

Wednesday, December 1, 2010
Agrahayana 10, 1932 (Saka)

LOK SABHA DEBATES

(English Version)

Sixth Session
(Fifteenth Lok Sabha)



सत्यमेव जयते

LOK SABHA SECRETARIAT
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LOK SABHA DEBATES

LOK SABHA

Wednesday, December 1, 2010/Agrahayana 10, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

...(Interruptions)

OBITUARY REFERENCE

[English]

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Shri Mahabir Prasad.

Shri Mahabir Prasad was a member of the Seventh, Eighth and Ninth Lok Sabhas from 1980 to 1991 and the Fourteenth Lok Sabha from 2004 to 2009 representing the Bansgaon Parliamentary Constituency of Uttar Pradesh.

Earlier, Shri Prasad was a member of the Uttar Pradesh Legislative Assembly from 1974 to 1977.

An able administrator, Shri Prasad held several important portfolios in the Union Government. He served as Deputy Minister in the Ministry of Railways; Minister of State in the Ministry of Steel and Mines - Department of Mines; Minister of Small Scale Industries and Minister of Agro and Rural Industries.

Shri Prasad adorned the Office of the Governor of Haryana from 1995 to 2000. He also adorned the Office of the Governor of Himachal Pradesh from September, 1995 to November, 1995 and from April 1996 to July, 1997, as an additional charge.

An agriculturist, Shri Prasad was associated with various social welfare organizations during his long and illustrious political career and worked for the welfare of the weaker and oppressed sections of the society and promoting their upliftment through education.

A man of letters Shri Prasad has a book *Rashtriya Chetna Aur Atmasadhana* in Hindi to his credit.

Shri Mahabir Prasad passed away on 28 November, 2010 at New Delhi at the age of 71 after prolonged illness.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

The Members then stood in silence for a short while.

...(Interruptions)

11.03 hrs.

At this stage, Shri Ganesh Singh, Shri Akhilesh Yadav, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[English]

MADAM SPEAKER: Question Hour; Question 301.

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

...(Interruptions)*

[Translation]

MADAM SPEAKER: Please keep quite and allow question hour to continue.

...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[English]

Indians in Pakistani Jails

*301. SHRI SANJAY NIRUPAM:

SHRI JAI PRAKASH AGARWAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

*Not recorded.

(a) the number of Indian prisoners in the Pakistani jails at present;

(b) the number of such persons languishing even after completing their jail term;

(c) whether the Government has taken any steps in securing the release of these prisoners;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the time by which they are likely to be released?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (e) According to available reports, there are 474 Indian nationals in custody in Pakistan. Out of them, 218 are civilian prisoners, 182 Indian fishermen and 74 Missing Defence Personnel, including 54 Prisoners of War since 1971. Government of Pakistan has acknowledged the presence of only 63 Indian civilian prisoners and 182 Indian fishermen in their jails. Pakistan does not acknowledge the presence of any Missing Defence Personnel in its custody.

Government of India has been consistently taking up the issue concerning all Indian prisoners in Pakistani jails with the Government of Pakistan at all appropriate levels. Further, an India-Pakistan Judicial Committee on Prisoners consisting of four retired judges from each side has been set up to recommend steps for humane treatment and expeditious release prisoners of the respective countries in each other's jails. The committee has so far had three meetings and has given several recommendations. Government of India has asked the Government of Pakistan to convene the next meeting of the Committee.

High Commission of India, Islamabad, on a continuing basis, monitors the status of Indians prisoners in Pakistani jails and requests for consular access for these prisoners. Once the consular access is granted by the Government of Pakistan, the verification papers are sent to the Ministry of Home Affairs through the Ministry of External Affairs for nationality status verification of

these prisoners. High Commission of India, on a continuing basis, takes up the matter with the Government of Pakistan for the release of all those Indian prisoners who have completed their sentences.

The matter was raised with Pakistan at the Foreign Secretary Level talks on February 25, 2010 in New Delhi and again on June 24, 2010 in Islamabad. The issue was also raised during Home Minister's visit to Islamabad on June 25-26, 2010 and during Foreign Minister level talks in Islamabad on July 15, 2010.

Government of Pakistan released 18 Indian civilian prisoners and 442 Indian fishermen lodged in Pakistani jails in 2010.

[Translation]

RTE Act, 2009

*302. SHRI MANGANI LAL MANDAL:

SHRI RAMASHANKAR RAJBHAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the progress made so far in the implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009;

(b) whether the Government has sought international assistance for the implementation of the said Act;

(c) if so, the details thereof including the nature of assistance received so far in this regard, country-wise;

(d) whether the Government proposes to seek the assistance of the corporate sector also in the implementation of the Act;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Government to ensure that there is no diversion of funds by the States/UTs provided to them for implementation of this Act?

THE MINISTER OF HUMAN RESOURCE

DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has become operative with effect from 1st April 2010. To implement the provisions of the RTE Act the Government has (i) notified the Central RTE Rules in the Official Gazette, and circulated Model RTE Rules to States to prepare their State Rules, (ii) notified the National Council of Teacher Education (NCTE) as the authority to prescribe teacher qualifications; NCTE has since notified the requisite teacher qualifications in the Official Gazette, (iii) revised the Sarva Shiksha Abhiyan (SSA) norms to correspond with the provisions of the RTE Act, (iv) revised the fund sharing pattern between the Centre and the States for implementation of the combined RTE - SSA programme with effect from 2010-11, (v) enhanced the Central SSA outlays for the year 2010-11 from Rs 15,000 crore to Rs 19,000 crore.

(b) and (c) The revised SSA programme, which is consistent with the provisions of the RTE Act, is the vehicle for implementation of the main provisions of the RTE Act. Three external funding agencies, namely World Bank, Department for International Development (DFID) and European Commission (EC) provide support to the SSA programme.

(d) and (e) The revised SSA programme is the main vehicle for implementation of the RTE Act. SSA encourages private and corporate sector, as well as civil society organizations to contribute to elementary education through a partnership within the broad parameters of State policy in this regard.

(f) A rigorous monitoring system is in place for SSA, which includes statutory and annual financial audits and concurrent financial reviews, independent review missions on programme progress, field level monitoring through reputed institutes of social sciences and university departments of education, submission of monthly/quarterly progress reports and periodic review meetings by States. A system of electronic transfer of funds to State Project Offices of SSA in States and Union Territories is also in place.

[English]

Safe Drinking Water

*303. SHRI PULIN BIHARI BASKE:

SHRI PAKAURI LAL:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has recently conducted a survey to identify the areas in the country which have excess of arsenic nitrates and fluorides in the ground water;

(b) if so, the details thereof, State/Union Territory-wise;

(c) whether the Central Ground Water Authority (CGWA) proposes to take concrete measures to remove these chemicals and ensure supply of clean drinking water in these areas;

(d) if so, the details thereof; and

(e) the funds released to the States/Union Territories during the last year and the current year?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): (a) The Central Ground Water Board (CGWB) carries out annual surveys for chemical quality of water in shallow aquifers. A report pointing out six parameters which include presence of Fluoride, Arsenic and Nitrate (NO₃) that affect the quality of ground water has been compiled and published in April 2010. Further, National Institute of Hydrology, Roorkee has conducted groundwater quality assessment studies in metropolitan cities of India during 2002-07 under a project sponsored by Central Pollution Control Board (CPCB), Delhi. Ministry of Rural Development has carried out survey to identify habitations where drinking water is contaminated with Fluoride, Arsenic and Nitrate.

(b) State-wise details of number of districts in parts of which problems of Arsenic, Fluoride and Nitrate have been reported in excess of Bureau of Indian Standards (BIS) prescribed limit in ground water are given in the enclosed Statement-I.

(c) and (d) Central Ground Water Authority regulates ground water development to arrest the depletion of ground water resources. Remedial measures for treatment of water to ensure supply of safe drinking water in the affected areas are undertaken by the concerned state agencies.

(e) The funds released under National Rural Drinking Water Programme (NRDWP) during 2009-10 and 2010-11 are given in the enclosed Statement-II. In Urban areas in order to supplement the efforts of State Governments/Urban Local Bodies for providing water supply facilities, Ministry of Urban Development is

providing Additional Central Assistance (ACA) as per guidelines under the ongoing Jawaharlal Nehru National Urban Renewal Mission (JNNURM) with components of Urban Infrastructure and Governance (UIG) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) launched in 2005-06. The UIG is for select 65 cities in the country and UIDSSMT is for all other Urban Cities/Towns etc. So far (till September, 2010) under UIG, 152 No. water supply projects have been approved at an estimated cost of Rs. 19659.83 Crore. Similarly, under the UIDSSMT, 524 no. water supply projects have been approved at an estimated cost of Rs. 10478.33 crore.

Statement-I

State wise details of districts having ground water contamination with fluoride, nitrate and arsenic

Sl. No.	State/UT	Fluoride (above 1.5 mg/l)	Nitrate(above 45 mg/l)	Arsenic(above 0.01 mg/l)
1	2	3	4	5
1.	Andhra Pradesh	Adilabad, Anantapur, Chittoor, Guntur, Hyderabad, Karimnagar, Khammam, Krishna, Kurnool, Mahabubnagar, Medak, Nalgonda, Nellore, Prakasam, Rangareddy, Visakhapatnam, Vizianagaram, Warangal, West Godavari	Adilabad, Anantpur, Chittoor, Cuddapah, East Godavari, Guntur, Hyderabad, Karimnagar, Khammam, Krishna, Kurnool, Mahabubnagar, Medak, Nalgonda, Nellore, Nizamabad, Prakasam, Ranga Reddy, Srikakulam, Visakhapatnam, Vizianagaram, Warangal, West Godavari	
2.	Assam	Goalpara, Kamrup, Karbi Anglong, Nagaon,	-	Dhemaji
3.	Bihar	Aurangabad, Banka, Buxar, Jamui, Kaimur (Bhabua), Munger, Nawada, Rohtas, Supaul,	Aurangabad, Banka, Bhagalpur, Bhojpur, Kaimur (Bhabua), Patna, Rohtas, Saran, Siwan	Begusarai, Bhagalpur, Bhojpur, Buxar, Darbhanga, Katihar, Khagaria, Kishanganj, Lakhisarai, Munger, Patna, Purnea, Samastipur, Saran, Vaishali

1	2	3	4	5
4.	Chhattisgarh	Bastar, Bilaspur, Dantewada, Janjgir-Champa, Jashpur, Kanker, Korba, Koriya, Mahasamund, Raipur, Rajnandgaon, Surguja	Bastar, Bilaspur, Dantewada, Dhamtari, Jashpur, Kanker, Kawardha, Korba, Mahasamund, Raigarh, Raipur, Rajnandgaon	Rajnandgaon
5.	Delhi	East Delhi, New Delhi, North West Delhi, South Delhi, South West Delhi, West Delhi	Central Delhi, New Delhi, North Delhi, North West Delhi, South Delhi, South West Delhi, West Delhi	—
6.	Goa	—	Present	—
7.	Gujarat	Ahmedabad, Amreli, Anand, Banaskantha, Bharuch, Bhavnagar, Dohad, Junagadh, Kachchh, Mehesana, Narmada, Panchmahals, Patan, Rajkot, Sabarkantha, Surat, Surendranagar, Vadodara,	Ahmedabad, Amreli, Anand, Banaskantha, Bharuch, Bhavnagar, Dohad, Jamnagar, Junagadh, Kachchh, Kheda, Mehesana, Narmada, Navsari, Panchmahals, Patan, Porbandar, Rajkot, Sabarkantha, Surat, Surendranagar, Vadodara,	—
8.	Haryana	Bhiwani, Faridabad, Gurgaon, Hissar, Jhajjar, Jind, Kaithal, Kurukshetra, Mahendargarh, Panipat, Rewari, Rohtak, Sirsa, Sonapat	Ambala, Bhiwani, Faridabad, Fatehabad, Gurgaon, Hissar, Jhajjar, Jind, Kaithal, Karnal, Kurukshetra, Mahendargarh, Panchkula, Panipat, Rewari, Rohtak, Sirsa, Sonipat, Yamuna Nagar	—
9.	Himachal Pradesh	—	Una	—
10.	Jammu and Kashmir	Rajaori, Udhampur	Jammu, Kathua	—
11.	Jharkhand	Bokaro, Giridih, Godda, Gumla, Palamu, Ranchi	Chatra, Garhwa, Godda, Gumla, Lohardaga, Pakur, Palamu, Paschimi Singhbhum, Purbi Singhbhum, Ranchi, Sahibganj	—
12.	Karnataka	Bagalkot, Bangalore, Belgaum, Bellary, Bidar, Bijapur, Chamarajanagar,	Bagalkot, Bangalore, Belgaum, Bellary, Bidar, Bijapur, Chikmagalur, Chitradurga, Davanagere, Dharwad,	—

1	2	3	4	5
		Chikmagalur, Chitradurga, Davanagere, Dharwad, Gadag, Gulburga, Haveri, Kolar, Koppal, Mandya, Mysore, Raichur, Tumkur	Gadag, Gulburga, Hassan, Haveri, Kodagu, Kolar, Koppal, Mandya, Mysore, Raichur. Shimoga, Udupi, Uttar Kannada	
13.	Kerala	Palakkad	Alappuzha, Idukki, Kollam, Kottayam, Kozhikode, Malappuram, Palakkad, Pathanamthitta, Thiruvananthapuram, Thrissur, Wayanad	–
14.	Madhya Pradesh	Bhind, Chhatarpur, Chhindwara, Datia, Dewas, Dhar, Guna, Gwalior, Harda, Jabalpur, Jhabua, Khargeon, Mandsaur, Rajgarh, Satna, Seoni, Shajapur, Sheopur, Sidhi	Anuppur, Ashok Nagar, Balaghat, Barwani, Betul, Bhind, Bhopal, Burhanpur, Chhatarpur, Chhindwara, Damoh, Datia, Dewas, Dhar, Gwalior, Harda, Hoshangabad, Indore, Jabalpur, Jhabua, Katni, Khandwa, Khargeon, Mandla, Mandsaur, Morena, Narsimhapur, Neemuch, Panna, Raisen, Rajgarh, Ratlam, Rewa, Sagar, Satna; Sehore, Seoni, Shahdol, Shajapur, Sheopur, Shivpuri, Sidhi, Tikamgarh, Ujjain, Umariya, Vidisha	
15.	Maharashtra	Amravati, Chandrapur, Dhule, Gadchiroli, Gondia, Jalna, Nagpur, Nanded	Ahmednagar, Akola, Amravati, Auragabad, Beed, Bhandara, Buldana, Chandrapur, Dhule, Gadchiroli, Gondia, Hingoli, Jalgaon, Jalna, Kohlapur, Latur, Nagpur, Nanded, Nandurbar, Nashik, Osmanabad, Parbhani, Pune, Sangli, Satara, Solapur, Wardha, Washim, Yavatmal	
16.	Orissa	Angul, Balasore, Bargarh, Bhadrak, Baudh, Cuttack, Deogarh, Dhenkanal, Jajpur, Keonjhar, Sonapur	Angul, Balasore, Bargarh, Bhadrak, Bolangir, Baudh, Cuttack, Deogarh, Dhenkanal, Gajapati, Ganjam, J.Singhpur, Jajpur, Jharsuguda,	

1	2	3	4	5
			Kalahandi, Kendrapara, Keonjhar, Khurda, Koraput, Malkangiri, Mayurbhanj, Nawapada, Nayagarh, Phulbani, Puri, Sambalpur, Sundergarh, Sonapur	
17.	Punjab	Amritsar, Bhatinda, Faridkot, Fatehgarh Sahib, Firozpur, Gurdaspur, Mansa, Moga, Muktsar, Patiala, Sangrur	Amritsar, Bhatinda, Faridkot, Fatehgarh Sahib, Firozpur, Gurdaspur, Hoshiarpur, Jalandhar, Kapurthala, Ludhiana, Mansa, Moga, Muktsar, Nawan Shahr, Patiala, Rupnagar, Sangrur	
18	Rajasthan	Ajmer, Alwar, Banaswara, Barmer, Bharatpur, Bhilwara, Bikaner, Bundi, Chittaurgarh, Churu, Dausa, Dhaulpur, Dungarpur, Ganganagar, Hanumangarh, Jaipur, Jaisalmer, Jalore, Jhunjhunu, Jodhpur, Karauli, Kota, Nagaur, Pali, Rajasamand, Sirohi, Sikar, Sawai Madhopur, Tonk, Udaipur	Ajmer, Alwar, Banaswara, Baran, Barmer, Bundi, Bharatpur, Bhilwara, Bikaner, Chittaurgarh, Churu, Dausa, Dhaulpur, Dungarpur, Ganganagar, Hanumangarh, Jaipur, Jaisalmer, Jalore, Jhalawar, Jhunjhunu, Jodhpur, Karauli, Kota, Nagaur, Pali, Partapgarh, Rajasamand, Sirohi, Sikar, Swai Madhopur, Tonk, Udaipur	
19.	Tamil Nadu	Coimbatore, Dharmapuri, Dindigul, Erode, Karur, Krishnagiri, Namakkal, Perambalur, Pudukotai, Ramanathanpuram, Salem, Sivaganga, Theni, Thiruvannamalai, Tiruchirapally, Vellore, Virudhunagar	Chennai, Coimbatore, Cuddalore; Dharmapuri, Dindigul, Erode, Kancheepuram, Kanyakumari, Karur, Madurai, Namakkal, Nilgiris, Perambalur, Pudukotai, Ramanathanpuram, Salem, Sivaganga, Theni, Thiruvannamalai, Thanjavur, Tirunelveli, Thiruvallur, Trichy, Tuticorin, Vellore, Villupuram, Virudhunagar	
20.	Uttar Pradesh	Agra, Aligarh, Etah, Firozabad, Jaunpur, Kannauj, Mahamaya Nagar, Mainpuri, Mathura, Mau	Agra, Aligarh, Allahbad, Arnbedkar Nagar, Auraiya, Badaun, Baghpat, Balrampur, Banda, Barabanki, Bareilly, Basti, Bijnor, Bulandsahr, Chitrakoot, Etah, Etawah,	Agra, Aligarh, Balia, Balrampur, Gonda, Gorakhpur, Lakhimpur Kheri* Mathura, Muradabad *State agency

1	2	3	4	5
			Fatehpur, Firozabad, GB Nagar, Ghaziabad, Ghazipur, Hamirpur, Hardoi, Jaunpur, Jhansi, Kannauj, Kanpur Dehat, Lakhimpur, Mahoba, Mathura, Meerut, Moradabad, Muzaffarnagar, Raebarelli, Rampur, Sant Ravidas Nagar, Shajahanpur, Sitapur, Sonbhadra, Sultanpur, Unnao	• State Agency
21.	Uttarakhand		Dehradun, Haridwar, Udhamsinghnagar	
22.	West Bengal	Bankura, Bardhaman, Birbhum, Dakshindinajpur, Malda, Nadia, Purulia, Uttardinajpur	Bankura, Bardhaman	Bardhaman, Hooghly, Howrah, Malda, Murshidabad, Nadia, N-24 Parganas, S-24 Parganas

Statement-II

*Financial Progress under National Rural Drinking Water
Programme (NRDWP) During 2009-10*

(Rs. in Lakhs)

Sl. No.	State/UT	Month Code	Opening Balance as on 1.4.2009	Allocation	Release
1	2	3	4	5	6
1	Andhra Pradesh	03	0.00	43709.00	53736.50
2	Arunachal Pradesh	03	2746.61	18000.00	17820.00
3	Assam	03	0.00	30160.00	32350.29
4	Bihar	03	67144.70	37221.00	18610.50
5	Chhattisgarh	03	2759.29	11601.00	12822.21
6	Goa	03	0.00	564.00	332.00
7	Gujarat	03	8673.32	48275.00	48275.00
S	Haryana	03	0.00	20789.00	20689.00

1	2	3	4	5	6
9	Himachal Pradesh	03	1.93	13852.00	18285.31
10	Jammu and Kashmir	03	23790.81	44774.00	40251.00
11	Jharkhand	03	6148.35	14929.00	11134.28
12	Karnataka	03	3205.32	57367.00	62786.00
13	Kerala	03	119.46	15277.00	15189.31
14	Madhya Pradesh	03	3350.42	36766.00	37966.00
15	Maharashtra	03	19225.94	65243.00	64780.80
16	Manipur	01	2668.91	6160.00	3857.39
17	Meghalaya	03	18.37	7040.00	7940.00
18	Mizoram	03	1743.27	5040.00	5526.02
19	Nagaland	02	2960.87	5200.00	4706.39
20	Orissa	03	2556.04	18713.00	22665.87
21	Punjab	03	654.23	8117.00	8880.70
22	Rajasthan	03	387.92	103646.00	101216.00
23	Sikkim	03	1033.23	2160.00	2060.00
24	Tamil Nadu	03	5723.85	32043.00	31795.07
25	Tripura	03	1785.10	6240.00	7740.00
26	Uttar Pradesh	03	17370.57	95912.00	95636.23
27	Uttarakhand	03	3705.74	12616.00	12489.84
28	West Bengal	03	2094.30	37229.00	39430.29
29	Andaman and Nicobar Islands	0	0.00	0.00	0.00
30	Dadra and Nagar Haveli	0	0.00	0.00	0.00
31	Daman and Diu	0	0.00	0.00	0.00
32	Delhi	0	0.00	0.00	0.00
33	Lakshadweep	0	0.00	0.00	0.00
34	Puducherry	03	0.00	0.00	0.00
Total			179868.55	798643.00	798972.00

*Financial Progress under National Rural Drinking Water
Programme (NRDWP) During 2010-11*

(Rs. in Lakhs)

Sl. No.	State/UT	Month Code	Opening Balance as on 1.4.2010	Allocation	Release
1	2	3	4	5	6
1	Andhra Pradesh	09	14757.60	49102.00	23323.45
2	Arunachal Prades	09	675.61	12301.00	5842.98
3	Assam	08	8173.19	41281.00	20640.51
4	Bihar	09	57268.00	34146.00	0.00
5	Chhattisgarh	09	5175.00	13027.00	6187.83
6	Goa	0	282.00	534.00	0.00
7	Gujarat	09	8510.52	54267.00	27133.51
8	Haryana	08	7453.90	23369.00	11100.28
9	Himachal Pradesh	09	3837.04	13371.00	6685.51
10	Jammu and Kashmir	06	25693.11	44922.00	20587.95
11	Jharkhand	08	8678.43	16593.00	10281.68
12	Karnataka	09	18620.22	64492.00	30633.70
13	Kerala	09	209.37	14428.00	6853.30
14	Madhya Pradesh	09	6613.82	39904.00	19952.00
15	Maharashtra	09	22150.54	73327.00	34830.33
16	Manipur	05	3307.80	5461.00	2593.98
17	Meghalaya	09	1101.17	6283.00	3141.51
18	Mizoram	09	2138.19	3571.00	1785.51
19	Nagaland	07	9.96	5170.00	2455.75
20	Orissa	09	5335.31	20488.00	10244.00
21	Punjab	08	0.00	8221.00	4110.51

1	2	3	4	5	6
22	Rajasthan	09	33603.92	116544.00	55358.40
23	Sikkim	08	35.73	1545.00	733.88
24	Tamil Nadu	09	1098.22	31691.00	15845.51
25	Tripura	09	1873.70	5388.00	2694.00
26	Uttar Pradesh	09	15593.30	89912.00	44956.00
27	Uttarakhand	08	9812.98	13939.00	6621.03
28	West Bengal	09	2448.49	41803.00	19856.43
29	Andaman and Nicobar Islands	0	0.00	101.00	0.00
30	Dadra and Naar Haveli	0	0.00	109.00	0.00
31	Daman and Diu	0	0.00	61.00	0.00
32	Delhi	0	0.00	431.00	0.00
33	Lakshadweep	0	0.00	24.00	0.00
34	Puducherry	0	0.00	154.00	0.00
35	Chandigarh	0	0.00	40.00	0.00
Total			264457.12	846000.00	394449.54

* Provisional

Note: In month code column no 3, the number 0 shown against some UTs indicates that no report has been received from these UTs.

New IIMs

*304. SHRI N. CHELUVARAYA SWAMY:

DR. SANJAY JAISWAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the norms/criteria laid down for establishment of Indian Institutes of Management (IIMs);

(b) the present student-teacher ratio in IIMs in the country, institute-wise;

(c) the measures taken/proposed to be taken by the Government to improve the said ratio;

(d) whether the Government proposes to set up more IIMs in addition to the seven IIMs already announced; and

(e) if so, the details thereof. State-wise and the time by which such proposals are likely to be finalized?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL) : (a) Historically, the Indian Institutes of Management (IIMs) have been established on the basis of

the perceived need for technical and management education. However with the ushering of the economic reforms other factors like demand for trained manpower, availability of various types and sizes of business to serve as laboratory, availability of adequate resources and presence of environment favorable to the growth, felt needs for expansion of facilities for high-quality management studies were taken into consideration for setting up new IIMs. While doing so, regional balance and existence of other national level institutions were also kept in mind.

(b) As per the approved norms of Government of India, the student-teacher ratio in IIMs is 10:1.

(c) There is no proposal under consideration of Government to change the existing student-teacher ratio in IIMs.

(d) and (e) No proposal beyond the seven new IIMs already approved, is under consideration in the Eleventh Five Year Plan Period.

Investment in Key Sectors

*305. SHRI CHANDRAKANT KHAIRE: Will the PRIME MINISTER be pleased to state:

(a) whether public investment in key infrastructure sectors like roads, railways and ports is lower in the Eleventh Five Year Plan;

(b) if so, the details thereof and the reasons therefor; sector-wise;

(c) the details of the projects undertaken under Public, Private, Joint, Public Private Partnership modes and the amount spent separately so far during the Eleventh Five Year Plan period; and

(d) the corrective steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b)

No Madam. In the first 3 years of the Eleventh Five Year Plan, the public investment in roads, railways and ports sectors has been more than that in the corresponding period of the Tenth Five Year Plan.

(c) The projects taken up in Roads, Railways and Ports include strengthening and widening of roads to 2/4/6 lanes of National Highways, development of roads under the Programme of Special Accelerated Road Development Programme for North East Region (SARDP - NE) and Improvement of Road Connectivity in Left Wing Extremism (LWE) - Affected Areas, Improvement of riding quality of National Highways, Construction of Bridges and new Railway Lines, Gauge Conversion, Electrification, Doubling, Track Renewals, Mechanization/ construction of berths and deepening of draft at various Ports etc. According to the Mid Term Appraisal (MTA) of Eleventh Plan document the estimated investment in Road, Rail and Ports sectors is as follows.

Estimated Investment in the First three years (2007-10) of Eleventh Five Year Plan (at 2006-2007 prices)

Sector	(Rs. Cr.)		
	Public Sector (Centre)	Private Sector	Total
Roads & Bridges	45,209	23,624	68,833
Railways	94,037	1779	95,816
Ports	2693	16,214	18,907

(d) In order to encourage investment in roads, railways and ports sectors a number of steps have been taken which include strengthening of monitoring mechanism, fixing of quarterly targets for Annual Plan, setting up of Regional Units of National Highways Authority of India, taking action against non-performing contractors, streamlining of processes and procedures etc.

National Mission for Green India

*306. SHRI HEMANAND BISWAL:
SHRI NARANBHAI KACHHADIA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken note of decline in areas under forest cover;
- (b) if so, the reaction of the Government thereon;
- (c) whether the "National Mission for Green India" announced under the National Action Plan on Climate Change envisages stepping up afforestation;
- (d) if so, the other salient features of the Mission and the States/ UTs likely to be covered; and
- (e) the funds earmarked for the same?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) As per the India State of Forest Report 2009 published by the Forest Survey of India, Dehradun, the overall change at the country as compared to the previous assessment of 2005 shows a net gain of 728 sq km. in the forest cover.

(b) Does not arise in view of (a) above.

(c) to (e) Yes, Madam. The National Mission for Green India announced under the National Action Plan on Climate Change envisages stepping up afforestation activities. No allocation has been made for this purpose as the mission document has not been finalized.

India's Bid for Permanent UNSC Seat

*307. SHRI PONNAM PRABHAKAR:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Pakistan has strongly opposed the Indian bid for a permanent seat in the United Nations Security Council;
- (b) if so, the details of the Pakistan's objections to India's bid; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (c) India believes that the United Nations (UN) especially the Security Council must reflect contemporary global realities. For this purpose the reform of the UN including the expansion of the Security Council in both permanent and non-permanent categories is essential. India holds the view that it has all the credentials to be a permanent member of an expanded Security Council. Many countries have endorsed this view. India remains fully engaged including through the G-4 (India, Brazil, Germany and Japan) to work for the reform of the UN including the expansion of the Security Council.

Pakistan is among a small minority of countries that would like an expansion in only the non-permanent category. It has also made known its opposition to India's bid for permanent membership. Pakistan's National Assembly adopted a resolution on November 12, 2010, which inter alia, states that US's endorsement of India's candidature for permanent membership of the UN Security Council is a threat to peace, security, regional balance and stability in South Asia. A similar resolution was also adopted by the Pakistani Cabinet. Government is cognizant of Pakistan's position and has strongly put across to the international community India's case for permanent membership of the UN Security Council based on its extensive contribution to the United Nations and its strong credentials in accordance with the UN Charter. This has resulted in strong support for our candidature for permanent membership.

Setting up of Educational Tribunals

*308. SHRIMATI J. HELEN DAVIDSON:

SHRI K.R.G. REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a large number of legal disputes get generated in the existing education system;
- (b) if so, the details thereof;

(c) whether the proposal for setting up of Educational Tribunals for prompt settlement of the legal disputes has progressed;

(d) if so, the details thereof; and

(e) the time by which the Educational Tribunals are likely to be set up?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) In the absence of a special adjudication mechanism to deal with disputes in education system, it is not possible to know the exact extent of legal cases exclusively dealing with education which are filed and pending. However, rapid growth in education sector coupled with entry of a large number of private institutions has the potential for increasing litigation involving students, teachers, employees, managements of educational institutions, Universities and other stakeholders in the field of education.

(c) to (e) The Educational Tribunals Bill, 2010 was introduced in Parliament on 3rd May, 2010. The Bill seeks to establish a two-tier structure of Educational Tribunals at National and State level to adjudicate on the entire gamut of disputes that arise in the higher education system through a fast track, speedy recourse to justice delivery. The Bill was passed by Lok Sabha on 26th August, 2010. The Bill was taken up for consideration in Rajya Sabha on 31st August, 2010 and has been deferred.

**Promotion of Research in
Regional issues**

*309. SHRI PREM DAS RAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Universities are distributed evenly in the country to give students easier access to higher education;

(b) if so, the details thereof;

(c) whether these universities propose to promote research in regional issues and bring it to the body of knowledge;

(d) if so, the details thereof;

(e) whether these universities are to be governed by stakeholders from the area;

(f) if so, the details thereof;

(g) whether local intellectuals and educationists have been inducted into the academic council or the governing executive body of such universities in the North-East region, especially Sikkim; and

(h) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) to (h) In so far as the locations of central universities are concerned, regional imbalances have been addressed by facilitating establishment of 16 central universities under the Central Universities Act, 2009 thereby ensuring that there is at least one central university in every State except the State of Goa which had desired not to have one. While central universities are intended to reflect all-India character, their location in various parts of the country ensure, inter-alia, that the studies and research undertaken by them, in so far as possible, derive sustenance from the context of the region.

All central universities, including those in the North-East, are governed by the relevant Acts, Statutes and Ordinances which provide for sizeable representation of local intellectuals and educationists on the Academic Council as well as the Executive Council. The first Academic Council and Executive Council constituted under the transitional provisions of the Sikkim University Act, 2006 does provide for intellectuals and educationists from the North-East region on these bodies.

Integrated Mountain Development

*310. SHRI ANAND PRAKASH PARANJPE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether an International Centre for Integrated Mountain Development (ICIMOD) was set up to promote sustainable livelihood of the people living in mountainous areas and the extended Himalayan region;

(b) if so, the details thereof alongwith the broad activities of the Centre;

(c) the grants given by the Union Government to the Centre during the last three years and the current year; and

(d) the salient features of the achievements made by the Centre so far?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Yes, Madam. International Centre for Integrated Mountain Development (ICIMOD), founded in the year 1983 and based in Kathmandu, Nepal, is an intergovernmental independent institution in the heart of the Hindu Kush-Himalayas (HKH) that brings together a partnership of eight regional member countries (Afghanistan, Bangladesh, Bhutan, China, India, Myanmar, Nepal and Pakistan) and institutions within and outside the region. As a mountain learning and knowledge centre, the ICIMOD has been established with the objective of promoting the development of an economically and environmentally sound mountain ecosystem in the extended Himalayan region, and improving the living Standards of its mountain communities.

ICIMOD aims to assist mountain people to understand ongoing environmental changes, adapt to them, and make the most of new opportunities. Three key strategic areas - water, environmental services, and livelihoods - have been identified through intensive consultations with the member countries, and the stakeholders. The strategic area of work of ICIMOD are:

(i) integrated water and hazard management, (ii) environmental change and ecosystem services, and (iii) sustainable livelihoods and poverty reduction.

(c) India's contribution for 2007- 2009 and for 2010 is summarized below:

Year	Proposed contribution of India (in USD)
2007	72,914
2008	93,928
2009	120,998
2010	155,869

(d) Salient features of the achievements of ICIMOD under different programmes/projects as per the strategic work areas of ICIMOD so far are summarised below:

- (i) Capacity building of Regional Member Countries (RMC's) on mountains issues.
- (ii) ICIMOD has worked with various partners in India on a number of projects in the field of forestry, watershed management, flood control, water management, biodiversity, bee keeping, sustainable agriculture and soil conservation technologies, training and capacity building etc.
- (iii) Development of Mountain Perspective Framework and partnering in projects in strategic areas as per details in para (a) and (b) above, related to:

Disaster Risk Reduction, Rural energy, sea buckthorn cultivation, mountain farming systems and mountain biodiversity, People and Resource Dynamics in Mountain Watersheds ,the Regional Rangeland Programme, Beekeeping, Gender, transboundary landscapes, vulnerability and capacity assessment on Climate Change,

Improving land based livelihood options, Sustainable Mountain tourism, Value chain development for enhancing livelihoods options to local people, Environment and Sustainable Livelihoods and Capacity Building in Geographical Information Systems/Remote Sensing Technologies, organisation of national, regional and global events.

- (iv) ICIMOD has signed an Memorandum of Understanding (MoU) with G.B.Pant Institute of Himalayan Environment and Development (GBPIHED), an autonomous institute of Ministry of Environment and Forests to collaborate in achieving the environmentally sustainable development in the Indian Himalayan.
- (v) Strengthening of Regional Collaborative Programmes and Framework.
- (vi) Regional knowledge, learning and enabling centre for Regional Member Countries of Hindukush Himalayan Region (HKH).

[Translation]

Literacy Campaign

*311. SHRI GOPINATH MUNDE:

SHRI R. THAMARASELVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether literacy campaign has picked up pace in the various States after the implementation of the Right to Education Act and Sarva Shiksha Abhiyan in the country;
- (b) if so, the details thereof;
- (c) the reasons for the literacy rate in the country lagging far behind the world literacy rate;
- (d) the details of the States achieving high literacy rate in the country and those lagging behind; and

(e) the fresh initiatives contemplated, if any, in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) Government is implementing the Saakshar Bharat programme since 2009-10 to provide literacy and continuing education to persons in the 15+ age group. The Saakshar Bharat programme has been sanctioned for 167 districts in 2009-10 and 43 districts in 2010-11. Simultaneously, Government is implementing the Sarva Shiksha Abhiyan (SSA) for universalization of elementary education for children in the 6-14 age group. With the enforcement of the Right of Children for Free and Compulsory Education (RTE) Act, 2009 with effect from 1st April, 2010, all children in this age group have a fundamental right to free and compulsory education, and the SSA norms have been revised to correspond with the provisions of the RTE Act. SSA and RTE complement the Government's efforts to improve literacy levels across the country.

(c) The reasons for the country's literacy rate lagging behind the world literacy rate are various socio-economic factors including lack of awareness, poverty, gender and social category inequities, inadequate access to schooling, etc.

(d) The details of the States achieving high literacy rate in the country and those lagging behind are enclosed as Statement.

(e) Recasting of National Literacy Mission as Saakshar Bharat and its implementation w.e.f. 1.10.2009, streamlining of Mid Day Meals Scheme, enactment of Right of Children for Free and Compulsory Education Act, enhanced budgetary support for all these programmes during the Eleventh Plan period and their intensive monitoring are expected to give further impetus to literacy campaign in the country.

Statement*State-wise literacy rates in descending order***Literacy rate above 80%**

Rank in 2001	State/UT*	All Persons	Male	Female
1	2	3	4	5
1.	Kerala	90.86	94.24	87.72
2.	Mizoram	88.80	90.72	86.75
3.	Lakshadweep*	86.66	92.53	80.47
4.	Goa	82.01	88.42	75.37
5.	Chandigarh*	81.94	86.14	76.47
6.	Delhi*	81.67	87.33	74.71
7.	Andaman and Nicobar Islands*	81.30	86.33	75.24
8.	Puducherry*	81.24	88.62	73.90
Literacy rate between 80% and 64.8% (National average)				
9.	Daman and Diu	78.18	86.76	65.61
10.	Maharashtra	76.88	85.97	67.03
11.	Himachal Pradesh	76.48	85.35	67.42
12.	Tamil Nadu	73.45	82.42	64.43
13.	Tripura	73.19	81.02	64.91
14.	Uttarakhand	71.62	83.28	59.63
15.	Manipur	70.53	80.33	60.53
16.	Punjab	69.65	75.23	63.36
17.	Gujarat	69.14	79.66	57.80
18.	Sikkim	68.81	76.04	60.40
19.	West Bengal	68.64	77.02	59.61
20.	Haryana	67.91	78.49	55.73
21.	Karnataka	66.64	76.10	56.87
22.	Nagaland	66.59	71.16	61.46
Literacy rate below National average (64.8%)				
23.	Chattisgarh	64.66	77.38	51.85
24.	Madhya Pradesh	63.74	76.06	50.29
25.	Assam	63.25	71.28	54.61

1	2	3	4	5
26.	Orissa	63.08	75.35	50.51
27.	Meghalaya	62.56	65.43	59.61
28.	Andhra Pradesh	60.47	70.32	50.43
29.	Rajasthan	60.41	75.70	46.85
30.	Dadra and Nagar Haveli	57.63	71.18	40.23
31.	Uttar Pradesh	56.27	68.82	42.22
32.	Jammu and Kashmir	55.52	66.60	43.00
33.	Arunachal Pradesh	54.34	63.83	43.53
34.	Jharkhand	53.56	67.30	38.87
35.	Bihar	47.00	59.68	33.12

Recharging of Water Resources

*312. SHRI NARAYAN SINGH AMLABE:

SHRIMATI ANNU TANDON:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has received proposals from various State Governments regarding water conservation and management including re-charge of dried water resources;

(b) if so, the details thereof, State-wise;

(c) the details of the Central projects for artificial re-charge of ground-water sources in various States approved during each of the last three years and the current year, State-wise;

(d) the funds allocated by the Government during the above period; and

(e) the details of such projects pending alongwith the reasons for pendency?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): (a) and (b) Yes Madam. State wise details

of proposals received under the scheme are given in Statement-I.

(c) and (d) Ministry of Water Resources through Central Ground Water Board is implementing demonstrative projects on rain water harvesting and artificial recharge under the central sector scheme of Ground Water Management and Regulation in priority areas viz. over-exploited and critical assessment units, urban areas showing steep decline in ground water levels, drought prone and water scarcity areas, coastal areas, sub-mountainous/ hilly areas and areas affected by problem of ground water quality deterioration. State Government departments and the autonomous bodies/ educational institutions are executing civil works of construction of recharge structures. 20 proposals costing Rs. 45.15 crore have been approved by the Government in 9 States and 1 Union Territory. State wise details of number of projects approved are given in Statement-II.

The Government has also implemented the scheme on "Artificial recharge to ground water through dug wells" during 2007-2010 with the objective of recharging rain runoff generated in agricultural fields through existing dugwells in areas underlain by hard rock terrain where rapid decline in ground water levels and water quality changes were observed. The scheme was taken up in States namely Tamil Nadu, Gujarat, Madhya Pradesh, Maharashtra, Karnataka

and Rajasthan having majority of Over-exploited, critical and Semi-critical assessment units.

State wise details of funds released for both the schemes during the last three years and the current year are given in Statement-III.

(e) 4 proposals from the State of Himachal Pradesh, 2 proposals from the State of Gujarat, 2 proposals from the State of Punjab, 1 proposal each from the State of Rajasthan, Jharkhand and Maharastra on rain water harvesting and artificial recharge under the central sector scheme of Ground Water Management and Regulation are in the process of sanction.

Statement-I

State-wise details of proposals received for demonstrative projects on rain water harvesting and artificial recharge to ground water under the scheme of Ground Water Management and Regulation

Sl. No.	State/ UT	Number of proposals received
1	2	3
1	Andhra Pradesh	2
2	Arunachal Pradesh	1

1	2	3
3	Chandigarh (UT)	1
4	Gujarat	2
5	Himachal Pradesh	4
6	Jharkhand	1
7	Karnataka	3
8	Kerala	4
9	Madhya Pradesh	2
10	Maharashtra	1
11	Punjab	3
12	Rajasthan	1
13	Tamil Nadu	4
14	Uttar Pradesh	2
15	West Bengal	1
Total		32

Statement-II

Details of proposals approved for demonstrative projects on rain water Artificial recharge of groundwater sources in various states during last three years including current year.

Sl. No	State	Central projects approved				Total
		2007-08	2008-09	2009-10	2010-11	
1	Tamil Nadu	0	1	3	0	4
2	Andhra Pradesh	0	0	1	1	2
3	Kerala	0	4	0	0	4
4	West Bengal	0	1	0	0	1
5	Arunachal Pradesh	0	1	0	0	1
6	Punjab	0	1	0	0	1
7	Chandigarh (UT)	0	0	0	1	1
8	Karnataka	0	0	1	1	2
9	Uttar Pradesh	0	0	1	1	2
10	Madhya Pradesh	0	0	0	2	2
Total		0	8	6	6	20

Statement-III

*Details of funds allocated and released to State Govt. under Central Sector Scheme for
Demonstrative Artificial Recharge to Groundwater during XI-Plan (in Lakhs)*

Sl. No.	State	Fund	Fund	Fund	Fund	Fund	Fund	Fund	Fund	Fund	Fund
		allocated	released	allocated	released	allocated	released	allocated	released	allocated	Released
		2007-08		2008-09		2009-10		2010-11		Grand Total	
1	Tamil Nadu	0	0	111	33.3	415.35	368.445	0	0	526.35	401.745
2	Andhra Pradesh	0	0	0	0	130.02	91.014	75.18	52.64	205.2	143.654
3	Kerala	0	0	39.05	11.715	0	0	0	10.815	39.05	22.53
4	West Bengal	0	0	111.091	33.327	0	0	0	44.436	111.091	77.763
5	Arunachal Pradesh	0	0	259.668	77.9	0	0	0	103.867	259.668	181.767
6	Punjab	0	0	179.453	53.836	0	0	0	0	179.453	53.836
7	Chandigarh(UT)	0	0	0	0	0	0	776.03	543.221	776.03	543.221
8	Karnataka	0	0	0	0	109.158	76.41	96.585	67.61	205.743	144.02
9	Uttar Pradesh	0	0	0	0	720.063	504.44	1060.64	728.5	1780.703	1232.94
10	Madhya Pradesh	0	0	0	0	0	0	431.86	302.302	431.86	302.302
Total		0	0	700.262	210.078	1374.591	1040.309	2440.295	1853.391	4515.148	3103.778

*Details of fund released under IEC and Subsidy for last three years (in crore)
under dug well recharge scheme*

Sl. No.	States	IEC			Subsidy			Total
		2007-08	2008-09	2009-10	2007-08	2008-09	2009-10	
1	Tamil Nadu	0	2.0	3.75	0	86.9662	16.8738	109.59
2	Madhya Pradesh	0	2.0	0	0	0	40.14	42.14
3	Maharashtra	0	2.0	0	0	9.3202	4.7198	16.04
4	Gujarat *	0	2.0	1.25	0	34.7062	13.7038	51.66
5	Karnataka	0	2.0	0	0	0.1923	26.4877	28.68
6	Rajasthan	0	2.0	0	0	0.156	30.324	32.48
	Total	0	12.0	5.0	0	131.3409	132.2491	280.59

[English]

Illegal Coal Mining

*313. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA:
SHRI INDER SINGH NAMDHARI:

Will the Minister of COAL be pleased to state:

(a) whether illegal coal mining is reportedly being carried out in several coal mines especially in Chotila Block of Gujarat;

(b) if so, the details thereof, coal mine-wise;

(c) the revenue loss incurred as a result thereof during the last six months;

(d) the number of deaths/injuries reported in each of the coal mine during illegal mining; and

(e) the action taken/proposed to be taken against the guilty officials for permitting illegal coal mining?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Illegal mining is mostly

taking place clandestinely in old and abandoned mines, small and isolated patches, outcrop areas and areas which are not in the lease hold areas of public sector coal companies. However, the coal deposits at Than of Chotila Block in Sundernagar District, Gujarat, are of very poor quality as basically it is carbonaceous shale and its thickness and the depth of occurrence does not allow it to be scientifically or economically mined. It has been reported that in stray cases, the local people, while scouting for water for irrigation purposes have encountered such carbonaceous shale horizons in their excavations. Being a law and order issue, it is the responsibility of State/District administration to take necessary deterrent action to stop/curb this activity of illegal mining.

Due to clandestine nature of illegal mining activities, the exact quantum of coal, so mined and losses incurred on account of illegal mining cannot be ascertained. However, on the basis of raids conducted by the security personnel of coal companies as well as joint raids with the law and order authorities of the concerned State Government, the approximate quantity of coal recovered during 2008-09, 2009-10 and 2010-11 (up to Sept'10) and approximate value of coal seized are given as under:

1. Quantity of Coal Seized (in tonnes)

Company	2008-09	2009-10	2010-11 (Prov) (upto Sept' 10)
Eastern Coalfields Ltd. (ECL)	6529.00	8161.00	3573.00
Bharat Coking Coal Ltd. (BCCL)	2050.96	2131.18	420.11
Central Coalfields Ltd (CCL)	93.00	30.00	15.00
Northern Coalfields Ltd. (NCL)	0.00	0.00	0.00
Western Coalfields Ltd. (WCL)	11.00	0.00	0.00
South Eastern Coalfields Ltd. (SECL)	0.00	0.00	0.00
Mahanadi Coalfields Ltd. (MCL)	0.00	0.00	0.00
North-Eastern Coalfields (NEC)	0.00	0.00	0.00
Coal India Limited (CIL)	8683.96	10322.18	4008.11

2. Approximate Value of Coal Seized (in Rs. Lakh)

Company	2008-09	2009-10	2010-11 (Prov) (upto Sept' 10)
ECL	65.290	96.300	70.460
BCCL	35.920	36.012	7.663
CCL	0.855	0.300	0.150
NCL	0.000	0.000	0.000
WCL	0.110	0.000	0.000
SECL	0.000	0.000	0.000
MCL	0.000	0.000	0.000
NEC	0.000	0.000	0.000
CIL	102.175	132.612	78.273

(d) and (e) As no mining operations are being carried out by colliery authorities in the mines which have been abandoned/isolated by the competent authority, no feedback regarding loss of lives due to illegal extraction of coal from abandoned coal mines has been received by Coal India Limited and no record is maintained by the coal companies in this regard.

Human Development Index

*314. SHRI GURUDAS DASGUPTA:

SHRI RUDRAMADHAB RAY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government has taken note of the

findings of the 2010 Human Development Report (HDR) which ranks India at 119th of the 169 countries reported on Human Development Index;

(b) if so, the reaction of the Government in this regard;

(c) the salient features of the HDR, 2010 with respect to India;

(d) the details of India's position in various indicators vis-a-vis other South Asian countries; and

(e) the measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (e) The Government is aware of the Human Development Report 2010 (HDR) released by the United Nations Development Programme (UNDP) recently. The HDR which ranks the countries by the level of their human development measured by Human Development Index (HDI) is being published annually since 1990. The HDI is based on three indicators, namely Gross Domestic Product (GDP) per capita (in Purchasing Power Parity in US \$), life expectancy at birth and education as measured by adult literacy rate and gross enrolment ratio (combined for primary, secondary and tertiary education). As per the "The Human Development Report, 2010", India has been placed at 119th rank in HDI as compared to 134th rank in 2009. It has been clarified in the report that International Data Agencies continuously

improve their data series and update the historical data, therefore, year to year changes in the HDI values and rankings across editions of the Human Development Report often reflect changes. The HDR 2010 reveals that India has registered a consistent improvement in HDI value which increased from 0.482 in 2005 to 0.519 in 2010. It is also reported that India has registered highest ever average annual HDI growth rate of 1.66 percent during the decade 2000-2010.

The HDR 2010 has also introduced a new measure of poverty named Multidimensional Poverty Index (MPI). This index replaces the Human Poverty Index (HPI) that was being reported in the earlier HDRs since 1997. The MPI covers multidimensional deprivation suffered by the poor broadly under health, education and standard of living irrespective of income or consumption expenditure levels which is different from the official poverty lines. Based on these parameters Headcount Ratio of MPI for India has been estimated at 55.4 percent. The comparative statement containing details of India's position under various indicators as compared to other South Asian Countries is enclosed.

The Eleventh Five Year Plan adopted the strategy of promoting inclusive growth. The objective is to achieve high growth rate with generation of more employment opportunities and strengthening of social infrastructure such as public health and education. Further, the implementation of flagship programmes like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), National Rural Health Mission (NRHM), Sarva Sikhsha Abhiyaan (SSA), Rural Drinking Water Supply and Total Sanitation Campaign, etc. along with maintaining a high economic growth rate is expected to further improve India's ranking in HDI.

Statement

Table. 1a: Comparative Statement of India with other South Asian Countries

Country	HDI rank	Human Development Index (HDI) value	Life expectancy at birth (years)	Mean years of schooling (years)	Expected years of schooling (years)	Gross national income (GNI) per capita (PPP 2008 \$)	Nonincome HDI value
1	2	3	4	5	6	7	8
Afghanistan	155	0.349	44.6	3.3	8	1,419	0.358
Bangladesh	129	0.469	66.9	4.8	8.1	1,587	0.543

1	2	3	4	5	6	7	8
Bhutan	NA	-	66.8	-	11.3	5,607	-
India	119	0.519	64.4	4.4	10.3	3,337	0.549
Iran, Islamic Republic of	70	0.702	71.9	7.2	14	11,764	0.725
Maldives	107	0.602	72.3	4.7	12.4	5,408	0.636
Nepal	138	0.428	67.5	3.2	8.8	1,201	0.506
Pakistan	125	0.490	67.2	4.9	6.8	2,678	0.523
Sri Lanka	91	0.658	74.4	8.2	12	4,886	0.738
South Asia	-	0.516	65.1	4.6	10	3,417	0.551

Source: Human Development Report 2010.

Table.1b: Trends in HDI in South Asia

Country	Human Development Index (HDI) Value							Average annual HDI growth rate(%)	
	1980	1990	1995	2000	2005	2009	2010	1990-2010	2000-2010
Afghanistan	-	-	-	-	0.307	0.342	0.349	-	-
Bangladesh	0.259	0.313	0.350	0.390	0.432	0.463	0.469	2.03	1.86
Bhutan	-	-	-	-	-	-	-	-	-
India	0.320	0.389	0.415	0.440	0.482	0.512	0.519	1.44	1.66
Iran, Islamic Republic of	-	0.536	0.576	0.619	0.660	0.697	0.702	1.35	1.27
Maldives	-	-	-	0.513	0.560	0.595	0.602	-	1.60
Nepal	0.210	0.316	0.344	0.375	0.400	0.423	0.428	1.52	1.34
Pakistan	0.311	0.359	0.389	0.416	0.468	0.487	0.490	1.55	1.64
Sri Lanka	0.513	0.558	0.584	-	0.635	0.653	0.658	0.82	-
South Asia	0.315	0.387	0.415	0.440	0.481	0.510	0.516	1.44	1.61

Source: Human Development Report 2010.

Patent Facilitation

*315. SHRI N.S.V. CHITTHAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the funds allocated, sanctioned and utilised

under the Technology Development Programme including Patent Facilitating Centres/Cells, during the last two years and the current year, head-wise;

(b) whether the Government proposes to set up a Patent Facilitating Fund;

(c) if so, the details and the main objectives thereof;

(d) whether the Government has reviewed the likely impact on the domestic trade as a result of such centres/ Fund; and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (KAPIL SIBAL): (a) Technology Development Programme of Department of Science and Technology includes the activities like Inter Sector S&T Advisory Council (IS-STAC), Technology Development & Transfer (TDT), Solar Energy Research Initiative (SERI), National Mission on Climate Change, Fly Ash, National Good Laboratory Practice Compliance Monitoring Authority (GLP), Patent Facilitating Cell (PFC), Disaster Management Cell/ Geo Spatial Applications, National Spatial Data Infrastructure (NSDI), National Resources Data Management System (NRDMS). The funds allocated, sanctioned and utilized for the Technology Development Programme including Patent Facilitating Cell during the last two years and the current year is as given below:

(Rs. in crores)

Financial Year	Funds Allocated	Funds Sanctioned	Funds Utilized
2008-09	35.00	43.00	43.00
2009-10	50.00	50.00	49.99
2010-11 (current year)	100.00	100.00	55.11 (upto November)

With regard to head-wise distribution of budget to the above activities including Patent Facilitating Cell is concerned, the annual budget provisions of Technology Development Programme are distributed internally to above activities based on the requirements and the fund availability.

(b) No, Madam.

(c) Does not arise.

(d) and (e) No, Madam.

Elephant Deaths

*316. SHRI JAGDAMBIKA PAL:

SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there has been a number of incidents of killing/death of elephants due to poisoning, poaching, electrocution, fall in trenches, trapped on railway lines etc., in various States/UTs in the country;

(b) if so, the details of elephants killed due to the above causes during each of the last three years and the current year, State/UT - wise;

(c) whether the Government has taken any action in the matter during the above period;

(d) if so, the details thereof; and

(e) the remedial measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Ministry has received reports of death of elephants due to reasons other than natural like poisoning, poaching, electrocution and in train accidents from several States. Number of elephant deaths as reported by the States due to reasons other than natural in the last three financial years and the current financial year is as follows:

Year	Number of elephant deaths due to			
	Train Accidents	Poisoning	Electrocution	Poaching
2007-08	12	06	48	11
2008-09	08	10	43	13
2009-10	13	05	45	15
2010-11	11	0	06	04

(c) to (e) Primary responsibility of the protection of elephants vests with the respective State/Union Territory Governments. The Government of India provides financial and technical support to the State/Union Territory Governments for protection of the elephants. The Central Government launched Centrally Sponsored Scheme "Project Elephant" in the year 1992 and since then financial support has been provided to the Elephant Range States. In addition to the support being given to the State Governments, the Ministry has also taken up the matter with, other Ministries/Agencies, like Ministry of Power and Ministry of Railways to prevent the death of elephants due to electrocution and in train accidents. The Ministry of Environment and Forests also constantly monitors such deaths and necessary advice/directives to the States are issued from time to time.

Nuclear Power Plants

*317. SHRI KAMLESH PASWAN:

SHRI SYED SHAHNAWAZ HUSSAIN:

Will the PRIME MINISTER be pleased to state:

(a) whether India is still dependent upon foreign countries for setting up of nuclear power plants, their operation, nuclear feed stock, etc.;

(b) if so, the reaction of the Government thereto;

(c) the percentage of foreign components used in the construction of nuclear power plants;

(d) the steps taken/proposed to be taken to use indigenous technology and local components in building the nuclear power plants in the country; and

(e) the time by which the country is likely to be self-reliant in the matter of nuclear power?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) No, Sir. India is not dependent on foreign countries for setting up and operation of pressurised heavy water (PHWR) type nuclear power plants.

(c) to (e) There is very limited foreign components in PHWR plants (220 MW to 700 MW capacity).

For a rapid growth in the nuclear power capacity, Nuclear Power Corporation of India Limited (NPCIL) is taking steps to install large size (1000 MW and higher) nuclear power plants in technical cooperation with a few foreign vendors. These plants will be in addition to the installation of several indigenous PHWR units.

India is already self reliant in PHWR technology and its fuel cycle.

IITs in India

*318. SHRI JAYWANT GANGARAM AWALE:

SHRIMATI SUPRIYA SULE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has urged the State Governments where new Indian Institutes of Technology (IITs) have been set up to establish campuses by 2014;

(b) if so, the details thereof;

(c) whether a meeting of States representatives and Director of such IITs was held in Delhi to resolve the issue;

(d) if so, the outcome of the meeting;

(e) whether the Government proposes to give more funds for faster infrastructure development of these institutes;

(f) if so, the details thereof; and

(g) the steps taken by the Government to provide the required facilities to these institutes?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) to (g) During a meeting of the Directors and Chairmen of the new IITs with the Minister

of Human Resource Development, the new IITs were advised to complete the civil works to move to their new campuses by 2014. The Ministry offered to facilitate this movement by, inter-alia, meeting with the State Government representatives for early transfer of land and through timely and enhanced release of grants. An amount of Rs.60 crores during 2008-09, Rs.248.50 crores during 2009-10 and Rs. 149.14 crores during 2010-11 till date has been released to the new IITs.

The Ministry is in constant dialogue with the State Governments and other Central Ministries to hand over land at the earliest wherever this has not been done. The new IITs have been requested to prepare a revised Detailed Project Report (DPR) so that cost escalations, etc. could be factored into the revised estimates for setting up the IITs.

Non-formal Education

*319. SHRI B. MAHTAB: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of projects under Non-formal Education Scheme for which assistance was given by the Union Government to the various State Governments including the Government of Orissa during the last three years and the current year;

(b) the total amount so released and actually utilized by each of the State Government under the scheme during the above period, year-wise; and

(c) the achievements made by the State Governments including Government of Orissa, State-wise and UT-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) No funds have been given to the State Governments/Union Territories during the last three years and the current year as the Non-Formal Education Scheme ceased to be in operation with effect from 01.04.2001.

(b) and (c) Do not arise.

[Translation]

Monsoon Forecast

*320. SHRI RAMKISHUN:

DR. KRUPARANI KILLI:

Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the United States of America is likely to share with India advanced satellite data which will enable prediction and tracking of the monsoon with a greater degree of certainty and reduce chances of economic dislocation and loss of lives as a result of drought and floods;

(b) if so, the details thereof:

(c) whether the Indian scientists, at present, are able to predict the monsoon in advance for one or two days only, while the new system would allow the scientists to predict rainfall fifteen days in advance;

(d) if so, the details thereof;

(e) whether the Government has evaluated the parameters used by United Kingdom, China and other countries for monsoon forecasts;

(f) if so, the details thereof and the steps taken/proposed to be taken by the Government to adopt a suitable model particularly for the benefits of the Indian farmers?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) No Madam.

(b) Under the existing meteorological data exchange policies of the World Meteorological Organisation (WMO), all available data is exchanged freely across its member countries. Global satellite meteorological data is also exchanged bi-laterally among the countries, including between India and USA as a part of various bilateral cooperation agreements. India is already using global

satellite data in its global analysis-forecast system for generating medium range (up to 7 days in advance) weather forecasts.

(c) No Madam.

(d) Weekly Agro-meteorological Advisory Service (AAS), based on 7-days weather forecasts, has been operating since Monsoon - 2005. Further, in an attempt to provide an additional rainfall outlook up to 15-days, experimental extended range forecast assessment has been put under extensive performance evaluation.

(e) Research group from the National Centre for Medium Range Weather Forecasting (NCMRWF) has been critically examining rainfall forecasts obtained from Japan, UK and USA for monsoon seasons of 2008, 2009 and 2010 but not from China. It is seen that the skill of all these models including that of NCMRWF-India are of similar nature.

(f) With the commissioning of the high-performance computing system at Indian Institute of Tropical Meteorology (IITM), Pune during the current year, the performance of an adopted coupled ocean-atmospheric model of National Oceanic and Atmospheric Administration (NOAA), USA is being critically examined for the monsoon-2010 in terms of its performance in capturing locations of excess and deficient rainfall on monthly and seasonal time scales. Based on the above, it is planned to build all activities under the National Monsoon Mission initiative by involving all relevant organizations and research institutes of India and NOAA for improving the prediction of the monsoon using the above dynamical framework.

[English]

Renewal and Enhancement of Salary Grant

3451. SHRI G. M. SIDDESHWARA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has received any proposal for renewal and enhancement of the salary grant for another 21 artists and one more Guru for Mobile Drama Troop "Shiva Sanchara" in Karnataka;

(b) if so, the details thereof;

(c) whether the Government has considered the proposal;

(d) if so, the present status of the proposal; and

(e) the time by which the amount allocated is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANA-SAMY): (a) to (e) The Central Government has received from Sri Shivakumara Kala Sangha (R), Sanehalli, Karnataka, the proposal for renewal of their salary grant and for enhancement of artistes and Guru for their mobile drama troop "Shiva Sanchara - the Rural Theatre Repertory", from existing 8 artistes and 1 Guru to 20 artistes and 2 Gurus. The proposal was placed before the Expert Committee in its meeting held on 3rd & 4th June 2010 for consideration and recommendation. The Committee recommended renewal of their salary grant but did not recommend enhancement in the number of artistes as the Organisation did not provide sufficient justification in support of their request. The number of Gurus, in any case, could not have been increased to two, as only one Guru is permitted for any organisation.

The salary grant of the organisation for the year 2009-2010, amounting to Rs.6,96,000/- has been approved and released on 11.11.2010.

Violation of Environmental and Pollution Norms

3452. SHRI PRABODH PANDA:

SHRI A.T.NANA PATIL:

SHRI M.K.RAGHAVAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received complaints against soft drink companies such as Pepsi

and Coca-cola etc. for violation of environmental and pollution norms in various States especially in Kerala, Uttar Pradesh, Rajasthan and Haryana;

(b) if so, the details thereof, State-wise;

(c) whether the Central Pollution Control Board or any other State Pollution Control Board has conducted any checks on these plants;

(d) if so, the outcome thereof, state-wise; and

(e) the action taken by the Government against these companies?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) As reported by the Central Pollution Control Board (CPCB), complaints regarding pollution caused by soft drink industries have been received in the states of Kerala & Uttar Pradesh. The Kerala State pollution Control Board (KSPCB) has received a complaint against Hindustan Coca-Cola Beverage Pvt. Ltd that the sludge generated during the treatment of effluent in Effluent Treatment Plant (ETP) in the factory contained Cadmium and other heavy metals. It has also come to the notice of State Government of Kerala that Pepsico India Holdings Pvt. Ltd, Palakkad is extracting large quantity of ground water. A similar complaint also received in the Uttar Pradesh Pollution Control Board (UPPCB) against M/s Hindustan Coca Cola Beverages Pvt Ltd, Varanasi regarding pollution. No such complaints have been received in the States of Haryana and Rajasthan.

(c) to (e) The samples of the sludge were collected from the Hindustan Coca-Cola Beverages Pvt. Ltd., Palakkad by the KSPCB. The concentration of Cadmium is reported to be 201.8 mg/kg against the prescribed standards of 50 mg/kg. The concentration of lead was found within the prescribed standards. The company was instructed by KSPCB, not to let the sludge out of the factory premises or use the sludge as manure even within the premises. The KSPCB has issued directions to company on 19.8.2005 to stop production of all kinds of product for their failure to provide adequate water supply,

augmentation of Effluent Treatment Plant (ETP) by providing reverse osmosis plant and for contaminating well water. The company is not functioning since 9.3.2004.

The presence of coliform bacteria was found by KSPCB in the treated effluent from Pepsico Holdings Pvt. Ltd, Palakkad which was attributed to the fact that the company in the absence of a separate Sewage Treatment Plant (STP) was letting the sewage effluent to the ETP and also using cow-dung in place of activated sludge in the ETP. The company was directed by KSPCB to provide disinfection facility to the ETP unit and to implement a separate STP for treating the sewage and also to use activated sludge in the ETP. The company has provided chlorination facility to the treated effluent as directed by the KSPCB. The Subject Committee of the Kerala Legislative Assembly on Irrigation and Power recommended to restrict the maximum ground water extracted per day to 2.34 lakh litres. The company has also initiated steps for providing a separate treatment plant for sewage.

The M/s Hindustan Coca Cola Beverages Pvt Ltd, Varanasi, Uttar Pradesh has installed required air and water pollution control systems which were found operational and the emission/effluent being discharged were found to be as per the norms.

[Translation]

Committee on MPLAD Scheme

3453. SHRI ASHOK ARGAL: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the date on which the Member of Parliament Local Area Development (MPLAD) fund was introduced;

(b) whether this fund is sufficient keeping in view the increasing inflation;

(c) if so, the details thereof;

(d) whether any Committee has been constituted with regard to said fund;

(e) if so, the details thereof; and

(f) the reaction of the Government on the recommendations of the Committee on MPLAD Scheme fund?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) The Member of Parliament Local Area Development Scheme (MPLADS) was introduced in the year 1993.

(b) to (f) There are two Committees of Parliament (Lok Sabha and Rajya Sabha) on MPLADS which receive representations from MPs and the proposals submitted by the Government of India to advise the Ministry of Statistics and Programme Implementation, for appropriate action. Both the Committees have recommended increase in annual allocation of MPLADS fund. The Ministry of Statistics & Programme Implementation had taken up the proposal of enhancement of MPLADS fund with Ministry of Finance and the Planning Commission. The Planning Commission has informed that since a number of ongoing flagship programmes require additional resources, it may not be feasible to enhance the annual allocation under MP LAD Scheme at the present juncture.

[English]

Agro Bio-Diversity

3454. SHRI M. SREENIVASULU REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes a road map for effective management of the agro bio-diversity to maintain sustainable food security;

(b) if so, the details thereof;

(c) the implementation status thereof; and

(d) the views of the experts, State Governments, NGOs and farmers in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) In order to formulate a scheme to make better use of biodiversity to improve production, the Government had recently organized a National Consultation on Agro-biodiversity Management under the auspices of Indian Council of Agriculture Research (ICAR).

The ICAR is taking specific steps to develop strategies for harmonizing the agro biodiversity management by undertaking collection, introduction, evaluation, documentation and conservation activities.

Under the Agro-forestry project for managing the biodiversity in woody perennials through collection, evaluation and documentation of important agro-forestry tree species, germplasm of 184 species have been collected including documentation of germplasm of neem, shisham, acacia, jatropha and pongamia.

Some of the important floral and faunal bio-resources which have withstood the process of natural selection and have potential production traits are enlisted and used through conventional and molecular breeding techniques for production of improved varieties. About 3000 agri-horti crop germplasm have been collected, screened, identified and 1400 of them have been preserved in gene bank. Bio-organics from weed flora as crop growth promoter have been developed. The prospective plan (Vision 2025) has been prepared accordingly to achieve the overall growth in agricultural production by better utilization of bio-diversity of cereals, pulses, fruit crops, vegetable & spices, animal husbandry, fisheries and pest management.

(c) and (d) The views of State Governments were sought in developing the prospective plan for increasing the agricultural production in the country. The vision document 2025 has already been circulated to all the State agriculture and allied departments.

Protection of Indian Interests

3455. SHRI SARVEY SATYANARAYANA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Thai Government has asked all

corporate houses to temporarily stop work of Indians in their country;

(b) if so, details thereof and the reasons therefor;

(c) the impact of such decision on the output of Indian companies in Thailand so far; and

(d) the steps being taken by the Government to ease the situation to protect the interests of Indian people and corporate houses in Thailand?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) No such measure by Thai Government to ask all corporate houses to temporarily stop work of Indians in Thailand has come to the notice of the Government. A large number of Indians continue to be employed in Thai companies in diverse fields such as banking, chemicals, automobiles, textiles, steel, infrastructure, IT and hospitality industry.

(b) to (d) Not applicable.

[Translation]

Murder of RTI Activists

3456. SHRIMATI ASHWAMEDH DEVI: Will the PRIME MINISTER be pleased to state:

(a) whether the Right to Information activists are being murdered brutally for obtaining information;

(b) if so, the details thereof, State-wise and Union Territory-wise;

(c) whether any stringent law has been enacted or is likely to be enacted by the Government to protect and check such murders/heinous crime upon the RTI activists;

(d) if not, the reasons therefor; and

(e) the reasons for not providing timely security to the Right to Information Activists by the Government who had been murdered/serious crime committed upon them?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Reports have appeared in the media about the victimization of people who use Right to Information provisions. Media has also reported on the alleged murder of some RTI activists including the murder of Amit Jethwa and Vishranf Kaxman Dodiya in Gujarat; Dattatratya Pirgonda Patil, Vitthal Gite and Satish Shetty in Maharashtra; Sola Ranga Rao in Andhra Pradesh; Shashidhar Mishra in Bihar; Venkatesh in Karnataka.

(c) to (e) The Indian Penal Code and the Code of Criminal Procedure have adequate provisions enabling the law enforcement machinery in the States to take strict preventive and punitive action in such matters. The Government of India has urged the Chief Ministers of the States and Administrators of Union Territories to promptly inquire into such instances, if any, and take action against the offenders.

[English]

Expansion of IPRI

3457. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes to expand the activities of Indian Plasma Research Institute in Gandhinagar, Gujarat;

(b) if so, the details thereof; and

(c) the funds allocated for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) The Institute for Plasma Research (IPR) at Gandhinagar, an autonomous Institute of the Department of Atomic Energy (DAE), is devoted to the study of plasma science and its applications, especially those related to

advanced nuclear energy technologies such as nuclear fusion. IPR is directly involved in R&D on magnetically confined fusion plasmas with devices like ADITYA & SST-1 tokamaks and participates in the frontline international R&D Program on understanding turbulence and transport of fusion grade plasmas and development of sophisticated fusion technologies in a step-wise manner. IPR is participating in the International Thermonuclear Experimental Reactor (ITER) experiment which is a joint experiment for exploitation of fusion energy involving Europe, China, US, Japan, Korea, Russia and India. The expansion activities of IPR are listed below:

- Operation of the fusion technology development programs and exploitation of machines like SST1 and ADITYA for critical physics studies;
- Commissioning of major infrastructure development at the new Fusion Research and Technology Centre at a new campus near Ahmedabad;
- Training of manpower in India and abroad, in collaboration with Saha Institute of Nuclear Physics (SINP), IIT Delhi etc.;
- Giving thrust to a vibrant domestic fusion materials' research program jointly with other DAE Institutions and selected University centers;
- Careful and quantitative appraisal of magnetic fusion neutron sources as potential candidates for actinide burning, fissile fuel breeding and hybrid power production system.

(c) During the XI Plan period IPR has been allotted with an amount of Rs. 1259.64 crore, which includes

funding for ITER India to the tune of Rs.870.14 crore. The total sanctioned cost of ITER Project is Rs.2500 crore, over a period of ten years for the construction phase.

Preservation of Unprotected Monuments in NER

3458. SHRI KHAGEN DAS: Will the PRIME MINISTER be pleased to state:

(a) the details of protected and unprotected monuments in the Eight North Eastern States, State-wise and circle-wise; and

(b) the details of financial assistance given to each North Eastern State including Tripura for preservation of protected and unprotected monuments alongwith the monument-wise details of amount spent during the last two years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The details of protected monuments of Archaeological Survey of India (ASI) of national importance in the Eight North Eastern States, State-wise and Circle-wise are given in statement-I. ASI does not have record of unprotected monuments.

(b) The details of monument-wise expenditure incurred during the last two years and allocation for the current financial year for preservation of protected monuments of ASI in North Eastern States including Tripura are given in Statement-II. No expenditure is incurred/ allocation made for unprotected monuments.

Statement-I

*Centrally Protected monuments under the Archaeological Survey of India -
(Eight North Eastern States) State-Wise and Circle -Wise*

Sl.No.	Name of State	Nos. of Monuments	Name of Circle	Nos. of Monuments
1	2	3	4	5
1.	Arunachal Pradesh	03	Guwahati	03
2.	Assam	55	Guwahati	55

1	2	3	4	5
3.	Manipur	01	Guwahati	01
4.	Meghalaya	08	Guwahati	08
5.	Nagaland	04	Guwahati	04
6.	Sikkim	03	Kolkata	03
7.	Tripura	08	Guwahati	08
8.	Mizoram	-	Guwahati	-
Total		82	Total	82

Statement-II

The details of monument-wise expenditure incurred during the last two years and allocation for the current financial year for preservation of centrally protected monument in North Eastern States.

(Amount in Rupees)

Sl. No.	Name of Monuments	2008-09 (Expenditure)	2009-10 (Expenditure)	2010-11 upto November (Allocation)
1	2	3	4	5
I - Assam				
1.	Sivadol at Sivasagar	1,99,886	37,900	50,000
2.	Vishnudol at Sivasagar	49,915	2,37,775	44,983
3.	Devidol at Sivasagar	2,50,530	39,898	25,000
4.	Sivadol at Joysagar	48,409	39,685	24,982
5.	Vishnudol at Joysagar	2,29,728	99,932	75,000
6.	Devidol at Joysagar	24,885	1,85,734	24,985
7.	Ghanashayam House	2,11,979	7,935	29,950
8.	Ranghar Pavillion	5,80,054	1,96,007	99,934
9.	Golaghar at Joysagar	19,902	7,935	10,000
10.	Karenghar Palace at Joysagar	10,65,868	7,13,461	4,66,497
11.	Sivadol at Gaurisagar	1,87,875	2,03,560	25,000
12.	Devidol at Gaurisagar	4,21,286	99,930	74,964

1	2	3	4	5
13.	Vishnudol at Gaurisagar	45,690	49,983	24,990
14.	Ahom Raja's Palace	1,29,826	4,06,829	3,70,625
15.	Group of four Maidam at Charaideo	3,96,808	1,86,747	1,99,706
16.	Sivadol at Negreting	1,30,000	1,48,386	1,96,328
17.	Monoliths at Kasomari Pathar	1,08,994	92,662	28,820
18.	Mound Ruins of the Stone temple at Dah Parbatia	71,983	78,415	6,28,717
19.	Bordol temple at Biswanathghat	2,50,000	1,26,000	35,000
20.	Singri Hills Ruins	3,73,778	6,25,558	95,000
21.	Bamuni Hili Ruins	3,08,705	6,66,472	1,64,996
22.	Sukreshwar on the Island Umatumani	75,000	2,95,000	70,000
23.	Dhandi temple at N.C Kamadayal	2,50,000	72,397	1,00,000
24.	Graves of Captain Lewis Van Sadan	30,000	13,000	12,000
25.	Sri Suryapahar Ruins	16,80,243	9,22,233	4,89,222
26.	British Graves	45,000	43,037	30,000
27.	Site Museum at Sri Suryapahar	6,57,170	9,24,042	—
28.	Ancient caves at Jogigopha	95,000	45,000	75,000
29.	Panbari Mosque and Ablution tank attached thereto	75,000	39,952	35,000
30.	Idgah at Panbari	5,00,334	2,53,031	30,000
31.	Cachari Ruins at Khaspur	11,62,404	12,44,850	2,90,000
32.	Ganesh temple and Stone Gateway at Kamakhya Hill.	74,281	74,853	1,00,976
33.	Rock Inscription and pillar on the Urbashi Island, Guwahati	44,644	-	-
34.	Vishnu Janardhan, Guwahati	41,692	88,887	36,410
35.	Duar Gaurila Rock Inscription	37,465	30,817	17,50t8
36.	Rock Cut Figures of Bala Bhairavi at Kamakhya Hill	79,328	8,575	20,000
37.	Hayagriva Madhava Temple, Hajo	7,36,034	10,77,550	72,900

1	2	3	4	5
38.	Ganesh Temple at Hajo	48,442	3,23,193	21,000
39.	Kameshwar Temple at Hajo	49,981	7,06,030	2,98,080
40.	Kedar Temple, Hajo	95,065	5,41,866	71,000
II -Arunachal Pradesh				
1.	Ruins of Bismaknagar	3,97,005	70,000	-
III - Manipur				
1.	Vishnu Temple at Bishenpur.	6,25,522	60,000	-
IV - Meghalaya				
1.	Megalithic site at Nartiang	4,12,450	4,23,297	50,000
2.	Rock cut tank at Syndai	25,000	17,996	30,000
3.	David Scott's memorial at Cherapunji	48,830	19,947	40,000
4.	Megalithic Bridge Thulu-Um-wi	-	9,888	30,000
V - Nagaland				
1.	Remains of Fort at Dimapur	4,14,700	1,49,900	50,000
VI - Tripura				
1.	Chaturdasa Devata Temple	1,81,764	76,960	80,000
2.	Gunavati Group of Temple	49,815	49,112	67,000
3.	Bhubaneshwari Temple	19,93,985	10,35,452	3,82,030
4.	Thakurani Tila at Pilak	98,755	76,974	86,960
5.	Shyam Sundar Tila & Puja khola at Madhya Pilak	1,00,373	97,840	1,09,990
6.	Rock cut sculpture at Unakoti	15,94,202	7,42,274	1,60,000
7.	Boxanagar	2,43,699	6,44,169	152,920
VII - Sikkim				
1.	Dubdi Monastery, Kheochod Phalvi,	41,13,000	84,92,000	30,78,000
2.	Coronation Throne of Norbugang Near Yuksam, Kheochod Phalvi			
3.	Radbentse site of ancient capital of Sikkim, Forest area of Pemayongtse Monastery Estate, Forest area of Pemayongtes Monastery Estate.			
VIII - Mizoram				
-	-	-	-	-

Entrance Exam in English

3459. SHRI. K.C. SINGH 'BABA': Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether entrance examinations to premier Central Government educational institutions are conducted in English language only;

(b) if so, the details thereof and the reasons therefor; and

(c) the measures taken by the Government to include other languages in the entrance examinations to enable students from rural areas of the country to get admission in the premier educational institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The details of medium of various Entrance Examinations conducted by the Ministry of Human Resource Development for admission to premier Government educational institutions are:

- (i) All India Engineering Entrance Examination (AIEEE) (ii) All India Pre-Medical/Pre-Dental Entrance Examination (AIPMT); and (iii) Joint Entrance Exam (JEE) are conducted in English and Hindi.
- As far as the medium of entrance exams for admission to various colleges affiliated with different universities is concerned, the same is decided by the respective universities in exercise of their autonomy vested with them under the Acts/Statutes/ Ordinances, under which they are constituted.
- Common Admission Test (CAT) is conducted jointly by Indian Institutes of Management (IIMs) for admission to Post Graduate Programme (PGP). The examination is conducted in English as the medium of instruction for the PGP is English.

Energy Efficient Cremation

3460. SHRI MILIND DEORA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether over four million tonnes of wood is consumed each year for the purpose of cremation in India;

(b) if so, the details thereof;

(c) whether the ritual also leads to emission of a significant amount of carbon dioxide and also adds to water and air pollution;

(d) if so, the details thereof;

(e) whether the Government proposed to introduce energy-efficient cremation systems;

(f) if so, the details thereof;

(g) the status of implementation of the project; and

(h) if not, the steps being taken to address the issue?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) It has been a traditional practice to utilize wood for cremation purposes. Information relating to utilization of four million ton of wood is an indicative estimate. However, the details of consumption of wood for this purpose are maintained by various local bodies in the Country.

(c) and (d) The cremation process results in gaseous emissions, which may impair ambient air quality in the contiguous environment. There are reports that half-burnt bodies are also disposed in the rivers, which effect aesthetics of the river.

(e) to (h) Improved Wood/Electric Crematoria is one of the non-core activities taken up to prevent pollution from cremation and also to prevent disposal of unburnt/ half-burnt bodies into the river. So far, 107 schemes of crematoria have been sanctioned, out of which 86 schemes have been completed by the State Governments.

Setting up of Nuclear Power Plants

3461. SHRI S.S. RAMASUBBU: Will the PRIME MINISTER be pleased to state:

(a) whether the proposed setting up of some nuclear power plants in different parts of the country are facing serious hurdles from various quarters;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to address the problems for early setting up of the above projects;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (e) There are no serious hurdles faced from any quarter. However sometimes there are certain misgivings related to public acceptance. These are being addressed through structured public awareness programmes. In addition, the Project Affected Persons have issues concerning compensation for land and rehabilitation package, which are being settled in consultation with respective state governments.

[Translation]

Heritage City

3462. PROF. RAMSHANKAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Archaeological Survey of India proposes to declare a certain part of Ahmedabad as 'Heritage City';

(b) if so, the details thereof;

(c) whether the proposal to declare Agra as 'Heritage City' is pending with the Government;

(d) if so, the details thereof; and

(e) the time by which Agra city is likely to be declared as Heritage City?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Madam. There is no provision in the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 for notifying any city, as 'Heritage City'.

(b) to (e) Do not arise.

[English]

Water Disputes

3463. SHRI A. GANESHAMURTHI:

SHRI ADAGOORU H. VISHWANATH:

SHRI GOPAL SINGH SHEKHAWAT:

SHRI MANICKA TAGORE:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has received any requests from the States to intervene in solving their water distribution problem among the States;

(b) if so, the details thereof during each of the last three years and the current year, State-wise alongwith their current status;

(c) whether the decision of the Union Government will be binding on all the States concerned according to Inter-State Agreement; and

(d) if so, the steps taken by the Government to ensure the compliance of the said agreement and to solve the problems of States concerned expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) Yes, Madam.

(b) The details of complaints received from various State Governments during the last three years and current year, state wise alongwith their current status are given below:

Sl. No.	State	Complaint made	Status of matter/action taken by the Ministry of Water Resources (MoWR)
1.	Andhra Pradesh	The Government of Andhra Pradesh in February 2008 raised the issues of construction of irrigation schemes in Manjira sub basin by the Government of Karnataka in violation of the agreements dated 17.9.1975 and 4.8.1978 which are part of Godavari Water Disputes Tribunal's award	The comments of the Government of Karnataka in this regard were sought and information received from them was sent to the Government of Andhra Pradesh vide MoWR letter dated 27.10.2009.
2	Maharashtra	The Government of Maharashtra during December, 2008 brought to the notice of MoWR that the Government of Andhra Pradesh was taking up an irrigation scheme on river Pranhita, a tributary of Godavari without entering into formal agreement with the Government of Maharashtra and as per Godavari Water Disputes Tribunal's Judgement in case of Pranhita basin "The joint project/projects are to be taken up after reaching separate agreement/ agreements for them between the states of Maharashtra and Andhra Pradesh".	The comments of the Government of Andhra Pradesh in this regard were sought and information received from them was sent to the Government of Maharashtra vide letter dated 26.3.2009.
3.	Tamil Nadu	In the past, on few occasions, the state of Tamil Nadu brought to the notice of the Central Government the issue of non implementation of certain aspects of interim order of Cauvery Water Disputes Tribunal (CWDT) such as monthly and weekly quantum of inflows in Mettur reservoir of Tamil Nadu & area irrigated from Cauvery water in Karnataka.	Cauvery Monitoring Committee (CMC) under the Chairmanship of Secretary (WR) has held 25 meetings so far to review the followup action regarding implementation of interim award of tribunal. The last meeting of CMC was held on 24.8.2010.

(c) and (d) The inter state agreements between the states concerned are concluded by the party states themselves and are to be given effect by themselves.

Schemes and Projects in Karnataka

3464. SHRI ADAGOORU H. VISHWANATH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the details of ongoing Schemes and Projects of the Ministry during each of the last three years and the current year, State-wise including Karnataka;

(b) the details of complaints and suggestions received in this regard during the above period, State-wise;

(c) the action taken thereon and the amount involved in each scheme/project;

(d) whether the full allocated budget allocation was spent during the above period;

(e) if not, the reasons therefor; and

(f) the steps taken/proposed to be taken by the Government for expeditious implementation of these schemes/projects?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) Under the ongoing Plan Schemes of the Ministry, a large number of research & development, technology development & demonstration projects have been funded in various States including Karnataka, in the areas of science and engineering research; bioinformatics; bio-tech parks; plant, animal, rural, agriculture and marine biotechnology; biodiversity conservation and environment; consultancy clinics; science popularization; biofuels; hospital waste management; drugs and pharma; instrumentation development; drinking water;

S&T entrepreneurship development; S&T for women; science and equity empowerment development; technology intervention for societal needs; S&T for human resource development; intellectual property and technology management; setting up of innovation complexes, technology business incubators, etc. These projects supported in the above areas under the various ongoing schemes of the Ministry are received from individual scientists of different research entities both Central and State situated in the country. According to the available official statistics with Department of Science & Technology, the details on the number of Research & Development projects funded based on competitive evaluation during the last three years i.e. 2005-06, 2006-07 and 2007-08 state-wise including Karnataka are provided in the attached Statement.

(b) No, Madam.

(c) Does not arise.

(d) The Ministry does not have any provision of State-wise budget allocation as these projects are received from individual scientists of various research entities both Central and State situated in the country.

(e) and (f) Does not arise.

Statement

State-wise Number of Extramural R&D projects funded during 2005-06, 2006-07 and 2007-08

(Rs. in Lakhs)

State	2005-06		2006-07		2007-08	
	Number of Projects	Approved Cost	Number of Projects	Approved Cost	Number of Projects	Approved Cost
1	2	3	4	5	6	7
Andaman & Nicobar	1	6.79	1	18.00	05	109.18
Andhra Pradesh	209	13932.61	237	6373.62	254	22386.24
Arunachal Pradesh	9	56.77	4	38.70	04	128.66
Assam	185	1723.83	114	1872.58	105	2674.15
Bihar	6	57.57	12	123.72	14	187.13

1	2	3	4	5	6	7
Chandigarh	60	1571.11	101	1771.00	78	1501.65
Chattisgarh	20	209.04	14	169.68	09	137.05
Delhi	359	12979.09	482	9469.17	428	18068.09
Goa	18	270.21	19	241.49	25	375.51
Gujarat	107	3435.02	81	2692.28	88	3192.09
Haryana	44	791.19	53	2674.60	46	1341.61
Himachal Pradesh	40	732.22	46	697.22	26	710.28
Jammu & Kashmir	15	335.95	25	526.01	25	857.72
Jharkhand	40	1080.59	35	1251.67	55	14192.25
Karnataka	326	15090.48	343	11950.14	300	13248.76
Kerala	124	2811.18	145	2484.98	103	37371.79
Madhya Pradesh	111	940.84	59	688.23	51	638.21
Maharashtra	448	19121.37	382	13277.37	350	14850.23
Manipur	36	227.23	14	222.64	15	296.77
Meghalaya	16	222.58	16	366.12	18	633.22
Mizoram	4	94.04	04	148.67	08	155.16
Nagaland	5	61.62	04	49.00	03	154.09
Orissa	35	1208.29	54	949.56	62	1055.55
Puducherry	59	1536.22	33	574.72	29	464.88
Punjab	13	167.15	68	734.71	83	1305.47
Rajasthan	97	1396.51	84	1414.14	63	1222.28
Sikkim	2	9.50	03	30.11	15	503.93
Tamil Nadu	372	11641.28	506	14442.80	474	15302.36
Tripura	14	37.57	05	53.69	06	204.04
Uttar Pradesh	337	11103.97	382	10574.37	340	9209.15

1	2	3	4	5	6	7
Uttarakhand	117	4186.64	81	2081.80	73	5474.30
West Bengal	340	341.68	374	7245.18	360	12406.87
Total	3569	116380.14	3781	107207.97	3515	146718.67

Source: Directory of Extramural Research & Development Projects approved for funding by selected Central Government Agencies/ Departments during 2005-06, 2006-07 and 2007-08 published by Department of Science and Technology.

Single Entrance Exam for Medical and Engineering

3465. SHRI AMARNATH PRADHAN:

SHRI P. VISWANATHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the proposal of the CBSE to hold single test for medical and engineering institutions at All India level has been opposed by certain stakeholders including the Ministry of Health;

(b) if so, the details thereof along with the views expressed by the stakeholders;

(c) the manner in which the Government proposes to resolve the objection raised to the proposal; and

(d) the likely date of implementation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Central Board of Secondary Education had filed an application before the Supreme Court for combining All India Pre-Medical/Pre-Dental Entrance Examination (AIPMT) and all India Engineering Entrance Examination (AIEEE) conducted by it. Directorate General of Health Services has requested that the application filed by CBSE be kept in abeyance till the matter of having a Common Entrance Examination for all MBBS seats throughout the country which is also pending in the Supreme Court is decided.

(c) and (d) The matter regarding combining All India Pre Medical/Pre-Dental Entrance Examination and All India Engineering Entrance Examination is sub judice.

National Monitoring Committee on Minority Education

3466. SHRI ASADUDDIN OWAIISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to set up a National Monitoring Committee on minority education;

(b) if so, the details thereof including the proposed functions of the Committee; and

(c) the time by which the said Committee is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Based on the National Policy on Education 1986 and the Programme of Action 1992, a National Monitoring Committee for Minorities' Education (NMCME) was first constituted in 1995 and was revived on 7.8.2004. NMCME is mandated to (1) monitor the implementation of Chapter 3 Minorities Education of the Programme of Action, 1992. (2) recommend to the Government how best to address issue related to reservation, recognition and affiliation of Minority Institutions. (3) monitor the ongoing schemes of the Ministry of HRD targeted at the Minorities and (4) advise the Government on the contemporary approach towards traditional methods of instruction. NMCME is under reconstitution.

Rejuvenation of Forts

3467. SHRI NILESH NARAYAN RANE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has been working on to preserve and rejuvenate the BHUIKOT FORT near Ahmadnagar where Pandit Nehru wrote his book, 'Discovery of India', while in detention during the struggle of country's Independence;

(b) if so, the details thereof; and

(c) the funds provided for rejuvenation work of the fort and the time by which it is likely to complete the work?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) The BHUIKOT FORT is neither a protected monument of Archaeological Survey of India (ASI) nor of the State Government. However as per information received from the State Government authorities (Collectorate, Ahmednagar) a Memorandum of Understanding (MoU) has been signed between Defence authority and Collector Ahmednagar in August 2007 for conservation of the said fort. The estimated cost of the conservation and development works at the fort is about Rs. 6.55 crores and the same are in progress.

[Translation]

Funds to Scientific R&D Institutions

3468. SHRI KIRTI AZAD: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the State-wise and year-wise details of funds allocated to Scientific Research and Development Institutes in the country during each of the last three years and the current year;

(b) whether the Union Government has received any representation from various State-Governments to increase the allocation of funds for the above purpose; and

(c) if so, the details thereof, State-wise during the above period alongwith the action taken by the Union Government thereupon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) State-wise and year-wise details of funds allocated to Scientific Research and Development Institutes of the Ministry of Science and Technology, Government of India during each of the last three years and the current year are given below:

Sl. No.	Name of State	Name of the Institutions (State-wise)	Funds allocated (Rs. in crores)			
			2007-08	2008-09	2009-10	2010-11
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Andhra Pradesh	1. International Advanced Research Centre For Powder Metallurgy and New Materials (ARCI), Hyderabad, Andhra Pradesh	45.00	41.63	46.00	45.00
		2. National Institute of Animal Biotechnology, Hyderabad, Andhra Pradesh	Nil	Nil	Nil	5.00
		3. Centre for DNA Fingerprinting and Diagnostics, Hyderabad, Andhra Pradesh	21.60	25.90	24.00	24.00
		4. Centre for Cellular & Molecular Biology, Hyderabad, Andhra Pradesh	64.48	73.23	79.11	55.40

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		5. Indian Institute of Chemical Technology, Hyderabad, Andhra Pradesh	92.03	113.16	140.61	106.51
		6. National Geophysical Research Institute, Hyderabad, Andhra Pradesh	65.37	72.92	83.11	74.67
2.	Assam	1. Institute Of Advanced Study In Science & Technology (IASST), Guwahati, Assam. *	-	-	7.00	7.50
		2. North East Institute of Science and Technology, Jorhat (Earlier RRL), Assam.	28.89	39.01	49.39	39.37
3.	Chandigarh	1. Central Scientific Instruments Organisation, Chandigarh	31.52	50.25	51.88	62.69
		2. Institute of Microbial Technology, Chandigarh	25.70	46.33	43.43	29.08
4.	Delhi	1. National Institute of Immunology, New Delhi	36.00	55.00	53.00	53.00
		2. National Centre for Plant Genome Research, New Delhi	13.00	26.00	29.00	29.00
		3. Central Road Research Institute, New Delhi	19.27	39.84	33.33	32.35
		4. Institute of Genomics & Integrative Biology, New Delhi	35.38	67.33	56.73	51.21
		5. National Institute of Science Communication and Information Resources, New Delhi	28.58	53.84	47.51	41.99
		6. National Institute of Science, Technology and Development Studies, New Delhi	9.16	12.28	14.40	13.93
		7. National Physical Laboratory, New Delhi	58.11	126.88	124.92	138.76
5.	Goa	1. National Institute of Oceanography, Goa	98.84	105.09	90.97	119.28

(1)	(2)	(3)	(4)	(5)	(6)	(7)
6.	Gujarat	1. National Innovation Foundation (NIF), Ahmedabad, Gujrat. *	0	0	0	7.00
		2. Central Salt & Marine Chemicals Research Institute, Bhavnagar, Gujrat	23.46	41.43	38.60	30.11
7.	Haryana	1. National Brain Research Centre, Manesar, Haryana	17.10	28.00	24.00	24.00
		2. Translational Health Science & Technology Institute, Faridabad, Haryana	Nil	20.00	17.00	24.00
		3. UNESCO Regional Centre for Science, Education and Innovation, Faridabad, Haryana.	Nil	Nil	13.00	22.00
8.	Himachal Pradesh	1. Institute of Himalayan Bioresource Technology, Palampur, Himachal Pradesh	23.57	30.27	30.21	23.78
9.	Jammu and Kashmir	1. Indian Institute of Integrative Medicine, Jammu (Earlier RRL), Jammu & Kashmir.	35.30	41.24	50.99	41.37
10.	Jharkhand	1. Central Institute of Mining & Fuel Research, Dhanbad, Jharkhand.	43.67	62.52	73.23	68.88
		2. National Metallurgical Laboratory, Jamshedpur, Jharkhand.	43.02	70.67	63.75	56.35
11.	Karnataka	1. Centre For Liquid Crystal Research/Centre For Soft Matter Research (CSMR), Bangalore, Karnataka. **	4.00	3.80	3.30	3.10
		2. Indian Institute of Astrophysics (IIA), Bangalore, Karnataka.	39.08	43.27	48.08	49.00
		3. Jawaharlal Nehru Centre For Advanced Scientific Research (JNC), Bangalore, Karnataka.	35.00	30.69	37.00	48.00
		4. Raman Research Institute (RRI), Bangalore, Karnataka.	25.23	35.30	38.00	38.00

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		5. Institute of Stem Cell Research and Regenerative Medicine, Bangalore, Karnataka	Nil	Nil	14.00	18.00
		6. Central Food Technological Research Institute, Mysore, Karnataka.	33.89	62.46	65.52	68.89
		7. National Aerospace Laboratories, Bangaluru, Karnataka.	147.58	182.96	201.17	240.14
12.	Kerala	1. Sree Chitra Tirunal Institute For Medical Sciences And Technology (SCT),Thiruvananthapuram, Kerala.	78.98	90.92	88.07	88.00
		2. Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, Kerala	Nil	25.00	24.00	25.00
		3. National Institute of Interdisciplinary Science and Technology, Thiruvananthapuram, Kerala	23.58	34.45	33.11	25.11
13.	Madhya Pradesh	1. Advanced Materials & Process Research Institute (Earlier RRL), Bhopal, Madhya Pradesh.	11.83	20.09	22.57	19.46
14.	Maharashtra	1. Agharkar Research Institute (ARI, MACS), Pune, Maharashtra.	9.93	11.30	16.16	16.10
		2. Indian Institute of Geomagnetism (IIG), Navi Mumbai, Maharashtra.	22.55	23.98	27.10	27.10
		3. National Centre for Cell Science, Pune, Maharashtra	31.50	43.00	34.00	34.00
		4. National Chemical Laboratory, Pune, Maharashtra.	77.73	107.63	122.62	82.25
		5. National Environmental Engineering Research Institute, Nagpur, Maharashtra.	29.37	37.32	42.72	37.41
15.	Manipur	1. Institute of Bioresources and Sustainable Development, Imphal, Manipur	4.00	3.89	0.10	0.10

(1)	(2)	(3)	(4)	(5)	(6)	(7)
16.	Orissa	1. Institute of Life Sciences, Bhuwaneshwar, Orissa	10.00	12.00	13.00	15.00
		2. Institute of Minerals & Materials Technology (Earlier RRL), Bhubaneshwar, Orissa.	28.55	44.38	51.00	46.46
17.	Punjab	1. Institute Of Nano Science & Technology, Mohali, Punjab. #	0	20.00	0	0
		2. Institute of Agri-food Biotechnology, Mohali, Punjab	Nil	Nil	20.00	30.00
18.	Rajasthan	1. Central Electronics Engineering Research Institute, Pilani, Rajasthan.	27.13	44.37	50.13	51.95
19.	Tamil Nadu	1. Central Electrochemical Research Institute, Karaikudi, Tamil Nadu.	44.22	60.25	56.30	48.12
		2. Central Leather Research Institute, Chennai, Tamil Nadu.	32.73	48.76	54.51	56.69
		3. CSIR Madras Complex, Tamil Nadu.	4.51	6.04	8.69	6.80
		4. Structural Engineering Research Centre, Chennai, Tamil Nadu.	19.02	25.21	29.53	27.91
20.	Uttar Pradesh	1. Birbal Sahni Institute of Palaeobotany, Lucknow, Uttar Pradesh	6.30	11.23	19.00	17.60
		2. Central Drug Research Institute, Uttar Pradesh	138.56	104.19	164.43	95.16
		3. Central Institute of Medicinal and Aromatic Plants, Lucknow, Uttar Pradesh.	24.81	41.53	42.39	39.90
		4. Indian Institute of Toxicology Research, Lucknow, Uttar Pradesh.	23.47	34.98	36.24	29.16
		5. National Botanical Research Institute, Lucknow, Uttar Pradesh.	50.75	55.15	50.72	42.11
21.	Uttrakhand	1. Aryabhata Research Institute For Observational Sciences (ARIES), Nainital, Uttrakhand.	23.00	45.63	37.00	30.00

(1)	(2)	(3)	(4)	(5)	(6)	(7)
		2. Wadia Institute Of Himalayan Geology (WIHG), Dehradun, Uttrakhand.	14.11	17.67	26.58	26.10
		3. Central Building Research Institute, Roorkee, Uttrakhand.	20.05	32.43	34.95	33.74
		4. Indian Institute of Petroleum, Dehradun, Uttrakhand.	25.95	43.26	45.91	47.51
22.	West Bengal	1. Bose Institute (BI), Kolkata, West Bengal.	26.23	32.59	43.00	44.00
		2. Indian Association For The Cultivation Of Science (IACS), Kolkata, West Bengal.	44.25	42.50	52.00	52.00
		3. S.N. Bose National Centre For Basic Sciences (SNB), Kolkata, West Bengal.	14.37	15.66	29.75	29.00
		4. National Institute of Biomedical Genomics, Kolkata, West Bengal	Nil	Nil	14.00	25.00
		5. Central Glass & Ceramic Research Institute, Kolkata, West Bengal.	44.56	73.53	70.18	59.52
		6. Central Mechanical Engineering Research Institute, Durgapur, West Bengal.	41.98	61.18	62.76	55.93
		7. Indian Institute of Chemical Biology, Kolkata, West Bengal.	45.06	74.33	70.59	67.41

* DST has taken over IASST, Guwahati during March 2009 and NIF during July, 2010.

** Centre for Liquid Crystal Research (CLCR) has been renamed as Centre for Soft Matter Research (CSMR) from 1st September, 2010.

Institute of Nano Science and Technology, Mohali has been setup in 2008.

(b) No, Madam.

(c) Does not arise.

(a) whether Pakistan has urged USA not to grant concessions to India as it may destabilize regional balance;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

[English]

Concessions to India

3469. SHRI KAUSHALENDRA KUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF

EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (c) Government has seen reports that Pakistan has opposed United States of America's endorsement of India's candidature for a permanent seat in the United Nations Security Council (UNSC). Pakistan's National Assembly adopted a resolution which, inter alia, states that USA's endorsement is a threat to peace, security, regional balance and stability in South Asia. A similar resolution was also adopted by the Pakistani Cabinet. It has been reported that Pakistan has conveyed its concerns in this regard to USA.

India believes that the United Nations (UN) especially the Security Council must reflect contemporary global realities. For this purpose the reform of the UN including the expansion of the Security Council in both permanent and non-permanent categories is essential. India holds the view that it has all the credentials to be a permanent member of an expanded Security Council. Many countries have endorsed this view. India remains fully engaged including through the G-4 (India, Brazil, Germany and Japan) to work for the reform of the UN including the expansion of the Security Council.

Revision of Pay and Cadres

3470. SHRI RAMESH JIGAJINAGI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the proposals for revision of pay of teachers and equivalent cadres in universities and colleges following the revision of pay scales of Central Government employees on the recommendation of VIth Pay Commission, have been received by the Union Government;

(b) if so, the details thereof;

(c) whether the Union Government has agreed to give 80 per cent of the additional expenditure to be incurred by the State Governments; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Proposals have been received from State Governments of Andhra Pradesh, Arunachal Pradesh, Bihar, Chhattisgarh, Goa, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Union Territory of Pudducherry and Govt. of NCT of Delhi.

(c) and (d) Central assistance of 80% of the arrears of the revision of pay for the period between 1.1.2006 and 31.3.2010 is admissible only to States adopting the entire package, including age of superannuation, announced by the Central Government. Several States have asked for a review of the decision of raising age of superannuation to 65 years, as a pre-condition for availing central assistance. No amount has been released so far.

[Translation]

Hiring Local Indians

3471. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Indian Embassies prefer hiring of local Indians for carrying out different works;

(b) if so, the details in this regard; and

(c) the details of the benefits including medical facilities provided to the persons hired by the Embassies?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) No.

(b) Does not arise.

(c) The local employees are generally entitled to the following benefits:-

(i) Pay plus COLA (Cost of living Allowance), if any

(ii) Bonus as per local labour laws/customs

- (iii) Overtime Allowance for duties beyond office hours *[English]*
- (iv) Annual Leave, Sick Leave and Maternity Leave as prescribed
- (v) Free return air passage to India to those local employees who have completed 25 years of service
- (vi) Terminal gratuity (rates varying as per local laws)
- (vii) Social Security, if mandatory as per local laws;
- (viii) Health Insurance, if mandatory as per local laws;
- (ix) Other payments, if any, which are mandatory as per labour laws of the host country.

Bilateral Treaties with ASIAN

3472. SHRIMATI J. SHANTHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether there is any proposal to review bilateral treaties with any Asian countries;
- (b) if so, the details of any such proposals; and
- (c) the circumstances under which Government reviews bilateral treaties with foreign countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) Yes. Details of treaties/agreements under review are as follows:

Sl. No.	Country	Name of Treaty
1	2	3
1.	China	Double Taxation Avoidance Agreement
2.	Indonesia	(i) Air Services Agreement (ii) Double Taxation Avoidance Agreement
3.	Israel	(i) Double Taxation Avoidance Agreement (ii) Air Transport Agreement (iii) Programme on Cultural and Educational Cooperation.
4.	Japan	Double Taxation Avoidance Agreement
5.	Jordan	Double Taxation Avoidance Agreement
6.	Malaysia	(i) Double Taxation Avoidance Agreement (ii) Air Services Agreement
7.	Mongolia	Double Taxation Avoidance Agreement
8.	Nepal	1950 Treaty of Peace and Friendship
9.	Singapore	Comprehensive Economic Cooperation Agreement
10.	South Korea	Double Taxation Avoidance Agreement
11.	Syria	Double Taxation Avoidance Agreement
12.	Thailand	Air Services Agreement
13.	Vietnam	Double Taxation Avoidance Agreement

1	2	3
14.	Kuwait	Double Taxation Avoidance Agreement
15.	UAE	Protocol to the Double Taxation Avoidance Agreement
16.	Oman	Double Taxation Avoidance Agreement
17.	Saudi Arabia	Double Taxation Avoidance Agreement
18.	Qatar	Double Taxation Avoidance Agreement

(c) Treaties are monitored continuously and amended as required through consultation and negotiations, and with the approval of treaty parties.

Biosphere Reserve

3473. SHRI P. VISWANATHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether reports of damage to biosphere reserve/bio-diversity due to illegal mining have come to the notice of the Government;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No reports of damage to biosphere reserve/ bio-diversity due to illegal mining have come to the notice of the Government.

(b) and (c) Does not arise.

International Conference in Mauritius

3474. SHRI KODIKKUNNIL SURESH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether an International Conference on energy, environment and development was held in Mauritius recently;

(b) if so, the details thereof;

(c) whether India also participated in the said Conference;

(d) if so, the details thereof alongwith the contribution/presentations made by India in the said Conference; and

(e) the decisions/resolutions made in the said Conference?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (e) As per the information available in the Ministry, the Third International Congress of Environmental Research (ICER-10) was organized jointly by Journal of Environmental Research and Development (JERAD), Bhopal and ,the University of Mauritius on September 16-18, 2010 at the University of Mauritius.

The theme of the Conference was Energy, Environment and Development. The main objectives of the Conference were to:

- i. Enhance the knowledge in the field of Environmental Research and Development.
- ii. Form study groups for mapping vulnerable areas in different countries which are prone to natural disasters.
- iii. Present and discuss research papers in various fields of Environment for the betterment of the society.

Around 600 academicians, scientists, industrialists, environmentalists, professors, NGOs and research scholars from around 58 countries participated including 300 from India.

Equality for Women

3475. SHRI K. SUGUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India has been elected to the board of the new UN agency to promote equality for women;
- (b) if so, the details thereof;
- (c) whether India was one of the country that has attached the highest importance to gender main streaming and female empowerment in the UN; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) Yes, India was elected on November 10, 2010 by the UN Economic and Social Council (ECOSOC) as one of the 41 members to the Executive Board of the new UN Entity for Gender Equality and the Empowerment of Women (UN Women). India received 52 of the 54 votes. India's term is for a period of 2 years till 2013.

(c) and (d) India has always been at the forefront of issues relating to gender equality, gender mainstreaming and the empowerment of women and attaches great significance to it in the UN. India has been actively participating in all the debates on this issue in the UN General Assembly, the UN Economic and Social Council (ECOSOC) and the Commission on the Status of Women (CSW) and has also co-sponsored all resolutions in various UN fora on this issue.

Cases Against Higher Officer

3476. SHRI S. PAKKIRAPPA: Will the PRIME MINISTER be pleased to state:

- (a) whether no prior approval is required now to initiate a case against officials on higher posts in administration;
- (b) if so, the details thereof; and
- (c) the number of cases under consideration upto September, 2010 which are to be given approval?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Prior approval of Central Government is required by the Central Bureau of Investigation (CBI) for conducting any enquiry or investigation into any offence alleged to have been committed under the Prevention of Corruption Act, 1988 in respect of employees of the level of Joint Secretary and above and its equivalent in Corporations established by or under any Central Act, Government Companies, Societies and local Authorities owned or controlled by the Government.

(c) Upto September, 2010, 5 cases were under consideration for approval of Government of India.

[Translation]

Climate Change in North Pole

3477. SHRI SHATRUGHAN SINHA: Will the Minister of EARTH SCIENCES be pleased to state:

- (a) whether there is any proposal to undertake research on climate changes in the north pole;
- (b) if so, the details thereof;
- (c) the estimated expenditure likely to be incurred on such research;
- (d) whether any agreement has been signed by the Government with other countries in this regard; and
- (e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) Yes, Madam. The National Centre for Antarctic and Ocean Research (NCAOR) alongwith National Institute of Oceanography (NIO), Goa have a research project for 'Long - term monitoring of Kongsfjorden system (Ny-A lesund, Svalbard, Norway) of Arctic region for climate change studies'.

(b) The objective of the project is to establish a long-term comprehensive physical, chemical, biological and atmospheric measurement programme to study:

1. The variability in the Arctic/Atlantic climate signal.
2. The effect of interaction between the warm Atlantic water and the cold glacial-melt fresh water on the biological productivity and phytoplankton species composition and diversity within the fjord.
3. The winter convection and its role in the bio-geochemical cycling.
4. The trigger mechanism of spring bloom and its temporal variability and biomass production.
5. The production and export of organic carbon in the fjord.

(c) Expenditure of Rs. 15 crore is estimated to be incurred for the programme during current Five Year Plan.

(d) and (e) The study is to be carried out under the MoU between National Centre for Antarctic and Ocean Research (NCAOR) Goa and the Norwegian Polar Institute (NPI), Tromso, Norway.

[English]

Filling of Underground Coal Mine

3478. SHRI MAHENDRA KUMAR ROY: Will the Minister of COAL be pleased to state:

(a) whether the Government is aware that 90 per cent of underground mines are not properly filled up with sand after extracting coal and thus left the entire coal belt disaster prone;

(b) if so, the details thereof;

(c) whether the Government has set up any committee to find out the truth about the callousness of management; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF

COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL):(b) Extraction of coal with sand stowing is done in those areas where there is need to protect the surface features and also due to some other technical reasons. Mine owners need to seek prior permission before carrying out extraction of coal with caving or stowing from DGMS under the provisions of Coal Mines Regulation 1957.

(c) and (d) No, Madam.

[Translation]

Black Marketing of Coal

3479. SHRI GORAKH PRASAD JAISWAL:

SHRI DATTA MEGHE:

Will the Minister of COAL be pleased to state:

(a) whether several companies, who have been allotted coal blocks, are indulging in illegal sale/black marketing of coal;

(b) if so, the details thereof during the last one year; and

(c) the action taken/proposed to be taken against such companies?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) In respect of coal block allocated to M/s Prakash Industries Ltd. the Central Bureau of Investigation investigated the matter and findings of the investigation are not known to the Ministry of Coal.

In another case about the alleged diversion of the coal extracted from Parbatpur (Central) coal block by the allocatee, the matter was examined into by an Inter-Ministerial Enquiry Committee which concluded that the inquiry does not indicate any diversion of coal from Parbatpur Central coal block in the open market or any instances of coal being exported.

President's Foreign Visit

3480. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the President of India has gone on ten days official visit to the countries namely Laos and Cambodia:

(b) if so, the details of the talks held and agreements signed with these countries;

(c) whether Cabinet Ministers have also accompanied the President on the visit; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) Yes.

(b) During the Visit to Laos, Hon'ble President met the President, PM and the President of the National Assembly. In Cambodia, Hon'ble President met the Cambodian King, PM, President of the Senate and the President of the National Assembly.

In Laos, an agreement for cultural exchange programme 2011-13 and a new credit loan agreement for US \$ 72.55 million between the Exim bank of India and the Lao Finance Ministry were signed during the visit. In Cambodia a MOU for cooperation between C & AG of India and the National Audit Authority, Cambodia and a Line of Credit agreement between EXIM Bank and Cambodian Ministry of Economy & Finance for US\$ 15 million were signed.

(c) and (d) Yes. Hon'ble Minister for Tribal Affairs, Shri Kantilal Bhuria accompanied the President during these visits.

[English]

Brain Gain Scheme

3481. SHRI NAVEEN JINDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has launched a "Brain Gain" scheme;

(b) if so, the salient features of the scheme;

(c) whether the scheme will enable scholars from other countries to teach in India; and

(d) if so, the terms and conditions worked out in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Government is in the process of formulating a legislative proposal in order to set up Universities focusing on research and innovation. The Bill also contains provisions to attract talented scholars from all over the world to these Universities to undertake teaching and research.

[Translation]

Star Similar to Sun

3482. SHRI BADRI RAM JAKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether a team of Space Scientists has studied 166 Stars similar to Sun in their study;

(b) if so, the details thereof;

(c) whether any scientists of Indian origin were also associated with the said study team;

(d) if so, the details thereof alongwith the details of assistance, if any, given to the scientists; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes Madam.

(b) As per a published Scientific Research Study, astronomers from Universities/Institutions in USA, have

studied 166 Stars similar to Sun, within 80 light years of distance from the Earth. Their study has revealed that at least one in every sun-like star in the galaxy has Earth-sized planets circling around them.

- (c) Not to our knowledge.
- (d) and (e) Not applicable.

[English]

Kyoto Protocol

3483. SHRI K.R.G. REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether India is committed to the Kyoto Protocol;
- (b) if so, the complete details thereof; and
- (c) the present status in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) India is fully committed to the Kyoto Protocol. The talks for further emission reduction commitments of Annex-I Parties in the Second Commitment Period (Post 2012) are undergoing since 2005. India, along with South Africa and 35 other like minded countries had earlier submitted a proposal calling for Annex-I Parties to agree to at least 40% emission reduction commitment by 2020 as compared to their 1990 levels. India has been one of the major beneficiaries of the Clean Development Mechanism (CDM), a flexible mechanism under the Kyoto Protocol and would like that this mechanism to continue and be further strengthened. There has been no agreement till date and the negotiations on the targets of Annex-I Parties for the second commitment period and other relevant issues are ongoing for a possible decision at the sixteenth Conference of Parties (COP-16) to the United Nations Framework Convention on Climate Change (UNFCCC) and sixth Meeting of Parties (MOP-6) to the Kyoto Protocol presently being held at Cancun, Mexico.

Expert Committee for KVs and NVs

3484. SHRI RAMSINH RATHWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted an Expert Committee to suggest improvement in the management and working of Kendriya Vidyalayas and Navodaya Vidyalayas;
- (b) if so, the details thereof;
- (c) whether any recommendations have made by this Committee;
- (d) if so, the details thereof; and
- (e) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam. However, the work of comprehensive review of the working of the Kendriya Vidyalaya Sangathan has been entrusted to Indian Institute of Management, Bangalore.

- (b) to (e) Do not arise.

[Translation]

Extraction of Metal

3485. SHRI GANESH SINGH: Will the Minister of EARTH SCIENCES be pleased to state:

- (a) whether the Government proposes to launch any new scheme to extract valuable metals from the seabed;
- (b) if so, the details thereof; and
- (e) the quantity and value of metals extracted from seabed during the last three years?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) The Government is pursuing research and development efforts towards assessment of mineral resource potential of polymetallic nodules, cobalt crust and hydrothermal sulphides in Indian Ocean. Presently, there is no plan to launch any new scheme to extract valuable metals from seabed.

- (c) Does not arise.

**Modernization of Autonomous
Engineering Colleges**

3486. SHRI KAMAL KISHOR 'COMMANDO' : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government provides financial assistance for modernization/construction of autonomous engineering colleges in the country;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government has received any proposals from the State Government including Uttar Pradesh for modernization/construction of engineering colleges in the States;

(d) if so, the details thereof; and

(e) the time by which such proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The All India Council for Technical Education (AICTE) is providing assistance for modernization and removal of obsolescence under the scheme Modernization and Removal of Obsolescence Scheme (MODROBS).

(b) During the financial year 2009-10 the Council has released the grant under MODROB scheme amounting to Rs. 59.43 Crores. The State-wise details are at Statement-I.

(c) AICTE has invited application for granting assistance under MODROB scheme during the financial year 2010-11. The total 508 proposals from Government and Government-aided Colleges have been received till date under this scheme during the financial year 2010-11 which includes 14 proposals from Uttar Pradesh.

(d) The State-wise details is at Statement-II.

(e) The proposals will be processed as per laid down procedure and suitable proposals will be approved

before 31.03.2011 for granting assistance during the financial year 2010-11.

(Rs. in Lakhs)		
Sl. No.	State	Amount Released During 2009-10
1	2	3
1.	Andhra Pradesh	1024.07
2.	Assam	113.65
3.	Chhattisgarh	53.00
4.	Goa	49.29
5.	Gujarat	221.48
6.	Haryana	164.90
7.	Jammu and Kashmir	135.77
8.	Karnataka	823.82
9.	Kerala	242.43
10.	Madhya Pradesh	204.29
11.	Maharashtra	711.07
12.	New Delhi	30.00
13.	Orissa	229.30
14.	Puducherry	56.60
15.	Rajasthan	78.74
16.	Tamil Nadu	1106.18
17.	Uttar Pradesh	340.15
18.	Uttarakhand	51.00
19.	West Bengal	309.19
Total		5944.93

Statement-II

Sl. No.	State	No. of proposal
1.	Andhra Pradesh	109
2.	Arunachal Pradesh	02
3.	Assam	05
4.	Bihar	01
5.	Chandigarh	08
6.	Gujarat	26
7.	Haryana	02
8.	Himachal Pradesh	09
9.	Jharkhand	01
10.	Karnataka	33
11.	Kerala	39
12.	Madhya Pradesh	21
13.	Maharashtra	30
14.	New Delhi	09
15.	Orissa	14
16.	Puducherry	09
17.	Punjab	16
18.	Rajasthan	42
19.	Tamil Nadu	113
20.	Uttar Pradesh	14
21.	Uttarakhand	05
Total		508

Chairs in Freedom Fighters Names

3487. SHRI P.L. PUNIA:

SHRI TUFANI SAROJ:

SHRI KAPIL MUNI KARWARIA:

SHRI E.G. SUGAVANAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to set up chairs in the name of freedom fighters and martyrs in various universities in the country;

(b) if so, the details thereof, university-wise and the funds allocated for the purpose; and

(c) the details of such chairs which have already started functioning as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam. There is no such proposal at present.

(b) and (c) Does not arise.

[English]

Reservation for Visually Impaired Persons

3488. SHRI AMBICA BANERJEE:

SHRIMATI BOTCHA JHANSI LAKSHMI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Persons with Disabilities Act, 1995, allow 3 per cent reservation in the Civil Services for the disabled;

(b) if so, the names of the disabled persons appointed in the Civil Services during the last four years;

(c) whether it is a fact that a visually impaired candidate who had appeared for the Civil Services Exam in 2006 and was ranked third is yet to be allocated an IAS or any other service especially from Haryana State;

(d) if so, the reasons therefor; and

(e) the time by which the candidate will be allocated an IAS posts?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN

THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) As per Section 33 of The Persons with Disabilities (Equal Opportunities, Protection of Rules and Full Participation) Act, 1995, every appropriate Governments shall appoint in every establishment such percentage of vacancies not less than three per cent for persons or class of persons with disability in the posts identified for each disability.

(b) The names of the Physically Handicapped Category candidates appointed on the basis of Civil Services Examination from CSE-2005 to 2008 are given in the Statement.

(c) and (d) One vacancy in IAS was notified by UPSC to be filled up on the basis of Civil Services Examination (CSE)-2006. Against that Shri Sagale Sandip Janardan Pant, rank 463 was allocated to IAS. No other visually impaired category candidate was appointed on the basis of CSE, 2006 in IAS. Sh. Ravi Prakash Gupta, who was not initially recommended by UPSC, has been offered appointment to IAS in September, 2010 in compliance with the decision of the Hon'ble Supreme Court.

(e) Time to be taken for allocating any post is dependent on the outcome of inter-departmental consultation and scrutiny of dossier.

Statement

CSE Year	Rank	Name	Service Allocated
1	2	3	4
2005	59	Ulaganathan P (O)	IAS
2005	378	Mani Ram Sharma (H)	IP&TAFS
2005	385	Tshering Ongda (O)	IRS (IT)
2005	386	Salma K Fahim (H)	IAS
2005	394	K Padmavathy (O)	IRS (C&CE)
2005	400	Sridhar D (O)	ITS
2005	417	Ravi Kumar Arora (V)	IAS
2005	419	Rajeev Singh (V)	DANICS
2005	422	B K Vishnu Priya (O)	IDAS
2005	423	Dinesh Kumar (V)	IPoS
2005	424	Abhijit Chakraborty (H)	IFS
2005	425	Niranjan Kumar (H)	IRS (C&CE)
2006	43	Nagargoje Madan Bibhishan (O)	IAS
2006	382	Suhasly(O)	IAS
2006	434	Kranti (O)	IRS (IT)
2006	453	Kumar Avikal Manu (O)	IRS (IT)
2006	459	Sumit Kaur (O)	IRS (IT)

1	2	3	4
2006	462	Bheda Priyesh Kishore (O)	IRS (C&CE)
2006	463	Sagale Sandip Janardanpant (V)	IAS
2006	464	Abhishek Singh (O)	IA&AS
2006	465	Rohit Kumar Niranjan (O)	IRAS
2006	466	Ratinder Kaur (O)	ICAS
2006	467	Jitender Singh (O)	IDAS
2006	470	Ajay Kumar Dixit (O)	IRPS
2006	471	Niranjan Kumar (H)	IAS
2006	472	Pooja Swaroop (H)	IRS (IT)
2006	473	Suresh Chand Mukeria (H)	IRS (C&CE)
2006	474	Anubhav Singh (H)	AFHQ
2007	142	Krishna Gopal Tiwari (V)	IAS
2007	188	Amrit Tripathi (O)	IAS
2007	508	Manoj Kumar (O)	IRS (IT)
2007	511	Satyanjal Pandey (O)	IFS
2007	530	B K Vishnu Priya (O)	IRS (IT)
2007	554	Ankuralya (O)	IRS (IT)
2007	559	Vimla Nawaria (O)	AFHQ
2007	578	Arvind Kumar Singh (O)	IRS (IT)
2007	600	Alok Sharma (O)	IRS (C&CE)
2007	601	Gopal Krishna Pati(O)	IRS (C&CE)
2007	607	Surabhi Sinha (V)	IOFS
2007	628	Anil Dhingra (H)	IAS
2007	629	Anubhav Singh (H)	IRS (IT)
2007	630	K Manoranjan Nayak (H)	ICAS
2007	631	Bhopal Singh (H)	IRS (IT)
2007	632	Rahul Kaushik (H)	IPoS
2007	633	N S Shashidhara (H)	IRS (IT)
2007	635	Sunder Lal(H)	IRS (C&CE)

1	2	3	4
2007	636	Ravindra U Garkal (H)	IRS (C&CE)
2007	637	Subir Kumar Chatterjee (H)	IRAS
2007	638	Anand Kumar Roy (H)	IRPS
2008	4	Varinder Kumar Sharma (O)	IAS
2008	56	Manjule Balaji Digambar (V)	IAS
2008	208	Ajit Kumar (V)	IRPS
2008	398	Chan Basha M (O)	IRS (C&CE)
2008	435	Ashish Singh Thakur (V)	IPoS
2008	583	Sreenivasulu Budigi (V)	IIS
2008	714	Ratinder Kaur (O)	IRS (IT)
2008	728	Mani Ram Sharma (H)	IAS
2008	731	Samatha Mulla mudu (O)	IRS (IT)
2008	738	Chandra Shekhar Singh (O)	IRS (C&CE)
2008	761	Virendra Kumar Jain (O)	IRS (C&CE)
2008	770	Shrawan Kumar Bansal (O)	IRS (C&CE)
2008	784	NS Shashidhara (H)	IRS (IT)
2008	785	Ajay Kumar Singh (H)	IRS (IT)
2008	786	Nitinkumar Shivraj Kondalwade (H)	IRS (IT)
2008	787	MJ. Chethan (H)	IRS (C&CE)
2008	788	Kannan C (H)	IRS (C&CE)
2008	790	Kendre Rajkumar Venkatrao (H)	IRS (C&CE)
2008	791	Ravindra U Garkal (H)	IA&AS

O - Orthopedically Handicapped; V- Visually Impaired and H- Hearing Impaired

[Translation]

**Committee to look into
Corruption Complaints**

3489. SHRIMATI RAMA DEVI:

SHRI ANJANKUMAR M. YADAV:

SHRI KIRODILAL MEENA:

Will the PRIME MINISTER be pleased to state:

(a) whether an Expert Group or a Committee has been constituted to look into the matter of corruption complaints against Secretaries to the Government of India;

(b) if so, the details thereof alongwith the composition of the Committee, reference point of the Committee, etc.; and

(c) the details of the cases so far handled by the Committee in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Department of Personnel and Training has issued O.M. No. 104/100/2009-AVD-I dated 14th January, 2010 & 8th March, 2010 outlining a procedure for handling complaints against Secretaries to the Government of India. As per this O.M., a view on complaints against Secretaries to the Government of India is required to be taken by a Group comprising of (i) Cabine. Secretary (ii) Secretary to the Prime Minister (iii) Secretary (Coordination) in the Cabinet Secretariat (i v) Secretary, DOPT, and (iv) Secretary, CVC. Complaints against Secretaries by the Government of India, whether pseudonymous or otherwise, received by the Cabinet Secretariat or the CVC or the DOP&T or the Prime Minister's Office, will be first scrutinized by the above Group. This is an ongoing process and the complaints placed upon the Group are in various stages of consideration. No action has been recommended against the Secretary of any Department, so far.

Preparation of Annual Plan

3490. SHRI DANVE RAOSAHEB PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has issued directives/guidelines to all the State Governments to prepare annual plans at local level and district level;

(b) if so, the number of States which have followed the said directives/guidelines;

(c) whether any mechanism is being developed according to which all the plans are to be prepared on the basis of the requirements of the districts and funds are to be allocated on the basis of those plans only;

(d) if so, the details thereof;

(e) whether the Planning Commission has conducted any economic survey of all the districts in the country;

(f) if so, whether any special economic package has been provided to extreme backward districts on the basis of the outcome of the survey; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. The Planning Commission issued Guidelines to all the State Governments/Union Territories for preparation of District Plan in 2006. The Planning Commission has been requesting the States, before the formulation of State's Annual Plans, to incorporate District Planning in their respective Annual Plans as per the said Guidelines. However, District Planning is still at a nascent stage in most of the States. The State Governments have again been requested recently to incorporate in their Annual Plan 2011-12, the District Plans prepared in accordance with the Guidelines issued by the Planning Commission.

(c) and (d) District Planning is a process of preparing integrated plan for the local government sector in a district taking into account the resources available and covering the sectoral activities and schemes assigned to the district level and below and those implemented through local government in a State. The Guidelines lay down that District Plan needs to have three aspects, namely, the Plan to be prepared by the Rural Local Bodies, the Plan to be prepared by the Urban Local Bodies and physical integration of the two plans with the elements of the State Plan that are physically implemented within the geographical confines of the district.

(e) to (g) No, Madam. However, Backward Regions Grant Fund (BRGF) was started in 2006-07 in 250 districts identified as backward. This programme is implemented by the Ministry of Panchayati Raj.

Handling of Correspondence of VIPs/MPs

3491. SHRI MAHENDRASINH P. CHAUHAN:

SHRI MANSUKHBHAI D. VASAVA:

Will the PRIME MINISTER be pleased to state:

(a) the details of instructions for handling correspondence of VIPs/MPs, etc.;

(b) whether the Central Ministries/Departments follow these instructions meticulously;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government for strict compliance of such instructions?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The details of instructions for handling correspondence received from VIPs/MPs is contained in paragraph Nos. 63, 64 and 66 of the Central Secretariat Manual of Office Procedure (CSMOP), which has been circulated to all the Departments and the Ministries of the Government of India. A copy of the CSMOP is available in the public domain on the website (www.darpg.nic.in). It, inter-alia, provides that each communication received from Members of Parliament will be acknowledged within 15 days followed by reply within the next 15 days of acknowledgement. Where (i) delay is anticipated in sending a reply, or (ii) information has to be obtained from another Ministry or another office,' an interim reply will be sent within a month (from the date of receipt) indicating the possible date by which a final reply can be given. Further, if any such communication is wrongly addressed to a Department/Ministry, it will be transferred promptly (within a week) to the appropriate Department/Ministry under intimation to the party concerned.

(b) to (d) The Department of Administrative Reforms & Public Grievances in the Government of India has laid down the procedure and guidelines as contained in the CSMOP for dealing with letters received from VIPs/MPs by the various Ministries/Departments. It is for the concerned Ministries/Departments to take follow up action as per the CSMOP.

(e) The Department of Administrative Reforms and Public Grievances, from time to time, has suitably advised the Ministries/Departments to send prompt reply to letters written by Hon'ble Members of Parliament.

**Scheme for maintenance of
archaeological sites**

3492. KUMARI MEENAKSHI NATARAJAN: Will the PRIME MINISTER be pleased to state:

(a) the details schemes in vogue for maintenance and protection of sites of archaeological importance; and

(b) the funds allocated, sanctioned and utilised for the purpose during the last two years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The sites of archaeological importance are declared protected by the Archaeological Survey of India (ASI) under the provisions of Ancient Monuments and Archaeological Sites and Remains Act-1958 amended as Amendment and Validation Act-2010. Once the monument/ site is declared protected under the said Act, its conservation and maintenance is done under the normal programme of conservation from the budget allotment to the Department of Culture.

(b) The details of funds allocated/ expenditure incurred during the last two years and allocation for the current financial year for the conservation, preservation & environmental development of the protected monuments are as under:—

Sl. No.	Financial Year	Allocation/Expenditure (Rupees in Lacs)
1.	2008-09	13498.60
2.	2009-10	15300.43
3.	2010-11	13590.00 (Allocation)

Huge Capitation Fee

3493. SHRI LALCHAND KATARIA:
 SHRI SONAWANE PRATAP NARAYANRAO:
 SHRI ANJANKUMAR M. YADAV:
 SHRI HARISH CHOUDHARY:
 SHRI YASHBANT LAGURI:
 SHRI S. ALAGIRI:
 SHRI NAMA NAGESWARA RAO:
 SHRI K. SUDHAKARAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of complaints have been received regarding donation/huge capitation fee/ tuitions fee charged by the educational institutions including Management Institutions/un-aided/self-financing educational institutions in the country during the last three years;

(b) if so, the details thereof, State-wise and Institution-wise;

(c) the action taken by the Government against such erring institutions;

(d) whether the Government proposes to formulate a comprehensive policy/guidelines in this regard;

(e) if so, the details thereof;

(f) whether the Government has consulted all stakeholders in the matter;

(g) if so, the details thereof;

(h) whether the Government has also proposed to introduce uniform fee pattern in these institutions; and

(i) if so, the details thereof and the concrete steps taken or proposed to be taken by the Government to curb such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (g) According to University Grants Commission (UGC) it has received certain complaints details of which are given in the enclosed Statement. All India Council for Technical Education which is responsible for management and technical education has stated that the Council has not received any complaints.

A legislative proposal namely "The Prohibition of Unfair Practices in Technical, Medical Educational Institutions and Universities Bill, 2010" has been introduced in Parliament on 3rd May, 2010 after consultation with State Governments and the Central Advisory Board on Education. The Bill seeks to prohibit unfair practices in higher educational institutions and universities. The Bill prescribes stiff penalties and punishments for persons/ institutions indulging in certain unfair practices.

(h) No, Madam.

(i) Does not arise.

Statement

State	Name of the Complainant	Deemed to be University against which complaint made	Subject	Action Taken
1	2	3	4	5
Delhi	Shri Makbool Ahmed, Moradabad, U.P.	Jamia Hamdard New Delhi.	Request to reduce the fee	A copy of the complaint was sent to the Deemed to be University on 28.09.2010

1	2	3	4	5
Tamil Nadu	Dr. Nisha Keraia	(1) Amrita Vishwa Vidyapeetham Coimbatore, T.N.	Demand of Capitation fee for admission.	(i) Copy of the complaint was sent to the deemed to be university for comments on 01-10-2010.
	(2) Sting operation by Times Now channel and related reports in various newspapers	(2) Bharath Institute of Higher Education and Research, Chennai	(2) Demanding capitation fee from students/parents for securing admission to MBBS programme.	(ii) The UGC constituted a Fact Finding Committee to look into the matter. The report of the Fact Finding Committee was sent to the Government of India, MHRD
Uttar Pradesh	(1) Shri Prem Prakash Singhal, Uttar Pradesh	(1) Jaypee Institute of Information Technology, Noida, UP.	(1) Charging of capitation fee in the form of IDF at Rs. 45,000/- per annum.	(i) Copy of the letter was sent the Deemed to be University for comments
	(2) Sting operation by News Channel and related reports in various newspapers.	(2) Santosh University, Ghaziabad, UP	(2) Demanding capitation fee from students/parents for securing admission.	(ii) The UGC has constituted a Fact Finding Committee to look into the matter.

[Translation]

State Administrative Tribunal

3494. SHRI A. SAMPATH: Will the PRIME MINISTER be pleased to state:

(a) the details of proposals submitted for State Administrative Tribunals, Statewise; and

(b) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) State Administrative Tribunals are established by the Central Government under the provisions of sub section (2) of section 4 of the Administrative Tribunals Act, 1985, on the request of the State Governments.

At present, six State Administrative Tribunals have been established in Andhra Pradesh, Karnataka, Kerala, Maharashtra, Orissa and West Bengal.

There is no other proposal with the Central Government for setting up of a State Administrative Tribunal.

National Mission on Sanitation

3495. SHRI PRATAP SINGH BAJWA: Will the PRIME MINISTER be pleased to state:

(a) whether the recommendation of the Planning Commission in regard to implementation of a National Mission on Sanitation and Public Health to provide toilets in 100 million households by 2010 has been implemented;

(b) if so, whether the targets have been achieved;

(c) if not, the reasons therefor; and

(d) the steps being taken to dovetail the sanitation campaign with the National Rural Health Mission?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) As per the Eleventh Five Year Plan document, the objective under Total Sanitation Campaign (TSC) is to achieve 100% rural sanitation coverage by the end of Eleventh Five Year Plan. The physical objective in respect of providing toilets to rural households was 69 million against which the achievement as per progress reported by all the States, through online monitoring system maintained by the Department of Drinking Water and Sanitation (DDWS), was 40.61 million as on 31.10.2010.

(d) The aim of National Rural Health Mission (NRHM) is to have effective integration of good health with sanitation, hygiene, nutrition and safe drinking water. Joint letters have been issued by Secretary (DDWS) and Secretary, Ministry of Health & Family Welfare regarding dovetailing TSC with NRHM for ensuring proper sanitation facilities and hygiene education in all rural areas. Accredited Social Health Activist (ASHA) under NRHM undertake Information, Education and Communication (IEC) activities with regard to promotion of Rural Sanitation.

India Part of US Focus

3496. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India is part of wider US focus on Asia in improving ties on top priority;

(b) if so, the details thereof; and

(c) the comments of the Government thereupon?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (c) During the visit of US President Obama to India from 6-9 November 2010, Prime Minister and President Obama discussed their shared vision for peace, stability and

prosperity in Asia, the Indian Ocean region and the Pacific region and committed to work together, and with others in the region, for the evolution of an open, balanced and inclusive architecture in the region. In this context, the leaders reaffirmed their support for the East Asia Summit and committed to regular consultations in this regard. The two leaders agreed to deepen existing regular strategic consultations on developments in East Asia, and decided to expand and intensify their strategic consultations to cover regional and global issues of mutual interest, including Central and West Asia.

Implementation of Flagship Programmes

3497. SHRI SANJAY DINA PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has accepted that States have fared well in implementing the flagship social sector programmes;

(b) if so, whether according to the Commission's survey, the schemes have achieved 70% of the targets;

(c) if so, the details thereof;

(d) whether the Planning Commission has also pointed out that there are many States which are lagging behind and there is a need to catch up with other performing counterparts to give optimum result on the investment made;

(e) if so, the names of the States which are lagging behind; and

(f) the steps the Government has taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (f) The flagship Programmes/Centrally Sponsored Schemes (CSS) are being implemented by the State/UT Governments and their agencies. The administrative Ministries/Departments

concerned deal with release of funds and other attendant functions thereto including monitoring the progress of CSS and keeping track of performance of the schemes implemented by the States.

The Planning Commission during Annual Plan discussions with the States reviews the progress of the various flagship programmes as well as other State Plan Schemes implemented by the States. It also advises the States to accelerate their efforts in the implementation of flagship and other programmes. The States also bring to the attention of the Planning Commission the constraints and difficulties faced by them and the efforts being made to overcome such constraints and difficulties.

[Translation]

Misuse of MPLADs Funds

3498. SHRI ARJUN RAM MEGHWAL: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of reported misuse of MPLADs funds during the last two years and the current year; and

(b) the corrective measures taken by the Government for proper utilization of the scheme funds?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) The details of complaints regarding misuse of the Member of Parliament Local Area Development Scheme (MPLADs) funds during the last two years and the current year are at Statement.

(b) The Ministry has directed the concerned State/District Authorities, inter alia to adhere to the MPLADs guidelines while sanctioning/execution of works, take action to vacate the encroachments in MPLADs assets, take appropriate action against the concerned officers and recoup MPLADs funds where the ineligible works under the scheme have been executed.

Statement

Sl. No.	State/UT	District	Details of complaint	Action Taken
1	2	3	4	5
1	Assam	Cachar	Shri M. Badruddin Ajmal, Hon'ble MP(LS), Dubri (Assam) Alleged misuse of MPLAD fund diverted to an NGO - "ASHIYAAN"	The complaint was forwarded to the DC, Cachar, for factual report. Based on the information of State Govt., this Ministry did not find any substantive facts in the allegation of violation of MPLADs funds.
2	Karnataka	Davangere	Sh.M.G.Thippeswamy had alleged misuse of MPLADs funds for construction of 47 bus shelters by Shri G.M.Siddeshwara Hon'ble MP (LS), Davangere.	An enquiry at the field level established that District Authority has committed procedural violations in implementation of the MPLADs work. The Chief Secretary, Govt. of Karnataka has been directed to initiate appropriate disciplinary action against the concerned officials.

1	2	3	4	5
3	Jharkhand	Palamu	Shri Raghunath Sharan, a resident of Palamu district had alleged misuse of Govt. fund (MPLADS fund of Shri Ghuran Ram, ex-MP(LS), Palamu) and encroachment of his private land.	The complaint has been forwarded to the DC, Palamu, Jharkhand on 7/4/2010 for factual report.
4	Madhya Pradesh	Jabalpur	Shri O.P. Yadav, Advocate, Tulsei Nagar, Jabalpur has alleged misutilisation of MPLADS fund by recommending, use of an Ambulance to Vishwa Hindu Parishad and Bajranj Dal, by Shri Rakesh Singh, Hon'ble MP (LS) representing Lok Sabha Constituency, Jabalpur (Madhya Pradesh).	DC Jabalpur was directed to initiate necessary disciplinary action against the erring officials for irregularities. The District Collector, Jabalpur has requested the Chairman, Maharishi Balmiki Pratisthanum for refunding the amount Rs.583042/- failing which the money will be recouped by way of acquiring land of the Pratisthanum.
5	Uttar Pradesh	Ghaziabad	Shri Prem Chand Dixit, National President Samajik Vikas Samiti (Regd.) 148 Varindavan Garden, Shahibabad, District Ghaziabad regarding alleged misutilisation of MPLADS funds in (i) construction of Pucca Ghat on the left bank of Hindon Canal using MPLADS fund of Shri Surendra Prakash Goel, MP(LS) in the year 2005-06 and (ii) purchase of LCD projector.	The complaint regarding construction of Pucca Ghat on the bank of Hindon river has not been substantiated. However, as purchase of LCD projector is not permitted under the MPLAD scheme, the State Government has been directed to recoup Rs.3.26 lakh from the beneficiary institute 'Police Modern School' and disciplinary action be initiated against the concerned officials.

[English]

Unprotected Monuments/ Heritage Sites

3499. SHRI MANOHAR TIRKEY:
SHRI NARAHARI MAHATO:
SHRI NRIPENDRA NATH ROY:

SHRI PRASANTA KUMAR MAJUMDAR:

Will the PRIME MINISTER be pleased to state:

(a) whether a large number of historical monuments and heritage sites have remained unprotected for the past many years;

(b) if so, the details thereof, State-wise and circle-wise;

(c) the mechanism under which the Archaeological Survey of India (ASI), State Governments and local bodies have undertaken the protection and conservations of monuments and archaeological sites, other than those declared to be of national importance;

(d) whether the Government has any proposal to set up National Heritage Sites Commission to look into the matter;

(e) if so, the details thereof; and

(f) the time by which the Commission is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) A comprehensive survey of unprotected monuments in the country has not been undertaken by any agency, though the Archaeological Survey of India (ASI) has, in the past, carried out sporadic village-to-village surveys in some districts and talukas of certain States, to find out the antiquarian remains. The findings have been published, from time to time, in the "Indian Archaeology—A Review", an annual publication of the ASI. Some listings of unprotected monuments, archaeological sites and remains has also been attempted by the State Departments of Archaeology and NGOs like INTACH. A State-wise indicative list of the unprotected monuments, as per the available data, is enclosed as Statement.

(d) and (e) The National Commission for Heritage Sites Bill, 2009 was introduced in the Rajya Sabha on 26.2.2009. The bill was referred to the Parliamentary Standing Committee (PSC) for examination and the PSC has submitted its 150th Report to the Chairman Rajya Sabha, containing a number of observations, conclusions and recommendations. The formulation/drafting of official amendments based on report of PSC is at hand in

consultation with various stakeholders such as Archaeological Survey of India, NGOs and individuals experts.

(f) It is not possible to indicate any time frame for establishment of the National Commission, at this stage.

Statement

*Indicative list of Unprotected Monuments
(State-wise) (based on available data)*

Sl. No.	State/UT	No. of Monuments
1	2	3
1.	Andhra Pradesh	413
2.	Andaman and Nicobar	47
3.	Bihar	834
4.	Chhattisgarh	445
5.	Delhi	1180
6.	Diu	290
7.	Goa	1384
8.	Gujarat	800
9.	Haryana	2537
10.	Himachal Pradesh	901
11.	Jammu & Kashmir	1185
12.	Karnataka	445
13.	Kerala	186
14.	Madhya Pradesh	1150
15.	Maharashtra	972
16.	Manipur	22
17.	Mizoram	33
18.	Orissa	3248
19.	Puducherry	1800
20.	Punjab	1168

1	2	3
21.	Rajasthan	5220
22.	Sikkim	305
23.	Tamil Nadu	831
24.	Tripura	330
25.	Uttarakhand	820
26.	Uttar Pradesh	3627
27.	West Bengal	3627
Total		33,826

[Translation]

River Linking Projects

3500. SHRI SUDARSHAN BHAGAT:

SHRI RAM SINGH KASWAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government proposes to discontinue/has discontinued the river linking projects;

(b) if so, the reasons therefor alongwith the details thereof; and

(c) the expenditure incurred on National Water Development Agency looking after the project during each of the last three years and the current year alongwith their viability?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) No, Madam.

(b) Does not arise.

(c) The expenditure incurred by NWDA in the last three years and during the current year (2010-11) up to September is furnished below:

Year	Expenditure incurred (Rs. in Crore)
2007-08	22.00
2008-09	30.04
2009-10	29.94
2010-11 up to 30th September, 2010	19.27

The Ministry of Water Resources (MOWR) (erstwhile Ministry of Irrigation) formulated a National Perspective Plan (NPP) for Water Resources Development in 1980 envisaging inter-basin transfer of water from surplus basins to deficit basins/areas which comprises two components, namely, Himalayan Rivers Development Component and Peninsular Rivers Development Component. National Water Development Agency (NWDA) was set up under the MOWR in 1982 for carrying out various technical studies to establish the feasibility of the proposals of NPP and to give concrete shape to it. Based on various studies conducted, NWDA has identified 30 links (16 under Peninsular Component & 14 under Himalayan Component) for preparation of Feasibility Reports (FRs). Out of these, FRs of 14 links under Peninsular Component and FRs of 2 links (Indian Portion) under Himalayan Component have been completed.

Five links under Peninsular Component namely (i) Ken-Betwa, (ii) Parbati-Kalisindh-Chambal, (iii) Damanganga-Pinjal, (iv) Par-Tapi-Narmada & (v) Godavari (Polavaram-Krishna (Vijayawada) were identified as priority links for building consensus among the concerned states for taking up their DPRs. Also, the preparation of Detailed Project Reports (DPRs) of link projects and pre-feasibility/feasibility reports of intra-state links as proposed by States were included in the functions of NWDA vide resolution dated 30.11.2006.

Detailed Project Report (DPR) of one priority link namely, Ken - Betwa was completed and sent to the Governments of Madhya Pradesh and Uttar Pradesh for comments. The Government of Madhya Pradesh has suggested an alternative proposal based on which two

phases of the project are envisaged. The DPR of the phase-I has been completed and sent to the Government of Madhya Pradesh and Uttar Pradesh in May 2010 for comments. Further, NWDA has taken up the DPRs of two more priority links after concurrence of the concerned states, namely Par - Tapi - Narmada and Damanganga - Pinjal which are planned to be completed by December, 2011. Another priority link namely, Godavari (Polavaram)-Krishna (Vijayawada) link is part of the Polavaram project of the Andhra Pradesh. Planning Commission has given investment clearance to the Polavaram Project and the Government of Andhra Pradesh has taken up the above project including link component as per their proposals.

So far, NWDA has received 36 proposals of intra-state links from 7 States viz. Maharashtra, Gujarat, Jharkhand, Orissa, Bihar, Rajasthan and Tamil Nadu. Out of above, Pre-Feasibility Reports (PFRs) of 12 intra-state links have been completed by NWDA.

The viability of link proposals under National Perspective Plan (NPP) is assessed at every stage of their formulation as is done for any other water resources project. While preparing Pre-feasibility Report (PFRs) their techno-economic viability is established at the preliminary stage. The Feasibility Report (FRs) of such link proposals which are found techno-economically viable at PFR stage are taken up. While preparing FRs various studies such as Survey and Investigation, hydrological analysis, rapid socio-economic and environment impact assessment studies, etc. are carried out. Thereafter, DPRs of such link proposals which are found viable at FR stage are taken up with the concurrence of concerned states. At Details Project Report (DPR) stage the detailed studies regarding all the aspects of the link proposal are carried out. Thereafter, such proposals along with requisite statutory clearances from other Ministries/Departments are considered by the Advisory Committee of the MOWR on irrigation, flood control and multipurpose project for approval.

Indians with Illegal Visa

3501. SHRI VITTHALBHAI HANSRAJBHAI RADADIYA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Indians have been caught in various foreign countries for not having legal visa;

(b) if so, the details thereof during the last three years and the current year; and

(c) the number of Indians out of them who have been got released by the efforts made by the Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (c) The information is being collected and would be laid on the Table of the House.

Indus Heritage Centre at Vadodara

3502. SHRIMATI JAYSHREEBEN PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the Global Heritage Fund had directed for setting up of Smithsonian class museum, Indus Heritage Centre at Vadodara;

(b) if so, the details thereof;

(c) whether there is a proposal for shifting the location of the above centre from Vadodara to Deccan College Campus in Pune; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Global Heritage Fund, founded in California in 2002, intended to set up an Indus Heritage Centre at Vadodara (Gujarat) in collaboration with the Maharaja Sayajirao University of Baroda. In this respect, an MOU was signed with the M.S. University in 2008.

For construction of the Centre, a piece of land was requested from the Government of Gujarat, but it did not materialize, and the project did not start.

(c) and (d) The Global Heritage Fund now intends to establish the Indus Heritage Centre at X Pune in collaboration with the Deccan College Post Graduate & Research Institute, Pune, a Deemed University.

[English]

Lining of Water Courses

3503. SHRI BHARAT RAM MEGHWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Rajasthan has submitted proposals for lining of water courses on completion of lining works of distributaries/minors of Gang Command under Rajasthan Water Sector Restructuring Project (RWSRP) so that full benefits of the scheme are realised;

(b) if so, the details thereof;

(c) whether, projects under the Command Area Development and Water Management (CADWM) programme in the command area of Gang and demonstration of bio-drainage are pending with the Union Government;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the steps taken by the Government to accord approval to the projects alongwith the time by which the projects are expected to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) to (e) A project proposal amounting to Rs.538.00 crores submitted by Government of Rajasthan for implementation of Command Area Development and Water Management (CADWM) Programme including Lining of Water Courses in the command area of 2,31,900 Ha. of Gang canal has been approved by the Inter-ministerial Sanctioning Committee subject to the condition that the sanction order for inclusion of Gang canal under CADWM Programme will be issued only after submission of the completion report of one of the on-going CADWM Projects by the

Government of Rajasthan. The Government of Rajasthan has, so far, not submitted completion report of any of the on-going CADWM projects. Regarding demonstration of bio-drainage, no such proposal has been received from Government of Rajasthan.

The issuance of sanction order for inclusion of Gang canal under CADWM Programme would depend on submission of completion report of one of on-going CADWM Projects by the Government of Rajasthan.

Public Private Partnership in School Education

3504. SHRI DHARMENDRA YADAV:

SHRI DUSHYANT SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Board of Secondary Education (CBSE) has suggested Public-Private Partnership mode to expand secondary education;

(b) if so, the details thereof;

(c) whether the Union Government has constituted a Committee to examine the suggestion;

(d) if so, whether the aforesaid Committee has submitted its report; and

(e) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) to (e) Do not arise.

[Translation]

Yamuna Water to Rajasthan

3505. SHRI DEVJI M. PATEL:

SHRI KHILADI LAL BAIRWA:

DR. KIRODI LAL MEENA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Rajasthan has received its due share of water from Yamuna as per the Agreement/Memorandum of Under Standing (MoU) amongst the concerned States;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the reaction of the Government/ Upper Yamuna River Board (UYRB) in this regard alongwith the steps taken to provide Rajasthan its due share of Yamuna water from Okhla?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) No, Madam.

(c) As per Upper Yamuna River Board, (UYRB), the water released from Okhla for Rajasthan does not reach its border reportedly due to theft/ illegal lifting of water by the farmers enroute.

(d) An inspection visit to Gurgaon Canal from Okhla Barrage to Rajasthan Border was undertaken by the Member Secretary, UYRB on 6th March, 2010 and appropriate recommendations relating to measurement of water released into Okhla pond, repair/maintenance of gates of Okhla Barrage, desilting/relining of Gurgaon Feeder Canal and Gurgaon Canals to increase their carrying capacities, preventing theft of water etc. were made.

Member Secretary, UYRB held a meeting of Chief Engineers of Uttar Pradesh, Haryana and Rajasthan on 22.06.10 wherein it was agreed that Uttar Pradesh and Haryana will take all necessary measures to stop theft of water in their respective territories and the Superintending Engineers of the concerned States would undertake joint inspections more frequently to keep watch on illegal lifting of water.

[English]

Special KBK Plan

3506. SHRI TATHAGATA SATPATHY:

SHRI KALIKESH NARAYAN SINGH DEO:

SHRI SUKHDEV SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Orissa Government has requested Union Government to extend the special Kalahandi-Bolangir-Koraput (KBK) plan;

(b) if so, the details thereof;

(c) the steps taken in this regard;

(d) the funds released so far under this plan and the amount spent by the State Government;

(e) whether the Government has any proposal to increase the fund as demanded by the State Government; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Yes, Madam. The State Government of Orissa requested the Planning Commission to extend the Special Plan for the KBK districts to Gajapati and Kandhamal districts. The request of Orissa Government was examined in the Planning Commission and it was not considered feasible to extend the Special Plan for the KBK districts to these two districts as adding additional Districts to the Special Plan would spread the available allocation too thinly to have significant impact.

(d) Funds released under the Special Plan for the KBK districts and the expenditure reported by the State during 2002-03 to 2009-10 is as follows:

(Rs. in crore)		
Year	Funds released	Expenditure Reported
1	2	3
2002-03	200.00	131.99
2003-04	250.00	318.54
2004-05	250.00	279.11
2005-06	250.00	245.59

1	2	3
2006-07	250.00	258.32
2007-08	130.00	134.47
2008-09	130.00	141.76
2009-10	130.00	133.47
Total	1590.00	1643.25*

* This includes expenditure from the unspent funds available in the previous years.

(e) and (f) The State Government of Orissa has submitted the draft Eight-Year Special Plan for the KBK districts for Special Central Assistance of Rs.4550 crore for the period 2009-17. The Central Government is seized of the matter.

[Translation]

Re-introduction of Cheetah

3507. SHRI BALKRISHNA KHANDERAO SHUKLA:
SHRI P. KUMAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the progress made in the project relating to re-introduction of Cheetah in the country;
- (b) the funds earmarked for the project;
- (c) whether the views of the State Governments in this regard have been sought/obtained; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) An assessment of the potential for reintroducing the Cheetah in India has been done through the Wildlife Institute of India, in collaboration with the Wildlife Trust of India. A Task Force for reintroduction of Cheetah in India has been constituted for developing a roadmap with detailed ecorestoration plans for potential sites, sourcing of the species and undertaking further

scientific work relating to reintroduction. Action has been taken for providing funding support to the said initiative. The States having the potential sites (Madhya Pradesh and Rajasthan) have been addressed, and 'in-principle' agreement has been received from Madhya Pradesh.

[English]

Declaration of Dandi as Eco-Sensitive Zone

3508. DR. THOKCHOM MEINYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Dandi, the famous site of Gandhiji's Salt Satyagrah, has been declared as an eco-sensitive zone by the Government;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether any restrictions are likely to be imposed to visit this historic place; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Environment and Forests has issued a draft Notification vide SG.2566(E), dated 13th October, 2010 declaring Dandi and adjoining three villages namely, Matwad, Samapor and Onjal under Environment (Protection) Act, 1986 as eco sensitive area.

(c) and (d) This draft Notification proposes to restrict industrial activities, mining, large scale tourism etc., in the ecological sensitive area.

[Translation]

False Claims by Engineering Colleges

3509. SHRI GHANSHYAM ANURAGI:
RAJKUMARI RATNA SINGH:
DR. SANJAY SINGH:
SHRI MANSUKHBHAI D. VASAVA:
SHRI VIRENDRA KUMAR:
SHRI M.K. RAGHAVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several private engineering and management colleges in the country indulge in making false/exaggerated and misleading claims in the media of excellent faculty, large campus, hundred percent placements, etc.;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to monitor and regulate such engineering colleges so as to protect the interest of students who are seeking admission;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to caution the students and parents about such dubious colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) All the existing Engineering Colleges approved by All India Council for technical Education (AICTE) are required to have the basic infrastructure, faculty etc. as per the norms prescribed by the AICTE from time to time. Institutions provide the information in respect of basic infrastructure and faculty etc. through self-disclosure/compliance report on website etc.

(c) to (e) AICTE accords approval for establishment for new technical institutions and variation in intake/introduction of new programme in the existing institution in line with norms and standards prescribed by the Council from time to time. AICTE also conducts surprise visits to AICTE approved institution to ascertain the compliance of notified norms and standard.

If the Council receives any complaint with respect to the availability of the infrastructure in the existing institutions, it ascertains the same through surprise visits by a Committee of experts and takes necessary action as per the provision of Approval Process Handbook and notified norms & standards.

Industrial Pollution

3510. SHRI SHIVRAJ BHAIYA:

SHRI UDAY PRATAP SINGH:

SHRI RAJU SHETTI:

SHRI BHOOPENDRA SINGH:

SHRI AMARNATH PRADHAN:

SHRI SUKHDEV SINGH:

SHRI RAVNEET SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the government has fixed standard pollution norms for manufacturing sector in the country;

(b) if so, the details thereof, industry-wise;

(c) the industries identified which are causing pollution in various States/UTs;

(d) whether the Union Government has issued fresh directions to the State Governments in this regard;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Government for effective control of Industrial pollution in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Central Government has notified emission and effluent standards for relevant pollutants under Environment (Protection) Act, 1986 for 74 categories of processes and industries, including 17 categories of highly polluting industries. The identification of pollutants and setting of standards have been done in consultation with various stakeholders. There are concentration based standards as well as load based standards in some cases. There may be differential norms depending upon production capacity, technology or location of industry. For example, the limit for particulate matter for cupola furnace would be 450 mg/Nm³ if the melting capacity is less than 3 tonne/hour. Similarly, the norms for Biochemical Oxygen Demand is 1000 mg/litre for wet process of Coffee industry and 100 mg/litre for dry process. In addition, there are norms for physical specifications to be followed, such as, height of chimney for a boiler, brick klin or cement plant.

(c) to (e) There are 17 categories of highly polluting industries, which have been identified as Aluminium, Cement, Chlor-Alkali, Copper, Distillery, Dyes & Dye Intermediates, Fertilizer, Iron & Steel, Oil Refinery, Pesticides, Petrochemicals, Pharmaceuticals, Pulp, & Papers, Sugar, Tannery, Thermal Power and Zinc. The concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC) alongwith Central Pollution Control Board (CPCB) monitor the discharges from these units. The Central Government reiterates to CPCB and SPCBs the necessity of close monitoring of 17 categories from time to time.

(f) For effective control of industrial pollution, various steps have been taken by the Central Government, CPCB and the SPCBs/PCCs. These include, inter alia, inspection & enforcement of emission & effluent standards through issue of directions and consent mechanism, mandatory prior environmental clearance for certain new projects/expansion of projects, financial assistance for establishment of Common Effluent Treatment Plants for Small Scale Industries (SSIs) units located in industrial clusters, identification of critically polluted areas and preparation of action plans for abatement of pollution.

[English]

Kendriya Vidyalayas

3511. SHRI DHROVANARAYANA:
SHRI VIRENDRA KUMAR:
SHRI BHAUSAHEB RAJARAM WAKCHAURE:
SHRI MUKESH BHAIRAVDANJI GADHVI:
SHRI ADGOORU H. VISHWANATH:
SHRI AMARNATH PRADHAN:

SHRI PRHALAD JOSHI:

SHRI RAKESH SINGH:

SHRI NILESH NARAYAN RANE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to conduct a survey to identify new locations for setting up of Kendriya Vidyalayas (KVs) in various parts of the country;

(b) if so, the locations identified so far;

(c) the details of requests received from various State Governments/Union Territories administration/MPs during the last one year, for opening of such schools;

(d) the decision taken on each of these requests; and

(e) the details of KVs likely to be made operational during the current year with locations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Madam. Kendriya Vidyalayas are set up based on the need and the demand from sponsoring authorities.

(c) and (d) The details of requests/proposals received from various State Governments/Union Territories Administration/Members of Parliament during 2009-10 and 2010-11 (till date) alongwith their current status are enclosed as Statement.

(e) There is no proposal at present to make any new Kendriya Vidyalaya operational during the remaining period of the current academic year.

Statement

Details of Proposals received from the State Govts./UTs/M.Ps.

During 2009-10 and 2010-11 (Till 26.11.2010 for Opening of New Kendriya Vidyalayas)

Sl. No.	Location of proposed KV	Name of State	Current Status/Action taken
1	2	3	4
1	Tenali, Guntur Distt,	Andhra Pradesh	A reference from Sh. Rayapati Sambasiva Rao, Hon'ble M.P. has been received. Proposal in prescribed proforma has been received from D.M,

1	2	3	4
			Guntur. However a W.P. No. 2358 of 2007 is pending before Hon'ble High Court of Andhra Pradesh at Hyderabad pertaining to allotment of land for the KV.
2	Naidupet, Distt. Nellore	Andhra Pradesh	Proposal in prescribed format has been received from D.M. Nellore. However, the proposed land & building were not found suitable.
3	Kalichedu, Distt. Nellore	Andhra Pradesh	Proposal in prescribed format has been received from D.M. Nellore. However, the proposed land & building were not found suitable.
4	Srikalahasti, Distt. Chittoor	Andhra Pradesh	A reference from Distt. Collector, Chittoor has been received. However, the proposal has not been received in the present format and sought in prescribed format.
5	Kandukur Town, Distt. Prakasam	Andhra Pradesh	Proposal in prescribed format has been received from the District Authority and the same is under examination.
6	West Gudur, Sri Potti, Sriramulu, Distt. Nellore	Andhra Pradesh	Proposal in prescribed format has been received from the Sponsoring Authority and the Distt. Collector, Nellore has been requested to acquire the land from the Deptt. of Higher Education to transfer to KVS for the proposed KV.
7	Gudipala, Distt. Chittoor	Andhra Pradesh	A reference from Distt. Collector, Chittoor has been received. However, the proposal has not been received in the prescribed format and sought in prescribed format.
8	Mahabubabad, Distt. Warangal	Andhra Pradesh	Proposal in prescribed format has been received from D.M. Warangal. However, the proposed temporary accommodation is not found suitable.
9	Kothuru, Distt. Nellore	Andhra Pradesh	The orders for opening of new Kendriya Vidyalaya has been issued on 30.08.2010.
10	Rajiv Gandhi Gram Panchayat, Tirupati, Distt. Chittoor	Andhra Pradesh	A reference from Sh. Chinta Mohan, Hon'ble MP has been received, but the proposal in the prescribed format from District Authority concerned has not been received so far.
11	Cumbum Town, Distt. Prakasam	Andhra Pradesh	A reference from Sh. Magunta Sreenivasulu Reddy, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.

1	2	3	4
12	Zahirabad Parliamentary Constituency	Andhra Pradesh	A reference from Sh. Suresh Kumar Shetkar, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
13	Visakhapatnam Parliamentary Constituency	Andhra Pradesh	A reference from Smt. D. Purandeswari, Hon'ble MOS (HRD) Govt. of India has been received, but the proposal in the prescribed format has not been received from the District Authority concerned so far.
14	Kakinada, Distt. East Godavari	Andhra Pradesh	A reference from Sh. M.M.Pallam Raju, MOS (Defence), Govt. of India has been received but the proposal in the prescribed format has not been received from the District Authority concerned so far.
15	Bhadrachalam & Warangal Districts	Andhra Pradesh	A reference from Sh. Balram Naik, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
16	Mahboobabad	Andhra Pradesh	A reference from Sh. P. Balram Naik, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
17	Dillopoliang, Lower Subansiri Distt.	Arunachal Pradesh	A proposal was received from the Deputy Commissioner Lower Subansiri Distt. The proposed land and temporary building were not suitable.
18	Mechukha, West Siang Distt.	Arunachal Pradesh	Proposal in prescribed format has been received from the Deputy Commissioner, West Siang District and the same is under examination. The feasibility report is awaited.
19	Tuting, Distt. Upper Siang	Arunachal Pradesh	Proposal in prescribed format has been received from the Deputy Commissioner, Upper Siang District and feasibility report is awaited.
20	Rangiya	Assam	A reference received from Shri Oscar Farnands, Hon'ble M.P. The orders for opening of new Kendriya Vidyalaya at NF Railway Rangiya have been issued on 13.08.2010.
21	Chirang	Assam	The proposal has been received mentioning the sponsoring authority as Bodoland Territorial Council.

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			As per norms, the proposal should be received with the sponsorship from the State Govt./Distt. Authority concerned. As such, prescribed formats have already been sent to the concerned Dy. Commissioner on 25.02.2009 for further appropriate action. No response thereafter.
22	Tamulpur, Distt. Baksa	Assam	The orders for opening of new Kendriya Vidyalaya have been issued on 10.07.2010.
23	Udalguri Distt. Udalguri	Assam	The orders for opening of new Kendriya Vidyalaya have been issued on 10.07.2010.
24	Bodoland Territory	Assam	A reference from Shri Ansuma Khunggur, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
25	PPCL, Amjhore, Distt. Rohtas	Bihar	The Distt. Magistrate has been advised to obtain the clear title of land & building from PPCL for further consideration of KVS, but the response is awaited.
26	Arbal, Distt. Arbal	Bihar	A reference from Shri Jagdish Sharma, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
27	Bakhtiyarpur Division	Bihar	A reference from Shri Shatrughan Sinha, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
28	Chiraiya, Distt. East Champaran	Bihar	A reference from Smt Rama Devi, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
29	Nawada	Bihar	A reference from Dr. Bholu Singh, Hon'ble M.P. has been received. The proposal received in the prescribed format but the same has not been authenticated by the District Authority concerned.
30	Rajnandgaon	Chhattisgarh	A reference has been received from Shri Madhusudan Yadav, Hon'ble M.P. The proposal in prescribed format has been received from the Sponsoring Authority. The proposed temporary accommodation is not suitable, needs repair maintenance.

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31	Hasaud, Distt. Janjgir Champa	Chhatisgarh	Proposal has been received in prescribed format from the Distt. Authority Janjgir-Champa and the same is under examination in KVS as the proposal is having many discrepancies.
32	Narayanpur, Distt. Narayanpur,	Chhatisgarh	Proposal was received from the Collector, Narayanpur Distt. A detailed feasibility report is awaited.
33	Bijapur, Distt. Bijapur	Chhatisgarh	The orders for opening of new Kendriya Vidyalaya has been issued on 04.08.2010.
34	Amreli District	Gujarat	A reference has been received from Shri Parshttam Rupala, Hon'ble M.P., but Proposal in prescribed format has not been received from the district authority concerned.
35	Certain Districts of Gujarat	Gujarat	A reference from Sh. Natuji Halaji Thakor, Hon'ble MP has been received, but the proposal in the prescribed format from District Authority concerned has not been received so far.
36	Mehsana District	Gujarat	A reference from Sh. Jivabhai A. Patel, former MP has been received, but the proposal in the prescribed format from District Authority concerned has not been received so far.
37	Banaskantha Distt.	Gujarat	A reference from Sh. Mukesh B. Gandhvi, Hon'ble MP has been received but the proposal in the prescribed format from District Authority concerned has not been received so far.
38	Sabarkantha Distt.	Gujarat	A reference from Sh. Mahendrasinh P Chauhan, Hon'ble MP has been received but the proposal in the prescribed format from District Authority concerned has not been received so far.
39	Surat Parliamentary area, Gujarat	Gujarat	A reference from Smt. Darshana Jardosh, Hon'ble MP has been received but the proposal in the prescribed format from the District Authority concerned has not been received so far.
40	No.2 Rohtak	Haryana	The proposal in prescribed format was received from the Deputy Commissioner, Rohtak but conditions stipulated therein are contrary to the prescribed norms of KVS.

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41	Ramrai, Distt. Jind	Haryana	Incomplete proposal received from the Dy. Commissioner Jind. The DM has been requested to re-submit the complete proposal.
42	Fatehabad, Distt. Fatehabad	Haryana	Proposal has been received in prescribed proforma. A. Commissioner, KVS Chandigarh has been asked to carry out site inspection and send the report.
43	Matanhail, Distt. Jhajjar	Haryana	A reference from Shri Bhupendra Singh Hooda, Hon'ble C.M. Haryana has been received, but the proposal received from the Districts Authority concerned is incomplete having many discrepancies.
44	Jagadari, Distt. Yamunanagar	Haryana	A reference from Shri Naveen Jindal Hon'ble M.P. and Salman Khurshid Hon'ble MOS (Minority Affairs) Govt. of India has been received, but the proposal in the prescribed format from the Districts Authority concerned has not been received so far.
45	Gumarwin Distt, Bilaspur	Himachal Pradesh	A reference has been received from Shri Anurag Singh Thakur, Hon'ble M.P. The Proposal has been received in prescribed format, but the availability of land, free of cost and required repair/alteration in the proposed temporary building is yet to be assured by the Sponsoring Authority.
46	Saloh, Distt. Una	Himachal Pradesh	A reference has been received from Shri Virbhadra Singh Hon'ble C.M. Himachal Pradesh. The Proposal has been received in prescribed format, but the feasibility report is awaited.
47	Bangana, Distt. Una	Himachal Pradesh	The orders for opening of new Kendriya Vidyalaya at Bangana, distt. Una (H.P.) have been issued on 10.07.2010
48	Dehra, Distt. Kangara	Himachal Pradesh	A reference from Shri Anurag Singh Thakur, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
49	Medninagar, Distt. Palamu	Jharkhand	A reference from Sh. Ghuran Ram, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.

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50	Kothia, Distt. Dumka	Jharkhand	A reference from Sh. Nishikant Dubey, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
51	Lohardaga Distt.	Jharkhand	A reference from Sh. Sudershan Bhagat, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
52	Koil, Distt. Pulwama	J&K	A reference has been received from Sh. G.N. Ratanpuri, Hon'ble M.P. An incomplete proposal has been received from the Distt. Development Commissioner, Pulwama.
53	Aminoo, Distt. Kulgam	J&K	The orders for opening of new Kendriya Vidyalaya have been issued on 10.07.2010.
54	Billawar, Distt. Kathua	J&K	A reference from Dr. Manohar Lal Sharma, Hon'ble MOS (Cooperative, Printing, and Stationery & Elections), Govt. of J&K has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
55	Haveri	Karnataka	A reference has been received from the Shri Shiv Kumar Udasi, Hon'ble M.P. The proposal has been received in prescribed proforma. Feasibility report is awaited.
56	Chickaballapur	Karnataka	A reference from Sh. M. Veerappa Moily, Hon'ble MOS (Law & Justice), Govt. of India has been received. However, no proposal has been received in prescribed format from the concerned sponsoring authority.
57	Hutti, Raichur Distt.	Karnataka	Incomplete proposal received from the Distt. Magistrate. The D.M. has been requested to re-submit the complete proposal.
58	Chamarajanagar Distt.	Karnataka	Incomplete proposal received from the Deputy Commissioner, Chamarajanagar and the sponsoring authority has been requested to send a complete proposal.
59	Shimoga, Distt. Shimoga	Karnataka	A reference from Shri B.Y. Raghavendra, Hon'ble M.P. was received. The orders for opening of new Kendriya Vidyalaya at Shimoga have been issued on 30.08.2010.

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60	Davangere, Distt. Davangere	Karnataka	The orders for opening of new Kendriya Vidyalaya have been issued on 04.08.2010.
61	Each District Headquarter of Karnataka	Karnataka	A reference from Sh. Anil H. Lad, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
62	Mandya Distt.	Karnataka	A reference from Sh. N. Cheluvarya Swamy, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
63	Chikodi Parliamentary Constituency, Distt. Belgaum	Karnataka	A reference from Sh. Ramesh V. Kaati, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
64	Mattanur, Distt. Kannur	Kerala	Incomplete proposal received from Chairman, Mattanur Municipality through District Magistrate Kannur and they have been requested to send a complete proposal.
65	Nedumangad, Distt. Thiruvananthapuram	Kerala	A reference from Shri James Varghese, Secretary to Govt. of Kerala has been received. However, the proposal has not been received in the prescribed format.
66	Kottarakara, Distt. Kollam & Chengannur, Distt. Alapuzha	Kerala	A reference from Sh. Kodikunnil Suresh, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
67	Punalur, Distt. Kollam	Kerala	A reference from Shri N. Peethambara Kurup, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
68	Pathanamthitta	Kerala	A reference from Prof. P. J. Kuriyil, Hon'ble M.P. has been received. The orders for opening of new Kendriya Vidyalaya at Chenneerkara, Distt. Pathanamthitta have been issued on 10.07.2010.
69	Thripunthura, Kochi, Distt. Ernakulam	Kerala	A reference from Prof. K.V. Thomas, Hon'ble MOS (Agriculture Food & Civil Supplies, Consumer Affairs and Public Distribution Govt. of India has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.

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70	Alapuzha	Kerala	A reference from Shri K. C. Venugopal, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
71	Calicut	Kerala	A reference from Shri M.K. Raghwan, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
72	Ashok Nagar	Madhya Pradesh	An incomplete proposal was received from the Distt. Authorites.
73	Maihar, Distt. Satna	Madhya Pradesh	Proposal in prescribed format has been received from the Distt. Collector and the matter is under examination with reference prescribed norms.
74	Kasrawad, Distt. Khargone	Madhya Pradesh	An incomplete proposal has been received from the Collector, Khargone.
75	Harda, Distt. Harda	Madhya Pradesh	A reference from Shri Arun Yadav, Hon'ble MOS (Heavy Industry), Government of India, has been received. The orders for opening of new Kendriya Vidyalaya at Harda have been issued on 10.07.2010.
76	Chhindwara, Distt. Chhindwara	Madhya Pradesh	The orders for opening of new Kendriya Vidyalaya have been issued on 04.08.2010.
77	Sagar Devri	Madhya Pradesh	A reference from Sh. Pradeep Jain Aditya, MOS (Rural Development), Government of India, has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
78	Udaypura, Distt. Raisen	Madhya Pradesh	A reference from Shri Uday Pratap Singh, Hon'ble M.P. has been received. The orders for opening of new Kendriya Vidyalaya at Raisen, Distt. Raisen (M.P.), have been issued on 10.07.2010.
79	Malanjhand, Distt. Balaghat	Madhya Pradesh	A reference from Shri K.D. Deshmukh, Hon'ble M.P. has been received. The orders for opening of new Kendriya Vidyalaya at Malanjhand, Distt. Balaghat (M.P.) have been issued on 4.08.2010.
80	Amarpatan, Distt. Satna	Madhya Pradesh	A reference from Shri Ganesh Singh, Hon'ble M.P. has been received. The orders for opening of new Kendriya Vidyalaya No.2 at Satna (M.P.) have been issued on 4.08.2010.

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81	Khajuraho, Distt. Chhatarpur	Madhya Pradesh	A reference from Sh. Jitendra Singh, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
82	Shahdol, Distt. Shahdol	Madhya Pradesh	A reference from Smt. Rajesh Nandini Singh, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
83	Umaria	Madhya Pradesh	A reference from Smt. Rajesh Nandini Singh, Hon'ble M.P. has been received, the orders for opening of new Kendriya Vidyalaya at Umaria (M.P.) have been issued on 10.07.2010.
84	Khaniyadhana, Distt. Shivpuri	Madhya Pradesh	A reference from Sh. Jyotiraditya M. Scindia, Hon'ble MOS (Commerce & Industry), Government of India, has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
85	Burhanpur, Distt. Burhanpur	Madhya Pradesh	The orders for opening of new Kendriya Vidyalaya at Burhanpur (M.P.) have been issued on 10.07.2010.
86	Anuppur, Distt. Anuppur	Madhya Pradesh	A reference from Shri B.K. Hariprasad, Hon'ble M.P. has been received, but the proposal in the prescribed format from the Districts Authority concerned has not been received so far.
87	Tikamgarh	Madhya Pradesh	A reference from Shri Verendra Kumar Hon'ble M.P. has been received. New KVs at Tikamgarh has already been sanctioned by CCEA on 24.06.2010 but the proposal has not been received in the prescribed format from the District Authority concerned so far.
88	Gadchiroli	Maharashtra	A reference from Shri Hansraj Gangaram Ahir, Hon'ble M.P. has been received. The incomplete proposal was received from the Distt. Administration.
89	Chandrapur	Maharashtra	A reference from Sh. Hansraj Gangaram Ahir, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.

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90	Bhiwandi	Maharashtra	A reference from Sh. Suresh K. Taware, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
91	Senapati	Manipur	A reference from the Ministry of Home Affairs, Govt. of India has been received. But the proposal in the prescribed format from the District Authority concerned has not been received so far.
92	Nongstoin, West Khasi Hills Distt.	Meghalaya	Received in prescribed format from the Collector & D.M. but reiterated that no rent free temporary accommodation is available in Distt. HQrs.
93	Champhai, Distt. Champhai	Mizoram	The orders for opening of new Kendriya Vidyalaya have been issued on 10.07.2010.
94	Dharamgarh, Distt. Kalahandi	Orissa	Proposal in prescribed format has been received from the Distt. Collector, Kalahandi and the same is under examination in KVs as the proposal is having discrepancies. Feasibility report is awaited.
95	Hinjilicut, Distt. Ganjam	Orissa	Proposal has been received in prescribed format from the Distt. Collector. Feasibility report is awaited.
96	Khariar, Distt. Nuapada	Orissa	The orders for opening of new Kendriya Vidyalaya have been issued on 30.08.2010.
97	Nayagarh, Distt. Nayagarh	Orissa	The orders for opening of new Kendriya Vidyalaya have been issued on 13.08.2010.
98	Barimul, Distt. Kendrapada	Orissa	The orders for opening of new Kendriya Vidyalaya have been issued on 13.08.2010.
99	No.5 Kalinga Nagar, Bhubaneshwar, Distt. Khurda	Orissa	The orders for opening of new Kendriya Vidyalaya have been issued on 30.08.2010.
100	No.6 Pokhriput Bhubaneshwar, Distt. Khurda	Orissa	The orders for opening of new Kendriya Vidyalaya have been issued on 30.08.2010.
101	Madhuldiha, Rairangpur, Distt. Mayurbhanj	Orissa	The orders for opening of new Kendriya Vidyalaya have been issued on 30.08.2010.
102	Vyasnagar, Distt. Jajpur	Orissa	A reference from Sh. R.C. Khuntia, Hon'ble MP has been received, but the proposal has not been received in the prescribed format from the District Authority concerned.

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103	Bhismagiri, Berhampur and Chatrapur in Ganjam Distt.	Orissa	A reference from Smt. Renubala Pradhan, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
104	Jharigaon, Distt. Nabarangpur	Orissa	A reference from Sh. Ramesh Chandra Majhi, Hon'ble MOS (Information, Science & Technology), Govt. of Orissa has been received but the proposal in the prescribed format from the District Authority concerned has not been received so far.
105	Ekamra, Distt. Bhubaneswar	Orissa	A reference from Sh. Pratap Jena, Hon'ble MOS (School & Mass Education), Govt. of Orissa has been received but the proposal in the prescribed format from the District Authority concerned has not been received so far.
106	Sonepur, Distt. Subranpur	Orissa	A reference from Shri Pradeep Majhi, Hon'ble M.P. The order for opening of new Kendriya Vidyalaya at Sonepur, (Orissa) have been issued on 10.07.2010.
107	Deogarh, Distt. Deogarh	Orissa	A reference from Shri Amarnath Pradhan, Hon'ble M.P. The orders for opening of new Kendriya Vidyalaya at Deogarh (Orissa.) have been issued on 10.07.2010.
108	Hoshiarpur Distt.	Punjab	An incomplete proposal has been received from the Director General School Education, Punjab.
109	Mansa Distt.	Punjab	An incomplete proposal has been received from the Director General School Education, Punjab.
110	Moga Distt.	Punjab	An incomplete proposal has been received from the Director General School Education, Punjab.
111	Muktsar Distt.	Punjab	An incomplete proposal has been received from the Director General School Education, Punjab.
112	Nawan Shahar Distt.	Punjab	An incomplete proposal has been received from the Director General School Education, Punjab.
113	Ropar Distt.	Punjab	An incomplete proposal has been received from the Director General School Education, Punjab.
114	Tarn Taran Distt.	Punjab	An incomplete proposal has been received from the Director General School Education, Punjab.

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115	Ghudda, Distt.Bathinda	Punjab	A reference has been received from Shri Prakash Singh Badal, Hon'ble CM. Punjab but incomplete proposal has been received from the Special Secretary-cum-D.G. School Education, Punjab.
116	Reona Ucha, Distt. Fatehgarh Sahib.	Punjab	The orders for opening of new Kendriya Vidyalaya have been issued on 04.08.2010.
117	Ubhawal, Distt. Sangrur	Punjab	The orders for opening of new Kendriya Vidyalaya have been issued on 04.08.2010.
118	Hanumangarh, Dist. Hanumangarh	Rajasthan	A proposal has been received from the District Authority, Hanumangarh but a suitable piece of land is yet to be identified by the Sponsoring Authority.
119	Jaisindhar, Distt. Barmer	Rajasthan	Proposal in prescribed format has been received from the Distt. Authorities. Feasibility report is awaited from the concerned R.O.
120	Rawatsar, Hanumangarh and Suratgarh	Rajasthan	A reference from Shri Bharat Ram Meghwal, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
121	Jalore Constituency	Rajasthan	A reference from Shri Devji Patel, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
122	Chomu, Distt. Jaipur	Rajasthan	A reference from Shri Madhav Singh Khandela, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
123	Dausa	Rajasthan	A reference from Dr. Karori Lal Meena, Hon'ble MP has been received, but the proposal has not been received in the prescribed format from the District Authority concerned, so far.
124	Krishnagiri	Tamil Nadu	An incomplete proposal has been received from the Distt Magistrate, Krishnagiri.
125	Pudukkottai	Tamil Nadu	Proposal has been received in the prescribed format from the Distt. Authority and feasibility report is awaited.

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126	Theni	Tamil Nadu	Proposal was received in prescribed format and some more inputs have been called for from the D.M, Theni with reference prescribed norms.
127	Salem	Tamil Nadu	The District Collector, Salem expressed his inability to accept the terms and conditions of the KVS to open a KV in the Distt. HQs. Salem and also to allot land and building free of cost to start a KV.
128	Perambalur, Distt Perambalur	Tamil Nadu	The orders for opening of new Kendriya Vidyalaya has been issued on 10.07.2010.
129	Periyakulam & Bodinaikanur, Distt. Theni	Tamil Nadu	A reference from Sh. J.M. Aaron Rashid, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
130	Tirunelveli Distt.	Tamil Nadu	A reference from Sh. S.S. Ramasubbu, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
131	Chidambaram Lok Sabha Constituency, Distt. Cuddalore	Tamil Nadu	A reference from Sh. Thirumma Valavan Thol, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
132	Erode Distt.	Tamil Nadu	A reference from Sh. NR Govindarajan, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
133	Tirupattur Town, Distt. Vellore	Tamil Nadu	A reference from Sh. D. Venugopal, Hon'ble MP has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
134	Nagapattinam Parliamentary Constituency	Tamil Nadu	A reference from Sh. AKS Vijayan, Hon'ble MP has been received but the proposal in the prescribed format from the District Authority concerned has not been received so far.
135	Dharmanagar (North Tripura)	Tripura	Proposal has been received in prescribed format but SDM Dharmanagar is asking for cost of the land which is not permissible under prescribed norms.

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136	Deghat, Distt. Almora	Uttrakhand	Confirmation regarding availability of land with clear title is awaited from the State Govt.
137	Mothrowala, Clement Town, Dehradun	Uttrakhand	Proposal in prescribed format has been received from the Distt. Collector, Dehradun Distt. and the same is under examination in KVS as the proposal is having discrepancies. Feasibility report is also awaited.
138	Tehri Garhwal	Uttarakhand	A reference from Shri Vijay Bahuguna, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
139	Dwarahat, Distt. Almora	Uttrakhand	A reference received from Shri Pradeep Tamta, Hon'ble M.P. The firm commitment reg. availability of temporary accommodation and land is yet to be received from the D.M. Almora.
140	Village Musoli, Distt. Almora	Uttrakhand	A reference received from Shri Pradeep Tamta, Hon'ble M.P. but the proposal in the prescribed format from the District Authority concerned has not been received so far.
141	Ghansali, Distt. Tehri Garhwal	Uttrakhand	A reference from Shri Vijay Bahuguna, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
142	Chamdeval, Distt. Champawat	Uttrakhand	A reference received from Shri Pradeep Tamta, Hon'ble M.P. but the proposal in the prescribed format from the District Authority concerned has not been received so far.
143	Devprayag, Distt. Tehri	Uttrakhand	A reference received from Shri Harish Rawat, Hon'ble MOS (Labour & Employment), Govt. of India but the proposal in the prescribed format from the District Authority concerned has not been received so far.
144	Shahganj, Distt. Jaunpur	Uttar Pradesh	A reference from Shri Pradeep Jain Aditya, Hon'ble MOS (Rural Development), Government of India, has been received, but proposal in the prescribed format from the District Authority concerned has not been received so far.
145	Robertsganj, Distt. Mirzapur	Uttar Pradesh	A reference from Shri Pakaori Lal, Hon'ble M.P. has been received, but the proposal in the prescribed format from District Authority concerned has not been received so far.

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146	Distt. Etah and Distt. Kashiram Nagar	Uttar Pradesh	A reference from Shri Kaushlendra Kumar, Hon'ble M.P. has been received, but the proposal has not been received prescribed format from the District Authority concerned so far.
147	Hergavon, Distt. Sitapur	Uttar Pradesh	A reference from Shri Jatin Prasad, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
148	Salempur, Distt. Deoria	Uttar Pradesh	A reference from Shri Ramashankar Rajbhar, Hon'ble M.P. the orders for opening of new Kendriya Vidyalaya at Chero Salempur, Distt. Deoria, (U.P.) have been issued on 10.07.2010.
149	Agra and Fatehpur Shikiri	Uttar Pradesh	A reference from Smt. Seema, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.
150	Jhansi, Distt. Jhansi	Uttar Pradesh	A reference from Shri Pradeep Jain, 'Aditya', Hon'ble MOS (Rural Development), Government of India, has been received but the proposal in the prescribed format from the District Authority concerned has not been received so far.
151	Hardoi and Kanpur Districts	Uttar Pradesh	A reference from Shri Ashok Kumar Rawat, Hon'ble M.P. has been received, but the proposal in the prescribed format from the Districts Authority concerned has not been received so far.
152	Lalbagh Colony, Ghaziabad	Uttar Pradesh	A reference has been received from Shri Rajnath Nath Singh, Hon'ble M.P., but the proposal has not been received in prescribed format from the Districts Authority concerned so far.
153	Gajraula	Uttar Pradesh	A reference from Shri Devendra Nagpal, Hon'ble M.P. has been received, but the proposal in the prescribed format from the Districts Authority concerned has not been received so far.
154	Pakbada, Distt. J. P. Nagar	Uttar Pradesh	A reference from Md. Azharuddin, Hon'ble M.P. has been received, but the proposal in the prescribed format from the District Authority concerned has not been received so far.

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155	Banda & Chitrakoot	Uttar Pradesh	A reference from Shri R.K. Singh Patel, Hon'ble M.P. has been received. New KVs at both the location have already be sanctioned by CCEA on 24.06.2010 but the proposal in the prescribed format from the District Authority concerned has not been received so far.
156	Pratapgarh	Uttar Pradesh	A reference from Shri Shailendra Kumar Hon'ble M.P. has been received, but the proposal in the prscribed format from the District Authority concerned has not been received so far.
157	Varanasi	Uttar Pradesh	A reference has been received from Shri Shalman Khurshid, Hon'ble MOS (Minority Affairs), Govt, of India but the proposal in prescribed format has not been received from the Districts Authority concerned so far.
158	Etah	Uttar Pradesh	A reference from Shri Sriprakash Jaiswal, Hon'ble MOS (Coal & Statistics and Programme Implementation) Govt. of India. The orders for opening of new Kendriya Vidyalaya at Etah (U.P.) have been issued on 10.07.2010.
159	Gangrani, Distt. Kushinagar	Uttar Pradesh	The proposal in the prescribed format has been received from the Districts Authority is incomplete and having many discrepancies.

Ganga Eco-Sensitive Zone

3512. DR. MANDA JAGANNATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has decided to declare the natural source of the Ganga in 135 km. stretch from Gaumukh to Uttarkashi in Uttarakhand as India's first eco-sensitive zone on a major river;

(b) if so, the details thereof; and

(c) the projects likely to be scrapped as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM

RAMESH): (a) to (c) In the meeting of National Ganga River Basin Authority held on 01.11.2010, it was decided that the stretch from Gaumukh to Uttarkashi on river Bhagirathi will be declared as an Eco-Sensitive zone.

Under the provisions of the Environment (Protection) Act, 1986, notifications for declaration of Eco-Sensitive Zones are issued in consultation with the respective State Governments which, inter alia, cover the activities to be prohibited or regulated within the zone.

Setting up of KVs in Universities Campus

3513. SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

Will the Minister of HUMAN RESOURCE: DEVELOPMENT be pleased to state:

(a) whether the Union Government is planning to allow Universities across the country to set up Kendriya Vidyalaya in their campus;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Kendriya Vidyalayas (KVs) are opened based on the proposals from the sponsoring agencies which include Central Ministries, State Governments, Central Public Sector Undertakings and Institutes of Higher Learning. Kendriya Vidyalaya Sangathan has written to Central Universities to furnish suitable proposals to set up KVs in their campuses. Two feasible proposals were received and orders for opening of new KVs at the campus of Mizoram University and National Institute of Technology, Agartala have been issued during the current academic year.

[Translation]

Vanishing of Records

3514. SHRIMATI DEEPA DASMUNSI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item under caption "vanishing of records from passport offices";

(b) if so, the reaction of the Government thereto;

(c) whether the Government proposes to fix a time limit for making passports in a proper manner;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) Yes.

(b) The news item which appeared in the Hindi

Daily "Nav Bharat Times" dated 08.11.2010 pertained to a reply by Regional Passport Office, Delhi in response to a Right to Information enquiry filed by a passport applicant. The RTI enquiry was to ascertain the status of the application submitted through the Speed Post Centre. Generally, the instances of non-traceable applications in Passport Offices are few and far between and every effort is made to take remedial action. The application mentioned in the news item was subsequently traced.

(c) to (e) It is Government endeavor to issue a passport within a time target of 30 days for fresh passports and 15 days for re-issue of passports. In Tatkaal cases, the time target is 1-7 working days in respect of fresh passports and 3 working days in respect of reissue of passports. These time targets are subject to no adverse information being found in the system during the processing of the applications.

The Government has embarked on the Passport Seva Project (PSP) to comprehensively transform the passport service delivery system so as to provide passport related services in a timely, transparent, more accessible and reliable manner in a comfortable environment. This is a Mission-Mode Project under the e-governance plan of the Government of India and is designated to ensure speedy delivery of passports. The PSP has already been launched at four centres in Karnataka and three centres under the Regional Passport Office, Chandigarh. The Government is working towards complete roll out of the Project in the year 2011.

[English]

Grant for Performing Arts

3515. SHRI NARAHARI MAHATO:

SHRI NRIPENDRA NATH ROY:

Will the PRIME MINISTER be pleased to state:

(a) whether any proposal is under consideration of the Government to hike grants for performing artists;

(b) if so, the details thereof and the number of artists likely to be benefited under the proposed scheme;

(c) whether any monitoring committee is proposed to be set up by the Government to grade the artists and cultural organizations; and

(d) if so, the details thereof and the time by which it is likely to be set-up?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) No, Madam. In the Scheme of 'Financial Assistance to Professional Groups and Individuals Engaged for Specified Performing Arts Projects', which has two components viz, salary grant and production grant, the grants have already been revised in the following manner:

- (i) The amount of salary grant for Gurus has been enhanced from Rs. 5,000/- per month to Rs. 10,000/- per month; and for artists, it has been enhanced from Rs. 3,000/- per month to Rs. 6,000/- per month, w.e.f. 01.04.2008;
- (ii) The maximum number of artistes supported as part of a Group has been raised from 20 to 25, w.e.f. 01.04.2009;
- (iii) The maximum amount of Production Grant has been enhanced from Rs. 1,00,000/- to Rs. 5,00,000/- per project, w.e.f. 01.04.2009.

(c) and (d) No Madam. In the year 2008, a National Level Coordination and Monitoring Committee was set up, whose terms of reference included grading of artistes and relevant cultural organizations.

[Translation]

Production of Lignite

3516. SHRI RAM SUNDAR DAS:

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

SHRI RADHE MOHAN SINGH:

Will the Minister of COAL be pleased to state:

(a) the quantum of lignite produced during each of the last three years, company-wise;

(b) whether the production of lignite was less than the target set for 2009-10;

(c) if so, the details thereof;

(d) the target set for the production of lignite in the current year 2010-11; and

(e) the quantum of lignite produced so far?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) The company-wise lignite production during the last three years is given below:

(in million tones)			
Company	2007-08	2008-09	2009-10 (P)
NLC	21.586	21.308	22.338
GMDCL	9.967	8.111	8.374
GIPCL	1.730	1.720	1.836
GHCL	0.091	0.999	0.316
RSMML	0.606	0.283	1.207
All-India	33.980	32.421	34.071

(b) and (c) The production of Lignite during 2009-10 was 34.07 million tones against the target of 46.81 million tones fixed by the Working Group on Coal & Lignite for 11th Five Year Plan.

(d) The Lignite production target for the current year i.e. 2010-11 has been fixed at 50.18 million tones.

(e) The quantum of lignite produced till September, 2010 is 18.351 million tones (Provisional).

[English]

Social Security Agreement

3517. SHRI PRADEEP MAJHI:
SHRI BAIJAYANT PANDA:
SHRI NITYANANDA PRADHAN:
SHRI KISHANBHAI V. PATEL:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether India and Norway have signed a Social Security Agreement;
- (b) if so, the details thereof and the salient features of the said agreement;
- (c) the details of the sectors likely to be benefited by the said agreement;
- (d) the extent to which bilateral trade will boost;
- (e) the name of the countries with whom India has signed similar agreements earlier;
- (f) the extent to which India has been benefited so far by such agreements;
- (g) whether India is likely to sign similar agreements with USA; and
- (h) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Madam.

(b) The Social Security Agreement between India and Norway was signed on 29th October, 2010 at New Delhi. The Agreement provides, on a reciprocal basis, for the following benefits to Indian nationals working in Norway:

- (i) For the first sixty months no social security contribution would need to be paid under the Norwegian law by the detached Indian employed person. The period of sixty months may be extended beyond sixty months with the mutual consent.
- (ii) The above provision of detachment shall apply where a person who has been sent by his employer from

India to the territory of a third country is subsequently sent by that employer from the territory of the third country to Norway.

- (iii) Social Security benefits acquired by an Indian national while working in Kingdom of Norway can be paid on relocation to India.
- (iv) For the acquisition, retention or recovery of the right to old-age, disability or survivors' pension, the insurance periods completed pursuant to the Indian legislation concerning old-age, disability or survivors' pension are totalized, when necessary and to the extent that they do not overlap, with the insurance periods completed pursuant to the Norwegian legislation.
- (c) The Social Security Agreement covers Indian nationals working in all sectors.

(d) The SSA would make Indian companies more competitive since exemption from social security contribution in respect of their employees posted overseas reduces costs and thereby promote investment and trade.

(e) and (f) India has signed Social Security Agreements with Belgium, France, Germany (Agreement on Social Insurance), Switzerland, Netherlands, Luxembourg, Hungary, Denmark, Czech Republic, Republic of Korea and Norway. So far, agreements with two countries i.e. Belgium and Germany have been notified and made effective from 1st September, and 1st October, 2009 respectively. As on 29.11.2010, 2750 Indian employees posted in these two countries have been granted exemption from making contribution to the Social Security Legislation of these countries.

(g) and (h) Preliminary discussions with USA for entering into a Social Security Agreement have been held.

[Translation]

Policy for Calamity

3518. SHRI SATPAL MAHARAJ: Will the PRIME MINISTER be pleased to state:

(a) the details of the policy of the Government regarding people/villages displaced due to calamity;

(b) whether there are some special provisions in central rehabilitation policy for displaced people in the hilly States especially Uttarakhand due to difficult terrain;

(c) if so, the details thereof;

(d) if not, whether the Government proposes to have a special scheme for the rehabilitation of people in the hilly States like Uttarakhand State; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The National Policy on Disaster Management brought out by the Government of India in 2009, provides a detailed road-map and institutional structure for immediate relief and rehabilitation of people, villages and damaged infrastructure. Two funds - one at the State level and one at the national level have been created. The erstwhile Calamity Relief Fund has been converted into a State Disaster Response Fund (SDRF), where the Centre contributes 75% of the fund and the balance contribution is by the respective States. For North East States and other Special Category States, including Uttarakhand, the central share is 90%. The National Disaster Response Fund (NDRF) is meant for immediate relief and rehabilitation. The long term restoration of damaged infrastructure is expected to be covered under the Plan Schemes.

(b) to (e) The Centrally Sponsored Schemes funded by the Government of India do provide higher level of assistance and relaxed coverage norms for States with difficult terrain. For example, under Indira Awas Yojana, assistance provided for construction of a house is Rs. 45,000. In hilly States, the assistance is at Rs. 48,500 per house. Likewise, under Rural Sanitation Programme, higher level of assistance is provided to hilly areas. Similar dispensation exists under Pradhan Mantri Gramin Sadak

Yojana (PMGSY) for hilly areas, where unconnected habitations with a population of 250 persons and above can be covered. Therefore, the Plan Schemes through which long term rehabilitation of calamity affected persons is taken up, do provide for higher level of assistance, keeping in view the terrain and topography of a State.

The Government of India for the year 2010-11 has allocated a Special Plan Assistance/ One-Time Additional Central Assistance of Rs. 360 crore (including Rs. 60 crore as untied) which could be utilized by the State for rehabilitation of displaced people/ villages affected due to the floods that occurred in the monsoon season this year. The Government, in cases of Bihar, Karnataka and Andhra Pradesh flood rehabilitations had also advised the States to prepare State-specific Externally Aided Projects. Uttarakhand could also prepare projects of a similar nature for external assistance.

[English]

Community based Tank Management Project in AP

3519. SHRI L. RAJAGOPAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Community Based Tank Management Project is being implemented in Andhra Pradesh;

(b) if so, the details of the project and the time by which it is going to be completed;

(c) the details of World Bank assistance provided for implementation of the above project;

(d) whether World Bank assistance is given to any other water resource sector; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) to (c) Andhra Pradesh Community based Tank Management Project is being implemented in Andhra Pradesh with World Bank support. The World Bank loan agreement has

been signed with Andhra Pradesh for US \$ 190 million for restoration of 3000 water bodies with a Cultural Command Area (CCA) of 2.5 lakh hectares. The main objectives of the project are to improve agricultural productivity and to manage tank system effectively. The project became

effective during July, 2007 and would be completed by 31.12.2010.

(d) and (e) The details of World Bank assistance to other water resource sector are given in the enclosed Statement.

Statement

Sl. No.	Name of Projects	Amount of Assistance (US \$M) IDA/IBRD	Date of Signing/ Closing	Cumulative Disbursement upto 31.10.2010 (in US \$ M)
1	2	3	4	5
1.	Uttar Pradesh Water Sector Restructuring Project (Cr No. 3602-IN)	111.0 (IDA)	8.03.2002 31.10.2011	107.85
2.	Rajasthan Water Sector Restructuring Project (Cr. No. 3603-IN)	119.0 (IDA)	15.03.2002 31.03.2013	110.07
3.	Karnataka Community-Based Tank Management Project (Cr. No. 3635-IN)	75.02 (IDA)	4.06.2002 31.01.2012	71.49
4.	Madhya Pradesh Water Sector Restructuring Project (Ln. No. 4750)	394.0 (IBRD)	30.11.2004 31.03.2011	150.24
5.	Maharashtra Water Sector Improvement Project (Ln. No. 4796-IN)	325.0 (IBRD)	19.08.2005 31.03.2012	176.11
6.	Hydrology Project Phase-II (Ln. 4749-IN) [Andhra Pradesh, Chhattisgarh, Gujarat, Madhya Pradesh, Karnataka, Goa, Kerala, Orissa, Maharashtra, Tamil Nadu, Himachal Pradesh, Pondicherry and Punjab]	104.98 (IBRD)	19.01.2006 30.06.2012	32.46
7.	Tamil Nadu Irrigated Agriculture Modernization and Water-Bodies Restoration and Management Project (Ln.No.4846-IN & Cr. No.4255-IN)	335.00 (IBRD) 150 (IDA) Total: 485.00	12.02.2007 31.03.2013	159.78
8.	Karnataka Community Based Tank Management Project- Additional Financing. (Cr.No.3635-1-IN, Ln No.4872-IN)	32.00 (IDA) 32.00 (IBRD)	02-11-2007 31-01-2012	4.97
		Total: 64.00		

1	2	3	4	5
9.	Orissa Community Tanks Management Project (Cr.No.4499-IN, Ln. No.7576-IN)	56.00-IBRD 56.00- IDA Total 112.0	27-01-2009 31-08-2014	5.01
10.	Additional financing to Rajasthan Water Sector Restricting Project (cr. No. 4709-IN)	19.00	21.5.2010 31.03.2013	0.00
11.	Andhra Pradesh Water Sector Improvement Project (Ln. No. 7897-IN)	450.60	14.8.2010 31.07.2010	5.27

IBRD: International Bank for Reconstruction and Development
IDA: International Development Association

M: Million

[Translation]

Allotment of Coal Linkage/Blocks

3520. SHRI SURENDRA SINGH NAGAR: Will the Minister of COAL be pleased to state:

(a) whether the Government proposes to allot coal linkage/coal blocks on priority basis to the States far away from sea;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Union Government has received any proposal from the State Government of Uttar Pradesh in this regard;

(d) if so, the details thereof alongwith the present status of the proposal; and

(e) the time by which this proposal is likely to be finalized and the reasons for delay, if any, in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) At present, there is no policy to allot coal linkage/coal blocks on priority basis to the States far away from the sea.

As per the provisions under the New Coal Distribution

Policy (NCDP), the Standing Linkage Committee (Long Term) (SLC(LT)), an inter-Ministerial Committee, considers the applications for authorization of Letter of Assurance (LOA) for setting up power projects, based on, inter-alia, recommendations of the Ministry of Power and other relevant factors.

The allocation of coal blocks is an on-going process and the Ministry of Coal receives various applications from different States from time to time for allocation of coal blocks.

(c) and (d) Requests have been received for sanction of coal linkages for the proposed thermal power plants at Etah, Sonebhadra, Lalitpur and Yamuna Expressway Authority Area and allocation of coal blocks so that sufficient quantity of coal could become available for the proposed power generation capacity in the state.

(e) The applications received from the concerned project developers seeking long term coal linkage/Letter of Assurance have been forwarded to Ministry of Power. Based on the recommendations of Ministry of Power, the proposals will be placed before the SLC (LT) for Power for consideration as 12th Plan projects.

Applications for allocation of coal blocks are considered only when the same are invited on completion of process of identification and earmarking of coal blocks.

[English]

Pooling of Resources for NTFPs

3521. SHRI RAMESH RATHOD:

DR. SANJAY JAISWAL:

SHRI BANSA GOPAL CHOWDHURY

SHRIMATI BOTCHA JHANSI LAKSHMI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether promotion of local livelihoods based on Non-Timber Forest Products (NTFPs) is key to sustainable forest development in large parts of the country;

(b) if so, whether such promotion requires an integrated plan and pooling of resources available in various Ministries of the Government;

(c) if so, the details of the initiatives made by the Ministry of Environment and Forests and the response of other Ministries of the Government in this regard; and

(d) the number of such Inter - Ministerial Integrated Plans formulated by the Government for promotion of NTFP - based livelihoods?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) Yes, Madam. The State Governments undertake the planning required for promotion of local livelihoods based on NTFPs as the subject of Non Timber Forest Products (NTFPs) is in their domain. Based upon the nature of NTFPs and the other local factors prevalent in that state, different states need to formulate their integrated plans for promotion of NTFP based livelihood. In the recent initiative, the Ministry of Environment and Forests has issued an advisory to some State Governments for providing an enabling policy environment by declaring Minimum Support Price (MSP) for NTFPs/MFPs, so that the tribals and other communities get remunerative price for NTFPs collected by them.

[Translation]

Private Engineering Colleges

3522. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the State Governments exercise control over the private engineering colleges functioning in their State;

(b) if so, the details thereof;

(c) whether the Union Government proposes to issue necessary instructions to State Governments to stop the growth of unregulated engineering colleges in the States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per the procedure laid down in Approval Process Handbook, 2010 of All India Council for Technical Education (AICTE), trusts/societies/institutions are required to obtain NOC (No Objection Certificate) from concerned State Government with in stipulated time schedule for the following purpose:

- 1) For Setting up of new institution or introduction of new Programme/Course/Division in existing technical institution or variation in intake in an AICTE approved course.
- 2) For closure of Institution or Programme/Course/ Division in existing Technical Institution.
- 3) For Change of Name of the Institute or Society/Trust running the Institution.

(c) and (d) The AICTE has issued letter to the Principal Secretary/Director, Technical Education/ concerned State authorities in the States along with the list of unapproved/unregulated engineering colleges in the States for taking appropriate action against such societies/ individuals/companies/trust etc. under Indian Penal Code (IPC) and/or other laws; which are offering courses/ programmes without obtaining statutory approval of AICTE.

Dialogue on Kashmir

3523. SHRI HARSH VARDHAN:

SHRI ARJUN ROY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether America has asked Pakistan to have dialogue with India on the controversial issue of Jammu and Kashmir an integral part of India;

(b) if so, the facts in this regards;

(c) whether India has registered its discontentment to American in this regard; and

(d) if so, the response of America in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (d) India is committed to resolving all outstanding issues with Pakistan through a bilateral dialogue. During the visit of US President Obama to India from 6-9 November 2010, President Obama reiterated the United States position that while it welcomes dialogue between India and Pakistan, it recognises that the disputes between India and Pakistan should be resolved by the two countries.

[English]

Environment Protection by Corporates

3524. SHRI SHER SINGH GHUBAYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is any proposal before the Government to make Corporate more responsive towards environment protection;

(b) if so, the details of such proposals; and

(c) the steps taken/proposed to be taken by the Government to make Corporate bodies adopt environmental audit and management system which helps in achieving the goal of sustainable development?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) The Ministry of Environment and Forests, in association with the Central Pollution Control Board, has formulated a Charter on Corporate Responsibility for Environment Protection (CREP) covering 17 categories of highly polluting industries. Industrial sector

specific action points for each category were identified and listed for implementation after consulting various stakeholders. A few examples of these action points are augmentation of air pollution control devices in cement sector, more stringent emission norms for cement plants located in urban areas or critically polluted areas and installation of low NOx burner in new petroleum oil refineries. Task forces have been constituted to oversee the implementation of these action points.

The system of furnishing of Annual Environment Statements by the consented authorised Units is in place as per rules framed under Environment (Protection) Act, 1986. The provision is implemented by the concerned State Pollution Control Board/Pollution Control Committee.

Pilgrims to Kailash Mansarovar

3525. SHRI FRANCISCO COSME SARDINHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of pilgrims who visited Kailash Mansarovar during the last three years, year-wise;

(b) the total amount spent on this annually and the facilities provided to the pilgrims by the Government;

(c) whether the Government proposes to provide subsidy to the pilgrims going on Kailash Mansarovar pilgrimage on the lines of Haj pilgrims;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) The number of pilgrims who visited Kailash Mansarovar by participating in the Yatra organized by the Ministry of External Affairs during the last three years is as under:

Year	No. of Yatris
2007	674
2008	402
2009	607

(b) Government of India arranges, on self-payment basis, facilities like transportation, accommodation, fresh food, security, medical tests, guides, Chinese visa and foreign exchange and porters and ponies for carrying goods and belongings of Yatris. The same facilities are also made available on the Chinese side. Ministry of External Affairs appoints one Liaison Officer for each batch who is responsible for safety and well-being of Yatris of his batch. The Liaison Officer is also supplied with a satellite phone to communicate with the Ministry of External Affairs and various other concerned agencies like Kumaon Mandal Vikas Nigam (KMVN), ITBP, Pithoragarh District Administration etc. in case of any emergency. Air lift of Yatris by helicopter is also arranged in case of medical emergency. ITBP and their Chinese counterpart keep track of Yatris and share information on their movement and whereabouts through wireless. Besides, the Ministry of External Affairs remains in regular contact with Chinese Foreign Ministry regarding smooth conduct of Kailash Manasarovar Yatra and upgrading of facilities for the Yatris on Chinese side. The total amount spent on this annually during last three years is as under:

Year	Amount Spent
2007	Rs. 54,89,046/- plus US\$ 10,000/-
2008	Rs. 36,42,455/- plus US\$ 10,000/-
2009	Rs. 55,54,074/- plus US\$ 15,000/-

(c) to (e) Government of India does not give any subsidy to pilgrims participating in the Kailash Manasarovar Yatra. However, disbursements at the rate of Rs. 3250/- per Yatri is made to Kumaon Mandal Vikas Nigam (KMVN), a Government of Uttarakhand Authority, for providing logistical support to Yatris.

[Translation]

Packages for New States

3526. KUMARI SAROJ PANDEY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has released any

special package for the overall development of newly created States like Chhattisgarh, Jharkhand and Uttarakhand under the Eleventh Five Year Plan;

(b) if so, the details thereof and the allocations made under this package;

(c) if not, whether such package is proposed to be included in the next Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) No special package has been given to the States of Chhattisgarh, Jharkhand and Uttarakhand during the Eleventh Five Year Plan.

(c) and (d) The proposals for the 12th Five Year Plan have not been prepared yet.

[English]

Post of Vice-Chancellors

3527. SHRI M. RAJA MOHAN REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several universities in the country are functioning without Vice-Chancellors;

(b) if so, the details thereof; and

(c) the steps taken by the Government to fill up these vacancies at an early date?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) According to University Grants Commission (UGC), no such data is centrally maintained. However in so far as Universities coming under the provision of Central Government are concerned, as on date, the posts of Vice-Chancellors are vacant in three Central Universities, namely, Jawaharlal Nehru University,

Mizoram University and University of Allahabad and the process for selection is underway.

Forest Clearance for Iron Ore

3528. SHRI ANANDRAO ADSUL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Governments have requested the Central Government for using forest land for iron ore projects;

(b) if so, the details thereof;

(c) the number of proposals lying pending with the Union Government in this regard;

(d) whether the Union Government has set up a Committee to consider the proposals of the States to allow them to use forest land for iron ore projects;

(e) if so, the facts in this regard; and

(f) the remedial measures taken by the Central Government to protect the forest land from unauthorized mining?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) 268 proposals seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980, for iron ore mining in 62,387.199 ha. forest land have been received by the Ministry of Environment & Forests from various State/ UT Governments since the enactment of the Forest (Conservation) Act, 1980. State/UT Government-wise breakup of these proposals is enclosed as Statement.

(c) 42 proposals seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980 for iron ore mining in forest land are presently at various stages of processing in the Central Government. These 42 proposals include, the 25 proposals, where decision of the Central Government is pending due to non-receipt of the requisite information/documents from the concerned State Governments.

(d) and (e) The proposals seeking prior approval of the Central Government for diversion of more than 40 hectare forest land, in each case, including those for iron ore mining, are examined by the Forest Advisory Committee constituted by the Central Government under the Forest (Conservation) Act, 1980. Similarly, the proposals for diversion of more than 5 hectares but less than 40 hectare forest land, in each case, are examined by the State Advisory Group constituted in the concerned State.

(f) Strict enforcement of various laws by the concerned State/UT Governments goes a long way in protecting the forests from illegal mining. The Central Government, from time to time, keeps advising the State/ UT Governments in this regard.

Statement

State/ UT Government-Wise Breakup of the Proposals Seeking Prior Approval of the Central Government Under the Forest (Conservation) Act, 1980, For Iron Ore Mining in Forest Land

Sl. No.	State	No. of Proposals	Area of forest land (ha.)
1	2	3	4
1	Andaman and Nicobar Islands	-	-
2	Andhra Pradesh	12	276.998
3	Arunachal Pradesh		
4	Assam	-	-
5	Bihar	-	-
6	Chandigarh	-	-
7	Chhattisgarh	40	18552.847
8	Dadra and Nagar Haveli	-	-
9	Daman and Diu	-	-
10	Delhi	-	-

1	2	3	4
11	Goa	14	654.306
12	Gujarat	-	-
13	Haryana	-	-
14	Himachal Pradesh	-	-
15	Jammu and Kashmir	-	-
16	Jharkhand	36	8248.919
17	Karnataka	71	20692.482
18	Kerala	-	-
19	Lakshdeep	-	-
20	Madhya Pradesh	9	217.173
21	Maharashtra	5	457.79
22	Manipur	-	-
23	Meghalaya	-	-
24	Mizoram	-	-
25	Nagaland	-	-
26	Orissa	75	12284.266
27	Puducherry	-	-
28	Punjab	-	-
29	Rajasthan	4	39.418
30	Sikkim	-	-
31	Tamil Nadu	2	963.00
32	Tripura	-	-
33	Uttar Pradesh	-	-
34	Uttaranchal	-	-
35	West Bengal	-	-
Total		268	62387.199

Gulf War Compensation

3529. SHRI ANTO ANTONY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government has any statistics regarding the number of applications received for Gulf war compensation;

(b) if so, the details thereof including the amount released, State-wise;

(c) the applications pending for compensation alongwith the reasons therefor; and

(d) the steps taken by the Government to clear the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) While statistics for the number of applications received for Gulf war compensation are not available, the settlement of 1.47 lakh valid Indian claims was successfully completed by the Special Kuwait Cell of the Ministry of External Affairs before the United Nations Compensation Commission's final deadline of January, 2008. A sum of US\$ one billion was paid to them as a result of this.

(c) and (d) No application for compensation is pending with the Ministry of External Affairs. The United Nations Compensation Commission (UNCC) stopped claims disbursement operations since January, 2008 and informed that no further claims are due to Government of India or the Indian claimants.

Service Provider for Aadhaar Programme

3530. SHRI BHASKARRAO BAPURAO PATIL KHATGAONKAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has a proposal to invite tenders for Managed Service Provider for the Aadhaar Programme as reported in the media;

(b) if so, the names of the companies shortlisted;

(c) the stipulations that govern these companies for this work;

(d) the time by which the whole programme is to be achieved;

(e) whether the Government has already given tenders for different items of work under this programme; and

(f) if so, the names of those companies, the nature of work and the amount involved in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Madam. An Expression of Interest (Eoi) was invited by Unique Identification Authority of India (UIDAI) on 18.06.2010 for selection and shortlisting of Managed Service Provider (MSP) to implement and manage the Central Information Data Repository (CIDR) of UIDAI.

(b) Based on the evaluation of Eoi, nine companies, namely, M/s. HCL Infosystems Ltd., M/s. IBM India Pvt. Ltd., M/s. HP India Sales Pvt. Ltd., M/s. Accenture Services Pvt. Ltd., M/s. Tech Mahindra, M/s. Mahindra Satyam (Provisional), M/s. Wipro Ltd., M/s. TCS Ltd., and M/s. HCL Technologies have been shortlisted, to participate in the next round of tender process i.e Request for Proposal (REP).

(c) The eligibility criteria for pre-qualification of respondents to Eoi as stipulated in the Eoi document are enclosed as Statement.

(d) The Managed Service Provider is expected to be appointed by May, 2011.

(e) No, Madam. The Request for Proposal (RFP) for engagement of Managed Service Provider is yet to be issued.

(f) Does not arise.

Statement

The Eligibility criteria for prequalification of Eoi respondents, stipulated in the Eoi Document, were as under:

1 The Prime Respondent should be an Enterprise-wide System Integrator having experience of providing Managed Services in multi vendor

environment including the fields of Application, Hardware, Networking, Data Center Operations, Hosting and preferably in the field of Biometrics Application, Logistics and Call center.

2 The Prime Respondent should be a Company registered in India under the Indian Companies Act, 1956 having its Registered office in India.

3 The Prime Respondent should have an average annual turnover of INR 4,000 Crore, over last 3 financial years immediately preceding the last date of submission of Response to EOI.

4 The Prime Respondent should have an average Annual Turnover from Systems Integration & Managed Services of INR 500 Crore, over last 3 financial years immediately preceding the last date of submission of Response to EOI.

5 The Prime Respondent should have technical strength of minimum 4,000 technical manpower of which 2,000 should have appropriate qualification and experience in Database/ITIL/Application Software/Hardware maintenance.

6 The Prime Respondent should have executed at least 2 projects each of INR 100 Crore or more with System Integration or Managed Services as a major component of the scope of work in the field of IT Services. International projects with similar scope of work and similar value will be accepted.

7 At least one reference of completed or running project in handling Managed Services successfully for more than 24 months.

[Translation]

Joint Forest Management

3531. SHRI YASHBANT LAGURI:

SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a large number of local people have been included in the Joint Forest Management for the conservation and management of forests on care and share basis;

(b) if so, the number of the local people included in it as on date, State-wise;

(c) the percentage of the local people included in the joint management and the State-wise details thereof; and

(d) the efforts made to increase the number of local people in above management?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) The records available in the Ministry of Environment and Forests reveal that more than 237 lakh local people are members of 1,06,482 Joint Forest Management Committees (JFMCs) in the country. The state-wise detail of members of the JFMCs is given in the enclosed Statement.

The entire adult population of the village are members of the JFM committees and hence all of them are local people only.

Statement

Sl. No.	State	JFM Committees (Number)	Total
1	2	3	4
1.	Andhra Pradesh	8498	1538784
2.	Arunachal Pradesh	362	24588
3.	Assam	700	217973
4.	Bihar	615	46893
5.	Chhattisgarh	7820	2763100
6.	Goa	26	207
7.	Gujarat	2124	1045714
8.	Haryana	1075	167300
9.	Himachal Pradesh	1749	254350
10.	Jammu and Kashmir	4861	268360

1	2	3	4
11.	Jharkhand	10903	218000
12.	Karnataka	2254	295646
13.	Kerala	561	66022
14.	Madhya Pradesh	14428	8984000
15.	Maharashtra	11799	2441245
16.	Manipur	283	23958
17.	Meghalaya	73	7083
18.	Mizoram	505	181681
19.	Nagaland	335	121064
20.	Orissa	9905	2365404
21.	Punjab	1378	183145
22.	Rajasthan	4691	509346
23.	Sikkim	204	338257
24.	Tamil Nadu	2642	793369
25.	Tripura	399	39644
26.	Uttar Pradesh	2096	155692
27.	Uttar akhand	12089	108801
28.	West Bengal	4107	558086
Total		106,482	23717712

[English]

National Centre for Molecular Materials

3532. SHRI KISHANBHAI V. PATEL:

SHRI PRADEEP MAJHI:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether a National Centre for Molecular Materials has been set up in the country;

(b) if so, the details and the salient features thereof;

(c) the details of funds allocated and expenditure incurred in setting up such Centre; and

(d) the aims and objectives for establishing such a Centre?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) to (c) The Government has recently approved establishment of a "National Centre for Molecular Materials" (NCMM) at Thiruvananthapuram as an autonomous institute of the Government of India (GOI) under the Department of Science & Technology (DST) at a total cost of Rs.76.70 crores for five years, with an outlay of Rs. 14.55 crores for the XI Plan period. The Centre will be the first of its kind in our country and it will pursue high end science and develop technology in niche areas like sensors for biomedical devices, materials for solar energy harvesting and space electronics. No expenditure has been incurred so far towards setting up the NCMM.

(d) Molecular materials are special class of designer materials with high value applications. The recognition that the molecular materials is crucial for realization of many of the expected benefits of modern technology has prompted Governments of most developed and developing countries, such as the USA, Japan, Taiwan, Korea, China as well as most countries in Europe to make heavy investments in the area. The review of the national and international status of the area by DST revealed that, to make some decisive impact, the area has to be nurtured in a concerted manner and hence the need for establishing a Centre dedicated to molecular materials was felt. Taking account of the expertise available and the current level of activity in space and biomedical engineering, a dedicated Center with a mandate to seed applications in areas like space electronics, materials for solar energy harvesting and biosensors for biomedical devices was hence preferred.

Exploring Coal in Foreign Countries

3533. SHRI SAMEER BHUJBAL: Will the Minister of COAL be pleased to state:

(a) the details of Special Purpose Vehicle (SPV), International Coal Venture, which is being contemplated for exploring coal in foreign countries;

(b) the details of constitution and membership of Committee to oversee the functioning of Coal Venture Fund; and

(c) the details of criteria for its membership?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) A Special Purpose Vehicle (SPV), viz International Coal Ventures Ltd. (ICVL), a joint venture company comprising major Public Sector Undertakings (PSUs) like Steel Authority of India Ltd (SAIL), Coal India Ltd. (CIL), Rashtriya Ispat Nigam Ltd (RINL), National Mineral Development Corporation (NMDC) and National Thermal Power Corporation (NTPC) has been incorporated on 20th May, 2009 with the approval of the Government of India to secure metallurgical and thermal coal assets from overseas. The initial equity capital of ICVL would be Rs.3500 crore with a contribution of Rs.1000 crore each from SAIL and CIL and Rs.500 crore each by RINL, NMDC and NTPC who are the partner companies.

While giving its approval, the Government has also formed a Committee of Secretaries comprising Secretaries of the Ministry of Steel, Mines, Power, Finance, Coal, External Affairs, Law and Justice and Department of Public Enterprises to approve overseas investment proposals of the SPV for acquiring metallurgical and thermal coal assets exceeding Rs.1500 crore in each instance, with the provision that the recommendation of this Committee in each case will be brought before the Cabinet directly for approval.

Change in Syllabus

3534. SHRI RUDRAMADHAB RAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the CBSE has recently changed the syllabus and textbooks for class 9th and 10th;

(b) if so, the details thereof and the reasons therefor;

(c) whether the frequent change of syllabus has brought desired results for teachers and students; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Central Board of Secondary Education (CBSE) adopts the syllabi formulated by NCERT and prescribes textbooks prepared by NCERT for class IX to XII except in subjects for which CBSE has developed its own course material. NCERT revised syllabi for all classes based on the National Curriculum Framework 2005 and new text books were prepared and published by NCERT for all classes from I to XII in three phases, between 2006-07 and 2008-09.

(c) and (d) The syllabi and textbooks are changed only periodically whenever the National Curriculum Framework is revised.

[Translation]

Group 'C' and 'D' Employees Decreasing

3535. SHRI MANSUKHBHAI D. VASAVA: Will the PRIME MINISTER be pleased to state:

(a) whether the number of Group 'D' and 'C' categories of employees in Central Government offices are declining over the years;

(b) if so, the number of Group 'D' and 'C' categories of employees in the year 1990 and the number thereof on 31 October, 2010;

(c) the reasons for such a decline in Group 'D' and 'C' employees; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) As per the information available, the estimated number of Group 'C' and 'D' Employees in the Central Government in the year 1990 and 2009 is as follows:

As on	Group 'C'	Group 'D'
31.03.1990	17,74,005	16,39,626
01.03.2009	28,68,608*	

* After the implementation of the 6th Central Pay Commission, Group 'D' employees have been categorized as Group 'C'.

All Ministries/Departments review their vacancies vis-a-vis the workload regularly and take necessary steps in the light of such reviews. There is provision for filling up vacancies by Government Ministries/Departments as per their requirements subject to extant guidelines and rules on the matter.

Religious Pilgrimage Centres

3536. SHRIMATI MEENA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the ancient religious pilgrimage places 'Naimisharnya' and 'Shukratal' are in dilapidated condition and need immediate renovation and renewal;

(b) if so, the details thereof;

(c) the amount of funds proposed to be allocated in this regard;

(d) whether there is a proposal to appoint a committee to look into the matter of the pilgrimage sites; and

(e) if so, the progress made and the present status of the proposal in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c)

These sites are neither protected monuments of Archaeological Survey of India (ASI) nor of State Government hence there is no allocation of any funds.

(d) and (e) There is no such proposal of ASI to appoint a committee for pilgrimage sites.

[English]

Vacant Posts in Central Administrative Tribunal

3537. SHRI RAKESH PANDEY: Will the PRIME MINISTER be pleased to state:

(a) the number of posts of Administrative and Judicial members lying vacant in different Central Administrative Tribunals (CAT);

(b) the measures taken by the Government to fill up the vacancies;

(c) the number of cases getting delayed due to the vacancies of the judges in different CATs alongwith the details of those pending in different benches of the CAT;

(d) whether there exists any mechanism to shift some of the members temporarily from one Bench to other for resolving pending cases; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) 03 posts of Administrative and 05 posts of Judicial Members are lying vacant in different Benches of the Central Administrative Tribunals as on 26.11.2010. Vacancies have been advertised for selection as per the provisions of Administrative Tribunals (Procedure for appointment of Vice-Chairmen and Members) Rules, 2006.

(c) Since inception in 1985, up to September, 2010 a total of 566,706, cases have been filed in the CAT, out of which 543,877 have been disposed off reflecting a

pendency of about 4%. As on 30th September, 2010, 22,829 cases were pending in various Benches of CAT as per details enclosed as Statement. The average pendency of a case in CAT is approx. 1 year.

(d) and (e) Yes, Madam. Under section 5(4)(c) of the Administrative Tribunals Act, 1985, Chairman, CAT is empowered to authorize Members appointed to one Bench to temporarily discharge the functions of another Bench.

Statement

Consolidated monthly statement showing the pendency of cases for the month of September 2010 in respect of the benches of the Central Administrative Tribunal

S.No.	Name of the Bench	No. of Cases pending at the end of the month
1	2	3
1	Principal	2697
2	Ahmedabad	601
3	Allahabad	3084
4	Lucknow	1266
5	Bangalore	745
6	Bombay	1616
7	Calcutta	2829
8	Chandigarh	1147
9	Cuttack	888
10	Guwahati	98
11	Hyderabad	1134
12	Jabalpur	1179
13	Jodhpur	618
14	Jaipur	953

1	2	3
15	Madras	1146
16	Patna	1804
17	Ernakulam	1024
Total		22829

[Translation]

National Coal Wage Agreement

3538. SHRI DILIP SINGH JUDEV: Will the Minister of COAL be pleased to state:

(a) whether the employees of South Eastern Coalfields Ltd. (SECL), Bilaspur have recently demonstrated against the National Coal Wage Agreement-VIII;

(b) if so, the details thereof; and

(c) the demands raised by these employees and the details of demands agreed upon by the Management so far?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) No, Madam. However, the members of Koyla Khan Karmachari Sangarsh Samiti (KKKSS) and Koyla Udhog Kamgar Sangathan (KUKS) have opposed the National Coal Wage Agreement-VIII (NCWA-VIII), demanding higher pay, perks and performance related pay. The members of KKKSS and KUKS are nevertheless also availing the benefits of pay, allowances and other facilities given in NCWA-VIII.

[English]

Environmental Agreement

3539. DR. SANJEEV GANESH NAIK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether several countries including India met at Nagoya, Japan in October, 2010 to discuss ways and means for protecting the diversity of earth's natural resources;

(b) if so, the details and outcome of the Meet;

(c) the main resolutions passed at the Meet;

(d) the follow up action taken by participant countries; and

(e) the benefits likely to accrue to India which is a bio-diversity rich nation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Yes, Madam. Over 7,000 delegates representing Governments, UN agencies, and others met in Nagoya, Japan from 18-29th October, 2010 for the tenth meeting of the Conference of the Parties (CoP-10) to the Convention on Biological Diversity (CBD). India, which is a Party to the CBD, also participated in this meeting.

(b) and (c) The main outcomes of CoP-10 are: adoption of the Nagoya Protocol on Access to Genetic Resources and the Fair and Equitable Sharing of Benefit Arising from their Utilisation; adoption of Strategic Plan for the CBD for the period 2011-2020; and activities for resource mobilisation.

(d) and (e) As a country rich in biodiversity and associated traditional knowledge, adoption of the Nagoya Protocol on Access and Benefit Sharing (ABS), holds special significance for India. The ABS Protocol sets out rules and procedures for prior informed consent of the country providing the genetic resources and fair and equitable sharing of benefit arising from the utilisation of these resources and associated traditional knowledge based on mutually agreed terms. The Protocol also has provisions for compliance, including monitoring of the use of these resources at designated check-points. The Protocol is expected to address concerns of India and other biodiversity-rich countries of misappropriation of their genetic resources and associated traditional knowledge.

The ABS Protocol shall be open for signatures by Governments from 2nd February, 2011 to 1st February, 2012 at the United Nations Headquarter, 2012. Follow-up action by Governments would include signing and thereafter ratification of the Protocol.

Minority Colleges and Schools

3540. SHRI JOSE K. MANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is planning to launch schemes to find minority colleges and schools in various States;

(b) if so, the details thereof;

(c) whether the Government has assessed the standard of education imparted by these institutions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Information regarding number of educational institutions set up by minority communities under Article 30 (1) of the constitution is not maintained centrally.

(c) and (d) Standards of education in minority educational institutions have to be at par with the standards prescribed nationally by University Grants Commission (UGC) and other regulatory bodies.

Release of funds for rehabilitation

3541. SHRI D.V. SADANANDA GOWDA: Will the PRIME MINISTER be pleased to state:

(a) whether the project proposals and release of funds towards rehabilitation of affected families from the Kudremukh National Park, Karnataka is pending with the Planning Commission;

(b) if so, the details thereof; and

(c) the reasons for the delay in releasing the funds for rehabilitation of 201 affected families, who have given their willingness to come out of the National park?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES

AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) No, Madam. The Planning Commission only approves projects of special importance to the state, prioritised and submitted by the State Government for funding under One Time Additional Central Assistance (OTACA). The funds under OTACA are released by the Ministry of Finance for the approved projects.. The proposal of Rs 18.350 crore for rehabilitation of affected families from the Kudremukh National Park, Karnataka was received from the Government of Karnataka. The State Government was suggested to prioritise this project and submit for funding under OTACA. However, the project proposal, duly prioritised, has so far, not been submitted by the Govt. of Karnataka for funding under OTACA.

Removing Maps from Expo

3542. PROF. RANJAN PRASAD YADAV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that China has removed Indian maps from a Chinese expo;

(b) if so, the details thereof and the reasons therefor;

(c) the reaction of the Indian Government thereto; and

(d) the response of Chinese Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (d) Government has seen media reports to such effect. As clarified by the Government on 29 August 2010, there is no factual basis to such reports. There has been no interference in the functioning of the Indian pavilion at Shanghai Expo 2010.

[Translation]

Agreements with America

3543. SHRI VISHWA MOHAN KUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of agreements regarding mutual

co-operation with America and other countries signed between August, 2010 to 15th November, 2010;

(b) whether any negotiation has been made regarding nuclear sanction and other sanctions against India by America during high level summit between India and America; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) The Agreements signed between India and USA between August 2010 and 15 November 2010 are: (i) MoU on establishing a Joint Clean Energy Research and Development Centre in India; (ii) MoU on exploration and assessment of shale gas resources in India; (iii) Energy Cooperation Programme; (iv) MoU on establishment of Global Disease Detection India Centre in India; (v) Implementing Arrangement for enhanced monsoon forecasting and (vi) MoU for cooperation in the Global Centre for Nuclear Energy Partnership being established by India. In addition, six partnership agreements were signed in September 2010 between USAID and Ministry of HRD, Ministry of Power, Ministry of New and Renewable Sources of Energy, Ministry of Environment and Forests, Ministry of Agriculture and Ministry of Health and Family Welfare.

(b) and (c) The United States has taken a decision to ease controls on exports of dual use items and technologies to India. The measures include removing Indian entities from its so-called Entity List and realignment of India in US export control regulations.

[English]

Shortage of Water

3544. SHRI NISHIKANT DUBEY:

SHRI IJYARAJ SINGH:

SHRI MILIND DEORA:

SHRI JAYANT CHAUDHARY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government's attention has been drawn to the World Bank report which predicts water shortage for all major Indian cities by 2030;

(b) if so, the reaction of the Government thereto;

(c) whether the Government has made any assessment of the shortage of water in the Indian cities;

(d) if so, the details of the assessment;

(e) if not, the reasons therefor;

(f) the concrete steps and initiatives being taken by the Government to address the problem of water shortage; and

(g) the steps being taken by the Government to ensure that every State Government formulate a Water Policy backed by an operational action plan, in line with the National Water Policy, 2020?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) to (f) Several reports by international organizations including those by World Bank, World Economic Forum etc. have mentioned about water related issues and challenges in water sector which inter-alia include the water related issues in cities. The report titled "The Bubble is Close to Bursting: A Forecast of the Main Economic and Geopolitical Water Issues Likely to Arise in the World during the Next Two Decades" brought out by World Economic Forum includes specific mention that "60% of the global population will live in cities by 2030. A shortage of clean water for people and business in the urban environment is becoming a problem of global proportions." The report includes references about major cities in the world including that of India. Government is aware of increasing demand of water as a result of population growth, industrialization and urbanization.

Based on the information obtained from State level agencies/ Urban Local Bodies in respect of 35 metropolitan cities, it has been found that only in five metro cities, the water supply is less than 100 litres per capita per day, which is the minimum requirement as per the World Health

Organization (WHO) Guidelines from the point of view of optimal access and public health risk.

Various steps for augmentation of water supply in metropolitan cities are taken up by the respective State Governments. However, in order to supplement the efforts of State Governments/ Urban Local Bodies for providing water supply in urban areas, Government in the Ministry of Urban Development is providing Additional Central Assistance (ACA) as per the guidelines under the ongoing Jawaharlal Nehru National Urban Renewal Mission (JNNURM) with components of Urban Infrastructure and Governance (UIG) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) launched in 2005-06. The UIG is for select 65 cities in the country and UIDSSMT is for all other Urban Cities/ Town etc.

(g) The National Water Policy 2002 stipulates that State Water Policy backed with an operational action plan shall be formulated in a time bound manner. State Water Policies have been formulated and adopted by 12 States namely, Andhra Pradesh, Chhattisgarh, Goa, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu and Uttar Pradesh. Further, Delhi, Daman & Diu, Dadra & Nagar Haveli have adopted the National Water Policy. Ministry of Water Resources has been pursuing with State Governments for formulation of State Water Policy and the status is also reviewed at the meetings of the National Water Board.

[Translation]

Contractual Basis Teachers

3545. SHRI HANSRAJ G. AHIR:

SHRI A.T. NANA PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission (UGC) has held the contractual appointment of teachers wrong and has issued directions to ban the same;

(b) if so, whether any steps have been taken by the Government in the light of the UGC guidelines;

(c) if so, the details thereof;

(d) whether the Government has information relating to the appointment of teachers on contract basis; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) No, Madam. University Grants Commission (UGC) has reported that as per the provisions made under clause 2.3.2 and 13.0 of UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulation 2010, teachers may be appointed on contract basis only when it is absolutely necessary and when the student-teacher ratio does not satisfy the laid down norms subject to the availability of vacant position and fitness as applicable to a regularly appointed teacher. The number of such appointments should not exceed 10% of the total numbers of faculty positions.

(d) and (e) According to UGC, such data is not maintained centrally.

[English]

GDP on Higher Education

3546. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the percentage of GDP incurred on higher education during each of the last three years;

(b) whether the Government proposes to increase this percentage during the next three years; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) As per the estimates made by the Ministry of Human Resource Development, the expenditure on higher education (including technical education) as percentage of Gross Domestic Product

(GDP) is 1.14, 1.13 and 1.12 during last three years i.e 2006-07 (Actuals), 2007-08 (Revised Estimates) and 2008-09 (Budget Estimates) respectively. Expenditure on Higher Education has increased over the years. During XI Plan, an allocation of Rs.84943 crore has been made which is 10.3 fold increase over the X Five Year Plan expenditure of Rs.8227.24 crore.

Death of Aquatic Animals

3547. SHRI MOHAN JENA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any information regarding deaths of fishes and other aquatic animals due to pollution in various rivers and water bodies of the country including in Orissa;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) There have been reports from time to time regarding deaths and mortality of fishes due to pollution in various rivers and water bodies. However, occurrence of such episodes in Orissa has not been reported. The deaths of fishes in rivers and lakes are on account of depletion in oxygen and release of toxic materials due to disposal of sewage or industrial wastes.

With a view to restoring water quality of rivers in the country, the Government has launched the centrally sponsored scheme of National River Conservation Plan (NRCP) which covers polluted stretches of 38 rivers in 178 towns spread over 20 States. Rivers Mahanadi and Brahmani in Orissa are among them. The pollution abatement works taken up under the Plan include interception and diversion of municipal sewage, setting up of sewage treatment plants, creation of low cost sanitation facilities, setting up of electric and improved wood crematoria and river front development. Sewage treatment capacity of 4064 mild (million litres per day) has been created so far in the country under the Plan. For

improvement of water quality of lakes, the Government has undertaken a program of National Lake Conservation Plan (NLCP) under which 61 lakes in 14 States at an estimated cost of Rs. 1028.20 crore have been covered. With the completion of the NRCP and NLCP programme and through effective operation & maintenance of the assets being created, water quality of these rivers and water bodies is expected to improve contributing to rejuvenation of their bio-diversity.

Hidden Languages

3548. SHRI P.K. BIJU:

SHRI NILESH NARAYAN RANE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is contemplating to discover the hidden languages in the remote areas of country;

(b) if so, the details thereof;

(c) whether funds are available to preserve and document of tribal and dialects of the various regional languages; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Office of the Registrar General, India (ORGI) under the Ministry of Home Affairs which conducts decennial census does not collect data on hidden languages.

(c) and (d) The Central Institute of Indian Languages (CIIL), Mysore which is a subordinate office under the Ministry of Human Resource Development has taken up research studies in the remote areas of country for which sufficient funds are available.

Global Prosperity Index

3549. SHRI JAYANT CHAUDHARY: Will the PRIME MINISTER be pleased to state:

(a) whether India has recently been listed 88th in the Global Prosperity Index compiled by the Legatum Institute;

(b) if so, the details thereof;

(c) whether poor healthcare and education systems and weak entrepreneurial infrastructure have been the reasons behind India's low ranking; and

(d) if so, the Government's response in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) Yes, Madam. The Global Prosperity Index 2010 compiled by Legatum Institute has placed India at 88th rank in the list of 110 countries based on eight sub indexes with 89 variables linked to higher levels of income and wellbeing. The eight sub indexes include economy, entrepreneurship & opportunity, governance, education, health, safety & security, personal freedom, and social capital. It has been indicated in the report that India has undergone large shifts in ranking from 2009 to 2010 due to significant changes in sub-indexes. The fall in ranking by 10 places since 2009 is primarily due to drop in Personal Freedom sub-index following the Mumbai Attacks in 2008. The report also mentions that the drop in ranking for India is not a reflection of an absolute change in India's prosperity but rather a change in the Prosperity Index's estimation methods especially in the Social Capital sub-index and also due to slow progress on the indicators on health, and education.

Improving the healthcare, education status and generating employment opportunities have been accorded priority in the development planning process. The central government is already implementing a number of flagship programmes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Swarnajayanti Gram Swarozgar Yojana (SGSY), Swarna Jayanti Shahri Rozgar Yojana (SJSRY), Integrated Child Development Scheme (ICDS), Mid-Day Meal Scheme, Sarva Shiksha Abhiyaan (SSA), National Rural Health

Mission (NRHM), Rural Drinking Water Supply, Total Sanitation Campaign, Indira Awaas Yojana (IAY) and Targeted Public Distribution System (TPDS). In addition, launching of Rashtriya Swasthaya Bima Yojana, Aam Aadmi Bima Yojana and Indira Gandhi National Old Age Pension Scheme (IGNOAPS) are the initiatives to strengthen the social security system. The above initiatives are expected to further improve the prosperity and wellbeing of the citizens in the country.

[Translation]

Political Instability in Nepal

3550. YOGI ADITYA NATH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether political instability in Nepal is likely to affect the security of India;

(b) if so, the details thereof; and

(c) the efforts made by India to have political stability in Nepal?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (c) There is on going cooperation on issues of mutual security concerns between India and Nepal. These are discussed at the Home Secretary level talks, Joint Working Group on Border Management and coordination meetings at the level of district functionaries of the bordering districts of Indian states and their counterparts from Nepal. Nepal has assured India at various levels that it would not allow its territory to be used for any activity against India. India has extended full support to the peace process and for the establishment of a multi-party democracy in Nepal and will continue to extend its assistance in accordance with the wishes of Nepal. However, political developments in Nepal are its internal issue, decided and settled by the Nepalese people and their representatives.

[English]

Direct Admission of Students Abroad Scheme

3551. SHRI BAIJAYANT PANDA:

SHRI NITYANANDA PRADHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is proposed to verify the antecedents of all students who take admission in various institutes across India under the Central Government's 'Direct Admission of Students Abroad Scheme';

(b) if so, the details thereof;

(c) whether certain cases of forgery have been detected during such admission; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Yes Madam. The antecedents of all the students are verified by checking the original documents at the time of admission. During the process of admission for the year 2010-11, it was observed that some of the students claiming to be from Nepal (who need not have a passport for entry into India) faked the Nepali Citizenship card to seek admission under DASA scheme. To curb such malpractices, necessary steps have been taken to strengthen the above process of checking the documents of the Citizenship card-holders from the Embassy of India in Kathmandu (Nepal).

A case has been registered by CBI, Special Crime Branch, Chandigarh against eleven students of Punjab Engineering College, Technical University, Chandigarh on the allegations of using fake Citizenship cards. The case is currently under investigation by CBI, Chandigarh. The authorities of PEC Chandigarh have cancelled the admission of all such 11 candidates.

The MNIT - Jaipur has informed that 19 students were found involved in forgery and they were terminated. The Institute has initiated efforts with the Embassy of Nepal in New Delhi for verification of Passports/ Citizenship cards of these students. The CBI, Jaipur has also informally approached the Institute in this regard.

Shift in Policy on Iran and Myanmar

3552. SHRI NEERAJ SHEKHAR:

SHRI ASADUDDIN OWAIISI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the US President during his recent visit, made some remarks about the India's relations with Iran and Myanmar;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether India has its vital interest in Myanmar and Iran to meet its energy and crude oil requirements and Indians living in these countries;

(d) if so, the details thereof;

(e) whether the Government proposes to change its foreign policy in regard to these two countries after US President's remarks; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) Yes. There were references to Iran and Myanmar in the address of US President Barack Obama to a meeting of Members of Parliament on 8 November 2010. These remarks reflect the views of the United States and do not have a bearing on the policies of the Government of India with regard to Iran and Myanmar.

(c) and (d) Iran is a major source of India's imports of energy resources. India and Myanmar have a broad based, multi dimensional relationship, including in the area of oil and natural gas.

(e) and (f) India's bilateral relations with Iran and Myanmar stand on their own and are not influenced by India's relations with third countries.

Implementation of UGC Pay Scales

3553. SHRIMATI BOTCHA JHANSI LAKSHMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether his Ministry is assisting State Governments in implementing the UGC pay scales for the Asstt. Professors/Professors/Readers in various universities across the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) A communication dated 11.5.2010 was sent to all State Governments requesting them to send the detailed proposals in the prescribed format as per terms and conditions mentioned therein for availing of 80% central assistance for meeting the additional expenditure involved in implementation of the revised pay scales. A copy of this is available on the Ministry's website at www.education.nic.in Central assistance for reimbursement of 80% of the additional financial requirement for meeting arrears for salary revision of teachers in higher education from 1.1.2006 to 31.3.2010 is subject to adoption of the entire package of benefits, including the age of superannuation. Several States have asked for a review of the decision of raising age of superannuation as a precondition for availing Central assistance. No amount has been released so far.

Seat Sharing of Professional Courses

3554. SHRI S. ALAGIRI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criteria followed by All India Council of Technical Education (AICTE) in seat sharing with private/self-financing engineering college managements in professional courses;

(b) whether of late, the student community are the worst sufferers due to confusion prevailing in seat sharing in professional courses; and

(c) the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D.

PURANDESWARI): (a) As per the information received from All India Council for Technical Education (AICTE), the admission in AICTE approved institutes are made according to rules and reservation policy of Admission Authorities of the concerned state Government and AICTE has no role to play in this regard.

(b) The AICTE has no information, as such, on its record.

(c) Does not arise.

Coal based Thermal Power Projects

3555. SHRI VIKRAMBHAI ARJANBHAI MADAM:

SHRI E.G. SUGAVANAM:

Will the Minister of ENVIROMENT AND FORESTS be pleased to state:

(a) whether some coal based thermal power projects are coming up near the ports in some parts of the country;

(b) if so, the details thereof;

(c) whether the Union Government has studied the environmental impact on the setting up of these projects;

(d) if so, the action taken by the Union Government thereon; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Yes, Madam. Ministry of Environmental and Forests have accorded environmental clearances to 47 coastal based thermal power projects after following the process as provided in the Environmental Impact Assessment Notification, 2006 and Coastal Regulation Zone Notification 1991.

(c) and (d) Developmental projects, including thermal power projects, are required to undertake the Environmental Impact Assessment (EIA) studies and prepare Environment Management Plan (EMP), for

mitigating the environmental impacts, which are then appraised by the Expert Appraisal Committee for thermal Power plant constituted by the Ministry.

The project level Environment Impact Assessment studies are undertaken by the project proponent and not by the Ministry.

(e) Does not arise, in view of reply to part (c) and (d) above.

Delay in Clearance of Project Proposals

3556. SHRI VILAS MUTTEMWAR: Will the PRIME MINISTER be pleased to state:

(a) whether the delay in the clearance of certain important projects has added to the cost escalation;

(b) if so, the names of the projects proposed by different Ministries and the cost involved in this regard; and

(c) the reasons for delay in the clearance of projects and the extent the cost has incurred since the date of the submission to the Planning Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Madam. Planning Commission does not give any clearance for investment to project proposals except for clearance of irrigation, flood control and multipurpose projects/schemes. Irrigation being in the State List of the Constitution is a State Subject and, accordingly, the responsibility of formulation, funding, implementation and management of all types of irrigation projects primarily rests with the State Government.

(b) So far, States have not reported any cost escalation during the period when the projects are processed for investment clearance by the Planning Commission.

(c) As per the existing procedure for clearance of

irrigation, flood control and multipurpose project/scheme, no irrigation project or scheme is directly submitted to the Planning Commission for investment clearance. The States submit the project/scheme proposal to Central Water Commission for its techno-economic appraisal, which when found in order is put up-to the Advisory Committee on Irrigation, Flood Control and Multipurpose Projects of the Ministry of Water Resources for consideration. After receiving positive recommendation for a project from the Advisory Committee as well as on obtaining all required clearances where required, by the State Government, the Planning Commission considers such project/scheme for investment clearance.

Sri Lankan Visa on Arrival

3557. SHRI G.S. BASAVARAJ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Sri Lanka is considering withdrawal of the visa-on-arrival facility, presently enjoyed by Indian citizens;

(b) if so, the details thereof and the reasons therefor;

(c) whether Sri Lanka has alleged that this facility is being misused by Indian unskilled labour and vendors;

(d) if so, the details thereof;

(e) whether India has not yet offered this facility to Sri Lankan nationals visiting India on reciprocal basis; and

(f) if so, the details, thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (f) It has been reported that Government of Sri Lanka withdrew its visa-on-arrival (VoA) facility for tourists but the facility was reinstated soon thereafter. There have been reports in the Sri Lankan media about Indian nationals misusing the VoA facility. India has not offered the VoA facility to Sri Lankan citizens.

**National Action Plan on Climate
Change Issues**

3558. SHRI NAMA NAGESWARA RAO:
SHRI SOMEN MITRA:
SHRI E.G. SUGAVANAM:
SHRI DHARMENDRA YADAV:
SHRI DUSHYANT SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government has finalized a National Action Plan on issues arising out of climate change to deal with the impact of environment change on specific crops;

(b) if so, the details thereof;

(c) whether the Expert Committee working under the guidance of the PM's Council on Climate Change has submitted its report;

(d) if so, the details thereof;

(e) the action taken by the Union Government on these recommendations; and

(f) if not, the time by which it is likely to submit its report to the Union Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The National Mission for Sustainable Agriculture (NMSA), is one of the eight Missions under the National Action Plan on Climate Change (NAPCC). It seeks to address issues regarding 'Sustainable Agriculture in the context of risks associated with climate change by devising appropriate adaptation and mitigation strategies for ensuring food security, enhancing livelihood opportunities and contributing to economical stability at the national level.

The Programme of Action (POA) proposed under the Mission Document would be operationalized by mainstreaming adaptation and mitigation strategies in ongoing research and development programmes and in flagship

schemes including; Rashtriya Krishi Vikas Yojana (RKVY), National Horticulture Mission (NHM), National Food security Mission (NFSM) etc. through a process of selective up scaling and course correction measures. The mission document on NMSA has been approved for implementation of various interventions to address the issues of climate change in agriculture sector.

(c) to (f) The Expert committee on impacts of Climate Change setup by Ministry of Environment and Forests under the chairmanship of Shri R Chidambaram, Principal Scientific Advisor to the Government of India, assessed the impact of anthropogenic climate change on six areas viz. Water Resources, Natural Ecosystem, Coastal Zone management, Climate Modelling, Health, and Agriculture.

The status reports of these sectors have been prepared and many of the recommendations have been subsumed in various missions under the National Action Plan on Climate Change.

National Education Finance Corporation

3559. SHRI S. SEMMALAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering any proposal to create an authority to stand guarantee for education loans within the purview of National Education Finance Corporation (NEFC);

(b) if so, the details thereof;

(c) whether NEFC is entrusted to deal with infrastructure loans; and

(d) if so, the rate of interest specified?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) There is a proposal under examination for establishment of National Education Finance Corporation (NEFC) for providing loans for infrastructure development and expansion of educational institutions, as well as refinance facility for educational loans. The proposal also envisages creation of a Credit

Guarantee Fund Resource for Education Loans (CGREL). The proposed objective of CGREL is to provide guarantees to the advances granted to students for acquiring higher education, without obtaining any collateral security or third party guarantees.

Restriction on Development Projects

3560. SHRI P.C. GADDIGOUDAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government had imposed restrictions on development, construction and infrastructure projects in critically polluted areas in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether urban development process has been hampered due to these restrictions; and

(d) if so, the further action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Based on the identification of industrial clusters/ areas by the Central Pollution Control Board (CPCB) as critically or severely polluted, Ministry of Environment & Forests vide Office Memorandum dated 13.1.2010 have imposed a temporary restriction for a period of 8 months up to August, 2010, on consideration of developmental projects for environmental clearance in such critically polluted clusters. During this period, the CPCB along with the respective State Pollution Control Boards/ UT Pollution Control Committees were required to finalize a time bound action plan for improving the environmental quality in these identified industrial clusters/areas. The moratorium has subsequently been extended up to 31st March, 2011. While extending this, the moratorium has been lifted in five areas/industrial clusters, whose action plans have been finalized by CPCB.

(c) Projects of public interest such as projects of national importance, pollution control, defence and security have been kept outside the purview of these restrictions.

(d) Based on preparation of action plans in respect of the remaining areas /industrial clusters by the respective State Pollution Control Boards, their finalization by CPCB and initiation of action for their implementation, the matter would be reviewed for taking a decision cluster wise/area wise.

[Translation]

Destruction of Cultural Heritage

3561. SHRIMATI SUMITRA MAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether the report of Global Heritage Fund has stated that more than 200 cultural heritages of developing countries would be destroyed or would be subjected to irreparable loss;

(b) if so, the details of such cultural heritages relating to India alongwith their location, circle-wise;

(c) the steps taken by the Government to sustain and protect such endangered cultural heritages; and

(d) the progress and the details of action taken in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Global Heritage Fund, a US based private organization, has prepared a list of cultural heritage sites of developing countries and displayed on their web site, incorporating arbitrarily some protected monuments/sites of Archaeological Survey of India also and showing them at risk which is not true. The circle-wise location of these so-called 'sites at risk' is given in the enclosed Statement.

(c) and (d) The protected monuments under Archaeological Survey of India are in good to state of preservation and not in any danger or risk. The conservation work at these sites is a continuous on-going process and attended regularly depending upon the availability of resources and need of repairs at different sites.

Statement

List of Monuments/Sites protected by the Archaeological Survey of India and shown at risk/rescue needed on the web site of the Global Heritage Fund

Sl. No	Name of Monument/Site	Location	Circles of ASI
1.	Champaner-Pavagadh Archaeological Park	Gujarat	Vadodara
2.	The Jantar Mantars: Astronomical Observatories of India	New Delhi	Delhi
3.	Group of Monuments at Hampi	Karnataka	Bangalore
4.	Agra Fort	Uttar Pradesh	Agra
5.	Buddhist Monuments at Sanchi	Madhya Pradesh	Bhopal
6.	Great Living Chola Temples	Tamil Nadu	Chennai
7.	Khajuraho Group of Monuments	Madhya Pradesh	Bhopal
8.	Fatehpur Sikri	Uttar Pradesh	Agra
9.	Group of Monuments at Mahabalipuram	Tamil Nadu	Chennai
10.	Group of Monuments at Pattadakal	Karnataka	Dharwar
11.	Ajanta Caves	Maharashtra	Aurangabad
12.	Churches and Convents of Goa	Goa	Goa
13.	Elephanta Caves	Maharashtra	Mumbai
14.	Ellora Caves	Maharashtra	Aurangabad
15.	Red Fort Complex	Delhi	Delhi
16.	Sun Temple, Konarak	Orissa	Bhubaneswar
17.	Golconda Fort, Hyderabad	Andhra Pradesh	Hyderabad
18.	Rani-ki-Vav (The Queen's Stepwell) at Patan	Gujarat	Vadodara
19.	Mattanchery Palace, Ernakulam	Kerala	Trissur
20.	Tomb of Sher Shah Suri, Sasaram	Bihar	Patna
21.	Hemis Gompa	Jammu & Kashmir	Srinagar
22.	Dholavira: a Harappan City, Distt. Kachchh	Gujarat	Vadodara
23.	Buddhist Monastery Complex, Alchi, Leh, known as Alchi Chos-kor	Jammu & Kashmir	Srinagar
24.	Group of Monuments at Mandu, Madhya Pradesh	Madhya Pradesh	Bhopal
25.	Rakhigarhi	Haryana	Chandigarh
26.	Jaisalmer Fort	Rajasthan	Jaipur

[English]

Status of Arunachal Pradesh

3562. SHRI M.I. SHANAVAS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government is aware of the fact that the Government of China does not recognize Arunachal Pradesh as a part of India; and

(b) if so, the details of diplomatic measures that have been taken by the Indian Government to convey the nations stand in this issue?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) China disputes the international boundary between India and China and illegally claims approximately 90,000 square kilometres of Indian territory in the State of Arunachal Pradesh. The fact that Arunachal Pradesh is an integral and inalienable part of India has been clearly conveyed to the Chinese side. The two countries have appointed Special Representatives to explore from the political perspective of the overall bilateral relationship the framework for a boundary settlement. There have been thirteen meetings of the Special Representatives till date.

Nuclear Power Plants along Coastlines

3563. DR. PADMASINHA BAJIRAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has recently conducted any study to explore the possibility of setting up nuclear plants along the vast coastline of the country;

(b) if so, the details thereof;

(c) whether the Environment Ministry has objected to setting up these plants; and

(d) if so, the steps taken to resolve the differences between the Ministries?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE

IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Site Selection Committee (SSC) of the Central Government had evaluated coastal sites offered by States for setting up nuclear power parks of 6000-10000 MW comprising of large capacity reactors based on international co-operation. Based on the recommendations of the SSC, the Central Government has accorded 'in principle' approval of new coastal sites at Kovvada in Andhra Pradesh, Chhaya Mithi Virdi in Gujarat and Haripur in West Bengal and the full potential of the previously approved sites at Kudankulam in Tamilnadu and Jaitapur in Maharashtra.

(c) No, Madam.

(d) Does not arise.

[Translation]

Chinese Road to Mount Everest

3564. SHRI A.T. NANA PATIL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government is aware of the construction of 108 km long road by China upto the Mount Everest Base Camp;

(b) if so, whether the Government has decided to register its protest with a view to security threat due to the construction of the proposed road;

(c) if so, the details thereof;

(d) whether the Government has raised the issue with China at the time of bilateral dialogue; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (e) Government is aware that China is developing the infrastructure in the border regions opposite India in Tibet and Xinjiang Autonomous Regions, including the construction of a road to Mount Everest Base Camp. Government is giving careful and special attention to the

development of infrastructure in the border areas opposite China, in order to meet our strategic and security requirements and also to facilitate the economic development of these areas. Government keeps a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it.

Promotion of Folk Arts, Culture and Artists

3565. SHRI SAJJAN VERMA: Will the PRIME MINISTER be pleased to state:

(a) the efforts being made by the Government to promote folk culture, arts and artists in the country, especially in Madhya Pradesh;

(b) whether some well known artists are living in miserable conditions in various States of the country due to the indifference of the Government towards folk art and culture;

(c) if so, the details thereof; State-wise, indicating their name and field of profession; and

(d) the steps taken or proposed to be taken by the Government to protect the folk arts, culture, and artists in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The Government of India implements schemes for the protection, development and promotion of all forms of arts and artistes including folk arts and artistes across the country, including in the State of Madhya Pradesh. In addition, the Government has set up seven Zonal Cultural Centres with the primary objective of preservation, promotion and dissemination of traditional/folk arts of the country.

(b) to (d) The Government of India has a scheme, entitled "Scheme of Financial Assistance to Persons Distinguished in Letters, Arts and Such Other Walks of Life Who May be in Indigent Circumstances and Their Dependents."

Under the scheme, the amount of monthly honorarium has been increased from Rs.2007- to Rs.40007- from 01.04.2009. The number of artistes in indigent circumstances benefited under this scheme in different States is given in the enclosed Statement.

Statement

State wise number of Artistes under the "Scheme of Financial Assistance to Persons Distinguished in Letters, Arts and Such Other Walks of Life Who May be in Indigent Circumstances and Their Dependents".

Sl. No.	States	No. of Beneficiaries
1	2	3
1	Andhra Pradesh	276
2	Assam and Manipur	144
3	Bihar	46
4	Delhi	48
5	Goa and Gujarat	26
6	Haryana	28
7	Himachal Pradesh	07
8	Jammu & Kashmir	01
9	Jharkhand	09
10	Karnataka	461
11	Kerala	181
12	Madhya Pradesh	34
13	Maharashtra	621
14	Meghalaya	02
15	Mizoram	03
16	Nagaland	01
17	Orissa	246
18	Puducherry	12

1	2	3
19	Rajasthan	09
20	Tamil Nadu	141
21	Tripura	01
22	U. P. and Uttrakhand	257
23	West Bengal	65
	Total	2619

[English]

Demand of Coal

3566. SHRI JAYARAM PANGI: Will the Minister of COAL be pleased to state:

(a) whether the demand for coal can be fulfilled by giving mining rights for many coal blocks in the country to the big coal consumers;

(b) if so, the reaction of the Government thereto;

(c) whether many big coal consumers in the country have applied for captive coal mines;

(d) if so, the number of such applications and the date since when these applications have been under consideration; and

(e) the time by which a decision is likely to be taken on these applications?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Coal blocks to the various public and private companies are allocated for meeting their coal requirements for the specified linked end use projects.

(c) to (e) Allocation of captive coal blocks is an on-going process and applications for allocation of blocks are called from time to time. However, as on date, there are no captive coal blocks on offer hence no applications are under consideration.

Introduction of Bodo Language

3567. SHRI SANSUMA KHUNGGUR BWISWMUTHIARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the fact that in spite of having received a lot of representations from the West Bengal Bodo Sahitya Sabha and also from the Central Bodo Sahitya Sabha and many other organizations, the State Government of West Bengal has not yet introduced Bodo language as a medium of instruction at the primary stage of education in Bodo-Mech villages in North Bengal in pursuance of Article 350A of the Constitution of India;

(b) if so, the steps taken so far in this regard in order to persuade the State Government of West Bengal to introduce primary education in Bodo language for Bodo-Mech children of North Bengal;

(c) if not, whether the Union Government proposes to direct the State Government of West Bengal in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) It has been reported by the Government of West Bengal that the West Bengal Board of Primary Education has not received any representation for introduction of Bodo language as the medium of instruction. According to Article 350 A of the Constitution of India, "it shall be the endeavour of every state and of every local authority within the State to provide adequate facilities for instruction in the mother tongue at the primary stage of education to children belonging to linguistic minority groups". The Government of India has consistently supported the view that mother tongue is the best medium of instruction at the primary stage. The National Curriculum Framework (2005) also endorses the use of mother tongue in primary education. Section 29(2) (f) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 also provides that the medium of instruction shall, as far as practicable, be in child's mother tongue.

[Translation]

Pollution from Coal Companies

3568. SHRI DINESH CHANDRA YADAV:

DR. MURLI MANOHAR JOSHI:

Will the Minister of COAL be pleased to state:

(a) whether large scale coal mining in coal producing States have devastating effect on environment;

(b) if so, the details thereof;

(c) whether the coal producing companies in public as well as private sector are implementing various schemes to reduce the impact on environment;

(d) if so, the details of such schemes;

(e) the funds earmarked by CIL and its subsidiaries during the last three years and the current year for this purpose; and

(f) the success achieved in implementing the schemes?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI

SHRIPRAKASH JAISWAL): (a) and (b) The mining and allied operations do affect the environment, to some extent, like pollution of air, water etc and degradation of land, mainly in the case of surface mining.

However, before taking up the mining projects, a detailed Environment Impact Assessment (EIA) study is conducted and subsequently an Environment Management Plan (EMP) for the project is prepared to mitigate the possible adverse impact and incorporate the corrective action to be taken up. This EIA/EMP is submitted to Ministry of Environment and Forests (MoEF) for obtaining the Environmental Clearance (EC).

(c) and (d) The implementation of the various mitigation measures mentioned in the approved EMP as well as the additional conditions stipulated by MOEF in the EC, are taken up in a phased and regular manner. Periodical compliance reports are sent to MOEF on half yearly basis. Besides MOEF, State Pollution Control Boards also carry out periodical monitoring to ascertain the correct implementation of the environmental mitigation measures.

(e) The details of fund spent by CIL subsidiaries on Environment during last 3 years and the anticipated expenditure for 2010-11 (figures in Rs. lakhs) for this purpose are as under:

(In Rs. lakhs)

Name of the Subsidiary	Fund spent on Environment protection			Anticipated Expenditure 2010-11
	2007-08	2008-09	2009-10	
ECL	255.66	1595.16	% 465.50	466.84
BCCL	598.00	703.00	438.00	93.00
CCL	458.06	636.48	675.75	626.14
NCL	506.05	688.56	790.26	849.00
SECL	1807.00	2438.00	2416.00	5735.00
WCL	651.52	815.09	1498.29	3104.89
MCL	3462.00	4462.00	4374.00	3503.00
NEC	19.09	17.55	51.70	130.35
Total CIL	7757.38	11355.84	10709.50	14508.22

(f) The success achieved in implementation the schemes are as under:

- i) After analyzing the satellite data of 2009, for 49 major OCPs, it has been revealed that 79% of mining area has been reclaimed, out of which, 52% of area has been re-vegetated where 27% is back-filled and only 21% is under active mining.
- ii) The satellite data of the year 2008 v/s 2009 reveals that in all 49 OC projects, plantation area, green coverage and backfilled area have increased.
- iii) 3.48% area (32.98 sq.km) of land reclamation has increased in the year 2009 compared to year 2008.
- iv) 1.97% area (21 sq.km) of green cover has increased in the year 2009 compared to year 2008 whereas only 0.23% area of green cover has increased in India in the last two years as per the report of Forest Survey of India 2009.

CIL has planted around 73 million of trees over an area of around 32300 ha, thereby increasing the green cover. This efforts towards improvement of the environment through massive plantation has improved the climate of the coalfields. The analysis of meteorological data for the period 1985-1995 and 1996-2002 carried out by the Conservator of Forests indicates a decline in average temperature and increase in average rainfall in Singrauli coalfields as under:

- i) 0.1° C decrease in annual average minimum temperature
- ii) 0.4° C decrease in annual maximum temperature
- iii) Average rainy days increased by 11.2 days
- iv) Average annual rainfall increased by 105.6 mm.

Funds to NGOs

3569. SHRI MURARI LAL SINGH:
 SHRI BHOOPENDRA SINGH:
 SHRI NILESH NARAYAN RANE:
 SHRI P. BALRAM:

SHRI RAJIAH SIRICILLA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government encourages Non-Governmental Organisations (NGOs) for participating in environmental projects and to spread the environmental awareness in the country;

(b) if so, the details thereof and the criteria fixed for selection of NGO for these schemes;

(c) the details of the NGOs in the country receiving grants under various schemes under his Ministry during the last three years and the current year, State-wise;

(d) the details of the schemes alongwith the amount sanctioned against each of these schemes during the said period, State-wise;

(e) whether cases of irregularities regarding misuse of funds have been reported; and

(f) if so, the details thereof alongwith the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Yes Madam. The following schemes of the Ministry of Environment & Forests encourage the Non-Governmental Organisations (NGOs) to participate in environmental projects and to spread the environmental awareness in the country:

1. Research and Development Scheme (R&D);
2. National Natural Resources Management Scheme (NNRMS);
3. Environment Information System (ENVIS) Scheme;
4. Grant in Aid to National Tiger Conservation Authority (NTCA);
5. National River Conservation Project (NRCP);
6. Strengthening of Wildlife Division and Consultancies for Special Tasks;

7. Assistance for Abatement of Pollution;
8. Animal Welfare;
9. Environment Education, Awareness & Training;
10. Centres of Excellence;
11. Grants-in-Aid to Greening India Scheme of the National Afforestation and Eco-Development Board.

The criteria for funding requires the voluntary/professional/Non-Governmental organization having proven credential, and experience in environmental/social fields and registered under the Societies Registration Act to have a properly constituted Managing Body with its powers, duties and responsibilities clearly defined and laid down in a written constitution/by-laws and having a sound financial position to take up the project.

(c) and (d) Information is being collected and will be laid on the Table of the House.

(e) and (f) Complaints whenever received are examined and appropriate action, including legal action for refund of grants and blacklisting of the NGO, if necessary, is taken in each case.

[English]

National Transport Development Policy

3570. SHRI SURESH ANGADI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has proposed to set up a National Transport Development Policy Committee to create an environment that encourage competitive pricing and coordination between alternative modes of transport;

(b) if so, the details thereof; and

(c) the time by which the Committee is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN

THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) A High Level Committee has been set up under the Chairmanship of Dr. Rakesh Mohan to suggest a framework for National Transport Development Policy.

(b) and (c) A copy of the Terms of Reference of the Committee including tenure is enclosed as Statement.

Statement

F. No. 571/2/3/2010-Cab.III

Government of India
Cabinet Secretariat
Rashtrapati Bhawan
New Delhi, the 11th February, 2010

Office Memorandum

Subject: Setting up of the National Transport Development Policy Committee as a High Level Committee.

It has been decided to constitute a High Level Committee, the National Transport Development Policy Committee (NTDPC) under the chairmanship of Shri Rakesh Mohan who will hold this assignment in an Honorary capacity with the status of a Minister of State.

2. The Terms of Reference of the Committee will be as under:-

- (i) To assess the transport requirements of the economy for the next two decades in the context of economic, demographic and technological trends at local, national and global levels.
- (ii) To recommend a comprehensive and sustainable policy for meeting the transport requirements keeping in view the comparative resource cost advantages of various modes of transport i.e. road, rail, air, shipping and inland water transport with a special focus on the modes that have developed less than economically desirable and the need to:

- (a) encourage a rational mix of various modes of transport in order to minimize the overall resource cost to the economy,
 - (b) ensure balance between the ability of transport to serve economic development and to conserve energy, protect the environment, promote safety, and sustain future quality of life,
 - (c) ensure universal rural connectivity,
 - (d) address the special problems of remote and difficult areas on the one hand and of urban and metropolitan areas on the other, and
 - (e) adopt and evolve suitable technologies for cost effective creation, economical maintenance and efficient utilization of transport assets.
- (iii) To assess the investment requirements of the transport sector and to identify the roles of state and private sector in meeting these investment needs and to suggest measures for greater commercial orientation of transport services. In this context the Committee should pay particular attention to reviewing the experience with the PPP approach or suggest ways of modifying it further.
- (iv) To examine the laws, rules and regulations pertaining to various modes of transport and traffic and to suggest measures for strengthening their enforcement in the interest of the community and streamlining the procedures and processes in line with the needs of a fast growing modern economy.
- (v) To identify areas where data base needs to be improved in order to formulate and implement policy measures recommended by the Committee.
- (vi) To suggest measures to improve the capacity to evolve and implement projects.

(vii) To suggest measures for implementing various components of the recommended policy within a specified time frame.

(viii) To recommend any other measure which the Committee consider relevant to the items (i) and (vii) above.

3. The Committee may get special studies carried out by expert bodies. The Headquarters of the Committee will be at New Delhi. The Committee may visit such places and consult such stakeholders and experts as may be considered necessary for its work. The tenure of the Committee shall be 18 months.
4. The Committee will be serviced by the Planning Commission.
5. The composition of the NTDPC shall be as under:

Chairman

Shri Rakesh Mohan (in Honorary capacity, with status of MoS).

Members:

- 1) Chairman, Railway Board
- 2) Secretary, Ministry of Urban Development
- 3) Secretary, Ministry of Road Transport & Highways
- 4) Secretary, Ministry of Civil Aviation
- 5) Secretary, Ministry of Shipping
- 6) Secretary, Department of Financial Services
- 7) Secretary, Ministry of Coal
- 8) Secretary, Ministry of Power
- 9) Secretary, Ministry of Petroleum & Natural Gas
- 10) Adviser to Deputy Chairman, Planning Commission
- 11) Chairman, RITES
- 12) Shri K.L. Thapar, Chairman, Asian Institute of Transport Development

- 13) Shri M. Ravindra, former Chairman, Railway Board
- 14) Shri S. Sundar, former Secretary, Transport & Shipping
- 15) Shri D.P. Gupta, former DG Roads
- 16) Prof. Dinesh Mohan, IIT Delhi
- 17) Shri Bharat Seth, MD, Great Eastern Shipping
- 18) Dr. Rajiv B. Lall, MD, IDFC
- 19) Shri Mohandas Pai, Infosys
- 20) Shri Cyrus Guzder, Chairman, AFL Group
- 21) Senior Consultant (Transport), Planning Commission as Member Secretary

Sd./-

(Puneet Agarwal)

Deputy Secretary

Tele: 23016576

To

Chairman and Members of the Committee.

Copy forwarded to:-

- (1) Smt. Sudha Pillai, Secretary, Planning Commission.
- (2) Shri Davinder P.S. Sandhu, Director, Prime Minister's Office with Reference to their U.O. No. 430/31/C/12/2010-ES.I, dated 9.2.2010.

Sd./-

(Puneet Agarwal)

Deputy Secretary

Haj Management Reforms

3571. Sk. SAIDUL HAQUE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government is framing any note on Haj Management reforms;

(b) if so, the details thereof;

(c) whether the Government has any Plan to cut Haj subsidy which is given for Haj pilgrimage; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (d) The management for the Haj pilgrimage is a complex exercise. The Government makes extensive arrangements for the Haj. It is the constant endeavor of the Government to improve and reform the management of the Haj pilgrimage in consultation with the all concerned. In 2009, the Haj subsidy has been marginally reduced. The Government has taken a decision to increase the airfare chargeable from the Haj pilgrims going through Haj Committee of India from Rs. 12,000 to Rs. 16,000 per pilgrim.

Clearance to Roads in Border Areas

3572. SHRI S.R. JEYADURAI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of projects for construction of roads in border areas received by the Government for environmental and forest clearance during the last three years till November, 2010;

(b) the projects cleared during the last three years and the current year, year-wise;

(c) the number of projects still pending and the reasons therefor; and

(d) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) During the period from 01.01.2007 to 31.10.2010, the Central Government granted approvals to 1,544 proposals involving diversion of about 11,260 ha of forest land for construction of roads in border States under the Forest (Conservation) Act., 1980. The year-wise details of number of proposals approved are enclosed as Statement.

(c) and (d) The diversion of forest land for non forest purpose is an ongoing continuous process under the provision of the Forest (Conservation) Act, 1980. There are always some proposals at different stages of processing

in the Central Government. At present, there are 51 such proposals in the Central Government for construction of roads in the border States.

Statement

Details of year wise approvals (Stage-I & Stage-II) for construction of Roads in Border Areas under the Forest (Conservation) Act, 1980

Sl. No.	State/ UT	2007		2008		2009		2010 (up to 31.10.10)		Grand Total 2007 to 2010	
		No. of cases	Area diverted (ha)	No. of cases	Area diverted (ha)	No. of cases	Area diverted (ha)	No. of cases	Area diverted (ha)	No. of cases	Area diverted (ha)
1	Arunachal Pradesh	6	90.52	8	307.13	27	968.35	8	352.20	49	1718.20
2	Assam	3	154.00	4	4.99	0	0.00	0	0.00	7	158.99
3	Bihar	5	21.16	32	458.02	14	251.22	2	0.00	53	730.40
4	Gujarat	36	595.17	73	437.42	54	747.02	34	558.85	197	2338.46
5	Himachal Pradesh	97	298.89	27	73.34	29	110.00	37	114.49	190	596.72
6	Jammu & Kashmir*	0	0	0	0.00	0	0.00	0	0.00	0	0.00
7	Manipur	1	87.00	0	0.00	0	0.00	1	37.23	2	124.23
8	Meghalaya	1	0.05	0	0.00	0	0.00	0	0.00	1	0.05
9	Mizoram	0	0	0	0.00	0	0.00	0	0.00	0	0.00
10	Nagaland	0	0	0	0.00	0	0.00	0	0.00	0	0.00
11	Punjab	34	256.06	36	122.95	24	796.45	32	198.38	126	1373.84
12	Rajasthan	27	56.04	30	227.96	12	299.59	3	7.42	72	591.01
13	Sikkim	21	113.74	21	63.07	3	142.34	1	0.60	46	319.75
14	Tripura	0	0	0	0.00	0	0.00	0	0.00	0	0.00
15	Uttar Pradesh	53	129.72	36	201.75	32	170.92	59	132.27	180	634.66
16	Uttaranchal	130	559.19	192	760.74	179	1006.85	110	332.56	611	2659.34
17	West Bengal	1	0.69	2	10.58	1	1.72	6	0.86	10	13.85
Total		415	2362.23	461	2667.95	375	4494.46	293	1734.86	1544	11259.50

* Forest (Conservation) Act, 1980 is not applicable in the State of Jammu and Kashmir.

Appointment of Climate Managers

3573. SHRI UDAYAN RAJE BHONSLE:

SHRI DHARMENDRA YADAV:

SHRI ANANDRAO ADSUL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to train and appoint climate managers for creating awareness on environmental issues in rural areas/villages and suggest ways and means to upgrade local ecosystems as well as measures to prevent natural disasters;

(b) if so, the details thereof including the present status of the proposal;

(c) whether there is any proposal to provide financial assistance to gram sabhas and village panchayats therefore;

(d) if so, the details thereof; and

(e) the time by which the programme is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (e) There is no specific proposal under consideration of the Government to appoint climate managers to create awareness on environmental issues at the village level. However, the Government undertakes several measures to create awareness about environmental issues which include, inter alia, the following:

- (i) National Environment Awareness Campaign (NEAC) is being implemented with the objective of creating environmental awareness at the national level through designated Regional Resource Agencies (RRAs) appointed for specific States/Regions of the country.
- (ii) Workshops/conferences/seminars are organised with the support from the Ministry of Environment & Forests on the issue of environment & climate change and publications are brought out.

(iii) Eco-clubs are set up with the assistance of the Ministry of Environment & Forests in schools throughout the country.

(iv) A project for Strengthening of Environmental Education in School System (StreSS) is being implemented.

(v) Various events are organised/ observed for creating awareness regarding preservation and conservation of the environment e.g. World Environment Day, Earth Day, Ozone Day etc.

Attacks on Indian Students in Australia

3574. SHRI ANANTHA VENKATARAMI REDDY:

SHRI KHAGEN DAS:

SHRI MANISH TEWARI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there has been an increase in the number of attacks on Indian students in Australia during the last three years;

(b) if so, the details thereof, province-wise;

(c) the details of the attacks on Indians which were accepted by the Australian authorities to be racially motivated; and

(d) the diplomatic action taken by the Indian Government to prevent the occurrence of such attacks on Indians and to ensure the safety and security of Indians living in Australia, particularly students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The number of cases reported, of attacks on Indian students and members of Indian community in Australia during the last three years, are as follows:

2008	2009	2010
11	46	46 (November 29, 2010)

(c) No such attacks on Indians have been accepted by the Australian authorities to be racially motivated.

(d) Government of India at the Ministerial level as well as through the High Commission and the Consulates has been taking up the incidents of assaults on members of Indian community including students, with the Australian authorities, at federal and state levels, resulting in several measures being put into place on the ground to improve safety and security of Indians in Australia. The High Commission of India and Consulates in Australia have also been in constant touch with the Indian community to offer support and assistance and follow-up on all reported cases of attacks.

Estimation of Poverty

3575. SHRI SANJAY NIRUPAM: Will the PRIME MINISTER be pleased to state:

(a) the criteria for estimation of poverty in the country;

(b) the methods used to estimate poverty in the country;

(c) whether factors like access to health and educational facilities and the level of nutrition which may capture the true extent of poverty are taken into consideration while determining the poverty in the country; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) The Planning Commission estimates the number and proportion of persons living below poverty line from a large sample survey of household consumption expenditure carried out by the National Sample Survey Organisation (NSSO) after every five years approximately. The poverty line was first defined by the Task Force on

'Projections of Minimum Needs and Effective Consumption Demand' in 1979 as per capita consumption expenditure level of Rs.49.09 per month in rural areas and Rs.56.64 per month in urban areas at 1973-74 prices at national level. These poverty lines correspond to a basket of goods and services anchored on a norm of per capita daily calorie requirement of 2400 kcal in rural areas and 2100 kcal in urban areas applied uniformly for all the states.

Subsequently, the Expert Group on 'Estimation of Proportion and Number of Poor' (Lakdawala Committee) constituted in 1989 looked into the methodology for estimation of poverty and retained the poverty lines defined by the Task Force. The Expert Group disaggregated the National Poverty lines separately in rural and urban areas into State specific poverty lines in order to reflect the inter state price differentials. For the subsequent years, the State specific rural poverty lines in 1973-74 are updated by using state specific Consumer Price Indices of Agricultural Labourers (CPI-AL). Similarly the urban poverty lines are updated by state specific Consumer Price Indices of Industrial Workers (CPI-IW). Since 1997, the poverty estimates have been based on the Expert Group methodology, the poverty lines in 2004-05 at all India level were calculated as per capita consumption expenditure of Rs. 356.30 per month for rural areas and Rs. 538.60 for urban areas and estimated poverty ratio as 27.5% (30.17 crore persons).

The Planning Commission in December, 2005 constituted another Expert Group under the Chairmanship of Prof. Suresh D. Tendulkar to review alternate concepts of poverty and to recommend changes in the existing procedures used for official estimates of poverty. The Tendulkar Committee submitted its report in December, 2009 and recommended the Mixed Reference Period (MRP) equivalent Poverty Line Basket (PLB) corresponding to urban poverty ratio of 25.7% at all India level as the new reference PLB. This new reference PLB has been applied to rural as well as urban population in all the States. The Group has also recommended to move away from anchoring the poverty lines to the calorie intake norm. The recomputed poverty lines are reported to have taken into account the adequacy of actual private

expenditure per capita near the poverty lines on food, education and health by comparing them with normative expenditures consistent with nutritional, educational and health outcomes. The resulting estimate of the all-India rural poverty head count ratio for 2004-05 was placed at 41.8%, urban poverty head count ratio at 25.7% and 37.2% at all-India level. The poverty lines for the year 2004-05 recommended by the Tendulkar Committee have been accepted by the Planning Commission.

[Translation]

Revival of Vikramshila

3576. SHRI SYED SHAHNAWAZ HUSSAIN: Will the PRIME MINISTER be pleased to state:

(a) whether any representation has been received by the Government for the restoration and revival of Vikramshila;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard during the recent months?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) In the representation dated 04-09-2009, some issues related to conservation and preservation of the ancient site of Vikramshila have been raised.

(c) Following the receipt of representation, the site was visited by Director General, Archaeological Survey of India (ASI) in October 2009 and, accordingly, necessary conservation measures were further implemented for better conservation of the monument. During the recent months, the remaining conservation works of cells & Stupa, construction of boundary wall and development of garden in the inner courtyard, at Vikramshila have been taken up. The monument is in a good state of preservation.

[English]

Cadre Allotment of IAS Officers

3577. SHRI MILIND DEORA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government has received any request from the State Government of Maharashtra to increase the number of IAS officers, allotted to the State to 15 for the next five years;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. A request dated 24.08.2010 has been received to allot at least 15 officers for Maharashtra cadre of IAS during the next five years.

(c) In the first instance, the vacancies for recruitment to Indian Administrative Service through Civil Services Examination for a particular year are determined as per the established procedure, keeping in mind the number of districts in the State, the cadre gap in the State, the requisition receipt from the State Governments and the position of the roster in the cadre. Based on the above formula 7 vacancies have been allotted to Maharashtra cadre of IAS for Civil Services Examination 2009.

[Translation]

Religious Rites by Hindus

3578. SHRI JAI PRAKASH AGARWAL: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Hindus living in some countries are not allowed to conduct their religious rites viz, cremations, worshipping etc.;

(b) if so, the details thereof;

(c) whether the Government has taken up the issue with these countries; and

(d) if so, the outcome thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (d) Rules relating to death rituals are governed by the laws of the host countries. Whenever specific problems are brought to the notice of the Indian missions abroad, they take the matter up with the local authorities.

Awareness of RTI

3579. PROF. RAMSHANKAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government is aware that desired awareness in regard to the Right to Information Act is still lacking;

(b) if so, whether the Union Government has made any efforts for creating awareness among the people in regard to the Right to Information Act, 2005 during the last three years and the current year; and

(c) if so, the details thereof and the funds allocated and spent in this regard along with the publication carried out and programmes organized during the above period in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Some study reports have brought out that awareness about the Right to Information Act, particularly in rural areas, is low.

(b) and (c) Government has taken following steps to create awareness about the Right to Information Act; (i) launch of awareness generation campaigns through radio, television and print media; (ii) display of posters in Hindi and six regional languages in rural areas; (iii) publication of five Guides on the Act; (iv) providing funds to the State

Information Commissions and the State Administrative Training Institutes for awareness generation; (v) launch of logo on RTI; (vi) launch of a portal on RTI etc.

A sum of Rs. 17.90 crore was spent on a plan scheme on Right to Information during 2008-09 and 2009-10 of which about Rs. 6.10 crore was spent on awareness generation. An amount of Rs. 0.77 crore has been spent on awareness generation during 2010-11.

[English]

Bilateral Dialogue

3580. SHRI ASADUDDIN OWAIISI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government is aware about the Chaophraya Dialogue between India and Pakistan think tank Institute of Peace and Conflict Studies and Jinnha Institute which was held in Bangkok recently;

(b) if so, the details thereof;

(c) whether the said Meet has suggested to set up regular dialogue between defence chiefs and intelligence chiefs as a confidence building measure between the two countries;

(d) if so, the details thereof;

(e) whether the said Meet has also suggested to ease visa restrictions by both the countries to help people to people contact; and

(f) if so, the steps taken being taken by the Government on the suggestions made in the Meet?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (e) Government has seen media reports on the Chaophraya Dialogue, which was jointly organised by Pakistan-based Jinnah Institute and India's Institute of Peace and Conflict Studies. It has been reported that the participants, inter alia, suggested that to facilitate people-to-people exchanges there was a need to relax visa restrictions and in order to build trust and confidence, they

proposed exchange of visits by military delegations especially at the level of service chiefs, and similar exchanges between intelligence agencies.

(f) Government considers the views of members of civil society, in the formulation of foreign policy.

Attack on Indian Fishermen

3581. SHRI R. THAMARAISELVAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Indian fishermen were attacked by the Sri Lankan Navy recently;

(b) if so, the details thereof;

(c) whether the Government has taken up this incident with the Sri Lankan authorities; and

(d) if so, the reaction of the Sri Lankan Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (d) There have been reports of recent attacks on Indian fishermen allegedly by Sri Lankan Naval personnel. Our Mission has taken up the issue with Sri Lanka strongly. However, Government of Sri Lanka has denied these allegations.

We are constantly in touch with Government of Sri Lanka (GoSL) on the issue of safety and security of our fishermen. Further, as soon as such incidents are brought to our notice, the matter is taken up immediately with Government of Sri Lanka on a priority basis. Keeping in mind the humanitarian and livelihood dimensions of the issue, on 26th October 2008, both sides agreed to put in place practical arrangements to deal with bonafide Indian and Sri Lankan fishermen crossing the International Maritime Boundary Line (IMBL). As part of these practical arrangements, it was decided that there will be no firing on Indian fishermen and vessels and Indian fishing vessels will not tread into sensitive areas designated by GoSL along its coastline. We have impressed on the Sri Lankan Navy to act with restraint, not fire on our fishermen and treat our fishermen in a humane manner.

Passport Office in Gujarat

3582. SHRI NARANBHAI KACHHADIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government has sanctioned two more Regional Passport Offices for Gujarat to be established at Rajkot and Vadodara respectively in 2009;

(b) if so, the action taken thereon in this direction and the details of any official notification which has been issued so far for the purpose;

(c) whether both the offices have become functional with deployment of the staff and officers; and

(d) if not, the reasons therefor and the difficulties being faced in finding office space at both the places?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) The Government has no plan to open two more Regional Passport Offices for Gujarat at Rajkot and Vadodara. However, the Government has launched Passport Seva Project and has made notification in this respect in the Gazette of India on May 3, 2010. Under the Project, it is proposed to set up 5 (five) Passport Seva Kendras (PSKs) in the state of Gujarat out of which 2 (two) will be in Ahmedabad and one each in Vadodara, Rajkot and Surat. The PSKs in Rajkot and Vadodara will function under the operational control of Regional Passport Office, Ahmedabad. The PSKs in Gujarat are expected to be operational during the year 2011.

(c) No.

(d) The Government does not anticipate any difficulties in operationalisation of the PSKs in Gujarat.

Modernising Immigration Service

3583. SHRI P. VISWANATHAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Government has any proposal to modernise immigration services;

(b) if so, the details thereof and the facilities likely to be made available to the immigrants; and

(c) the time by which modernisation is likely to be completed?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (c) Details have been asked from Ministry of Home Affairs that handles immigration. The Ministry of Overseas Indian Affairs regulates the emigration of Indian workers for employment overseas under the Emigration Act, 1983.

Dumping of Coal

3584. SHRI G.M. SIDDESHWARA: Will the Minister of COAL be pleased to state:

- (a) whether a huge dump of coal has been causing large scale dust pollution in the country;
- (b) if so, the details thereof;
- (c) the quantity of imported coal dumped in each State as on 30 September, 2010;
- (d) the reasons for the delay in clearance of unloading sites by the importers; and
- (e) the details of the measures being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) dust pollution is caused in the coal stockyards due to loading and unloading of coal as well as due to air movements in the stockyards. In order to mitigate this pollution, water sprinkling is being done regularly using Water Sprinklers. Moreover, coal evacuation is done regularly to minimize the accumulation of coal stock to the extent possible.

(c) Coal comes under Open General License. Coal is sent from one place to another by the suppliers according to the market requirement. Hence it is not feasible to monitor state wise accumulation of coal.

(d) Imported coal is despatched by the importer depending on road/rail evacuation capacity and market

condition which, at times, leads to delay in clearance of coal stock.

(e) To avoid the overstay of cargo at the port, steep demurrage charges have been introduced since June 2009. New berthing guidelines for coal vessels have also been issued to ensure timely evacuation of coal from vessels.

[Translation]

Promotion of Education

3585. SHRI ASHOK ARGAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of proposals received by the Union Government from the Government of Madhya Pradesh for promoting education in the State during the last two years;
- (b) the number of proposals pending as on date; and
- (c) the time by which the remaining proposals are likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The details of the proposals received from the State Government of Madhya Pradesh for promoting education in the State are given below:

- CBSE has received 110 and 194 applications for affiliation/ upgradation etc. from unaided private schools for the academic session 2009-10 and 2010-11 respectively. For the academic years 2009-10 and 2010-11, CBSE has approved 79 and 130 applications respectively of unaided private schools. The remaining applicants have been intimated about the shortcomings so the question of granting approval to them does not arise.
- Under the scheme of Sub-Mission on Polytechnics under Coordinated Action for Skill Development, 14 districts of the State have been provided financial assistance of Rs.12.3 crore per polytechnic.

- Under the Scheme of Upgradation of Infrastructure Facilities in the existing polytechnics, 27 proposals have been received out of which, 11 proposals have already been sanctioned during 2009-10 and the expert committee has approved 7 proposals out of the 16 proposals for the current financial year.
- Under the scheme of construction of women hostels in the existing polytechnics, 38 proposals were received out of which 29 proposals have already been sanctioned during 2009-10 and the remaining 9 proposals have been approved for the current financial year.
- Under the Centrally Sponsored Scheme of Teacher Education, the Government has sanctioned central assistance of Rs.2094.66 lakh for 2009-10.
- Under the Centrally Sponsored Scheme of Integrated Education for Disabled Children (IEDC)/Inclusive Education for the Disabled at Secondary Stage, proposals received during the years 2009-10 and 2010-11 from the State have approved.
- Under the Centrally Sponsored Scheme of Information & Communication Technology in schools, proposals were received from the State for each of the two years i.e. 2008-09 and 2009-10 for coverage of 1000 schools each. A sum of Rs. 800.00 lakh has been released.

[English]

**Development of Coastal Area
of Maharashtra**

3586. SHRI HARISHCHANDRA CHAVAN: Will the Minister of EARTH SCIENCES be pleased to state:

- (a) the length of coastal area in the Maharashtra;
- (b) the measures the Government is taking to develop the coastal area of Maharashtra for population residing near seaside;
- (c) whether there are any guidelines to development of coastal areas; and

- (d) if so, the details of guidelines?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) The length of coastline of Maharashtra is 720 km long.

(b) to (d) In order to protect and conserve the coastal environment and to regulate the development in the coastal areas, Government has issued the Coastal Regulation Zone (CRZ) - Notification, 1991 that regulates the development activities along the coastal stretches within 500 meters of High Tide Line (HTL) on the landward side. Four Coastal Regulation Zones have been classified based on specific attributes of the zone with prescribed permissible activities. Development according to the guidelines is permitted.

PM's Visit to USA

3587. SHRI SARVEY SATYANARAYANA:
SHRI K.R.G. REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Prime Minister is likely to visit USA and other foreign countries in the current year;
- (b) if so, the complete details thereof;
- (c) the agenda prepared for discussion with USA and the areas identified for bilateral cooperation with each country;
- (d) the manner in which it would be beneficial for the country; and
- (e) the present status of opening of two consulates in USA?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) Hon'ble Prime Minister is likely to pay an official visit to Belgium on December 9-10, 2010 for the India-European Union Summit and for a bilateral visit to Belgium.

He is also likely to be on a bilateral visit to Germany on December 11, 2010. As of date no other visits of the Hon'ble Prime Minister to foreign countries are planned in 2010.

(c) Bilateral, regional and global issues of mutual concern would be discussed with the leaders of the European Union, Belgium and Germany.

(d) The visits will deepen the partnership that India enjoys with the European Union, Belgium and Germany to mutual benefit.

(e) Required modalities are being completed for the opening of a Consulate in Atlanta in 2011.

[Translation]

Minority Development Scheme

3588. SHRI BADRI RAM JAKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether various schemes related to the development of minorities are pending with Planning Commission for clearance;

(b) if so, the list of such pending schemes during the last three years, scheme-wise and year-wise; and

(c) the amount released to the States by the Planning Commission for the welfare of minorities during the above period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) No, Madam.

(c) As per Allocation of Business Rules, 1961 (Amended from time to time) the Planning Commission allocates funds to the Centre and States and do not release Central assistance to States for the welfare of minorities.

[English]

Disappearance of Heritage Sites

3589. SHRI RAMSINH RATHWA: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the deterioration of slow disappearance of urban heritage sites in the country;

(b) if so, the details thereof;

(c) the action taken for renovation by the Government to save these heritage sites; and

(d) the financial allocation for this purpose during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) Yes, Madam. Major causes for disappearance of the heritage sites are rapid urbanization, construction of multistoreyed residential and commercial buildings, and infrastructure development projects. In so far as the ancient monuments and archaeological sites and remains declared as of national importance are concerned, the Central Government enacted the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010, which has more stringent provisions to control and regulate construction related activity in the prohibited and regulated areas of the centrally protected monuments/sites and penal provisions have also been enhanced from three months imprisonment to two years or with fine from five thousand rupees to one lakh rupees or both for causing damage, alteration, misuse and other acts of similar nature at centrally protected monuments and protected areas thereof. These measures constitute a major governmental initiative to arrest encroachments/pressures on the monuments and sites that are declared as of national importance.

The expenditure incurred on conservation, preservation, maintenance by way of structural repairs, chemical treatment and environmental development of centrally protected monuments in the country during the last three years and allocation for the current year is as under:

Year	Amount (Rs. in lakhs)
2007-08	12886.19
2008-09	13498.60
2009-10	15300.43
2010-11 (Allocation)	13590.00

[Translation]

Transfer Policy of KVS

3590. SHRIMATI RAMA DEVI:

SHRI R. THAMARAISELVAN:

SHRI KISHANBHAI V. PATEL:

SHRI GORAKH PRASAD JAISWAL:

SHRI G.S. BASAVARAJ:

SHRI PRADEEP MAJHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any transfer policy in Kendriya Vidyalaya Sangathan;

(b) if so, the details thereof alongwith the salient features of the said policy;

(c) whether the Government proposes to amend the said transfer policy;

(d) if so, the details thereof and the reasons for such amendments in the policy;

(e) whether the Government has consulted the various organisations before finalization of such amendments; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) The salient features of the Kendriya Vidyalaya Sangathan (KVS) transfer guidelines as amended from time to time are annexed as Statement. These guidelines are available at the website www.kvsangathan.nic.in.

(c) and (d) New transfer guidelines have been prepared by KVS and are meant to be implemented from 01.04.2011. The reasons for framing new the transfer guideline include the need for greater transparency and objectivity, to provide a fair chance to every employee for getting a posting of choice, and to balance employee aspirations and organizational needs to the maximum extent possible. The salient features of the new transfer guidelines are as under:

- (i) Assigning appropriate points for stay at a location, grading in the annual performance appraisal report and for other relevant factors.
- (ii) Using the cumulative score as the basis for the transfer.
- (iii) Choices of the persons being displaced to be considered.
- (iv) No blanket exemptions from displacement.
- (v) Posting to hard stations for all employees, upto age of 40 years.
- (vi) Minimum three years' tenure at the place of first posting to be uniformly applied.

(e) and (f) Before framing the new transfer guidelines, suggestions were invited from all the Regional Offices of KVS and those were taken into account.

Statement

Salient features of the KVS Transfer Guidelines w.e.f. 14.3.2006 and amendment from time to time

1. The main objectives of the transfer policy is that available staff will be deployed in an optimum

manner in the best interest of the students in hard and very hard stations and also to maximize the overall satisfaction of the employees.

2. The vital useful information to the teachers is made available on Kendriye Vidyalaya Sangathan website.
3. An element of counseling has been introduced so that teachers get opportunity to bring their problems/difficulties/choice to the notice of the competent authority.
4. Allocation of posts for Kendriya Vidyalayas and relocation of excess staff will be done after inviting applications of willing teachers and counseling.
5. Available vacancies will be displayed on the KVS website.
6. Any vacant post for which there are no takers in any part of the country will be offered to willing candidate till 31st August.
7. One tenure posting of male teacher/officer and non-teaching staff in the rank of Superintendent and above in North Eastern Region (including Sikkim) A&N Islands hard and very hard stations will be made mandatory for teachers/officials below 35 years of age as on 31st March of the year.
8. Keeping in view the difficulties/problems of lady teachers who are posted more than 500 Kms from their home town have been assigned entitlement points so that they are placed higher in the priority.
9. In order to avoid any confusion regarding date of submission and receipt of transfer application, issue of transfer orders etc., the Calendar of Activities has been given.
10. In the course of decentralization, the intra-regional transfers would be decided and finalized by the Regional Transfer Committee (RTC) within the Region.

Monitoring MPLAD Scheme

3591.KUMARI MEENAKSHI NATARAJAN: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of guidelines for conducting physical monitoring of works executed under MPLAD Scheme;

(b) the outcome of the physically monitoring work carried out during the last three years and current year;

(c) the criteria for selecting districts for monitoring and the names of districts and States selected in this regard during the current year; and

(d) the reaction/response of the State Governments and District Authorities on the circulars/clarifications issued for effective implementation of the MPLAD Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) The details of guidelines for conducting physical monitoring of works executed under the Member of Parliament Local Area Development Scheme (MPLADS) are given in Statement-I.

(b) In their overall assessment of the Scheme, the NABARD Consultancy Services (NABCONS) has reported that the MPLAD Scheme is a unique scheme having the characteristic feature of decentralized development and has resulted in the creation of fairly good quality assets, which has had an overall positive impact on the local economy, social fabric and feasible environment. However, it has found certain shortcomings in the implementation which inter-alia include: non-permissible works, diversion of usage of MPLADS assets, encroachments of assets, poor-maintenance, poor scrutiny of works relating to Trusts/Societies/NGOs, delay in sanctioning and execution of works, non-erection of plaques, lack of inspection of MPLADS assets by the District Authorities, etc.

(c) The districts selected in the different phases are based on the broad parameters that more districts be selected from larger states and the districts selected in a phase would not generally be contiguous so as to get variation and mix of different districts. The list of districts selected for the current year is enclosed as Statement-II.

(d) The State Governments and District Authorities are to comply with the circulars/clarifications issued from time to time by the Ministry.

Statement-I

The broad guidelines given to the NABARD Consultancy Services (NABCONS), the monitoring agency, for physical monitoring of Member of Parliament Local Area Development Scheme (MPLADS) works in various districts are as under:

- (i) The physical monitoring initiative has to cover a sample of about 50 works in each district. Other parameters such as implementation in the district, adherence to the Guidelines, maintenance of records in the district, etc. are also to be checked.
- (ii) Only the MPLADS works of Rs. 5 lakh or more are to be considered for drawing the sample. If such works are less than 50 in a district, they may make good by selecting works less than Rs 5 lakh in descending order.
- (iii) All works costing 25 lakh and above would be compulsorily covered.
- (iv) Atleast 10% of the sample, i.e. atleast 4-5 works should belong to Societies/Trusts (non-government works).
- (v) The MPLADS works falling within the administrative boundary of the selected district would be universal set for drawing the sample of works. The Universe would thus cover all the works of the Lok Sabha MP(s)/Rajya Sabha, MP(s)/Nominated Lok Sabha and Rajya Sabha MP(s), (whichever is applicable) in that district.
- (vi) All the works since the inception of the scheme are to be considered for drawing the sample of works to be monitored by NABCONS.
- (vii) The final sample of the MPLAD works drawn in each of the districts should be a judicious blend of various parameters like cost of works, types of works (drinking water, education, electricity, health & family welfare,

irrigation, non-conventional sources of energy, roads bridges & pathways, sanitation & public health, sports and animal care), besides fulfilling the conditions as mentioned above.

(viii) The information to be collected by NABCONS in respect of each of the selected MPLAD works in all the districts would confine to the parameters laid down in the MPLADS Work Assessment Report.

(ix) After compiling and analyzing the data, NABCONS shall prepare and present a status report to the Ministry in respect of each of districts monitored by them.

Statement-II

*Districts Selected for Physical Monitoring
During the Current Year*

State/Union Territory	Districts selected
1	2
Andhra Pradesh	Kurnool
	Khammam
	Medak
	Vishakhapatnam
Arunachal Pradesh	Papumpare
Assam	Barpeta
	Kamrup Rural
	Dhubri
Bihar	Bhojpur
	Muzaffarpur
	Araria
	Munger
	Madhepura
Chhattisgarh	Durg
	Mahasamund
	Bilaspur
Goa	-

1	2	1	2
Gujarat	Rajkot	Meghalaya	West Khasi Hills
	Panchmahal	Mizoram	Kolasib
	Patan	Nagaland	-
	Navsari	Orissa	Cuttack
Haryana	Karnal		Nabarangpur
	Gurgaon		Sambalpur
	Bhiwani		Phulbani
Himachal Pradesh	Mandi	Punjab	Patiala
	Kullu		Gurdaspur
Jammu & Kashmir	Anantnag	Rajasthan	Hanumangarh
Jharkhand	Chatra		Jaisalmer
	East Singhbhum		Jalore
	Deoghar		Banswara
Karnataka	Mandya	Sikkim	-
	Davanagare	Tamil Nadu	Tootukkudi
	Gulbarga		Thiruchirappalli
	Kolar		Nagapattinam
Kerala	Thiruvananthapuram		Sivaganga
	Wayanad	Tripura	-
Madhya Pradesh	Gwalior	Uttar Pradesh	Meerut
	Damoh		Mathura
	Chhindwara		Raibareilly
	Shajapur		Hardoi
	Shahdol		Allahabad
	Mandla		Kushinagar
Maharashtra	Nanded		Barabanki
	Amravati		Jhansi
	Solapur		Bahraich
	Dhule	Uttaranchal,	Pithroragarh
	Thane	West Bengal	Birbhum
Manipur	Churachandpur		Jalpaiguri

1	2
Delhi	-
Chandigarh	-
Dadra & Nagar Haveli	-
Andaman and Nicobar Islands	-
Daman & Diu	-
Lakshadweep	-
Puducherry	-
Total	75 Districts

Proposals Submitted to Planning Commission

3592. SHRI P.L. PUNIA: Will the PRIME MINISTER be pleased to state:

(a) the number of proposals submitted to the Planning Commission by various Union Ministries during the last three years and the current year;

(b) the details of proposals that are pending;

(c) whether the Government has reviewed the reasons for pendency of the projects;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Madam, Planning Commission appraises Expenditure Finance Committee (EFC)/Public Investment Board (PIB) plan proposals of Union Ministries/Departments costing Rs. 100 crore and above (enhanced from Rs. 50 crore to Rs. 100 crore w.e.f. 1.4.2010 by Ministry of Finance). Planning Commission received 310 EFC/PIB proposals from Union Ministries during 2007-08, 246 proposals during 2008-09, 216 proposals during 2009-10 and 86 proposals during 2010-11 (April 2010 to October 2010). These proposals have been appraised by Planning Commission and appraisal

notes issued for consideration by EFC/PIB. A Statement-I showing sector-wise number and costs of EFC/PIB proposals is enclosed.

(b) As on 26.11.2010, 20 EFC/PIB proposals submitted by the Union Ministries to Planning Commission are pending for appraisal. Statement-II showing status of EFC/PIB proposals pending for appraisal is enclosed.

(c) In order to expedite process of appraisal and approval of EFC/PEB plan proposals, Government reviews the extant instructions to streamline the appraisal and approval process of such proposals from time to time. As per the existing guidelines on appraisal and approval of Plan schemes/projects, appraising agencies are given 4 weeks time to appraise the projects/schemes. However, a few projects have not been appraised within four weeks as in many cases discussions have to be held with the concerned Ministry on specific issues or funds may not be available for the scheme/project in the Annual/Five Year Plan. The progress of appraisal of EFC/PIB plan proposals of Union Ministries are reviewed on weekly basis so as to ensure that appraisal note is issued within stipulated timeframe of four weeks. The status of appraisal is also available on Planning Commission's website which is updated every week.

(d) At the instance of the Prime Minister of India, Deputy Chairman, Planning Commission had examined and reviewed extant procedures/guidelines on processing of cases relating to appraisal and approval of projects/schemes/programmes of the Union Ministries. In pursuance of decisions taken, necessary instructions have been issued to Union Ministries especially regarding formulation of schemes/projects in qualitative manner, ensuring adequacy of Plan funds, delivery mechanism in social sector schemes etc. In order to cut down time for processing EFC/PEB proposals, Government has also revised time frame of appraisal from 6 weeks to 4 weeks w.e.f. December 2009. Government of India has also enhanced the delegation powers to Appraisal and Approval systems of Plan proposals of Union Ministries w.e.f. 01.04.2010. Details are enclosed as Statement-III.

(e) Not applicable.

Statement-I

EFC/PIB proposals received from Union Ministries and Appraised by Planning Commission

Sl. No.	Ministry/Deptt./ Sector	2007-08		2008-09		2009-10		2010-11 (April-Oct'10)	
		No.	Cost (Rs. cr.)	No.	Cost (Rs. cr.)	No.	Cost (Rs. cr.)	No.	Cost (Rs. cr.)
1	2	3	4	5	6	7	8	9	10
A	Agriculture	20	17687	58	37733	17	12781	10	7494.88
B	Energy	21	98111	15	35645	21	20136	6	90422
1	Power & Coal	21	98111	13	34502	12	15193	4	89296
2	Petroleum & Natural Gas	0	0	2	1144	2	2189	1	980
3	New & Renewable Energy	0	0	0	0	7	2754	1	146
C	Transport	59	43898	19	14582	40	14527	17	16709
4	Railways	32	37280	3	4271	13	7703	2	1603
5	Surface Transport	10	939	2	396	24	6329	11	13523
6	Civil Aviation	1	121	6	5413	2	416	1	774
7	Shipping	16	5557	8	4503	1	79	3	809
D	Industry	46	56990	18	3361	27	15851	8	20047
8	Industry & SSI	18	31363	9	1567	12	3122	3	835
9	Steel & Mines	0	0	1	118	0	0	1	2113
10	Petro Chemicals & Fertils.	2	1203	1	340	6	7403	0	0
11	Electronics	0	0	0	0	0	0	0	0
12	Textiles	18	17407	6	1336	6	3176	3	16500
13	Food Processing	8	7017	1	88.49	3	2151	1	600
E	Science & Tech.	20	2821	21	9244	17	4222	4	1944

1	2	3	4	5	6	7	8	9	10
14	Bio-Technology	4	1074	5	1764	3	781	2	322
15	Science & Technology	1	145	5	5102	7	1743	1	216
16	Scientific & Ind. Research	13	587	3	972	3	963	0	0
17	Ocean Development	1	95	0	0	0	0	0	0
18	Earth Sciences	1	920	8	1406	4	735	1	1406
F	Social Services	90	131639	69	453201	49	117196	14	251150
19	HRD/Culture	19	53008	17	124589	15	79184	3	240651
20	Youth Affairs & Sports	3	7248	2	2595	6	1791	1	723
21	Health & Family Welfare	24	10091	22	31320	16	20721	5	1901
22	Women & Child Dev.	3	4085	4	127542	4	12490	1	175
23	Labour & Employment	2	5211	1	2890	1	88	2	2913
24	Social Justice & Empower.	20	7973	5	6273	1	106	2	4787
25	Urban Development	12	17026	10	17879	5	2472	0	0
26	Rural Development	7	26996	8	140113	1	344	0	0
G	Communication	8	2580	16	3957	11	10652	3	2139
27	Information & Broad.	6	794	6	1433	5	1692	1	296
28	Post	0	0	10	2523	2	2654	0	0
29	Information Technology	2	1786	0	0	2	216	2	1843
30	Communication	0	0	0	0	2	6090	0	0
H	Others	46	18877	30	13491	34	12814	24	150442
31	Home Affairs & Personnel	1	500	10	6692	6	2385	1	1497
32	Tourism	0	0	2	729	0	0	0	0

1	2	3	4	5	6	7	8	9	10
33	Commerce	22	3661	1	95	3	249	2	399
34	Environment & Forests	3	1471	3	1397	5	922	2	346
35	Law & Justice	0	0	0	0	0	0	1	918
36	Water Resources	9	3758	2	201	1	5164	3	6530
37	North Eastern Region	3	197	4	190	8	2153	0	0
38	Consumer Affairs	2	509	0	0	3	574	0	0
39	Finance/Corporate Affairs	1	211	0	0	0	0	0	0
40	Defence	0	0	0	0	0	0	0	0
41	Administrative Reforms	0	0	1	128	0	0	0	0
42	Minority Commission	5	8571	1	196	1	93	0	0
43	Planning Commission	0	0	4	2068	1	147	1	6764
44	External Affairs	0	0	2	1795	1	505	0	0
45	Tribal Affairs	0	0	0	0	2	349	1	3094
46	AYUSH	0	0	0	0	0	0	3	1203
47	DONER	0	0	0	0	1	72	4	2042
48	Drinking Water Supply	0	0	0	0	0	0	1	3660
49	HUPA	0	0	0	0	0	0	1	50000
50	Panchayati Raj	0	0	0	0	0	0	1	72898
51	CSIR	0	0	0	0	1	81	1	323
52	ICAR	0	0	0	0	0	0	2	768
53	Housing & Urban Poverty	0	0	0	0	1	120	0	0
	Total	310	372603	246	571214	216	208180	86	540348

Statement-II

*Status of EFC/PIB proposals submitted by Union Ministries to Planning
Commission for Appraisal as on 26/11/2010*

Sl. No.	Name of Proposal	Ministry/Deptt.	Project Cost (Rs. crs)	Date of Receipt of EFC/PPIB Memo
1	2	3	4	5
1	EFC for Central Sector Plan Scheme on Sixth Census.	Statistics & Programme Implementation	750.30	21/10/10
2	RCE for Udampur-Srinagar-Baramulla	Railways	19,565.00	19/08/10
3	Construction of Tumkur-Chitradurg-Davangere New Rail Line(199.7Km)	Railways	913.00	26/11/10
4	Construction of Whitefield-Kolar New Rail Line(52.90Kms)	Railways	341.05	23/11/10
5	Upgradation of Railway Infrastructure for Introduction of Multi-Modal Transport System (Phase-II) in Twin Cities of Hyderabad & Secunderabad	Railways	632.68	23/11/10
6	EFC Memo for improvement of Road Connectivity in Leftwing Extremism(LWE) Affected Areas.	Road Transport & Highways	169.26	26/10/10
7	New Broad Gauge Line Between Madurai-Tuticorin Via Aruppukkottai (143.50Kms)	Railways	601.43	01/11/10
8	Workshed Scheme for Khadi Artisans.	Consumer Affair	126.67	26/10/10
9	EFC Memo for Comprehensive Powerloom Cluster Development Scheme (CPCDS) at Bhilwara (Rajasthan)	Textiles	297.81	08/11/10

1	2	3	4	5
10	Revision of EFC Memo for Investigation of Water Resources Development Scheme.	Water Resources	279.00	08/11/10
11	EFC Memo "Comprehensive Handicrafts (Carpet) Cluster Development Scheme(CHCDS) for Mirzapur-Bhadohi (U.P.) and Srinagar(J&K)"	Textiles	204.87	09/11/10
12	Proposal for setting Up of National Centre for Seismology.	Earth Sciences.	45.00	24/11/10
13	Skill Development for Youth in 34 Districts	Labour & Employment	4,133.00	20/07/10
14	1500 ITI and 5000 SDC	Labour & Employment	5,205.00	07/09/10
15	GF ATM-Malaria Control-Ph-II.	Health & Family Welfare	539.98	20/10/10
16	Dev. of NE Region by Enhancing Trg. & Edu. Capacity in IECT.	Information & Technology	388.68	11/11/10
17	Special Grant for Shere-Kashmir University.	ICAR	100.00	11/11/10
18	Support to Planning Process	Panchayati Raj	870.00	13/08/10
19	2500 Model Schools in PPP Model	Human Resource Development	112,083.00	01/09/10
20	3% of Indira Awas Yojana Funds as Admn. Expenses.	Rural Development	N.A	10/11/10

Note: These Proposals are being Appraised in Planning Commission

Statement-III

Revision of Financial Limits for Appraisal and Approval forums Vide Ministry of Finance O.M. No. 1(3) PF.II/2001 dated 1st April 2010

Limit Appraisal forum

(Rs in crores)

< 25.0 Ministry in normal course

> 25.0 & < 100.0 Standing Finance Committee (SFC)

> 100.0 & < 300.0 Expenditure Finance Committee (EFC) chaired by Secretary of Administrative Ministry/Department.

> 300.0 Public Investment Board (PDIB)/Expenditure Finance Committee (EFC) chaired by Secretary (Expenditure); projects/schemes where financial returns are quantifiable will be considered by PIB and others by EFC.

Limit Approval Forum

(Rs in crores)

- < 25.0 Secretary of Administrative Ministry/Department.
- > 25.0 & < 150.0 Minister - in - Charge of Ministry/Department.
- > 150.0 & < 300.0 Minister - in - Charge of Ministry/Department and Minister of Finance.
- > 300.0 Cabinet/Cabinet Committee on Economic Affairs (CCEA).

Note: The financial limits as above are with reference to the total size of the Project/Scheme, which may include Budgetary support, Internal Resources, External aid, Loans and so on.

Prisoners of War

3593. SHRI NAVEEN JINDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government of Pakistan has been in denial of the existence of prisoners of wars in their jails;
- (b) if so, the details thereof;
- (c) whether the Government has raised this vexed issue with the UN Human Rights Commission and with the International Red Cross;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) Government has repeatedly taken up the matter with Government of Pakistan through diplomatic channels and during high-level contacts between India and Pakistan for the release of Indian Prisoners of War believed to be in Pakistan. However, Pakistan does not acknowledge the presence of any Indian Prisoners of War in its custody.

- (c) No.
- (d) Does not arise.

(e) India is committed to resolving all outstanding issues with Pakistan through a bilateral dialogue.

Promotion of Culture

3594. SHRI MANOHAR TIRKEY:

SHRI PRASANTA KUMAR MAJUMDAR:

Will the PRIME MINISTER be pleased to state:

- (a) the details of Zonal Cultural Centres (ZCC), functioning in various parts of the country, State and UT-wise;
- (b) the details of initiatives taken to protect safeguard and promote the culture of various States including West Bengal through such Centres;
- (c) the details and the achievements made in this regard including the funds allocated and spent for the purpose during the last two years and the current year;
- (d) whether any review of ZCC undertaken; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The Government has set up seven Zonal Cultural Centres (ZCCs) having their headquarters at Patiala, Udaipur, Allahabad, Kolkata, Dimapur, Nagpur and Thanjavur. The details of these seven ZCCs are enclosed as Statement.

(b) and (c) The main objective of the ZCCs is the preservation, promotion and dissemination of the traditional folk arts and culture of the various States, including West Bengal. The ZCCs endeavour to develop and promote the rich diversity and uniqueness of various arts of the Zone and to upgrade and enrich consciousness of the people about their cultural heritage. The ZCCs have been carrying out various activities and organizing programmes at the national, zonal and local levels in accordance with their aims and objectives implemented through following schemes:-

		(Rupees in Lakhs)		
		Financial Year	Amount allocated	Amount Spent
1.	National Cultural Exchange Programme			
2.	Guru Shishya Parampara Scheme			
3.	Young Talented Artistes Scheme	2008-09	2616.19	2348.59
4.	Documentation of Vanishing Art Forms	2009-10	2116.40	2101.68
5.	Theatre Rejuvenation Scheme	2010-11 (upto November, 2010)	2275.00	1628.00
6.	Shilpagram Activities	(d) and (e) A Committee under the Chairmanship of Prof. U.R. Ananthamurthy was set up in 1994 to review the functioning of the ZCCs. In August, 2010, the Central Government has set up another Committee under the Chairmanship of Shri Mani Shankar Aiyar, Member of Parliament (Rajya Sabha) to review the functioning and performance of the seven ZCCs. Presently, the Committee is engaged in the task assigned to it.		
7.	Loktarang - National Folk Dance Festival and OCTAVE-Festival of the North East			

Details of the funds allocated and spent for the purpose by the ZCCs during the last two years and the current year are as under:

Statement

The details of Zonal Cultural Centres (ZCCs), functioning in various Darts of the country

Sl. No.	Name of the centre	Headquarter	Member States
1	2	3	4
1	North Zone Cultural Centre	Patiala	Jammu & Kashmir, Himachal Pradesh, Punjab, Haryana, Uttarakhand, Rajasthan and Union Territory of Chandigarh
2.	West Zone Cultural Centre	Udaipur	Rajasthan, Maharashtra, Gujarat, Goa, Union Territory of Daman & Diu and Dadra & Nagar Haveli
3	South Zone Cultural Centre	Thanjavur	Andhra Pradesh, Karnataka, Kerala, Tamil Nadu, Union Territories of Andaman & Nicobar Islands, Lakshadweep, Puducherry
4	South Central Zone Cultural centre	Nagpur	Andhra Pradesh, Chhattisgarh, Karnataka, Madhya Pradesh and Maharashtra
5	Eastern Zonal Cultural Centre	Kolkata	Assam, Bihar, Jharkhand, Manipur, Orissa, Sikkim, Tripura, West Bengal and Union Territory of Andaman and Nicobar Islands.

1	2	3	4
6	North Central Zone Cultural Centre	Allahabad	Uttar Pradesh, Madhya Pradesh, Bihar, Haryana, Rajasthan, Uttarakhand and NCT of Delhi.
7	North East Zone Cultural centre	Dimapur	Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura.

Setting up of NEPA

3595. SHRI CHANDRAKANT KHAIRE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to set up National Environmental Protection Authority (NEPA);

(b) if so, the details thereof and the likely function of the Authority; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) A proposal to set up a National Environment Protection Authority (NEPA) or a National Environment Assessment and Monitoring Authority (NEAMA) to strengthen enforcement and monitoring of compliance of environmental statutes and to improve environmental planning and management with a focus on environmental impact assessment and coastal zone management is in a conceptual stage. The details and time schedule for setting up of the Authority are yet to be formalised.

Forest Cover in North Eastern States

3596. SHRI PREM DAS RAI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the percentage of forest cover in the North-Eastern States. State-wise and National average thereof;

(b) the forest cover in the other developed States like Haryana and Punjab;

(c) whether the development in the North- Eastern States, including Sikkim is due to large area in these States under forest cover;

(d) whether the Government proposes to initiate measures for overall development of North Eastern States by taking advantage of high forest cover and remove regional disparities; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The details of forest cover in North-Eastern States and Haryana & Punjab as per the India State of Forest Report, 2009 are given in the enclosed Statement-I. The total Forest Cover as per ISFR, 2009 is 21.02% of geographical area.

(c) to (e) Being predominant forest rich states, forest cover forms the basis for promoting development activities such as ecotourism in these North Eastern States including Sikkim. To ensure that these states take advantages of high forest cover, the 13th Finance Commission set up by the Central Government has recommended an amount of Rs.5000 crore as forest grant taking into the consideration of three factors for allocation of funds to different states, forest area of the state vis a vis national average, compensation for the economic disability posed by forest cover and third, quality of forest cover in each state. Thus, the mechanism devised by 13th Finance Commission is designated to benefit the forest rich states. The details of allocation state-wise is given in the enclosed Statement-II.

Statement-I

(a) Details of forest cover in North Eastern States (as per the India State of forest Report 2009) is as follows:

(area in km ²)						
Name of State	Geographical area	Very Dense Forest (VDF)	Mod. Dense Forest (MDF)	% Open Forest (OF)	Total	Forest cover as % of G.A.
Arunachal Pradesh	83,743	20,858	31,556	14,939	67,353	80.43
Assam	78,438	1,461	11,558	14,673	27,692	35.30
Manipur	22,327	701	5,474	11,105	17,280	77.40
Meghalaya	22,429	410	9,501	7,410	17,321	77.23
Mizoram	21,081	134	6,251	12,855	19,240	91.27
Nagaland	16,579	1,274	4,897	7,293	13,464	81.21
Sikkim	7,096	500	2,161	696	3,357	47.31
Tripura	10,486	111	4,770	3,192	8,073	76.95

(b) Details of forest cover in Haryana and Punjab (as per the India State of Forest Report 2009) is as follows:

(area in km ²)						
Name of State	Geographical area	Very Dense Forest (VDF)	Mod. Dense Forest (MDF)	Open Forest (OF)	Total	Forest cover as % of G.A.
Haryana	44,212	27	463	1,104	1,594	3.61
Punjab	50,362	0	733	931	1,664	3.30

Statement-II

Grants-in-Aid for Forestsn

(Rs. in Crore)							
Sl.No.	State	2010-11	2011-12	2012-13	2013-14	2014-15	2010-15
1	2	3	4	5	6	7	8
1	Andhra Pradesh	33.58	33.58	67.16	67.16	67.16	268.64
2	Arunachal Pradesh	90.98	90.98	181.96	181.96	181.96	727.84

1	2	3	4	5	6	7	8
3	Assam	23.08	23.08	46.16	46.16	46.16	184.64
4	Bihar	4.80	4.80	9.60	9.60	9.60	38.40
5	Chhattisgarh	51.39	51.39	102.78	102.78	102.78	411.12
6	Goa	4.61	4.61	9.22	9.22	9.22	36.88
7	Gujarat	10.24	10.24	20.48	20.48	20.48	81.92
8	Haryana	1.10	1.10	2.20	2.20	2.20	8.80
9	Himachal Pradesh	12.58	12.58	25.16	25.16	25.16	100.64
10	Jammu & Kashmir	16.63	16.63	33.26	33.26	33.26	133.04
11	Jharkhand	18.93	18.93	37.86	37.86	37.86	151.44
12	Karnataka	27.63	27.63	55.26	55.26	55.26	221.04
13	Kerala	16.94	16.94	33.88	33.88	33.88	135.52
14	Madhya Pradesh	61.29	61.29	122.58	122.58	122.58	490.32
15	Maharashtra	38.70	38.70	77.40	77.40	77.40	309.60
16	Manipur	18.79	18.79	37.58	37.58	37.58	150.32
17	Meghalaya	21.01	21.01	42.02	42.02	42.02	168.08
18	Mizoram	21.40	21.40	42.80	42.80	42.80	171.20
19	Nagaland	17.32	17.32	34.64	34.64	34.64	138.56
20	Orissa	41.37	41.37	82.74	82.74	82.74	330.96
21	Punjab	1.15	1.15	2.30	2.30	2.30	9.20
22	Rajasthan	11.04	11.04	22.08	22.08	22.08	88.32
23	Sikkim	5.07	5.07	10.14	10.14	10.14	40.56
24	Tamil Nadu	17.81	17.81	35.62	35.62	35.62	142.48
25	Tripura	11.94	11.94	23.88	23.88	23.88	95.52
26	Uttar Pradesh	10.06	10.06	20.12	20.12	20.12	80.48
27	Uttarakhand	25.68	25.68	51.36	51.36	51.36	205.44
28	West Bengal	9.88	9.88	19.76	19.76	19.76	79.04
	Total	625.00	625.00	1250.00	1250.00	1250.00	5000.00

Centre for Research and Development

3597. SHRI ANAND PRAKASH PARANJPE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether internationally reputed organizations are to be included in the Centre for Assessment, Evaluation and Research proposed to be established by the CBSE on Public-Private-Partnership mode;

(b) if so, the details thereof; and

(c) the time by which the Centre is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes Madam. Expression of Interest for establishment of Centre for Assessment, Evaluation and Research on public-private-partnership mode was invited by the Central Board of Secondary Education (CBSE). In response, eight organisations including two internationally reputed organisations have submitted their applications. The centre is envisaged to be set up by CBSE in 2011.

[Translation]

Development of Himalayan States

3598. SHRI GOPINATH MUNDE:

SHRI A.T. NANA PATIL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Task Force constituted for the development of Himalayan States has recommended improvement in infrastructure and linkage of these States through railways, roads and air network connectivity;

(b) if so, the details thereof;

(c) whether any scheme has been formulated for the implementation of the said recommendation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. The Task Force, constituted to look into problems of hill states and hill areas and to suggest ways to ensure that these states and areas do not suffer in any way because of their peculiarities, in its report submitted in August, 2010, has recommended improvement in the infrastructure in Indian Himalayan Region (IHR) including road, rail and air connectivity.

(c) No, Madam.

(d) Does not arise.

[English]

MMMS Scholarship

3599. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of students benefited under the National Means-cum-Merit Scholarship scheme (NMMS) during the last two years and the current year, State/UT-wise and year-wise;

(b) the criteria laid down for award of scholarships to the students;

(c) whether scholarships, under the said scheme, have not been granted to a number of eligible students in the country including Gujarat;

(d) if so, the details thereof and the reasons therefore; and

(e) the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) 54564 scholarships were sanctioned to the selected students of class IX of 33 States/UTs for the year 2008-09. For the year 2009-10, 24521

selected students from 27 States/UTs were sanctioned scholarships. For the current year, scholarships have been sanctioned to 6788 students of 16 States/UTs so far. Year-wise and State-wise details of number of scholarships sanctioned are enclosed as Statement.

(b) Those students studying as regular students in class VIII in Government, local body and Government-aided schools and whose parental income from all sources is upto Rs. 1.5 lakh per annum are entitled to appear in the selection test under the scheme. The selected students will continue to get scholarships from class IX to class XII subject to fulfilment of certain conditions.

(c) No such instance has come to the notice of the Government.

(d) and (e) The scholarships are sanctioned in favour of eligible students on receipt of the proposals from the concerned States. The amount of scholarship is deposited in the accounts of selected students by State Bank of India on quarterly basis. Sometimes, there is delay in crediting the amount due to error in the bank account details provided by the States. State Bank of India has been asked to disburse the scholarships promptly after getting the correct account numbers from the State Govts.

Statement

State-wise and year-wise number of scholarships sanctioned to selected Candidates under the Scheme National Means-cum-Merit Scholarship during 2008-09, 2009-10 and 2010-11.

Sl. No.	Name of State	No. of Scholarships Sanctioned in 2008-09	No. of Scholarships Sanctioned in 2009-10	No. of Scholarships Sanctioned in 2010-11
1	2	3	4	5
1	Andaman & Nicobar	42	21	6
2	Andhra Pradesh	6070	6347	Proposal not received
3	Arunachal Pradesh	122	86	Proposal not received
4	Assam	Proposal not received	Proposal not received	Proposal not received
5	Bihar	1104	718	Proposal not received
6	Chandigarh	85	52	85
7	Chattisgarh	210	67	Proposal not received
8	Dadra & Nagar haveli	22	22	Proposal not received
9	Daman & Diu	16	Proposal not received	16
10	Delhi	629	207	Proposal not received
11	Goa	135	Proposal not received	112
12	Gujarat	857	Proposal not received	Proposal not received

1	2	3	4	5
13	Haryana	1364	102	158
14	Himachal Pradesh	437	77	Proposal not received
15	Jammu and Kashmir	81	7	Proposal not received
16	Jharkhand	902	493	565
17	Karnataka	1632	1347	2444
18	Kerala	3473	3473	Proposal not received
19	Ladshadweep	Proposal not received	Proposal not received	Proposal not received
20	Madhya Pradesh	2700	Proposal not received	Proposal not received
21	Maharashtra	9579	6547	Proposal not received
22	Manipur	203	109	Proposal not received
23	Meghalaya	113	130	154
24	Mizoram	103	103	103
25	Nagaland	2	Proposal not received	55
26	Orissa	2151	Proposal not received	Proposal not received
27	Pudducherry	125	125	125
28	Punjab	1911	383	690
29	Rajasthan	1777	306	Proposal not received
30	Sikkim	57	58	53
31	Tamil Nadu	6069	1119	Proposal not received
32	Tripura	136	38	91
33	Uttar Pradesh	8999	1520	1585
34	Uttrakhand	857	655	546
35	West Bengal	2601	409	Proposal not received
Total		54564	24521	6788

Classified Coal Bearing Areas

3600. SHRI GURUDAS DASGUPTA:
 SHRI PRABODH PANDA:
 SHRIMATI SUPRIYA SULE:
 DR. SANJEEV GANESH NAIK:
 SHRI VILAS MUTTEMWAR:
 SHRI MAHENDRA KUMAR ROY:

Will the Minister of COAL be pleased to state:

- (a) whether the Government has classified a number of coal blocks in forest areas as "no go" areas;
- (b) if so, the details thereof;
- (c) whether it is a fact that companies of different sectors have made substantial investments in these blocks;
- (d) if so, the details thereof;
- (e) the measures being taken to solve the problems being faced by the developers;
- (f) whether his Ministry has approached other end-user Ministries like power, steel, etc. to settle the issue of "go" and "no go" areas; and
- (g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (g) The Ministry of Environment and Forests had initially delineated 203 coal blocks in nine coalfields as "No-Go" areas. Some of the companies who have been allotted these blocks have reportedly made substantial investments in their end use plants. Details of investments made have not been compiled by Ministry of Coal. To resolve this issue several meetings have been held in the Planning Commission and Prime Minister Office with the concerned Ministries.

[Translation]

Restoration of MPs Discretionary Quota

3601. SHRI BHARAT RAM MEGHWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether in the 87th Meeting of the Board of Governors of Kendriya Vidyalaya Sangathan, it was decided to restore Members of Parliament special quota for admission in Kendriya Vidyalayas;
- (b) if so, the details thereof;
- (c) the number of MPs who availed the benefit of the said quota during the academic session 2010;
- (d) whether the application forwarded by the MPs alongwith the prescribed coupons were not accepted by KVS; and
- (e) if so, the details of each such case?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes Madam. In the 87th Meeting of the Board of Governors of Kendriya Vidyalaya Sangathan (KVS) held on 6th May 2010, it was decided to restore special dispensation quota of Members of Parliament for admission in Kendriya Vidyalayas (KVs).

(c) 308 MPs from Lok Sabha and 227 MPs from Rajya Sabha availed the benefit of the quota for admission to KVs in 2010.

(d) and (e) 70 applications forwarded by the Lok Sabha MPs and 1 application forwarded by a Rajya Sabha MP were not accepted as these were not in conformity with the provisions of the scheme. The list of such cases is enclosed as Statement.

Statement

Inadmissible cases of Lok Sabha MPs for Special Dispensation Admission 2010-11*

Sl. No.	Name of MP	Constituency & State	KVS Coupon No.	Name of Child	Father's name/ Address	Class	K.V.	KVS (RO)	Date of Receipt of Coupon at KVS (HQ)
1	2	3	4	5	6	7	8	9	10
1	Sh.J.M. Aaroon Rasheed	Theni, Tamilnadu	1	R.S. Janani	Sh.D.Rajeswaran,135, Navadentra Line.III St, GH Road, Theni-625581	I	Madurai, Tamilnadu	Chennai	9.08.10
				S. Suppira Deepika	Sh. P. Sathya Prakash, Ketangaipaty. Allanganallor	II	Madurai, Tamilnadu	Chennai	9.08.10
2	Sh. Adhi Sankar	Kallakurichi, Tamilnadu	6	M.Pooja Tarunika	Sh. B. Muruges Babu, 28A/75, Mannappa St, Kottur, Chennai-85	I	CL.R.I Adyar Chennai Tamilnadu	Chennai	23.06.10
				J.D. Thanigai Velan	Sh. Jayaraman,11/B, VGP Srinivasa Nagar North Rajakilakkam Chennai-73	I	KV2 AFS Tambaram	Chennai	23.06.10
3	Sh.Jai Prakash Agarwal	North East Delhi	12	Sameer Khan	Sh.Sageer Ahmad, House No.1077, Gali No 13.New Mustafabad. Delhi	IX	Andrews Ganj	Delhi	9.08.10
				Harsh Sharma	Sh.Vinod Sharma, E-305-A, East Mandir Marg, Babarpur, Delhi-36	III	AGCR	Delhi	9/8/10
4	Maulana Badaruddin Ajmal	Dhubri, Assam	17	Jonaid Toshief	Sh. Jawadui Islam, Momtazur Rahman, C/o Late Baziun Rahman, N S Road, Opposite New Market, Dhubri-783301	XI	Khanapara	Guwahati	13/07/10

1	2	3	4	5	6	7	8	9	10
5	S Alagiri	Cuddalore. Tamilnadu	20	C. Sakthi	B. Chellachakara Varthi No. 32 Nathan Illam, TT Nagar, 7th St Karaikudi-2	V	CECRI, Karaikudi-6	Chennai	15.06.10
				C. Balasubramanyam	B. Chellachakara Varthi No. 32 Nathan Illam, TT Nagar, 7th St Karaikudi-3	III	CECRI, Karaikudi-6	Chennai	15.06.10
6	Sh. Ananth Kumar	Bangalore South, Karnataka	23	Sanjana Patil	Sh. S.B. Patil, #149, 1st Floor, 37th Cross, 26th Main, 39th Block, Jayanagar, Bangalore-69	I	Mallesha- waram	Bangalore	19/07/10
				Niharika S.	Sh.Shivakumar L. #25, 3rd Cross Gavipuram Extension, Bangalore-19	I	Hebbal	Bangalore	19/07/10
7	Sh. Sai Prathap Annayyagri	Rajampet, Andhra Pradesh	25	L.R. Vaishnavi	Sh. Ravi Kumar Lakshmi, 301, M.S. Flats, B.K.S. Marg, New Delhi 1	I	Gole Market	Delhi	27.07.10
8	Sh. Tangso Baite	Outer Manipur Manipur	41	Loitongbam Michael	Sh. Loitongbam Dilip, Thingkankphai, P.O./PS Churachandpur, Manipur	XI	Langjing, Imphai	Silchar	19/07/10
				Moiranthem Denison Meitei	Dr. M.Hemanta Meirei, Wabagai Maning Leikai, P.O/P.S. Kakching Thoubal Dist, Manipur-795103	I	Langjing, Imphal	Silchar	19/07/10
9	Sh Shafiqur Rahman Barq	Sambhal, Uttar Pradesh	52	Gurbhi Tureha	Sh. Umesh Lov Tureha, Koat Purvi, Sambhal	I	Moradabad	Dehradun	7/7/10
				Fareed Anwar	Sh. Zaki Anwar, Vill- Ahrola Mafi, Sambal	IV	Moradabad	Dehradun	7/7/10

1	2	3	4	5	6	7	8	9	10
10	Sh. E.T. Mohammed Basheer	Ponnani, Kerala	54	Isha C. M.	Dr. Badarudheen, C.M. House, Munduparamb, Malappukaram, Kerala-676501	II	Malappuram	Chennai	7/7/10
11	Sh. Sansuma Khunggur Bwiswmuthiary	Kokrajhar, Assam	72	Bamee Kashyap	Sh Subrata Kumar Dutta Industrial Estate 'A' Sector, Naharlagun	XI	No.1 Itanagar	Guwahati	13/07/10
12	Sh.Sanjay Singh Chauhan	Bijnor, Uttar Pradesh	83	Shaksi Rana	Sh.Pravesh Rana, H.No.37, Gali No.11, Ganga Vihar, Bachan Singh Colony, Muzaffar Nagar, Uttar Pradesh	III	Muzaffar Nagar	Dehradun	23/07/10
				Neha Rana	Sh. Pravesh Rana, H.No.37, Gali No.11, Ganga Vihar, Bachan Singh Colony, Muzaffar Nagar, Uttar Pradesh	II	Muzaffar Nagar	Dehradun	23/07/10
13	Sh. Harischandra Deoram Chavan	Dindori, Maharashtra	84	Kshitij Kalidas Apsunde	10th, Mile, Ojhar, TAL. Niphad, Dist-Nasik	I	Ojhar	Mumbai	9/7/10
				Gaurao Rajendra More	Mumbai Agra High way Swamyar Lance,Pimpalgaon(B)Tal.Niphad, Dist Nasik	I	Ojhar	Mumbai	9/7/10
14	Sh. Raosaheb Patil Danve	Jalna, Maharashtra	96	Lute Rohan Raghunath	Sh. Raghunath Lute, N-11, C-541/3 Dwarka NAGAR, Behind -SBOA High School Aurangabad, Maharashtra	IV	Aurangabad	Mumbai	27.07.10
				Gajare Mugdha Kishore	Sh. Kishore Gajare, Zendra Chouk Waluj Dist- Aurangabad, Maharashtra	IV	Aurangabad	Mumbai	27.07.10

1	2	3	4	5	6	7	8	9	10
15	Dr. Ratna	Hooghly, West Bengal	103	Nikita Roy	Sh.Uttam Roy, 53, K.P. Saha, Street. Dum-Dum Contonment, Kolkata-28	I	Dum-Dum, Kolkata	Kolkata	23/07/10
				Sneha Ghosh	Sh.Shekhar Kumar Ghosh, 537 Jessore Road, Kolkata-28	I	Dum-Dum, Kolkata	Kolkata	23/07/10
16	Srnt. Ashwamedh Devi	Ujiarpur, Bihar	109	Vijay Lakshmi	Sh.Umesh Pandey.Vill & PO.-Chaita Uttari.Dist- Samastipur	VII	Samastipur	Patna	30/08/10
				Pushkal Shivam	Sh. Raj Kishore Ray,Vill-Nirpur, P.O-Patepur. Dist-Vaishali	VI	Hajipur	Patna	30/08/10
17	Sh. K.P. Dhanapalam	Chalaky, Kerala	110	Niranjana Rahan	Sh Rahan Raj, Thoxhutliungal House Nochima NAD P.O. Aluva	II	NAD,Aluva	Chennai	23 06.10
				Bharat Krishna	Sh. Ajithkumar. P.S., VI/256, Kunjattukara Edathala P.O. Aluva-683561	I	NAD, Aluva	Chennai	23.06.10
18	Sh.Sanjay Shamrao Dhotre	Akola, Maharashtra	111	Aabhasee Sanjay Mohod	Sh. Sanjay Madhukar Mohod, H.No. 369, Nishadhan: Bombay, Bangloe Fly vocr Waregaon, Pune-58	I	NAD. Khadakvasla, Pune	Mumbai	9/7/10
				Sahil Shudhir Abruk	Sh. Sudhir Shrikeishnarao Abruk, IV Siddhivinayak Appt C-Wing, 403, Mhada Colony, Chandiwali Andheri (East), Mumbai-72	IV	IIT, Powai, Mumbai	Mumbai	9/7/10
19	Sh. Mukesh Bhairavdanji Gadhvi	Banaskantha, Gujarat	122	Virbhadra Singh Rathod	Sh. Mahendra Singh Rathod, Vill-Nagana. Taluko-Vadgam. Dist-Banaskantha, Gujarat	XI	I.I.M., Ahmedabad	Ahmedabad	27.07.10

1	2	3	4	5	6	7	8	9	10
20	Sh. A. Ganeshamurthi	Erode, Tamilnadu	130	S.S. Sandhiya	Sh. R.Sridhar, No. 504, T.N.H. B Dharamapuri 636705 Tamilnadu	I	Collectrate Post Dharamapuri	Chennai	23.06.10
				M.R. Poorva Chandran	V.V. Rudhran, Old No. 8/1, New No. 23, Grace Garden Main Street Royapuram Chennai-600013	VI	Island Ground Chennai- 600002	Chennai	23.06.10
21	Sh. Dip Gogoi	Kaliabor, Assam	136	Sri Pranjoy Digal	Sh. Simanchal Digal PO: Salnah Dist. Nowgaon Assam	I	Missa Cantt. Distt. Nagaon	Guwahati	15.06.10
				Pratika Bardoloi	Sh. Pabitra Bordoloi Kaliabor Tini AN Po:- Kowaritol Dist. Nagoan Assam	III	Missa Cantt. Distt. Nagaon	Guwahati	15.06.10
22	Sh. Sabban Hari	Anakapalli, Andhra Pradesh	146	Jakkilimkri Paiuguni	Sh. J. Bhavani Shankar J. Bhavanashakur D.No. 4-101/2 Laxmi Puram Vepagunta Vishkapatnam	III	Waltair Visakhapatnam	Hyderabad	18.06.10
				Chitikela Gayatri Sri Lakshmi Naidu	Ch. Venkata Nooka Raju, Ch. Venkata Nooka Raju Natavaram Village Mandal Visakhapatnam	1	No.1 S.V.N. Visakhapatnam	Hyderabad	18.06.10
23	Sh.G.V. Harsha Kumar	Amalapuram, Andhra Pradesh	147	Shreya Haveli	Sh.Raghavendra Haveli. C/o. Sh. P. Srinivas Rao, 401, S.V. Residency. Road No. 1, Alkapuri, Hyderabad-500035	1	No.1. Uppal	Hyderabad	29/06/10

1	2	3	4	5	6	7	8	9	10
				Bakthula Srinidhi Chandra	Sh.B.Sachin Chandra. C/o. Sh. P. Srinivas Rao, 401, S.V. Residency. Road No 1, Alkapuri, Hyderabad-500035	VI	No.1, Uppal	Hyderabad	29/06/10
24	Sh. Abdul Mannan Hussain	Murshidabad, West Bengal	154	Shyam Sunder Das	Late Sh. Shyamal Kansi Das, E/4, Bhagirathi Housing, P O. Berhampore- Murishadabad	XI	Berhampore	Kolkata	12/7/10
				Deepak Kumar	Sh. Dhanraj Snghan, 9C, BN, BSF, P.O. Rausanbag (Lalbag) Murshidabad, West Bengal	XI	Berhampore	Kolkata	12/7/10
25	Smt. Darshana Vikram Jardosh	Surat, Gujrat	168	Dhwani	Sh.Kashyap Dastania A-202, Radhaswami Apt. Adajangam, Surat	V	No.1 Ichhanath Surat	Ahmedabad	29/06/10
				Vairija	Sh.Varidhi Prasad Ratan Jyoti Apartment F-Tower, 9-cVesu- Surat	V	No-3, ONGC Surat	Ahmedabad	29/06/10
26	Sh.Naveen Jindal	Kurukshetra, Haryana	176	Karan Pandey	Sh.Gopal Dutt Pandey, C-130, Rajeev Nagar, Near Mata KA Mandir, Sector-14, Gurgaon, Harvana	1	AFS Gurgaon	Delhi	19/07/10
				Lata Pandey	Sh. Mahesh Chandra Pandey, HNo.325-A, Kasba Thanesar, Ward No.9, Kunjkshetra, Haryana	VI	Tagore Garden	Delhi	19/07/10

1	2	3	4	5	6	7	8	9	10
27	Sh. Suresh Kodikunnil	Mavelikkara, Kerala	207	Abhishek A.S.	Sh. K.V.Anil. Cherukattu Madom. Perumkulam, P.O. Kottarakara, Kolam-Dt.	1 (IInd Shift)	Adoor Pathanamthitta Kerala	Chennai	23.06.10
				Nithya. M. Thulasi	Sh. Thulaseedharan. K, Vattavila Padinjattethil Thazhathu-Kulakada, P.O. Kottarakara Kollam, Kerala	II (1st Shift)	Adoor Pathanamthitta Kerala	Chennai	23.06.10
28	Sh. Shailendra Kumar	Kaushambi (UP)	215	Akshay Kumar Arya	Sh. Anand Kumar Arya 123/216 Ramanka Pura, Sulem SaraiAllahabad (UP)	VII	New Cantt. Allahabad (UP)	Lucknow	28.06.10
				Rajat Kesarwani	Sh. Sunil Kumar Gupta 366/213, Sutan Sarai Allahabad (UP)	XI	New Cantt. Allahabad (UP)	Lucknow	28.06.10
29	Shri. H.D. Kumaraswamy	Bangalore Rural, Karnataka	217	N.K.Surnanth	Sh. Krishnegowda N.A.No 2/15,1st Cross Poojari LAYOUT, RMV, 2nd Stage Aswathnagar, Bangalore-94	I	Hebbal	Bangalore	30/06/10
				S.R. Samya K.S Gowda	Sh.Suresh Gowda, Tunkur	IV	Tumkur	Bangalore	30/06/10
30	Sh. P. Lingam	Tenkasi, Tamilnadu	224	Manoranjan	Sh. S.Kumar, Old No. 1030, New no.3431-A Navarathinanagar Barma Colony Karaikudi-2	I	Karaikudi Sivagangai dist. Tamilnadu	Chennai	15.06.10
				MA. Mohamed Yoosuf	Sh. M.M. Abdul Kafoor New no. 9 Trippu Street Royapettah, Chennai-14	I	IIT Campus Chennai, Tamilnadu	Chennai	15.06.10

1	2	3	4	5	6	7	8	9	10
31	Dr. Tarun Mandal	Jaynagar, West Bengal	239	Kruthika Kishor Katare	Sh.Kishore Katare, Mahatma Phule NAGAR, Maldhakka Road. Devlaligaon, Nasik Road-422101, Maharashtra	I	India Security Press, Nehru Nagar, Nasik Road-422101	Mumbai	19/07/10
32	Sh. O.S. Manian	Maylladuthurai, Tamilnadu	242	K-Pramoth	Sh. Kolhandaraman, E-179, 3rd Cross Street Periyar Nagar Chennai, Chennai-82	I	Thirumangalam Chennai, Tamilnadu	Chennai	23.06.10
				J. Krithika	Sh. Jagannathan, 2058/E, Mannejappa Nagar-Tanjore Tamilnadu	VII	Tanjore Tamilnadu	Chennai	23.06.10
33	Sh.Bharat Ram Meghwal	Ganganagr, Rajasthan	253	Aspha Sharma	Sh.Alok Sharma, 111/140, Agarwal Farm, Mansarover, Jaipur-302020	V	No.5, Jaipur	Jaipur	9/8/10
				Kritik	Sh.Rajesh Kumar, 918/2, Paschim puri, New Delhi-63	I	Paschim Vihar	Delhi	9/8/10
34	Sh. Jagdambika Pal	Domariyaganj, Uttar Pradesh	293	Priyansh Singh Chandel	Sh. R.K.S. Chandel 202-Sai Bhawan Indra Puri Colony IIM Road Lucknow	III	IIM Road Sita Pur Road Lucknow	Lucknow	18.06.10
				Shivendra Vikram Singh	Sh. Akhilesh Kumar Singh D-18 Nirala Nagar Near Shankar Nagar Chauraha Lucknow (UP)	XI	Aliganj Lucknow (UP)	Lucknow	18.06.10
35	Shri. Rakesh Pandey	Ambedkar Nagar, Uttar Pradesh	301	Baibahv Pandey	Sh.Pankaj Kumar Pandey, 6/7/37, Motibagh, Shalimar Hotel Ke Pichchhe, Faizabad, Uttar Pradesh	VI	Faizabad	Lucknow	30/06/10

1	2	3	4	5	6	7	8	9	10
				Satyam Pandey	Sh.Rahul Pandey.Vill-Rampur Jogpur. P.O. Basantpur Dist-Ambedkar Nagar	VI	Faizabad	Lucknow	30/06/10
36	Sh. Kamlesh Paswan	Basgaon, Uttar Pradesh	307	Prajwal Tripathi	Sh. Sanjeev Kumar Tripathi, LIG-929/S.Avas Vikas Colony, Mahadev Aar R 96D Kudaghat Goraghpur(U.P)	VIII	No.1AFS. Gorakhpur	Patna	15/07/10
				Satyam Singh	Sh. Sarvabhama Singh, Vill & P.O.-Indupur, Dist-Devaria(U.P)	VIII	No.1AFS. Gorakhpur	Patna	15/07/10
37	Shri. Bal Kumar Patel	Mirzapur, Uttar Pradesh	309	Ayush Kumar Singh	Sh Manoj Kumar Singh.Vill & P.O.- Jalalpur Mafi, Chunar, Mirzapur, Uttar Pradesh	II	B.H.U. Varanasi	Patna	30/06/10
				Pawan Patel	Sh. Kamala Shankar Patel, Vill-Rajpur, Post Rampur-Kalan, Allahabad, Uttar Pradesh	VIII	Old Cantt Allahabad	Lucknow	30/06/10
38	Sh.Kishanbhai Vestabhai Patel	Valsad (ST), Gujarat	314	Pranidhi Dhiren Patel	Shri Dhirendra Saradchandra Patel, C/o Sh. Paresh M. Desari, Satguru Society, N.NH. No. 8, Kila Pardi, Dist-Valsad, Gujarat	II	No.1 Ichcha Nath Surat	Ahmedabad	9/8/10
				Rupanshu Juneja	Sh. Manor Juneja, H.No. 103/2, Gali No.1, Vill-Wazirabad, Delhi-110084	II	Shalimar Bagh	Delhi	9/8/10
39	Sh. Pratik Prakash Babu Patil	Sangli, Maharashtra	326	Atharva	Sh. Santosh Patil. B/401 Tarangan Residency 147 Dhayari Singhgad Pune	III	Khadak Wasla Pune	Pune	23.06.10

1	2	3	4	5	6	7	8	9	10
				Santoshi	Sh. Maruti Sutar, Akar Bldg, Ganesh Nager Vadgaon Sheri Pune-14	I	9, B.I.D. Airport Pune	Pune	23.06.10
40	Sh. Prabhakar Ponnam	Karimnagar, Andhra Pradesh	332	M. Karuna Sri	Sh. Jalapathi. Flat No.204, Sannet Anartment. Mayuri Nagar, Miyapur, Hyderabad-49	VII	Begumpet. Hyderabad	Hyderabad	1/7/10
				J. Hashim	Sh. J. Mohammed Praveen, 8-3-677/44, Sri Krishna Devaraya Nagar, Yellareddy Guda Hyderabad-77	I	Boinpally No.1 or 2	Hyderabad	1/7/10
41	Sh. Ramsinh Patalyabhai Rathwa	Chhota Udaipur, Gujarat	368	Mehra Riyanshi	Sh. Pravinbhai, 1/38, Vikas Nagar. G.H.B.Gonwn, Vadodra-16, Gujarat	VI	No.2, Vadodara	Ahmedabad	11/8/10
42	Sh. Komatireddy Raj Gopal Reddy	Bhongir, Andhra Pradesh	375	Sh. Sangem Shivacharan	Sh. Sangem Srinivasulu. H. No.6-9-227, Padmanagar Colony, Nalgond A, A.P	V	Nalgonda	Hyderabad	27/07/10
				Katta Omprakash Reddy	Sh.Katta Venkatranga Reddy. Plot No.09, Paomavati Colony, Nalgonda, A.P.	IV	Nalgonda	Hyderabad	27/07/10
43	Sh. Suresh Kumar Shekhar	Zahirabad, Andhra Pradesh	415	Sri Chakra Kulkarni	Sh. Rajashekhar Kulkarni, 11-82, Vasavi Nagar, Jogipet Dist. Medak A.P.	V	Uppal, Hyderabad	Hyderabad	21.06.10
				Samala Tatwa	Sh. Samala Nagesh, G-11, PDR Arcade Naidus Colony, UpparPally Rajendra Nagar, Hyderabad	I	Golconda, Hyderabad	Hyderabad	21.06.10

1	2	3	4	5	6	7	8	9	10
44	Sh. K. Shivakumar @ Sh. J.K. Ritheesh	Rama-nathapuram, Tamilnadu	418	A. Deeksha	Sh. B. Aravindakrishnan No 6 uthupattinam 3rd Street, Chidamparam Chettiar Lane Karaikudi-630001	IV	CECRI Campus, Karaikudi	Chennai	28.06.10
				B. Prarthana Vindan	Sh. S Balavindan No.15, Sathya Moorthy Illam Arunachalam Chettiyar Middle Street Karaikudi-630002	V	CECRI Campus, Karaikudi	Chennai	28.06.10
45	Shri. Raghuvansh Prasad	Vaishali, Bihar	446	Manisha Kumari	Sh.Shiva Narayan Ram, 158, MLA MP. Colony, Kotilya Nagar, Patna-14	XI	Baily Road, Patna	Patna	30/06/10
				Abhay Kumar	Sh. Raghbendra Prasad Singh,C/o. Mukesh Singh, Near Pokhara, R.N.College Road.Hajipur	IV	Hajipur	Patna	30/06/10
46	Sh. Ranvil Singh	Anandpur Sahib, Punjab	454	Harshita	Sh.Sanjay Kumar	I	No.3 Jalandhar	Chandigarh	16/07/10
				Vikas Mishra	Sh.Dev Kumar Mishra	II	Suranasi	Chandigarh	16/07/10
47	Sh. Yashvir Singh	Nagina, Uttar Pradesh	462	Aditya Raj Chauhan	Sh. Hemraj Singh Chauhan, H.No.306.Gali Katra Gulkhan. Subj' Mandi, Ghantaghar.Delhi	III	Shalimar Bagh	Delhi	13/8/10
				Tejaswini Yadav	Sh. Prashant Yadav, H-110, Sector Gama II, Greater Noida, Gautam Budhnagar, Uttar Pradesh	II	Greater Noida	Delhi	13/8/10

1	2	3	4	5	6	7	8	9	10
48	Sh. K. Sugumar	Pollachi, Tamilnadu	478	S. Aravind	Sh. V. Shanmuga Sundram Smt. P. Maragatham No.4 Ramasamy Goumat Layout Pollachi	I	Sulur Coimbatore	Chennai	15.06.10
				R. Adarshram	Sh. VS. Rajaram Smt R. Vijayalaxmi	XI	Puliyakuaiam, Coimbatore	Chennai	15.06.10
49	Sh. Thirumaa Jhol	Chidambaram, Tamil Nadu	501	T. Amizhdhan	N.Thirukkumaran K. Malathi	I	P. T Rajan Road, Narimedu Madurai	Chennai	17/6/10
50	Sh. Bhis- shankar Alias Kushal	Sant Kabir Nagar, Uttar Pradesh	506	Sandeep Sahani	Sh. Ram Swaroop Sahani, Vill-Sangnai,P.O-Mohari Pur, Dist-Gorakhpur (U.P)	VII	No.1, Gorakhpur	Lucknow	28/07/10
				Rishabh Pandey	Sh.Satish Kumar Pandey, Vill & P.O.-Aranow Jagdishpur, Dist-Gorakhpur (U.P.)	II	No 1, Gorakhpur	Lucknow	28/07/10
51	Smt Seema Upadhyay	Fatehpur Sikri, Uttar Pradesh	512	Mansi Sharma	Sh. Sanjay Sharma, A-174, Ramprasth PO. Chander Nagar Ghaziabad	IX	NFC Vigyan Vihar Police Station	Delhi	18.06.10
				Jatin Vats	Sh. Sanjay Sharma, A-174, Ramprasth P.O. Chander Nagar Ghaziabad	VII	NFC Vigyan Vihar Opp. Vivek Vihar Police Station	Delhi	18.06.10
52	Sh. Harsn Vardhan	Maharajganj (UP)	513	Himanshu Kumar Yadav	Sh. Vinod Yadav Tehsil Chauraha Nagar Moh. Krishna Nagar P.O- Nichloul Dist- Mahrajganj (UP)	XI	Kuraghat Gorakhpur	Patna	28.06.10

1	2	3	4	5	6	7	8	9	10
				Saurabh Chaudhary	Sh. Jhinkoo Chaudhary Nirala Nagar Colony (Behind Petrol pump) Anand Nagar Dist. Maharajganj (UP)	XI	Kuraghat Gorakhpur	Patna	28.06.10
53	Smt. Usha Verma	Hardoi, Uttar Pradesh	520	Ashotosh Yadav	Sh. Raju Yadav, 146, Barauni Khanduk Model House, Lucknow	VI	Dilkusha Lucknow	Lucknow	15/07/10
				Aditya Singh	Sh. Ramesh Singh, Vill- Nayagaon, P.O.-Sandi, Dist-Hardoi	VI	Aliganj Lucknow (UP)	Lucknow	15/07/10
54	Katti Ramesh Vishwanath	Chikkodi, Karnataka	524	Sankalp	Sh. Ashok Utture C/o Ashok Utture 1st Cross Jayanagar Hindalaya Road Belgaum, Karnataka	I	No.2 Camp Belgaum, Karnataka	Bangalore	15.06.10
				Gayatri	Sh. Sambaji Shinde C/o Plot no. 17 Room No.2 (near Maruti Boys School No.37) Nanawati, Belgaum	I	No.2 Camp Belgaum, Karnataka	Bangalore	15.06.10
55	Shri Bhausahab Rajaram Wakchaure	Shirdi, Maharashtra	529	Sharavan	Sh. Mukundrao Bhaskarrao More. AT&P.O-Sirsgaon Dist- Nasik, Maharashtra	I	AFS. Ojhar	Mumbai	30/07/10
				Jalin	Sh. Deepak Gurudas Bhagchandani, Plot No.6, Harikripa, Professor Colony, Chaitanya NAGAR. Ahmad Nagar, Maharashtra	I	No.1 Ahmednagar	Mumbai	30/07/10

1	2	3	4	5	6	7	8	9	10
56	Sh. M. Anjan Kumar Yadav	Secun- derabad, Hyderabad, Andhra Pradesh	537	R. Siri	R. Krishna H/No. 1-3-176/14 Unikotta Talabasti Kawadi Guda, Hyderabad	II	Uppal	Hyderabad	17.06.10
				R. Sai Teja	R. Krishna H/No. 1-3-176/14 Unikotta Talabasti Kawadi Guda, Hyd	I	Uppal	Hyderabad	17.06.10
57	Sh. Ragna- vendra Yeddyurappa	Shimoga, Karnataka	545	Aneesh K. Vantakar	Sh. Kishan Vantakar, H.No. 772/7, 4th Cross, Anjaneya Temple Street, Near Railway Station, Yeshwanthpur, Bangalore-22	IV	Mailesh- waram, 18th Cross, Bangalore- 560055	Bangalore	23.06.10
				H.Roopa	Sh. Halappa, C/o S.N. Basavaraj No.8, Maathapitru Krupa, Near Prathiba Industrial Estate Kaashi Nagar, Yelachenahalli, Bangalore-78	V	Maileshwaram,Bangalore 18th Cross, Bangalore- 560055		23.06.10
58	Sh. Ashok Kumar Rawat	Misrikh, Uttar Pradesh	554	Piyush Srivastava	Sh. Dharmendra Kumar Srivastava, Hussianganj, Sitapur, Uttar Pradesh	V	Sitapur	Lucknow	23/07/10
				Abhishek Mishra	Sh. Pramod Kumar Mishra, D-12, Sec-1, Aliganj, Lucknow, Uttar Pradesh	I	Aliganj Lucknow (UP)	Lucknow	23/07/10
59	Dr. Kirori Lal Meena	Dausa, Rajasthan	558	Sandeep Singh Rajawat	Sh. Pradeep Singh Rajawat, Hall Meena Sound, Korkhavara More Chaksu, Dist-Jaipur	VII	No.6 Jaipur	Jaipur	12/7/10

1	2	3	4	5	6	7	8	9	10
				Hani Rajawat	Sh. Pradeep Singh Rajawat, Hail Meena Sound, Korkhavara More Chaksu, Dist-	VI	No.6 Jaipur	Jaipur	12/7/10
60	Sh. Mukul B. Wasnik	Ramtek, Maharashtra	570	Piyush Sunil Sonekar	Sh. Sunil Marotrao Sonekar, 9, Vikas Nagar, Wadi, Nagpur-23	IV	Ambazari, Nagpur	Bhopal	27.07.10
				Aniket Vijay Bhandwalkar	Sh. Vijay Wasudeo Bhandwalkar, Plot No.33, Gendasing Layout, 8th Mile, Nagpur-23	I	Ambazari, Nagpur	Bhopal	27.07.10
61	Sh. Ratanjit Pratap Narain Singh	Kushi Nagar, Uttar Pradesh	601	Aryan	Sh. Dinesh Kumar, H.No.3/76, Dakshin Puri, Dr. Ambedkar Nagar, New Delhi-110062	I	Andrews Ganj	Delhi	21/07/10
				Aayush Dauhar	Sh. Harish Kumar Dauhar, H.No.3/86, Dakshin Puri, Dr. Ambedkar Nagar, New Delhi-110062	I	Andrewj Ganj	Delhi	21/07/10
62	Sh. Gorakh Nath Pandey	Bhadohi, Uttar Pradesh	606	Vinit Kumar Pandey	Sh.Ram Krishna Pandey, 28, North Avenue, New Delhi	IV	Gole Market	Delhi	22/07/10
				Abhinav Kumar Pandey	Sh. Anand Pandey, Sachdev Nagar, X Building	IV	Gole Market	Delhi	22/07/10
63	Sh. Dev Ji M.Patel	Jallaur, Rajasthan	610	Anand Singh	Sh. Madan Singh, Vill-Dhawla, Dist, Jallaur, Rajasthan	XI	not mentioned #Name?		29/07/10
64	Sh. Jitin Prasad	Dhaurahra, Uttar Pradesh	615	Bhola Nath Pandey	Sh.Sudhir Kumar Pandey, Master Colony, Maholi, Dist-Sitapur, Uttar Pradesh	IX	Sitapur	Lucknow	29/07/10

1	2	3	4	5	6	7	8	9	10
				Md. Jayed Khan	Sh. Ajirur Rahman Khan, Vill-Kalijpur. P.O-Paila. Dist- Lakhimpur, Uttar Pradesh	IV	Lakhimpur, Uttar Pradesh	Lucknow	29/07/10
65	Sh. Andimuthu Raja,	The Nilgiris, Tamilnadu	617	B. Manav	Sh A. Balasubramanian, 66, Nallannanpettai Sandhu, Tharapuram, P.O.,Tirupur DT.	III	Sulur Coimbatore	Chennai	30/07/10
				S.L. Yogeshwari	Sh. Loganathan, Vadugapalayam. 1 P.O-Avinasi Taluk. Tirupur Dt.		Sulur Coimbatore	Chennai	30/07/10
66	Sh. Ghanshyam Anurage	Jalaun, Uttar Pradesh	624	Yash Dixit	Sh. Arevind Dixit, 2315, Raiendra Nagar, Jalaun, U.P.	VI	No.3. Jhansi	Lucknow	14/09/10
				Ashutosh Vashishtha	Sh. Anil Vashishtha, Gursarai, Garotha, Jhansi	VIII	No.3, Jhansi	Lucknow	14/09/10
67	Sh. Mahabali Singh	Karakat, Bihar	634	Bandana Kumari	Sh. Baldev Kumar, Vill-Mewa Bigaha. P.O-Shamsher Nagar, Anchal Daud Nagar, Dist-Aurangabad	III	Aurangabad, Bihar	Patna	23/08/10
				Surabhi Singh	Sh. Yogendra Kumar Verma, Vill-Makhara, P.O.-Sihari, Anchal- Dauad Nagar. Dist-Aurangabad	III	Aurangabad, Bihar	Patna	23/98/10
68	Sh. Sher Singh Ghuubaya	Ferozpur, Punjab	636	Utkarsh Singh	Sh. Anil Kumar Singh, 13/332, Kalyanpuri, Delhi-110091	III	Khicharipur, Delhi	Delhi	31/08/10
				Ashwani Lal	Sh. Kanhaiya Lal 13/251, Kalvanouri Delhi-110091	IV	Khicharipur, Delhi	Delhi	31/08/10

1	2	3	4	5	6	7	8	9	10
69	Sh. Sisir Kumar Adhikari	Kanthi, West Bengal	637	Krishana Kumar Sharma	Sh Shiv Kumar Sharma, Ganesh Sadan. N.S. Road, Contai Purbanedmipur, West Bengal	VI	No.2, R.S. Kharagpur	Kolkata	27/08/10
				Niladri Poddar	Sh. Lakshmi Kanta Poddar, C/o Sh. Kalachand Patnayak, mill Adilabad. Ward No. 14, Egluru, P. Medinipur, (West Bengal)	VI	No.2, R.S. Kharagpur	Kolkata	27/08/10
70	Smt. Sushila Saroj	Mohanlalganj UP	396/547	Sidhant Kumar Singh	Sh. Rakesh Kumar Singh M/4/22 Vinay Khand Gomti Nagar Lucknow UP	VI	Gomti Nagar, Lucknow (UP)	Lucknow	15.06.10
				Tushar Singh	Sh. Ashok Kumar Singh, 4/326 Vikash Nagar Lucknow, UP	I	IIM Road Lucknow, UP	Lucknow	15.06.10

* These cases were inadmissible as recommendations were made for admissions in Kendriya Vidyalayas which were not located in their Parliamentary Constituencies represented by Hon'ble MPs in the Lok Sabha.

Inadmissible Cases of Rajya Sabha MPs for Special Dispensation Admission 10-11

Sl. No.	Name of MP	State	KVS Coupon No.	Name of Child	Father's name/ Address	Class	K.V.	KVS (RO)	Date of Receipt of Coupon at KVS (HQ)
1	Sh. Tariq Anwar	Maharashtra	969	Darakshan Mujtaba	Sh. Mujtaba Hussain, 50/96, Lal Bahdur Shastri Nagar, PATNA-800023	VIII	Baily Road, Patna	Patna	29/07/10
				Mohit Tiwari	Sh. Prakash Nath Tiwari, 108, Meenakshi Apartment, Naya Tola, Kumhrar, Patna-800010	X	Kankarbagh, Patna	Patna	29/07/10

^ This case was inadmissible as recommendation was made for admissions in Kendriya Vidyalaya which was not located in his State represented by Hon'ble MP in the Rajya Sabha.

[English]

Protection of Wildlife

3602. SHRI DHARMENDRA YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government has signed any Memorandum of Understanding (MoU) with States/UTs for protection of wildlife;

(b) if so, the details thereof, State/UT-wise;

(c) whether the Government proposes to create a separate fund for the protection of wildlife in the State/UT, out of the money earned from wildlife tourism;

(d) if so, the details thereof; and

(e) the other initiatives taken/proposed to be taken by the Government to promote wildlife tourism in a big way in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) A Tripartite Memorandum of Understanding (MoU), linked to fund flows with reciprocal commitments, has been made with the 17 tiger States and their tiger reserves to ensure effective tiger conservation in the country. The details of such States and their tiger reserves are enclosed as Statement.

(c) and (d) The States have been advised to recycle tourism gate receipts for building up a fund in the respective Tiger Conservation Foundation of tiger reserves, constituted under the enabling provisions of the Wildlife (Protection) Act, 1972, for facilitating and supporting the tiger reserve.

(e) The ongoing Centrally Sponsored Scheme of Project Tiger has a component for fostering eco-tourism in tiger reserves falling in 17 tiger States.

Statement

Details of tiger States/tiger reserves entering into a MoU with the Ministry of Environment and Forests (through the National Tiger Conservation Authority) to ensure effective tiger conservation in the country

Sl. No.	Year of creation	Name of Tiger Reserve	State
1	2	3	4
1	1973-74	Bandipur	Karnataka
2	1973-74	Corbett	Uttarakhand
3	1973-74	Kanha	Madhya Pradesh
4	1973-74	Manas	Assam
5	1973-74	Melghat	Maharashtra
6	1973-74	Palamau	Jharkhand
7	1973-74	Ranthambore	Rajasthan
8	1973-74	Similipal	Orissa
9	1973-74	Sunderbans	West Bengal
10	1978-79	Periyar	Kerala
11	1978-79	Sari ska	Rajasthan

1	2	3	4
12	1982-83	Buxa	West Bengal
13	1982-83	Indravati	Chhattisgarh
14	1982-83	Nagarjunsagar	Andhra Pradesh
15	1982-83	Namdapha	Arunachal Pradesh
16	1987-88	Dudhwa	
	1999-2000	Katerniaghat-(extension)	Uttar Pradesh
17	1988-89	Kalakad-Mundanthurai	Tamil Nadu
18	1989-90	Valmiki	Bihar
19	1992-93	Pench	Madhya Pradesh
20	1993-94	Tadoba-Andheri	Maharashtra
21	1993-94	Bandhavgarh	Madhya Pradesh
22	1994-95	Panna	Madhya Pradesh
23	1994-95	Dampa	Mizoram
24	1998-99	Bhadra	Karnataka
25	1998-99	Pench	Maharashtra
26	1999-2000	Pakke	Arunachal Pradesh
27	1999-2000	Nameri	Assam
28	1999-2000	Satpura	Madhya Pradesh
29	2008-2009	Anamalai	Tamil Nadu
30	2008-2009	Udanti-Sitanadi	Chattisgarh
31	2008-2009	Satkosia	Orissa
32	2008-2009	Kaziranga	Assam
33	2008-2009	Achanakmar	Chattisgarh
34	2008-2009	Dandeli-Anshi	Karnataka
35	2008-2009	Sanjay-Dubri	Madhya Pradesh

1	2	3	4
36	2008-2009	Mudumalai	Tamil Nadu
37	2008-2009	Nagarahole	Karnataka
38	2008-09	Parambikulam	Kerala
39	2009-10	Sahyadri	Maharashtra

Corporate Social Responsibility

3603. SHRIMATI ANNU TANDON: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government proposes to urge companies, as part of Terms of Reference (TOR), for environmental clearance, to earmark a certain portion of project cost, for Corporate Social Responsibility (CSR);

(b) if so, the details thereof;

(c) whether the companies are likely to be under an obligation to CSR initiatives in the project area; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) There is no proposal at present to ask the companies to compulsorily earmark a certain portion of the project cost for activities to be undertaken as part of Corporate Social Responsibility (CSR). However, during consideration of the proposals suggestions are made on earmarking certain percentage of the project cost, which varies from project to project, towards CSR activities.

(c) and (d) The commitment made by the project proponent during appraisal of the project, which form part of the environment management plan as also part of the environment clearance conditions are required to be complied with during implementation of the project.

Setting up of Engineering Colleges

3604. SHRI JAGDAMBIKA PAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposed to allow/encourage the Maharatna and Navratna Public Sector Undertakings (PSUs) to open Technical/Engineering colleges as part of the corporate social responsibility;

(b) if so, the details thereof;

(c) whether the Government has initiated any discussion with the respective administrative Ministries and PSUs in this regard;

(d) if so, the details and the outcome thereof;

(e) whether some PSUs have shown keen interest in setting up such colleges; and

(f) if so, the details thereof and the time by which these colleges are likely to become operational?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per Approval Process Hand Book 2010 of All India Council for Technical Education (AICTE) only application from the following are consider by AICTE for approval:

- i) A Society registered under the Registration of Societies Act 1860 through the Chairman or Secretary of Society; or
- ii) A Trust registered under the Charitable trusts Act 1950 or any other relevant Acts through the Chairman or Secretary of the trust; or
- iii) Central or State Government/UT Administration or by a Society or a Trust registered by them or under Public Private Partnership mode though an officer authorized by Central or State Government/UT Administration.

- (c) No, Madam.
- (d) Does not arise.
- (e) No, Madam.
- (f) A Does not arise.

Popularity of Hindi

3605. SHRI K.R.G. REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Hindi is gaining popularity over Sanskrit among Germans as reported in the media;
- (b) if so, the details thereof in respect of other countries; and
- (c) the steps being taken to popularize Hindi and other languages like Telugu among foreign countries in future?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) The Ministry has not seen any media report on this matter. It is, However, understood that there is increasing interest in Germany in learning Hindi. Fourteen universities offer courses in Hindi and in addition a number of private institutes also offer courses in Hindi. Traditionally, Sanskrit has been popular as a classical language among Germans. Presently 13 universities in Germany offer Sanskrit courses as part of their Indological studies.

(c) The Ministry has an organised programme for propagation of Hindi abroad with the involvement of its Missions and Posts. To promote Hindi as an international language, a World Hindi Secretariat is set up in Mauritius under a bilateral agreement. Functioning of the Secretariat is coordinated by the Ministry of External Affairs and its Mauritian counterpart in the Government of Mauritius. In addition to this, to popularize Hindi and other Indian languages like Sanskrit & Tamil, Ministry has established Chairs in few foreign universities.

Mechanism to Monitor Developmental Schemes

3606. SHRI B. MAHTAB: Will the PRIME MINISTER be pleased to state:

- (a) whether the Planning Commission proposes to have a new evaluation method/mechanism to effectively monitor and implement various developmental schemes during the Eleventh Five Year Plan Period;
- (b) if so, the details thereof; and
- (c) the likely impact of the new evaluation method/mechanism on the implementation of developmental schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Programme Evaluation Organisation in the Planning Commission is the apex body for conducting evaluation studies on Central Sector/Centrally Sponsored Schemes of Government of India since 1952.

With growing demand of evaluation of developmental schemes of Government of India and in pursuance of the President of India's address to the Joint Session of both Houses of Parliament in June, 2009, the establishment of Independent Evaluation Office (IEO) has been approved by the Union Cabinet on 18th November, 2010. The IEO will assess the impact of various developmental schemes to improve their effectiveness and help Government through their findings to take mid-course corrective measures for the schemes.

(c) The IEO will strengthen the existing evaluation process by drawing the best resources available from leading research organizations. It will produce 3 to 5 State-of-the-art reports in a year. The findings of the independent evaluation will be reported to the Government of India and also be placed in the public domain. It will help in drawing lessons and improving the overall implementation of the programmes/schemes.

[Translation]

RRR of Water Bodies

3607. SHRI RAMKISHUN:
SHRI S.S. RAMASUBBU:
SHRI KAUSHALENDRA KUMAR:

SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government is aware of fast disappearing of water bodies in the country;

(b) if so, the details of water bodies included for Repair, Renovation and Restoration (RRR) programme, State-wise during each of the last three years and the current year;

(c) the details of cost sharing between the Centre and States under the RRR programme;

(d) whether more water bodies are going to be taken up under the scheme, State-wise;

(e) if so, the details thereof and if not, the reasons therefor;

(f) whether the work regarding RRR of water bodies has been reviewed; and

(g) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) The details of Repair, Renovation and Restoration of Water Bodies with domestic support are as under:

Name of State	Number of Water Bodies			
	2007-08 *	2008-09*	2009-10	2010-11 (Current Year)
Orissa	Nil	Nil	1761**	Nil
Karnataka	Nil	Nil	1696**	Nil
Andhra Pradesh	Nil	Nil	Nil	1029

* The Scheme was approved during March, 2009, hence no water bodies work was taken up during 2007-08 and 2008-09.

** The number of projects sanctioned is now under review keeping in view the State-wise ceiling fixed by the Planning Commission and therefore likely to be reduced significantly.

The details of Repair, Renovation and Restoration of Water Bodies with External Assistance are as under:

Name of State	Number of Water Bodies			
	2007-08	2008-09	2009-10	2010-11 (Current Year)
Tamil Nadu	50	1103	493	619
Karnataka	Nil	Nil	1096	Nil
Andhra Pradesh	428	1046	354	60
	Nil	Nil	62	162

(c) (i) Under Domestic Support Scheme - For Special Category States (North-Eastern States including Sikkim, Himachal Pradesh, Jammu & Kashmir, Uttarakhand and undivided Koraput, Bolangir and Kalahandi (KBK) districts of Orissa) as well as projects benefitting drought prone/

tribal/naxal-affected areas, funding pattern is 90% by the Government of India as Central Assistance (100% grant) and 10% by the State Governments. For non-special category States, the funding pattern is 25% by Government of India as Central Assistance (100% grant) and 75% by the State Governments.

- (ii) Under External Assistance Scheme - 25% of external loan is taken as liability by Government of India and passed on as additional Central assistance (100% grant) to the States for the Projects and remaining 75% of loan is passed on to the concerned states on back to back basis and is to be repaid by the states.

(d) and (e) The proposals received from State governments and State-wise details of water bodies are as under:

Name of State	Number of Water Bodies
Bihar	15
U.P. (Bundelkhand)	37
M.P. (Bundelkhand)	78
Maharashtra	549
Gujarat	95
Chhattisgarh	177
Haryana	3
Meghalaya	1
Total	955

(f) and (g) National Pilot Project on RRR which was launched in 2005 has been completed and impact studies have been carried out. The projects have resulted in creation of an additional irrigation potential of 88,000 ha.

Illegal Construction near Taj Mahal

3608. SHRI RAMASHANKAR RAJBHAR: Will the PRIME MINISTER be pleased to state:

(a) whether reports of illegal construction around Taj Mahal, the famous world heritage site, has been reported;

(b) if so, the details thereof;

(c) the number of complaints received by the Government in this regard; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) Yes, Madam. Thirteen cases in 2009, and twenty-two in 2010 of illegal construction activities around the Taj Mahal have been noticed by the Archaeological Survey of India (ASI). In all the cases, the ASI has lodged complaints with the local police. Notices were also issued to the defaulters under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959. The district authorities have also been approached in all the cases for removal of illegal constructions.

[English]

Visit of Pakistan's Foreign Minister to India

3609. DR. THOKCHOM MEINYA:

DR. SANJEEV GANESH NAIK:

SHRI C. RAJENDRAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Foreign Minister of Pakistan proposes to visit India in the near future for resumption of Indo-Pak dialogue and other Confidence Building Measures (CBMs);

(b) if so, the details thereof;

(c) whether the issues for the talks have been identified;

(d) if so, the details thereof; and

(e) the present status of the Indo-Pak negotiations on the Kashmir issue?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (d) During the visit of External Affairs Minister (EAM) to Islamabad in July 2010, Pakistan's Foreign Minister

accepted EAM's invitation to visit New Delhi at a suitable date to be decided through diplomatic channels.

(e) India is committed to resolving all outstanding issues, including Jammu & Kashmir, with Pakistan through a bilateral dialogue.

[Translation]

Irrigation Projects

3610. SHRI GHANSHYAM ANURAGI:

SHRI SANJAY SINGH CHAUHAN:

SHRI RAVINDRA KUMAR PANDEY:

SHRI ADAGOORU H. VISHWANATH:

SHRI ABDUL RAHMAN:

KUMARI SAROJ PANDEY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the major irrigation projects to be started during the Eleventh Five Year Plan, State-wise;

(b) the details of the funds released for these projects during the Eleventh Five Year Plan;

(c) the project-wise details of the proposals received by the Union Government to clear the major/medium irrigation projects in various States including Uttar Pradesh, State-wise;

(d) the details of the projects cleared by the Union Government and the funds likely to be allocated for these projects; and

(e) the steps being taken by the Government for early clearance of the pending proposals?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) As per the report of "Working Group on Water Resources for the Eleventh Five-Year Plan (2007-12)", there were proposals for taking up 78 new major projects during the Eleventh Plan. Apart from major projects, there were proposals for taking up 146 new medium and 86 new Extension, Renovation & Modernization (ERM) projects during Eleventh Plan. An outlay of Rs.30670 crore was proposed for these new major/medium and ERM projects for Eleventh Plan. State-wise details are given in the enclosed Statement-I to III. The provision of funds for the irrigation projects taken up by the State Governments is the responsibility of the respective States. However, Central Assistance (CA) under AIBP is provided by the Union Government in support of the projects posed for such assistance by the State Governments if the project proposal is in accordance with AIBP guidelines. Such CA provided to new major irrigation projects of Eleventh Plan during Eleventh Plan under Accelerated Irrigation Benefits Programme (AIBP) is as under:

Sl. No.	Name of the project	Name of the State	Central Assistance (Grant) released to the project during XI Plan (Rs. in crore)
1	Kelo	Chhattisgarh	27.02
2	Sangola Branch	Maharashtra	78.67
3	Rengali (Part project)	Orissa	56.09
4	Kachnauda dam	Uttar Pradesh	10.00
5	Restoration of Sharda Sahayak System	Uttar Pradesh	21.375

(c) The State-wise and project-wise details of major/medium projects including projects of Uttar Pradesh which are under appraisal in Central Water Commission are given in Statement-IV.

(d) The details of major/medium irrigation projects which have been accorded with investment clearance by the Planning Commission during Eleventh Plan so far are given in Statement-III. As stated earlier, irrigation being

State subject, planning, execution and funding of irrigation projects is within the purview of respective State Governments. However, CA under AIBP is provided by the Union Government in support of the projects posed for such assistance by the State Governments if the project proposal is in accordance with AIBP guidelines. Project-wise details of total CA released under AIBP to the projects to which investment clearance has been accorded by the Planning Commission during Eleventh Plan so far are given in Statement-III.

(e) The time taken for according techno-economic clearance by the Advisory Committee of the Ministry of Water Resources on Irrigation, Flood Control & Multipurpose Projects and investment clearance by the

Planning Commission depends upon the promptness with which State Governments complies with the observations of the Central Appraising Agencies (CAA). As per guidelines for submission, appraisal and clearance of Irrigation and Multipurpose Projects-2010, normally for project proposals submitted with Central Design Office (CDO) certificates, appraisal will be completed within six months and for other proposals it would be completed within 12 months provided response of the concerned State in respect of the observations of Central Agencies are received within 3 months.

Now-a-days, meetings of the above stated Advisory Committee are held quite frequently and it is for the State Government to comply with observations of the CAA so that project could be accorded clearance at the earliest.

Statement-I

State-wise details of new proposed major/medium/ERM projects of Eleventh Plan and proposed outlay

Sl. No.	Name of the State	New Irrigation Projects			Outlay proposed (Rs. In Crore)
		Major	Medium	ERM	
1	2	3	4	5	6
1	Andhra Pradesh	6	4	3	9709.7
2	Arunanchal Pradesh	0	3	0	64.3
3	Assam	0	3	0	158.4
4	Bihar	12	0	9	1298.21
5	Chhattisgarh	5	24	0	1459.65
6	Goa	0	0	0	
7	Gujarat	3	21	27	3836.78
8	Haryana	5	3	4	374.39
9	Himachal Pradesh	0	0	0	
10	Jammu & Kashmir	0	6	5	125.1
11	Jharkhand	3	4	9	661.89
12	Karnataka	1	6	0	1830.4

1	2	3	4	5	6
13	Kerala	1	1	0	55.23
14	Madhya Pradesh	11	6	0	1091.93
15	Maharashtra	4	27	0	1688.2
16	Manipur	1	3	1	46.03
17	Meghalaya	0	0	0	
18	Mizoram	0	0	0	
19	Nagaland	0	0	0	
20	Orissa	5	16	2	5723.44
21	Punjab	1	0	6	282.6
22	Rajasthan	6	3		937.69
23	Sikkim	0	0		
24	Tamil Nadu	0	0		
25	Tripura	0	0		
26	Uttar Pradesh	6	3	17	638.41
27	Uttarakhand	2	0		419.38
28	West Bengal	6	12	3	261.86
	Total	78	145	86	30663.59

Statement-II

*State-wise Abstract of New Projects
Under Appraisal by CWC*

Sl. No.	Name of States	Major			Medium			Total		
		A	B	Total	A	B	Total	A	B	Total
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	5	3	8	1	6	7	6	9	15
2.	Arunachal Pradesh	0	0	0	2	0	2	2	0	2
3.	Assam	1	0	1	1	1	2	2	1	3

1	2	3	4	5	6	7	8	9	10	11
4.	Bihar	3	1	4	0	0	0	3	1	4
5.	Chattisgarh	3	1	4	2	0	2	5	1	6
6.	Goa, Daman, Diu	0	0	0	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0
8.	Haryana	3	3	6	0	0	0	3	0	6
9.	Himachal Pradesh	1	0	1	2	0	2	3	3	3
10.	Jammu and Kashmir	0	1	1	3	3	6	3	4	7
11.	Jharkhand	5	3	8	5	0	5	10	3	13
12.	Karnataka	4	2	6	5	2	7	9	4	13
13.	Kerala	0	1	1	2	0	2	2	1	3
14.	Madhya Pradesh	2	4	6	6	0	6	8	4	12
15.	Maharashtra	13	2	15	32	4	36	45	6	51
16.	Manipur	0	1	1	1	1	2	1	2	3
17.	Meghalaya	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0
19.	Nagaland	1	0	1	0	0	0	1	0	1
20.	Orissa	2	4	6	12	6	18	14	10	24
21.	Punjab	4	3	7	1	1	2	5	4	9
22.	Rajasthan	4	4	8	4	3	7	8	7	15
23.	Sikkim	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	2	0	2	0	0	0	2	0	2
25.	Tripura	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	1	9	10	3	0	3	4	9	13
27.	Uttarakhand	1	0	1	2	0	2	3	0	3
28.	West Bengal	1	0	1	0	0	0	1	0	1
Grand Total		56	42	98	84	27	111	140	69	209

A: Projects under various stages of appraisal

B: Projects accepted by the Advisory Committee subject to fulfillment of some condition or projects for which investment clearance is to be accorded by the Planning Commission after States complies all the observations of Planning Commission

Statement-II

Status: A - Project under various stages of appraisal for which compliances on observations of Central Appraising Agencies are pending with State Government/Statutory Clearances to be provided by the State Governments

B - Accepted by the Advisory Committee of MOWR subject to conditions or other wise awaiting investment clearance from Planning Commission due to pending compliances of certain observations by the State Governments.

Sl. No.	Name of Projects	Major/ Medium	River/Basin	District Benefited	Benefits (Th.Ha)	Estt. Cost	Category (Cr.)
1	2	3	4	5	6	7	8
Andhra Pradesh							
1	Sripada Sagar (LIS) Yellam Palli Barrage	Major	Godavari	Karimnagar & Medak	187.00	5157.52	A
2	Rajiv Sagar (LIS) Dummugu dam	Major	Godavari	Khammam	81.00	1930.70	A
3	Indirasagar LIS (Dummugu dam)	Major	Godavari	Khammam, West Godavari & Krishna	81.000 (CCA)	1797.90	A
4	Mudikuntavagu	Medium	Godavari	Khammam	6.60	23.66	A
5	A.P. Water Sector Improvement Project (Nagarjuna Sagar)	Major	Krishna	Nalgonda, Khammam, Krishna, Guntur & Prakasam	895.00	22.50	A
6	A.P. Irrigation Livel Hood Improvement Project (JBIC Assistance) 15 numbers sub-Projects.	Major	8 River Basins in A.P	11 Districts of A.P	89.533 (Total)	407.14 (Total)	A
7	Vamsadhara Project Stage II (Neradi Barrage)*	Major	Vamsadhara	Srikakulam	53.64	275.74	B
8	Pedderu Reservoir	Medium	E. Flowing/Sarda	Vishakhapatnam	6.46	26.23	B
9	Yerravagu (Earthen Dam)	Medium	Yerravagu./ Godavari	Adilabad	4.46	31.28	B
10	Suddavagu(Earthen Dam)	Medium	Suddavagu/ Godavari	Adilabad	5.66	56.48	B

1	2	3	4	5	6	7	8
11	Surampalem Res. Scheme(E. Dam)	Medium	Burdakalva/ Godavari	East Godavari	4.88	46.70	B
12	Surampalem Phase-II	Medium	Burdakalva/ Godavari	East Godavaru	5.12	49.50	B
13	Peddagedda Reservoir Project	Medium	Vegavti/Nagavali	Vijayanagaram	4.858	32.11	B
14	Srisaillam Right Branch Canal	Major	Krishna	Kurnool & Cuddapah.	220.22	1185.58	B
15	Rajiv Bhrma L.I.S	Major	Bhima/Knshna	Mahboob Nagar	744	1969.00	B
Arunachal Pradesh							
1.	Deopani MP Project	Medium	Deopani/Dibang/ Brahmaputra	Roing. Dehang	5.85/4MW	77.03	A
2.	Irrigation Project at Paya, Holiduba, Yaring & Joko village	Medium	Kalikhohala	Sunpura/Lohit	2.17	13.29	A
Assam							
1.	Modernisation of Jamuna Irrigation Scheme (ERM)	Major	Kapil/ Brahmaputra	Karbi, Anglong & Nagaon	48.214	127.79	A
2.	Amreng Irrigation Project	Medium	Amreng/ Brahmaputra	Karbi, Anglong	10.88	61.08	A
3.	Burisuti Irrigation Project	Medium	Burisuti/ Brahmaputra	Kokrajhar & Barpeta	11.50	34.70	B
Bihar							
1	Upper Mahananda Irrigation Scheme	Major	Mahananda/ Ganga	Purnea	26.80/0	124.00	A
2	Renovation work of existing Lower Kiul Valley Weir Scheme-ERM	Major	Kiul	Jamui, Lakhisarai, Sheikhpura	27.499	27.95	A

1	2	3	4	5	6	7	8
3	North Koel Reservoir	Major	North Koel/ Sone	Palamu, Aurangabad & Gaya.	104.50	1575.92	A
4	Tilaiya Dhadhar	Major	Dhadhar (Damodar)/ Ganga	Nawadah/ Gaya	31.77 (CCA-35.225)	223.1134	B
Chhattisgarh							
1.	Rajiv Samoda Nisda Diversion Scheme Ph-II (earlier Rajiv Augmentation Scheme (Phase-II))	Major	Mahanadi/ Mahanadi	Raipur	28.0	127.30	A
2.	Sondur Reservoir Project	Major	Sondur/ Mahanadi	Raipur & Dhamtari	384.70	394.10	A
3.	Mahanadi Reservoir project-ERM	Major	Mahanadi/ Mahanadi	Dhamtri	264.00	990.47	A
4.	Sapnai	Medium	Sapnai/ Mahanadi	Raigarh	7.10	76.37	A
5.	Sukha Nala	Medium	Sukha Nalaa/ Shinath/ Mahanadi	Rajanodgaon	6.30	92.63	A
6.	Maniyari Tank Project -ERM	Major	Maniyari/ Shivanath	Bilaspur	44.00	1131.93	B
Haryana							
1.	Const, of BML Hansi Branch- Butana Branch Multipurpose Channel	Major	Satlaj/BML	Kaithal, Kurukshetra, Karnal, Jind.	36.639	259.00	A
2.	Dadupur Nalvi irrig. Scheme	Major	Yamuna/Ganga	Yamuna Nagar, Kurukshetra & Ambala	46.266	267.27	A

1	2	3	4	5	6	7	8
3.	Ambala Naraingarh Irrigation Scheme	Major	Yamuna/Ganga	Ambala, Yamuna Nagar & Kurksheta.	65.101	299.22	A
4.	Rehabilitation, Modernisation of Canals and Renovation of drains to recharge the Ground Water.	Major	Yamuna/Ganga	Bhakra & WJC command	–	100.28	B
5.	Western Yamuna Link Channel *	Major	Yamuna	–	Carrier Channel	31.26	B
6.	Satluj Yamuna Link Canal	Major	Ravi Beas	Ambala	4.46	61.76	B
Himachal Pradesh							
1.	Renuka Dam (Multipurpose)	Major	Giri/Yamuna	Water supply to Delhi	Water Supply Scheme to Delhi & 40 MW	3896.83	A
2.	Phina Singh	Medium.	Kalam and Chakki; Khad	Kangra	4.650	63.00	A
3.	Irrigation project for Nadaun area in Tehsil Nadun	Medium	Beas	Hamirpur	2.281 (CCA)	51.58	A
Jammu and Kashmir							
1	Mod. of Ujh Canal - ERM	Medium	Ravi/Indus	Kadhua	8.56	22.31	A
2	Mod. of Kathua Canal - ERM	Medium	Ravi basin	Kathua	3.304	15.68	A
3	Mod. of Nandi Canal - ERM	Medium			3.06	54.84	A
4	Restoration & Modernization of Main Ravi Canal (ERM)	Major	Ravi/ Indus	Samba & Kathua	2.552 (Additional)	62.76	B
5	Mod. of Lar Canal -ERM	Medium	SukhnagNallah/ Jhelum	Budgam	5.25	10.15	B

1	2	3	4	5	6	7	8
6	Mod.of Grimtoo Canal - ERM	Medium	Indus	Kulgam	2.834	23.60	B
7	Mod. of Zaingir Canal Irrigation Project	Medium	Madumatimati Nallah/Jhelum	Bandipora	13.66 (06/01)	74.61 (02.09)	B
Jharkhand							
1.	Kanhar Reservoir Project	Major	Kanhar/Sone	Palamu	57.67 & 300 MW	1015.76	A
2.	Upper Sakri Reservoir	Major	Sakri/Ganga	Hazaribagh	67.67	437.94	A
3.	Burhai Reservoir Project	Major	Pathro/ Ajay/Ganga	Deoghar	35.00	363.0444	A
4.	Subernrekha (Multipurpose)-Project*	Major	Kharkai/ Subernrekha	Singhbhum and Ranchi	236.85	4539.98	A
5.	Kanchi Barrage & Allied works with restoration of its Canal System	Major	Kanchi/ Subernrekha	Ranchi & Saraikela	18.016	212.1719	A
6.	Suali Irrigation Project	Medium	Laphari/Basa/ Sankh	Gumla	5.91	92.80	A
7.	Tajna	Medium	Tajna/ Subernrekha	Khunti/Ranchi	5067	74.419	A
8.	Kanti	Medium	Chhata, Ambutany of North Karo Subernrekha	Khunti	5.83	113.165	A
9.	Raisa	Medium	Raisa/Subernrekha	Ranchi	3.145	76.00	A
10.	North Koel High Level pump canal Scheme at Ex. 0 RD Mohamad Ganj Barrage	Medium	North Koel/ Ganga	Palamau	6.0	173.10	A

1	2	3	4	5	6	7	8
11.	Punasi Reservoir	Major	Punasi/Ajoy/Ganga Santhal Pargana		24.292	221.65	B
12.	Ajoy Barrage/Siktia Barrage	Major	Ajoy/Ganga	Santhal, Pargana	40.509	248.10	B
13.	Konar Irrigation	Major	Konar/Damodar	Hazaribagh & Giridih	64.738/0	336.69	B
Karnataka							
1.	Singatalur (Huligudda) LIS	Major	Tungabhadra/ Krishna	Godage Bellary	16.188	123.00	A
2.	Harangi	Major	Harangi/Cauvery	Coorg, Hassan & Mysore	68.808	545.00	A
3.	Hemavathy	Major	Hemavathy/ Cauvery	Hassan, Mandya, Tumkur & Mysore	283.581	3877.00	A
4.	Yagachi	Major	Yagachi/Cauvery	Hassan	14.974	440.00	A
5.	Basapur Lift Irrigation Scheme	Medium	Tunga-bhadra/ Krishna	Dharwad	2.267	9.36	A
6.	Bellarynala Reservoir	Medium	Bellarynala/ Markandeya/ Krishana	Belgaum	8.200	143.55	A
7.	Huchanakoplu Lift Irrigation Scheme	Medium	Cauvery	Hassan	13.810	50.00	A
8.	Kachenahalli Lift Irrigation Scheme	Medium	Cauvery	Hassan	5.10	165.00	A
9.	Kamasamudra Lift Irrigation Scheme	Medium	Cauvery	Hassan	10.298	70.00	A
10.	Markandeya	Major	Markandeya/ Krishana	Belgaum	19.105	209.85	B
11.	Upper Tunga Project	Major	Tunga-bhadra/ Krishna	Shimoga, Davanagere, Haveri	80.494	1052.33	B

1	2	3	4	5	6	7	8
12.	Upper Mullamari - ERM	Medium	Krishna	Bidar & Gulbarga	3.279	8.21	B
13.	Hattikuni - ERM	Medium	Krishna	Gulbarga	2.145	6.75	B
Kerala							
1.	Attapady Irr. Project	Medium	Seruveni/ Cauvery	Palghat	8.38	110.00	A
2.	Bansurasagar Irrigation Project	Medium	Panamaram/ abini/Cauvery	Wayanad	3.425	127.00	A
3.	Idmalayar Irrigation Project (Barrage, Earthen Dam with Canal system on both bank)	Major	Ernakulam Trichur	Periyar	27.51	107.00	B
Madhya Pradesh							
1.	Bhanpura Canal Scheme	Major	Chambal/ Chambal	Mandsaur	9.20	59.49	A
2.	Project Implementation Plan (PIP) for M.P. Water Sector Restructuring Project	Major	Chambal, Betwa, Sindh, Ken and Tons/Ganga	Districts in the basin of Chambal, Betwa, Sindh, Ken and Tons/Ganga	495.00	1919.00	A
3.	Mahuar	Medium	Mahuar/ Sindh/ Chambal	Shivpuri, Gwalior and Guna	13.755	157.2	A
4.	Kachhal	Medium	Kachhal	Shajapur	3.470	41.30	A
5.	Sip-Kolar Link	Medium	Sip/Narmada	Sehore	2.600	109.23	A
6.	Upper Kaketo	Medium	Parwati/ Sindh/ Yamuna	Gwalior	3.223	18.306	A
7.	Bagharu	Medium	Bagharu/ Betwa/ Yamuna	Vidisha	3.350	50.58	A

1	2	3	4	5	6	7	8
8.	Rehti	Medium	Rehti/ Betwa/ Yamuna	Vidisha	2.905	48.84	A
9.	Kolar Project (Earthen Dam)	Major	Narmada	Sehore	60.87 Th. Ha. 56.75 MCUM W.S. to Bhopal	139.14	B
10.	Rajghat Canal	Major	Yamuna	Datia, Bhind, Gwalior, Guna, Shivpuri and Tikamgarh	121.45	309.21	B
11.	Halon Irrigation Project (Earthen Dam)	Major	Halon/Narmada	Mandla	16.782	249.90	B
12.	Upper Narmada (Dam)	Major	Narmada	Mandla & Shadol (DPA)	26.62	381.71	B
Maharashtra							
1.	Human River Project (Earthen Dam)	Major	Human/Godavari	Chandrapur	35.75	423.47	A
2.	Sulwade-Jamphal-Kanoli LIS (Dam)	Major	Tapi	Dhule	52.72	788.89	A
3.	Gunjawani (Earthen Dam)	Major	Kunad/Krishna	Pune	16.500	364.63	A
4.	Sina Kolegao (Dam)	Major	Sina/Krishna	Osmanabad/Sholapur	10.70	317.77	A
5.	Nira Deoghar (Dam)	Major	Nira/Krishna	Pune	40.418	870.04	A
6.	Urmodi (Dam)	Major	Urmodi/Krishna	Satara	37.199	866.59	A
7.	Lendi Irrigation Project - Joint venture of Maharashtra and A. P.(Earthen Dam)	Major	Lendi/Godavari	Nanded (Mah.) and Nizamabad (AP)	26.924 (Mah-15.71 A.P.-11.214)	432.20	A
8.	Bhama Askhed (Dam)	Major	Bhama/Bhima/ Krishna	Pune	20.465	455.05	A
9.	Project Implementation Plan for Maharashtra Water Sector Improvement Project (MWSIP)	Major	Godavari, Krishna, 32 Districts Tapi, Narmada & West flowing rivers		669.00	1845.8	A

1	2	3	4	5	6	7	8
10.	Tembhu LIS	Major	Krishna	Satara, Solapur & Sangli	148.01	2106.09'	A
11.	Jambre (Earthen Dam)	Medium	Tamraparni/ Krishna	Kolhapur	3.34/4.0	100.03	A
12.	Mor (Dam)	Medium	Mor/Tapi	Jalgaon	2.466	48.93	A
13.	Jigaon	Major	Tapi	Buldana	112.32	4044.13	A
14.	Upper Pravara	Major	Pravara/ Godavari	Ahemednagar	86.10	1810.19	A
15.	Bodwad	Major	Tapi	Jalgaon & Buldana	42.42	2179.83	A
16.	Ghataprabha (Earthen Dam)	Medium	Ghataprabha/ Krishna	Kolhapur	4.780	34.92	A
17.	Pimple Gaon (Dam)	Medium	Srinalla/Krishna	Solapur	2.42	(Ori.) 7.39- Latest 42.78	A
18.	Wagholi Buti Lift Irrigation Scheme	Medium	Wainganga/ Godavari	Chandrapur	3.441	24.98	A
19.	Kalpathari Tank (Dam)	Medium	Kalpathri/ Godavari	Bhandara	1.92	4.34/ 27.44	A
20.	Dara(Earthen Dam)	Medium	Waki/Tapi	Dhule	2.29	32.62	A
21.	Nagan (Earthen Dam)	Medium	Nagan/Tapi	Dhule	2.49	62.86	A
22.	Ambeohol Hiranyakeshi (Dam)	Medium	Ambeohol/ Krishna	Kolhapur	5.310	50.65	A
23.	Dhapewada LIS	Medium	Wainganga/ Godavari	Gondia	5.00	78.05	A

1	2	3	4	5	6	7	8
24.	Shivan (Dam)	Medium	Shivan/Tapi	Nandurbar	2.67	28.89	A
25.	Wadi-Shewadi (Dam)	Medium	Burai/Tapi	Dhule	5.980	98.44	A
26.	Jamkhedi (Dam)	Medium	Jamkhedi/Tapi	Dhule	2.750	31.28	A
27.	Amaravati(Dam)	Medium	Amaravati/Tapi	Dhule	2.606	48.34	A
28.	Sarf Nalla (Dam)	Medium	Sarf Nalla/ Krishna	Kolhapur	2.335	46.56	A
29.	Jhansi Nagar. LIS	Medium	Godavari/ Godavari	Gondia	2.50	18.24	A
30.	Bendara Tank (Dam)	Medium	Wardha/Godavari	Chandrapur	4.88	74.00	A
31.	Rajegaon Kati LIS	Medium	Bagh/Godavari	Gondia	3.04	41.78	A
32.	Babahali Barrage	Medium	Godavari	Nanded	7.995	149.44	A
33.	Karajkheda LIS	Medium	Wain Ganga/ Godavari	Bhandara	5.00	77.11	A
34.	Lower Chullbund	Medium	Chullbund/ Godavari	Bhandara	5.99	117.19	A
35.	Borghat LIS	Medium	Wainganga/ Godavari	Chandrapur	4.675	69.21	A
36.	Palasgaon Amdi LIS	Medium	Wardha/ Godavari	Chandrapur	2.89	62.27	A
37.	Uma Barrage	Medium	Tapi	Akola	5.51	78.62	A
38.	Bordi Nalla	Medium	Tapi	Amravathi	4.126	100.80	A
39.	Katepurna LIS	Medium	Tapi	Akola	3.00	69.97	A

1	2	3	4	5	6	7	8
40.	Kotgal LIS	Medium	Godavari	Gadchiroli	3.00	40.29	A
41.	Mahagaon LIS	Medium	Godavari	Gadchiroli	2.43	39.77	A
42.	Pedhi Barrage	Medium	Tapi	Amravathi	3.282	62.76	A
43.	Satrapur LIS	Medium	Godavari	Nagpur	3.93	62.41	A
44.	Haldi purani LIS	Medium	Godavari	Gadchiroli	4.127	55.33	A
45.	Dongargaon - Thanegaon	Medium	Godavari	Gadchiroli	2.50	31.45	A
46.	Lower Wunna Project (Earthen Dam)	Major	Warna/ Godavari	Nagpur & Wardha	28.82	87.55	B
47.	Talamba Irrigation Project (Earthen Dam)	Major	Karli	Sindhudurg	28.90	289.09	B
48.	Wakod(Earthen Dam)	Medium	Girija/Godavari	Aurangabad	2.217	34.36	B
49.	Jam Irrigation (Earthen Dam)	Medium	Jam/Godavari	Nagpur	5.47	42.63	B
50.	Chilhewadi (Dam)	Medium	Mandavi/.Krishna	Pune	7.138	146.24	B
51.	Shelgaon (Barrage)	Medium	Tapi/Tapi	Jalgaon	7.155/0	312.33	B
Manipur							
1.	Chapki Multipurpose Poject	Medium	Barak	Chandel	8.5/7.5 MW	281.00	A
2.	Tipai Mukh Dam Project (Multi-purpose) (Earth & Rock fill Dam)	Major	Barak	Districts of Assam, Manipur and Mizoram	Power (6x250)MW & Flood Control	2899	B
3.	Jiri Irrigation (Barrage)	Medium	Jiri/Barak	Cachar (Assam) & Manipur	9.78	48.68	B
Nagaland							
1.	Dikhu Multipurpose Project	Major	Dikhu/ Brahmaputra	Nagaland & Assam	30.6/ 120 MW	999.7	A

1	2	3	4	5	6	7	8
Orissa							
1	Mahanadi Basin Development Plan*	Major	Mahanadi	Districts in Mahanadi Basin	342.00	3493.10	A
2	Korapani Irrigation Project	Medium	Korapani/ Brahmani	Sundargarh	5.005	41.72	A
3	Champalijore	Medium.	Champalijore/ Brahamni	Sambalpur	6.145	159.09	A
4	Turi-Guntat	Medium	Turi, Guntat/Indravati	Nawarangpur	10	53.96"	A
5	Titilagarh	Medium	Kankadajore/ Tel/ Mahanadi	Bolanagir	2.20	136.03	A
6	Kharibhandan Project	Medium	Kharibhandan /Baitarni	Mayurbhanjia	6.95	65.33	A
7.	Lamdora	Medium	Lamdora/ Kharlanalla/ Bheden/Mahanadi	Sambalpur	9.675		A
8.	Tel Barrage (Kukedmal)	Medium	Tel/ Mahanadi	Bolangir & Kalahandi	8.851		A
9	Ranjore	Medium	Jeera/ Mahanadi	Baragarh	2.55		A
10.	Jeera	Medium	Jeera/ Mahanadi	Baragarh	4.80		
11.	Sandul	Medium	Sandal/Tel/	Kalakhandi	5.00		A
12.	Hidsing	Medium	Bauli/Brahmani	Angul	3.25		A
13.	Orissa Integrated Agriculture & water management Project.						A
	i) Ramali Project (ADB Assisted)	Medium	Ramali/Brahmani	Angul/Dhenkanal	6.128	17.72	

1	2	3	4	5	6	7	8
	ii) Kansbahal Project (ADB Assisted)	Sundagarh/ Bargarh			6.622	15.90	
14	Lift Canal System of Upper Indravathi	Major		Koksara of Kalahandi Distt.	26.248	524.10	A
15	Upper Kolab Extension Project-ERM*	Major	Kolab/Godavari	Koraput, Nawramypur	19.28	71.66	B
16	Ib Irrigation Project	Major	Ib/ Mahanadi	Sundergarh	106.280	1140.00	B
17	Ong Dam Project	Major	Mahanadi	Baragarh	34.50	304.66	B
18	Brutang Irr. Project	Major	Burtang/ Mahanadi	Nayagarh	31.00	227.25	B
19	Mahendranaya Irrigation Project	Medium	Mahendranaya	Gajapati	9.504	100.98	B
20	Dhauragath	Medium	Barabanki/ Mahanadi	Angul	3.01	16.80	B
21	Upper Lanth	Medium	Lanth/tel/ Mahanadi	Bolangir	6.105	48.99	B
22	Chhelligada Dam Project	Medium	Badjore/ Bangadhara		3.80/ D.W 32.37	201.01	B
23	Samakoi i	Medium	Samakoi/ Brahamani	Angul	10.886	43.85	B
24	Hadua Irrigation Project	Medium	Hadua/ Mahanadi	Cuttack	5.728	61.48	B
Punjab							
1.	Punjab Irrigation & Drainage Project(Phase III) -Surface Drainage Schemes in Bist. Doab, UBDC & Ghaggar Tracts.)	Major	Ravi/ Beas/ Sutlej /Ghaggar	Gurdaspur, Amritsar, Kapurthala, Hoshiarpur Jalandhar	105.11	203.39	A

1	2	3	4	5	6	7	8
2.	Punjab Irrigation & Drainage Project (Phase III) -Lining of 5200 m length of water course	Major	Ravi/ Beas/ Sutlej	Bhatinda, Mansa, Ferozepur, Faridkot, Amritsar, Sangrur, Ludhiana	103.05	228.60 (1997) 248.52 (2000)	A
3.	Sri Dashmesh Irrigation Project	Major	Anandpur Hydel Channel	Patiala	130.00	647.00	A
4.	Raising lining of Bhakra Main Canal-ERM	Major	Sutlej	-	-	26.69	A
5.	Raising of Lining /Bank of Sirhind Feeder - ERM	Medium	Ferozpur Feeder	Ferozpur	-	13.7543	A
6.	Modernisation of canals being fed from River Sutlej ERM	Major	Sutlej	Bhatinda, Ludhiana, Sangrur, Faridkot, Moga, Mansa, Barnala & Mukatsar	666.611 (251.007+ 255. 691+ 129.554+3 03.64)	552.25 (173.64 + 161.13 + 77.00+ 140.48)	B
7.	Modified Project estimate of SYL canal Part-III	Major	Sutlej	Ropar Patiala	130.00	195.44	B
8.	SYL Main Canal Part-I	Major	Sutlej, Yamuna	Carrier Channel	Carrier Channel	601.25	B
9.	Punjab Irrigation Project (Lining of Channels) under RIDF fund-ERM	Medium	Ravi	Gurdaspur, Amritsar & Patiala	8.330	49.02 (9/99)	B
Rajasthan							
1.	Pipalda Lift Irrigation	Major	Chambal/ Ganga	Sawai Madhopur	14.87	11.39/ 18.13	A
2.	Indira Lift Irrigation Project	Major	Chambal/ Ganga	Sawai Madhopur Karoli, Dansa & Bharatpur	104.850	431.00	A

1	2	3	4	5	6	7	8
3.	Parwan Irrigation cum Drinking water supply Project (Masonry dam)	Major	Parwan/Chambel/ Ganga	Jhalawar, Baran, Kota	105.062	1114.00	A
4.	Rajgarh Irrigation Project.	Medium	Ahu/Kalisindh/ Chambal	Jalawar	8.634 (CCA)	69.08	A
5.	Hatiadeh Irrigation Project (Dam)	Medium	Nallah Hatiadeh/ Kul/ Chambal	Distt. Baran Tehsil Kishangarh	6.885 (CCA)	34.62	A
6.	Andheri Irrigation Project (Dam)	Medium	Andheri/ Parwati/ Chambal	Distt. Baran (Tehsil Chhabra)	7.70 (CCA)	87.534	A
7.	Manhorthana Irrigation Project	Medium	Parwan	Jhalawar	10.800 (LMC -6.484 & RMC3.316)	93.10	A
8.	Relining of Indira Gandhi Feeder Canal and Indira Gandhi main canal	Major	Indus/ Ravi-Beas	Hanumangarh, Bikanar & Sriganganga	73.519	478.00	A
9.	Utilisation of Yamuna water in Bharatpur Distt.	Major	Yamuna/Ganga	Bharatpur	76.681	175.44	B
10.	Utilisation of Yamuna water in Jhunjhunu & Churu Distt.	Major	Yamuna/Ganga	Jhunjhunu	176.274	934.70	B
11.	IndiraGandhiNahar Stage-I -ERM	Major	Ravi-Beas/Indus	Sri Ganganagar Bikaner & Jaisalmer	32.60	121.92	B
12.	Rajasthan W.S.R Project-ERM	Major	-	26 Districts of Rajasthan	619.195	745.59	B
13.	Gargin Irrigation Project (Dam)	Medium	Ahu /Kali Sindh/ Chambal	Jalawar	9.675	80.12	B
14.	Piplad Irrigation (Dam)	Medium	Piplad/ Chambal	Jhalawar	3.549	33.64	B

1	2	3	4	5	6	7	8
15.	Takli Irrigation cum Drinking Water Supply Project (Dam)	Medium	Takli/Chambal	Raniganj, Mandi Tehsil (Kota district)	4.791	51.81	B
Tamil Nadu							
1.	Flood carrier canal from kannadian canal to drought prone area of Sathankulam, Thisaiyanvilal by interlinking of river Tamiraparani, Karumeniyar and Nambiyar	Major	Tamiraparani, Karumeniyar and Nambiyar/ Tamiraparani	Tirunelveli and Thoothkudi	23.04	369.00	A
2.	Excavation of Link Canal to interconnect Ponnaiyar River with Palar River through Cheyyar River and augmenting supply to Nandan canal	Major	Ponnaiyar, Cheyyar & Palar/ Ponnaiyar & Palar	Tiruvannamalai, Kanchipuram & Villupuram	18.6514	174.00	A
Uttar Pradesh							
1.	Virat Sagar Dam	Major	Dhasam/Betwa/ Yamuna	Mahoba	123.69	980.22	A
2.	Jasrana Naveen Pariyojana Nahar	Medium	Bhagirathi/Ganga	Firojabad	10.20	73.02 *	A
3.	Bhaunrat Cum Utari Dam	Medium	Jamni/Betwa	Lalitpur	7.905	52.10	A
4.	Modernisation of Chaudhri charan Singh Augasi Pumo Canal	Medium	yamuna	Mahoba	12.692	56.47	A
5.	Improving Water Management on Existing Sarda Canal System- ERM	Major	Sarda/Ganga	Bareilly, Pilibhit, Nainital, Hardoi, Shahjahan-pur Sitapur, Lucknow, Unnao & Rai Bareilly	806.3	102.41	B
6.	Raising of Meja Dam -ERM	Major	Tons/ Ganga	Allahabad and Mirzapur	17.88	65.0	B
7.	Lining of Channel in Bundelkhand -ERM	Major	Ganga	Allahabad, Banda, Jhansi, Lalitpur, Mirzapur & Varanasi	23.78	57.37	B

1	2	3	4	5	6	7	8	
8.	Increasing Capacity of Bhupali Pump Canal-ERM	Major	Ganga	Varanasi		34.605	60.53	B
9.	Uttar Pradesh Water Restructuring Project	Major	Ghaggar/Gomti	Pratapgarh, Sultanpur, Jaunpur, Bahraich		300.00+ stablize 100.00	663.41 (Provisional)	B
10	Umarhut Pump Canal Phase-II	Major	Yamuna/Ganga	Firozabad, Etawah, Auralllya and Kanpur Dehat		51.311	62.93	B
11.	Kanhar Irrigation (Earthen Dam)	Major	Sone/ Ganga	Mirzapur		33.12	341.45	B
12.	Badaun Irrigation Scheme	Major	Ramganga/Ganga	Barielly & Badaun		32.104	252.50	B
13.	Restoration of capacity of main Western Gandak Canal Svstem-ERM	Major	Gandak/ Ganga	Gorakhpur, Maharajganj, Deoria & Kushinagar		3.32 Lakh ha.	132.9722	B
Uttarakhand								
1.	Kishau Dam (Major)	Major	Tons/ Ganga			Power (600 MW) WS to Delhi 617 MCM/Year	4099.00	A
2.	Construction and extension of Jagjeetpur Canal	Medium	Ganga	Haridwar		3.565	24.46	A
3.	Construction and extension of Kankhal Canal	Medium	Ganga	Haridwar		3.050	26.80	A
West Bengal								
1.	Dwarakeswar-Gandheswari Reservoir Project	Major	Dwarakeswar/ Gandhes wari/ Rupnaryan	Bankur (Drought Prone)		52.700	910.887	A

Statement-IV

*List of Irrigation Projects Approved by Planning Commission from 1.4.2007
till 26.11.2010 and total central assistance provided under AIBP*

Sl. No.	Name of the Project	Name of State	Major/ Medium	Central Assistance provided under AIBP (Rs. in crore)
1	2	3	4	5
1.	Sutiapat Reservoir Project	Chhatisgarh	Medium	0
2.	Dolaithabi Barrage Project	Manipur	Medium	104.2415
3.	Bembla River Project	Maharashtra	Major	471.065
4.	Shahnehar (Revised)	Himachal Pradesh	Major	149.5852
5.	Narmada Canal Project	Rajasthan	Major	987.132
6.	Dhansiri	Assam	Major	96.097
7.	Champamati	Assam	Major	25.737
8.	Uttarmand	Maharashtra	Medium	5.499
9.	Morna Gurheghar	Maharashtra	Medium	9.82
10.	Wang	Maharashtra	Medium	14.526
11.	Pentakli	Maharashtra	Major	23.22
12.	Sapan	Maharashtra	Medium	78.605
13.	Chandrabhaga	Maharashtra	Medium	22.69
14.	Punpun Barrage	Bihar	Major	43.884
15.	Sidhata	Himachal Pradesh	Medium	48.03
16.	Prakasha Barrage	Maharashtra	Medium	44.2675
17.	Sarangkheda Barrage	Maharashtra	Medium	48.949
18.	Sulwade Barraqe	Maharashtra	Medium	69.484
19.	Manjore	Orissa	Medium	0
20.	Mahanadi	Chhattisgarh	Major	26.9545
21.	Sangola Branch Canal	Maharashtra	Major	78.67
22.	Lhasi	Rajasthan	Medium	0

1	2	3	4	5
23.	Rajiv Bheema LIS	Andhra Pradesh	Major	1165.671
24.	Parchik Khawas	J&K	Medium	8.4419
25.	Punasa US	Madhya Pradesh	Major	276.237
26.	Rafiabad LIS	J&K	Medium	35.3227
27.	Modernization of Ahji Canal	J&K	Medium	6.48
28.	Modernization of Bhadra	Karnataka	Major	140.938
29.	Hippargi	Karnataka	Major	230.1404
30.	Changer Area	Himachal Pradesh	Medium	51.5675
31.	Dudhganga	Karnataka & MS	Major	3.83
32.	Bansagar	Uttar Pradesh	Major	553.1305
33.	Purna	Maharashtra	Medium	47.5111
34.	Gosikhurd	Maharashtra	Major	2228.4557
35.	Shahnahar	Himachal Pradesh	Major	See SI.No.4 above
36.	Kanhirapuzha	Kerala	Medium	0.9045
37.	Lower Goi	Madhya Pradesh	Major	92.688
38.	Lower Pedhi	Maharashtra	Major	129.42
39.	Upper Kundalika	Maharashtra	Medium	33.8196
40.	Madhya Ganga Canal Stage-II	Uttar Pradesh	Major	61.25
41.	Lower Indra	Orissa	Major	743.7553
42.	Kudali	Maharashtra	Medium	4.5
43.	Kelo	Chhattisgarh	Major	27.023
44.	Indirasagar (Polavaram)	Andhra Pradesh	Major	562.469
45.	Restoration of Kosi Barrage (ERM)	Bihar	Major	66.663
46.	Nandur Madhmeshwar (Major/Revised)	Maharashtra	Major	252.722
47.	D'ZUZA Medium Project	Nagaland	Medium	0

1	2	3	4	5
48.	Utawali (RCE)	Maharashtra	Medium	41.0546
49.	Restoring capacity of Sharda Sahayak System UP (ERM)	Uttar Pradesh	Major	21.375
50.	Restoration & renovation of Bheemasamudra tank and its canals	Karnataka	ERM	3.483
51.	Dongargaon Medium Project (Revised)	Maharashtra	Medium	16.899
52.	Punasa LIS (Revised)	Madhya Pradesh	Major	See SI.No.25 above
53.	Krishna Koyna LIS	Maharashtra	Major	111.92
54.	Eastern Kosi Canal (ERM)	Bihar	Major ERM	0
55.	Relining of Sirhind Feeder from RD 119700 to 447927	Punjab	Major ERM	0
56.	Relining of Rajasthan Feeder from RD 179000 to 496000	Punjab	Major ERM	0
57.	Lower Indra Project (Revised)	Orissa	Major	See SI.No. 41 above
58.	Kanupur (Revised)	Orissa	Major	379.5083
59.	Gandorinala (Revised)	Orissa	Medium	115.761
60.	Minimata Hasdeo Bango (Revised)	Chhattisgarh	Major	66.004
61.	Bheema LIS (New)	Karnataka	Major	58.64
62.	Guddada Mallapura LIS (New)	Karnataka	Medium	32.4
63.	Ghatprabha (Revised)	Karnataka	Major	426.682
64.	Karanja (Revised)	Karnataka	Major	189.03
65.	Bargi Diversion project (Revised)	Madhya Pradesh	major	318.4782
66.	Arjun Sahayak Pariyojana (New Major)	Uttar Pradesh	Major	184.615
67.	Malampuzha Irrigation Project (ERM)	Kerala	ERM	0
68.	Dolaithabi (Revised)	Manipur	Medium	See SI. No.2

1	2	3	4	5
69.	Eastern Ganga Canal (Revised Major)	Uttar Pradesh	Major	194.87
70.	UKP St-I (Revised Major)	Karnataka	Major	1246.1582
71.	UKP St-II (Revised Major)	Karnataka	Major	1367.1298
72.	Gul Medium Project (Revised Medium)	Maharashtra	Medium	13.8247
73.	Punad RCE MS	Maharashtra	Major	95.17
74.	Malprabha (Revised)	Karnataka	Major	268.825
75.	Shahpur Kandi (Revised)	Punjab	Major	40.65
76.	Bansagar Canal Unit II (Revised)	MP	Major	273.892
77.	Dhom Balkwadi (Revised Major)	MS	Major	61.166
78.	Lower Dudhana (Revised Major)	MS	Major	126.0118
79.	Bariyarpur (Revised Major)	MP	Major	100.581
80.	Telengiri (Revised Medium)	Orissa	Medium	76.17
81.	Malampuzha (ERM)	Kerala	ERM	0
82.	Tarali (Revised Major)	MS	Major	94.13
83.	Chitturpuzha (ERM)	Kerala	ERM	5.8522
84.	Punpun Barrage (Revised Major)	Bihar	Major	See SI No. 14
85.	Krishna Delta Modernization & Pulichintala	AP	Major	0
86.	Bateshwar Sthan Pump Canal	Bihar	Major	0
87.	Singhpur Irrigation Project	MP	Medium	0
88.	Sindh Phase II (Revised)	MP	Major	432.521
89.	BAH (Revised)	MP	Major	0
90.	Ghungshi Barrage	MS	Medium	0
91.	Sagar (Revised)	MP	Medium	0
92.	Khuga (Revised)	Manipur	Medium	163.3845
93.	Manu (Revised)	Tripura	Medium	26.0116

1	2	3	4	5
94.	Khowai (Revised)	Tripura	Medium	29.73
95.	Upper Beda (Revised)	MP	Medium	63.53
96.	Saryu Canal (Revised)	UP	Major	757.744
97.	Gumti (Revised)	Tripura	Medium	22.547
98.	Thoubal (Revised)	Manipur	Major	438.4993
99.	Kandi Canal Extension St-II (Revised)	Punjab	Major	34.26
100.	Mod. of Ranbir Canal (Revised Major)	JK	Major	83.733
101.	Kosarteda (Revised Medium)	Chhattisgarh	Medium	46.4227
102.	Sardar Sarovar Project (Revised Major)	Gujarat	Major	5375.3585
103.	Rajpora Lift (Revised Medium)	JK	Medium	45.636
104.	Tral LIS (Revised Medium)	JK	Medium	44.697
105.	Batane (Revised Major)	Bihar	Major	3.335
106.	Upper Sankh (Revised Medium)	Jharkhand	Medium	15.11
107.	Nepal Benefit Scheme 2009 Gandak Project (Major ERM)	Bihar	Major	0
108.	Indira Sagar Multipurpose Project (Revised Major)	MP	Major	965.8974
109.	Improving Irrigation Intensity of Hardoi Branch System (ERM)	UP	Major	24.79
110.	Ghumaria Nallah (New Medium)	Chhattisgarh	Medium	0
111.	Panchkhero (Revised Medium)	Jharkhand	Medium	8.242
112.	Karra Nallah (New Medium)	Chhattisgarh	Medium	0
113.	Sutiapat (Revised Medium)	Chhattisgarh	Medium	0
114.	Upper Manar (Revised Medium)	Maharashtra	Medium	59.4885
115.	Mahi (Revised Major)	MP	Major	182.607
116.	Jobat (Revised Medium)	MP	Medium	0

1	2	3	4	5
117.	Kachnauda Dam (Revised Major)	UP	Major	10
118.	Tatko (Revised Medium)	WB	Medium	2.252
119.	Restoration and Mod. of Main Ravi Canal and its Distribution Network Project (ERM)	JK	Major	0
120.	Purna Barrage-2	MS	Medium	0
121.	Mod. of Grimtoo Canam	JK	Medium	0
122.	Kharang (New Major ERM)	Chhattisgarh	Major	0
123.	Chandrampalu (ERM-Medium-New)	Karnataka	Medium	0
124.	Bawanthadi	MP MS	Major	148.55
125.	Rengali (Revised)	Orissa	Major	261.56
126.	Omkareshwar	MP	Major Revised	299.68

[English]

Dropout Rate amongst Minorities

3611. SHRI R. DHYUVANARAYANA:
SHRI GAJANAN D. BABAR:
SHRI SHER SINGH GHUBAYA:
SHRI DUSHYANT SINGH:
SHRI MUKESH BHAIKAVDANJI GADHVI:
SHRI ANANDRAO ADSUL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the dropout rate amongst the students of minority communities in schools has increased in recent past;

(b) if so, the details thereof, community-wise;

(c) the reasons for high dropout amongst the minority communities;

(d) the remedial measures taken/proposed to be taken by the Government in this regard; and

(e) the details of places identified for setting up of Jawahar Navodaya Vidyalayas during the next two years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Community-wise disaggregated data on dropout rate among the students belonging to minority communities at schooling level is not maintained centrally.

(e) Three new Jawahar Navodaya Vidyalayas are proposed to be sanctioned during the next two years at Sitapur (Uttar Pradesh), Jammu (Jammu & Kashmir) and Sriganganagar (Rajasthan).

Book Publication on Monuments

3612. DR. M. JAGANNATH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has proposed to publish a book for making the monuments more visible in all their glory and grandeur;

(b) if so, the details thereof;

(c) the number of monuments likely to be included in the book; and

(d) the time by which the book is likely to be published?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) The Archaeological Survey of India (ASI) publishes books for making the to monuments more visible, in all their glory and grandeur from time to time. This to (d) is an on-going programme.

[Translation]

Declining number of Scientists

3613. SHRIMATI DEEPA DASMUNSI:

SHRI JAI PRAKASH AGARWAL:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the number of scientists in the country is declining continuously;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Union Government has taken steps or considering to take steps to constitute an Expert Committee to review working conditions of scientists and to provide necessary help to them;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the amount given for research in the field of science is not being spent fully; and

(f) if so, the details thereof and the steps taken/ being taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY,

MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) No Madam. According to the latest available official statistics, the number of scientists performing research in the country has risen from 110 per million people in 2000 to 140 per million people in 2005. There are indication of increasing trends with the establishment of several new institutions and Research and Development Centres.

(c) and (d) No Madam. However, the Ministry of Science and Technology has taken several steps to improve the working conditions of researchers in the country. These include induction of new and attractive fellowships, increase in the outlay for science and technology sector in successive five year plans, setting up of centres of excellence/incubation centres, better pay scales to scientists as per the sixth pay commission and creation of new/additional posts etc. The Science and Technology infrastructure of the science departments of Universities, Colleges and other academic Institutions in the country have been substantially improved through a major initiative titled "Fund for Improvement of Science and Technology infrastructure (FIST)".

(e) and (f) The funds given for research in the field of science were utilized fully by the Departments under the Ministry of Science and Technology during the recent years. In this regard, the Government has taken several steps such as changes in the existing project evaluation/ approval process, quarterly monitoring of flow of funds and awareness creation among the scientific community about various schemes. National Science and Engineering Research Board has been constituted and steps are taken to establish a mechanism to increase the overall efficiency of the fund delivery for research and development.

[English]

Foreign Languages in CBSE Curriculum

3614. SHRI K. SUGUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering to include many foreign languages as part of the CBSE curriculum;

(b) if so, the details thereof;

(c) whether the Government has held discussions with countries whose languages were to be included in CBSE curriculum; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) In order to cater to the diverse needs of students Central Board of Secondary Examination (CBSE) offers 32 languages at the secondary and senior secondary level out of which 12 are foreign languages.

(c) and (d) CBSE introduces languages based on the need and demand. It is not essential to hold discussion with countries whose languages are to be introduced.

Navaratna Status

3615. SHRI SANJAY DINA PATIL:

DR. PADMASINHA BAJIRAO PATIL

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has decided to accord Navaratana status to the central universities in the country;

(b) if so, the details thereof;

(c) whether such universities have more financial academic autonomy; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) No, Madam. However, in a Conference of Vice-Chancellors of Central Universities held recently, there was a consensus to accord Navaratana status to a few central universities, identified on the basis of academic performance, so as to grant them greater autonomy and to enable them to receive special funding to achieve the global standards of excellence.

[Translation]

Hydrology Project Phase-II

3616. SHRI RAM SUNDAR DAS:

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

SHRI RADHE MOHAN SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the amount of funds received/loans sanctioned from the International Bank for Reconstruction and Development (IBRD) for Hydrology Project Phase-II during each of the last three years and the current year;

(b) the terms of the said project; and

(c) the achievements made thereunder so far?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) The loan agreement for Hydrology Project Phase-II (HP-II) was signed on 19 January, 2006. The amount of funds received/loans sanctioned under the International Bank for Reconstruction and Development (IBRD) assistance for HP-II (LOAN NUMBER 4749-IN) is as below:

(Amount in US \$ Million)

Funds received/loans sanctioned under HP-II			
up to 2007-08	during 2008-09	during 2009-10	during 2010-11 (up to October 2010)
13.79	3.86	6.77	8.04

(b) The Project is being implemented by 8 Central Agencies and 13 States. The external assistance received from the World Bank is utilized by the concerned Central and State Implementing Agencies in accordance with the standard terms and conditions laid down for the Loans/Credits from World Bank.

(c) The achievements made so far under Hydrology Project Phase-II are given in the enclosed Statement.

Statement

Achievements made under Hydrology Project Phase-II so far

For successful implementation of the project, a Project Coordination Secretariat (PCS) under Ministry of Water Resources was set up, which is responsible for monitoring and coordination of the project at national level. Consultants have been appointed by PCS for providing technical and management support to PCS and all Implementing Agencies.

- (1) Decision Support System (Planning) [DSS (Planning)] component is being implemented by National Institute of Hydrology (NIH) for development of Decision Support System (Planning) for efficient planning and management of water resources in the river basins in 9 States, which were part of Hydrology Project-I (HP-I). Consultants have been appointed to assist NIH in implementing this component. So far (a) Inception Report, (b) Needs Assessment Report, (c) Model Conceptualization Report and (d) Database Development Report have been prepared. The development of Generic Model for Upper Bhima Basin is nearing completion. The States have collected most of the data and made it available for development of customized models for the selected basins in their States.
- (2) Decision Support System (Real Time) [DSS (Real Time)] is being implemented by Bhakra Beas Management Board (BBMB) for development of Decision Support System (Real Time) for BBMB. This will be used as decision support by BBMB for reservoir releases and running hydropower turbines, operation of spillway gates, issue of flood warnings and deployment of areas evacuation measures by concerned authorities on real time basis. Consultants have been appointed to assist BBMB in implementing this component. So far (a) Needs Assessment Report and (b) Report on specifications for Database, Hardware, Modeling Software and operating software, and Data Acquisition System (DAS) equipment have been prepared.
- (3) Hydrologic Design Aids (Surface Water) [HDA (SW)] is being implemented by Central Water Commission (CWC) for development of Design Aids for surface water resources. This will help in standardizing hydrological design practices (being used by States and Central Organizations) in the form of Hydrological Design Aids by using 'State of the Art' knowledge in this field. So far State-of-Art Report on the Hydrological Design Aids has been prepared.
- (4) The States and Central Government agencies are in the process of procurement of various equipments on State specific needs under different components of the Project. The progress made by participating agencies under HP-II on some of the key activities is as given below:
 - (i) For establishment of HIS in the new States, which were not part of HP-I, namely Himachal Pradesh, Punjab, Goa and Puducherry, network of Hydro-meteorological and Water Quality Sites have been finalized.
 - (ii) Construction of State Data Centre buildings has been completed in Himachal Pradesh & Goa. and the same is under progress in Puducherry.
 - (iii) Construction work of 5 Divisional Data Centre building and 12 Sub-divisional Data Centre buildings and 2 laboratory buildings are under progress in Himachal Pradesh.
 - (iv) Various Data Centres, Hydro-meteorological and Water Quality network established by HP-1 States are being up-graded/optimized through procurement of hardware, software and modernization of Data Centres.
 - (v) A total of forty (40) Purpose Driven Studies (PDS) have been taken up by the Implementing Agencies in water resources sector as pilot projects, which may be replicated by other Implementing Agencies as and when required.
 - (vi) All the States have formed the Hydrological Data User Groups (HDUG), which serve as a

common platform for discussions between data users and data providers as per needs of users (Stakeholders). Workshops and trainings have been conducted to provide guidance to States in awareness raising about the hydrological data availability and use.

[English]

**Integrated Action Plan for
Naxal Affected Areas**

3617. SHRIMATI SUPRIYA SULE:

SHRI VISHWA MOHAN KUMAR:

SHRI ANANTH KUMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Prime Minister has rejected the Planning Commission's Integrated Action Plan to promote around development in the naxal affected districts on the grounds that it is not implementable;

(b) if so, the details thereof;

(c) whether the planning panel had got the integrated action plan cleared by the Home Ministry and the Finance Ministry before submitting to the Prime Minister;

(d) if so, the main reasons for the rejection;

(e) the other steps suggested by the Prime Minister in this regard;

(f) whether there is a proposal to involve Civil Society and Local Governments in the proposed action plan of Naxal Affected areas;

(g) if so, the details thereof;

(h) whether the Ministry of Panchayati Raj has suggested to amend the work plan; and

(i) if so, the details thereof and the reasons in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Madam.

(b) Does not arise.

(c) to (i) The proposal for commencement of a new scheme is circulated to the concerned Ministries for their comments as per the extant procedure and their comments are kept in view while finalizing the same. The views of all the Ministries concerned including the Ministry of Home Affairs, the Ministry of Finance and Ministry of Panchayati Raj were obtained on the Integrated Action Plan (IAP) for Selected Tribal and Backward Districts prepared by Planning Commission. The IAP for 60 Tribal and Backward has been approved by the Government under which a block grant of Rs. 25 crore and Rs. 30 crore per district during 2010-11 and 2011-12 respectively will be placed at the disposal of the Committee headed by the District Collector and consisting of the Superintendent of Police of the District and the District Forest Officer. The District-level Committee will have flexibility to spend the amount for development schemes according to need, as assessed by it.

Conference on Climate Change

3618. SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a Conference on Climate Change Technology Mechanism was held in the recent past in New Delhi;

(b) if so, the name of the countries and organizations participated in the said Conference;

(c) the details of the decisions taken by the participant countries during the said Conference;

(d) whether India has exchange of letters of agreement between United Nations Department of Economic and Social Affairs on Climate change; and

(e) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Delhi Ministerial dialogue on 'Climate Change: Technology Mechanism' was held on November 9-10 in New Delhi. It provided an opportunity for informal discussion among Ministers and representatives on the possible ways of advancing actions with regard to technology transfer and institutionalizing the relevant decisions at the 16th Conference of Parties to the United Nations Framework Convention on Climate Change at Cancun.

(b) The name of countries and organizations that participated in the said Conference is enclosed as Statement.

(c) The Ministers and representatives at the meeting recalled the central role of technology development and transfer in addressing climate change and the importance accorded to this issue in the United Nations Convention on Climate Change. There was a general view that the mechanism should address both adaptation and mitigation. The representatives discussed on three critical elements of the technology mechanism, namely: (a) Structure and governance; (b) Work programme and priority in activities; and (c) Financing of activities supported by or under the Technology Mechanism. The participants agreed that the Technology Mechanism would consist of a Technology Executive Committee (TEC) and Climate Technology Centres and Networks (CTCN). There was general agreement that the TEC would be the main body providing advice on technology issues to the COP, and that the CTCN would be the operational arm of the Mechanism. They noted considerable convergence amongst Parties for early operationalisation of Technology mechanisms.

(d) and (e) An exchange of letters of agreement between United Nations Department of Economic and Social Affairs and Government of India to accord Privileges and Immunities as applicable in accordance with the Charter of United Nations to participants to the Technology Ministerial Dialogue was envisaged, but the same could not happen due to procedural delays.

Statement

List of Countries/International Agencies that participated in the Ministerial Dialogue-9-10 November 2010 in New Delhi

Sl. No.	Countries
1	2
1	Afghanistan
2	Australia
3	Bhutan
4	Belgium
5	Brazil
6	China
7	EU
8	Canada
9	Denmark
10	Egypt
11	France
12	Germany
13	Italy
14	India
15	Japan
16	Lesotho
17	Mexico
18	Maldives
19	Norway
20	Nepal
21	Pakistan

1	2
22	Poland
23	Singapore
24	Sri Lanka
25	Sweden
26	Thailand
27	Turkey
28	United Kingdom
29	USA
30	Republic of Korea
31	Yemen

Sl. No	International Agencies
1	UNFCCC (United Nations Framework Convention on Climate Change)
2	UNDP (United Nations Development Programme)
3	UNDESA (United Nations Department of Economic and Social Affairs)
4	WIPO (World Intellectual Property Organization)
5	WBSCD (World Business Council for Sustainable Development)

[Translation]

Separate Policy for Himalayan Region

3619. SHRI K.C.SINGH 'BABA': Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to formulate a separate policy for the Himalayan region to save its environment, local people, wildlife, ecology, etc;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government has received any proposal from the State Governments or Non-Governmental Organisations (NGOs) to formulate a separate policy for the whole of the Himalayan region; and

(e) if so, the steps taken/being taken by the Government for the implementation of these proposals?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) No, Madam. However the following initiatives have been taken by the Government for protection and sustenance of the Himalayan Region:

(i) Mountains, including the Himalaya, has been placed on priority agenda of the Government for environmental conservation.

(ii) The National Environment policy (NEP 2006), has recognized specific environmental issues pertaining to Mountain Ecosystems of the country and elaborated upon the elements of Action Plan to be taken up.

(iii) "National Mission on Sustaining Himalayan Ecosystems' is one of the 8 National Missions of the Government under the National Action Plan on Climate Change. It is aimed at evolving management measures for sustaining and safeguarding the Himalayan eco-system.

(iv) Government of India (MoEF) and G.B. Pant Institute of Himalayan Environment and Development (GBPIHED) have jointly prepared the document "Governance for Sustaining Himalayan Ecosystem-Guidelines and Best practices (G-SHE)" based on a series of discussions with diverse stakeholders. The document contains background information about the Indian Himalayan Region (IHR), guidelines and best practices covering a wide variety of issues, namely, Sustainable urbanization, regulated tourism, water scarcity, environmental awareness, energy options conservation area and forests zone management, monitoring networks and infrastructure development, etc.

(v) The Planning Commission has set up a Task Force for analyzing the problems of Hill States and Hill Areas in order to develop a proposal for development of the region.

(d) No, Madam.

(e) Question does not arise, in view of (d), above.

Schemes to Combat Bad Weather

3620. SHRI SATPAL MAHARAJ: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether there has been unprecedented heavy rains, cloud bursts, landslides, etc. in the hilly areas of the country especially in Uttarakhand;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government to fore warn the people in advance to avoid damages?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) Yes Madam. The State of Uttarakhand received about 40% higher seasonal rainfall in 2010. This can be attributed to the yearly variability of monsoon rainfall.

(c) India Meteorological Department (IMD) has taken steps to enhance its observational network for monitoring abnormal weather patterns and upgrading its forecasting capabilities. This would enable advance warning to be provided to tackle the impacts of the adverse/ extreme weather phenomena.

[English]

Model Schools

3621. SHRI L. RAJAGOPAL:

SHRI S. PAKKIRAPPA:

SHRI P. L. PUNIA:

DR. SANJEEV GANESH NAIK:

KUMARI MEENAKSHI NATARAJAN:

SHRI BAIJAYANT PANDA:

SHRI NITYANANDA PRADHAN:

SHRI P. C. MOHAN:

SHRI RAVNEET SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a broad framework has been finalised by the Planning Commission in consultation with his Ministry regarding setting up of model schools under PPP mode;

(b) if so, the details thereof;

(c) whether the proposal is awaiting clearance from Expenditure Department of Finance Ministry;

(d) if so, the time by which a final decision is likely to be taken; and

(e) the locations of these schools where these are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) Based on the recommendation of the "Round Table on School Education", a proposal to set up 2500 model schools in blocks other than educationally backward blocks under Public Private Partnership (PPP) mode has been prepared by the Ministry of HRD and is presently at the stage of inter-ministerial consultation.

[Translation]

Setting up of Public Libraries at Panchayat Level

3622. SHRI MAROTRAO SAINUJI KOWASE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has proposed to set up public libraries at panchayat level in the country;

(b) if so, the details thereof, State-wise including in Maharashtra; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Madam.

(b) Does not arise.

(c) According to the Constitution of India, Library is a State subject and respective State Governments are responsible for setting up Public Libraries at the State level, including Panchayat level.

[English]

Seats for IITs

3623. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to increase the seats in various Indian Institutes of Technology (IITs) in the country;

(b) if so, the details thereof, IIT-wise; and

(c) the number of seats likely to be made available for IIT-JEE exam in 2011-2012, discipline-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Admissions in undergraduate courses in Indian Institutes of Technology (IITs) are decided and conducted by the Joint Admission Board (JAB). The increase in seats depends on whether new courses are offered by the Institute and is decided by the JAB. During 2010, the total number of seats available in IITs across all categories was 9509. The number of seats likely to be available in 2011-12 will depend upon whether any of the IITs are offering new courses.

Nature Parks

3624. SHRI FRANCISCO COSME SARDINHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is considering to develop Nature Parks in various parts of the country;

(b) if so, the number of such Parks developed so far, State-wise;

(c) whether the Government has decided to provide financial assistance to private parties for the development of such Parks;

(d) if so, the details thereof; and

(e) the total funds allocated during the last three years for this purpose, State-wise and year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Environment and Forests does not have any specific proposal to develop 'Nature Parks' in the country. However, the following recognized zoos with the name as 'Nature Park' exist, which were established prior to 2000:

Sl. No.	Name of the Zoo	Year of Establishment
1.	Indroda Nature Park, Gandhinagar, Gujarat	1978
2.	Sir Peter Scott Nature Park, Jamnagar, Gujarat	1970
3-	Sundervan Nature Discovery Centre, Ahmedabad, Gujarat	1978
4.	Dhauladhar Nature Park, Gopalpur, Himachal Pradesh	1992
5.	Himalayan Nature Park, Kufri, Himachal Pradesh	1992
6.	Nature Park, Taratola, Kolkata, West Bengal	1990

(c) No financial assistance is provided to the private parties for development of Nature Parks'.

(d) and (e) Does not arise.

[Translation]

**NET for Appointment of
Adhoc Lecturers**

3625. SHRI LALCHAND KATARIA:
SHRI ANANDRAO ADSUL:
SHRI DUSHYANT SINGH:
SHRI GAJANAN D. BABAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Associated Chambers of Commerce and Industry of India (ASSOCHAM) has urged the Union Government to give up its insistence on having a Ph.D. Degree and passing the National Eligibility Test for appointment of adhoc lecturers in Central Universities;

(b) if so, the response of the Union Government thereon;

(c) whether students of Delhi University, Jamia Millia Islamia and Jawaharlal Nehru University have been suffering, as in the absence of lecturers, classes are not being held as required, leading to disenchantment and dissatisfaction among a large number of students;

(d) if so, the details thereof; and

(e) the concrete measures taken by the Union Government to relax the norms to fill up the vacant posts on ad hoc basis?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) While ASSOCHAM is not a body on academic standards, and no such request has been received from it so far.

(c) and (d) According to the information furnished by Jamia Millia Islamia, Jawaharlal Nehru University and University of Delhi, classes are held regularly and wherever necessary these Universities appoint guest faculty and ad-hoc lecturers.

(e) In order to give some relief to teachers

appointed through regular procedures and working in ad-hoc capacity at present who have neither qualified NET/SLET nor obtained a Ph.D degree in accordance with regulations, four attempts (two years) at NET/SLET were provided to such teachers to qualify the eligibility test.

[English]

JFMC under Gram Sabhas

3626. SHRI KODIKUNNIL SURESH:
SHRI YASHBANT LAGURI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has directed all the State Governments to amend State acts and rules to bring all Joint Forest Management Committees (JFMCs) under the supervision of Gram Sabhas;

(b) if so, the details thereof; and

(c) the reasons therefor and the reaction of the States thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) The Ministry of Environment and Forests, after having dialogue with various stakeholders on the functioning of JFMCs in the context of decentralised governance as envisaged by the 73rd Constitution Amendment relating to panchayats and the Panchayat Extension to Scheduled Areas (PESA) Act, 1996, has given following suggestions to the State Governments vide its letter dated 29.10.2010:

(i) Existing JFMCs should function under the overall guidance and supervision of the Gram Sabhas and where new JFMCs are to be set up they should be done by the Gram Sabhas.

(ii) JFMCs should be recognised as organs of the Gram Sabha under the relevant state Acts relation to panchayat raj institutions.

(iii) JFMCs should function as Standing Committees of

Gram Panchayats for item 6 (social forestry and farm forestry) and item 7 (minor forest produce) listed in the Eleventh Schedule to the Constitution.

- (iv) The manner in which the development funds of the JFMCs are used should be approved by the Gram Sabha.

The State Governments were also requested to give due consideration put into effect the above suggestions by appropriate amendments of the relevant State Acts, Rules and Executive Orders relating to both JFMCs and panchayati raj institutions.

Regional Offices of KVS

3627. SHRI A. SAMPATH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Regional Offices of Kendriya Vidyalaya Sangathan functioning in the country as on date, State-wise;

(b) the number of proposals received from the State Governments for opening of regional offices in their State during the last three years alongwith the present status thereof;

(c) whether the Government proposes to set up more Regional Offices of Kendriya Vidyalaya Sangathan in various States; and

(d) if so, the places identified for setting up of such offices, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The State-wise details of 18 Regional Offices of Kendriya Vidyalaya Sangathan functioning in the country are enclosed as Statement.

(b) No such proposal has been received from the State Governments.

(c) and (d) There is a proposal to set up 7 more Regional Offices, but final decision has not been taken in the matter.

Statement

Names of 18 Regional Offices of Kendriya Vidyalaya Sangathan Functioning all over the country (As on 25.11.2010)

Sl. No.	Name of Regional Office	Name of State/UT in which situated
1	Ahmedabad	Gujarat
2	Banglore	Karnataka
3	Bhopal	Madhya Pradesh
4	Bhubaneswar	Orissa
5	Chandigarh	Chandigarh
6	Chennai	Tamilnadu
7	Delhi	Delhi
8	Dehradun	Uttarakhand
9	Guwahati	Assam
10	Hyderabad	Andhra Pradesh
11	Jabalpur	Madhya Pradesh
12	Jaipur	Rajasthan
13	Jammu	Jammu & Kashmir
14	Kolkata	West Bengal
15	Lucknow	Uttar Pradesh
16	Mumbai	Maharashtra
17	Patna	Bihar
18	Silchar	Assam

World Economic Forum on Primary Education

3628. SHRI M. RAJA MOHAN REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the report of the World Economic Forum 2009-10 regarding Primary Education in India;

(b) whether the Government has examined the report; and

(c) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes, Madam. World Economic Forum has published the Global Competitiveness Report, 2010-11, based on the Global Competitiveness Index (GCI). Health and primary education is a composite part of the 12 pillars of GCI. India is ranked at 104th position against Health and Primary Education. In respect of enrolment in primary education India is ranked at 95th position. The GCI ranking for primary education is based on Net Enrolment Ratio (NER) calculated as the ratio of children in the official school age enrolled in school to the total population of children in that age group.

In India, the number of children accessing primary education has been increasing steadily. The Gross Enrolment Ratio (GER), which includes overage and underage children accessing education, has increased from 96.30 in 2001-02 to 114.60 in 2007-08.

[Translation]

Tsunami Waves

3629. SHRI SHATRUGHAN SINHA: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government has recently surveyed the coastal areas in the country which are vulnerable for Tsunami attack;

(b) if so, the places/areas identified;

(c) whether the Government has formulated any contingency plan to tackle the enormous situation like the Tsunami waves which occurred in 2004;

(d) if so, the details thereof; and

(e) the external assistance sought to tackle Tsunami Waves in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) Yes, Madam.

(b) Entire mainland coastline of India along with Andaman & Nicobar and Lakshadweep Islands are vulnerable to Tsunami.

(c) Yes Madam.

(d) The Indian National Centre for Ocean Information Services (INCOIS) is the institution hosting 24X7 National Tsunami Warning System (NTWS) that covers the entire Indian Ocean. The NTWS, commissioned and made operational in 2007, is capable of detecting tsunamigenic sea-bed earthquakes and to monitor tsunamis so as to provide timely early warning advisories to concerned government departments and to vulnerable community using latest communication infrastructure.

(e) No international assistance has been sought/received to commission/upgrade existing Tsunami Warning forecasting ability. However, India has signed an Implementation Arrangement with National Oceanic and Atmospheric Administration (NOAA), USA to assess the NOAA's Tsunami model performance vis-a-vis the model of NTWS over the Indian Ocean.

[English]

Development of Wetlands

3630. DR. SANJAY JAISWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of major wetlands in the country, State/U.T.-wise;

(b) whether a large area of wetlands in the country is shrinking due to proliferation of aquatic weeds like water hyacinth, encroachment, etc.;

(c) if so, the total area of wetlands lost during the last three years, State/U.T.-wise;

(d) whether the occupation of the people living around the wetlands are affected due to the above reasons; and

(e) if so, the schemes/programmes launched for the conservation of wetlands in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The State/U.T.-wise details of major wetlands identified in the country under National Wetland Conservation Programme are enclosed as Statement.

(b) and (c) Large areas of wetlands in the country are shrinking due to proliferation of aquatic weeds, encroachments, etc. However, there are no corroborative evidences of estimated loss of wetlands due to these reasons for the last three years.

(d) Yes, Madam. Since people living around these areas depend for their livelihood on wetland ecosystem services, they are likely to be affected due to above reasons.

(e) Considering the importance of wetlands, the Ministry of Environment and Forests has identified 115 wetlands in the country, covering 24 States and two Union Territories for conservation and management under the National Wetland Conservation Programme for which 100% assistance is given for activities like survey & demarcation, catchment area treatment, desilting & dredging, bio-fencing, fisheries development, weed control, biodiversity conservation, pollution abatement, education & awareness and community participation, etc. Research projects are also supported to supplement execution of Management Action Plans.

So far, an amount of Rs. 95.97 crores has been released to the concerned state governments for conservation activities under various management action plans of identified wetlands.

Statement

Sl. No.	States/Union Territories	S.No.	Name of Wetlands
1	2	3	4
1.	Andhra Pradesh	1.	Kolleru
2.	Assam	2.	Deepar Beel
		3.	Urpada Beel
		4.	Sone Beel
3.	Bihar	5.	Kabar
		6.	Barilla
		7.	Kusheshwar Asthan
4.	Gujarat	8.	Naisarovar
		9.	Great Rann of Kachh
		10.	Thol Bird Sanctuary
		11.	Khijadiya Bird Sanctuary
		12.	Little Rann of Kachh

1	2	3	4
		13.	Pariej
		14.	Wadhwana
		15.	Nanikakrad
5.	Haryana	16.	Sultanpur
		17.	Bhindawas
6.	Himachal Pradesh	18.	Renuka
		19.	Pong Dam
		20.	Chandratal
		21.	Rewalsar
		22.	Khajjjar
7.	Jammu and Kashmir	23.	Wullar
		24.	Tso Morari
		25.	Tisgul Tso & Chisul Marshes
		26.	Hokersar
		27.	Mansar-Surinsar
		28.	Ranjitsagar
		29.	Pangong Tsar
		30.	Gharana
		31.	Hygam,
		32.	Mirgund
		33.	Shalbugh
		34.	Chushul & Hanley
8.	Jharkhand	35.	Udhwa
		36.	Tilaiya Dam
9.	Karnataka	37.	Magadhi
		38.	Gudavi Bird Sanctuary
		39.	Bonal

1	2	3	4
		40.	Hidkal & Ghataprabha
		41.	Heggeri
		42.	Ranganthittu
		43.	K.G. Koppa wetland
10.	Kerala	44.	Ashtamudi
		45.	Sasthamkotta
		46.	Kottuli
		47.	Kadulandi
		48.	Vembnad Kol
11.	Madhya Pradesh	49.	Barna
		50.	Yashwant Sagar
		51.	Wetland of Ken River
		52.	National Chambal Sanctuary
		53.	Ghatigaon
		54.	Ratapani
		55.	Denwa Tawa wetland
		56.	Kanha Tiger Reserve
		57.	Pench Tiger Reserve
		58.	Sakhyasagar
		59.	Dihaila
		60.	Govindsagar
		61.	Sirpur
12.	Maharashtra	62.	Ujni
		63.	Jayakawadi
		64.	Nalganga wetland
13.	Manipur	65.	Loktak
14	Meghalaya	66.	Umiam lake

1	2	3	4
15.	Mizoram	67.	Tamdil
		68.	Palak
16	Orissa	69.	Chilka
		70.	Kuanria wetland
		71.	Kanjia wetland
		72.	Daha wetland
		73.	Anusupa
17.	Punjab	74.	Harike
		75.	Ropar
		76.	Kanjli
		77.	Nangal
18.	Rajasthan	78.	Sambhar
19.	Sikkim	79.	Khechuperi Holy Lake
		80.	Tamze Wetland
		81.	Tembao Wetland Complex
		82.	Phendang Wetland Complex
		83.	Gurudokmar Wetland
		84.	Tsomgo wetland
20.	Tamil Nadu	85	Point Calimere
		86.	Kaliveli
		87.	Pallaikarni
21.	Tripura	88.	Rudrasagar
		89.	Gumti reservoir
22.	Uttar Pradesh.	90.	Nawabganj
		91.	Sandi
		92	Lakh Bahoshi
		93.	Samaspur

1	2	3	4
		94.	Alwara Wetland
		95.	Semarai Lake
		96.	Nagaria lake
		97.	Keetham Lake
		98.	Shekha wetland
		99.	Saman Bird Sanctuary
		100.	Sarsai Nawar
		101.	Patna Bird Sanctuary
		102.	Chandotal
		103.	Taal Bhaghel
		104.	Taal Gambhirvan & Taal Salona
		105.	Aadi Jal Jeev Jheel
23.	Uttaranchal	106.	Ban Ganga Jhilmil Tal
		107.	Asan
24.	West Bengal	108.	East Kolkata Wetland
		109.	Sunderbans
		110.	Ahiron Beel
		111.	Rasik Beel
		112.	Santragachi
		113.	Patlakhawa- Rasomati
25	Chandigarh (UT)	114.	Sukhna
26	Puducherry (UT)	115.	Ousteri lake

[Translation]

Appointment on Fake Caste Certificate

3631. SHRI YASHBANT LAGURI: Will the PRIME MINISTER be pleased to state:

(a) whether several persons have been appointed

on the basis of fake caste certificates in the various Government offices and other subordinate offices on the posts reserved for scheduled castes and scheduled tribes people;

(b) if so, the details thereof;

(c) the number of such cases detected during the

last three years and the current year, alongwith the cases registered by the CBI/in vestigating agencies in this regard;

(d) the rules regarding verification of the scheduled castes/tribes certificate after the appointment; and

(e) the efforts made/steps taken to make the rules more stringent and avoid recurrence of such fake appointments in Government services?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Some cases of appointments made on the basis of allegedly fake caste certificates have come to the notice of Government. As per information received from 30 Ministries/ Depamrntents, there were about 1383 cases of appoint-ments made on the basis of allegedly false/fake caste certificates. The Central Bureau of In vestigation has registered 58 cases against 67 persons on allegations of appointment on the basis of fake caste certificates.

(d) and (e) The Government has issued instructions to the effect that the appointing authorities should verify the caste status of a Scheduled Caste/Scheduled Tribe candidate at the time of initial appointment and promotion against a vacancy reserved for them. The instructions further provide that verification of caste status should be done at every important upturn of employee's career so that the benefit of reservation and other schemes of concessions, etc, meant for SCs/STs go only to rightful claimants. Instructions also provide that if any person gets an appointment on the basis of such false claim, he should be removed from service.

The Government of India has requested all the States/ UTs to streamline the system of verification of caste certificates so that unscrupulous non-SC/ST/OBC persons are prevented from securing jobs meant for SCs/STs/OBCs by producing false certificate. They have also been requested to initiate disciplinary proceedings against officers who default in timely verification of caste status in

such cases or issue false certificates so as to rule out collusion between candidates holding false/forged certificates and employees.

[English]

National South Pole Expedition

3632. SHRI KISHANBHAI V. PATEL:

SHRI PRADEEP MAJHI:

Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether there is any proposal to launch India's first National South Pole Expedition;

(b) if so, the details thereof;

(c) whether the team for such expedition has been finalized;

(d) if so, the details of the scientific experiments proposes to be undertaken by the said team during their expedition; and

(e) the details of the expenditure likely to be incurred in the said expedition?

THE MINSTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) to (c) Yes, Madam. To mark thirty years of Indian presence in Antarctica a scientific expedition to South Pole was launched from the Indian Station 'Maitri' at Antarctica on 13th November, 2010. An eight member team comprising geologists, glaciologist, geophysicist apart from a doctor and vehicle engineers after travelling a journey of 2350 kms in 10 days have made it to South Pole on 22nd November, 2010.

(d) Observations about the glacial/geomorphological land forms along the traverse, meteorology, subsurface structure, snow chemistry, aerosols, etc. were made besides collection of ice cores regularly along the traverse. The analysis of the observations and core

samples is to be carried out. The expedition is on its way back to Indian Station 'Maitri'.

(e) An outlay of Rs. 90 crore has been made for the expedition during the year 2010-11.

**Criteria for Declaring
Protected Monuments**

3633. SHRI RUDRAMADHAB RAY:

SHRI MANOHAR TIRKEY:

SHRI NARAHARI MAHATO:

SHRI PRASANTA KUMAR MAJUMDAR:

SHRI NRIPENDRA NATH ROY:

Will the PRIME MINISTER be pleased to state:

(a) the criteria adopted by the Government/ Archaeological Survey of India(ASI) to declare any monuments as protected monuments;

(b) the total number of monuments/ religious places identified by ASI for maintenance and upkeeping, State-wise and circle-wise;

(c) funds allocated during the last three years and current year and actually spent during the above period;

(d) whether the Government is aware that 800 year old historical monument known as Lal Mahal or Red Palace has been demolished by a private builder in Delhi and if so, the details thereof;

(e) whether the Government has taken any action in this regard and if not, the reasons therefor;

(f) whether it is a fact that still there are around seventy thousand buildings and monuments which are not in the list of protected monuments;

(g) if so, the reasons therefor; and

(h) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES

AND PENSIONS (SHRI V. NARAYANASAMY): (a) The Central Government may declare ancient monuments or archaeological sites and remains as of national importance under the provisions of section (4) of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. Broadly, following criteria is adopted by the Central Government:

(i) The ancient monument or archaeological site is not less than 100 years;

(ii) It has special historical, archaeological or artistic interest, making it worthy of declaration as of national importance;

(iii) It qualifies under the provisions of definition as contained under section 2(a) and (d) of the Ancient Monuments and Archaeological Sites and Remains Act, 1958;

(iv) The interested public do not have major objections on the intention of the Central Government to declare them as of national importance;

(v) The authenticity and integrity of the ancient monument or archaeological site and remains have not been damaged; and

(vi) It is free from major encumbrances.

(b) At present there are 3,676 centrally protected monuments/sites declared as of national importance and the State-wise list is enclosed as Statement.

(c) The allocation and expenditure incurred on conservation, preservation, maintenance by way structural repairs, chemical treatment and environmental development of centrally protected monuments in the country during the last three years and current year are as under:

(Rupees in lakhs)

Year	Allocation	Expenditure
1	2	3
2007-08	12704.00	12886.19
2008-09	13588.00	13498.60

1	2	3
2009-10	15352.5	15300.43
2010-11 (Allocation)	13590.00	9188.30 (Upto Oct. 2010)

(d) and (e) Lal Mahal located in West Nizamuddin, New Delhi, is a 13th century monument. It is not declared as a monument of national importance. In October, 2008, as soon as unauthorized demolition activity was noticed, a complaint was immediately lodged by the Archaeological Survey of India (ASI) with the local police. A show cause notice was also issued to the offenders under the Ancient

Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959. The Delhi Government had also been requested to direct the concerned agencies to take necessary steps to prevent damage to the heritage structure.

(f) to (h) It is not possible to indicate the accurate number of unprotected monuments/sites since no systematic survey of monuments and sites and antiquarian remains in the country has been undertaken by the ASI or any other agency. The Central Government, however, has set up National Mission for Monuments and Antiquities to create a national database on monument and antiquities.

Statement

Centrally Protected monuments under the Archaeological Survey of India - State-Wise and Circle Wise

Sl. No.	Name of State	Nos. of Monuments	Name of Circle	Nos. of Monuments
1	2	3	4	5
1.	Andhra Pradesh	137	Hyderabad	137
2.	Arunachal Pradesh	03	Guwahati	03
3.	Assam	55	Guwahati	55
4.	Bihar	70	Patna	70
5.	Chhattisgarh	47	Raipur	47
6.	Daman & Diu (U. T.)	12	Vadodara	12
7.	Goa	21	Goa	21
8.	Gujarat	202	Vadodara	202
9.	Haryana	90	Chandigarh	90
10.	Himachal Pradesh	40	Shimla	40
11.	Jammu & Kashmir	69	Srinagar	69
12.	Jharkhand	12	Ranchi	12
13.	Karnataka	507	Bangalore	208
			Dharwad	299

1	2	3	4	5
14.	Kerala	26	Trissur	26
15.	Madhya Pradesh	292	Bhopal	292
16.	Maharashtra	285	Aurangabad	168
			Mumbai	117
17.	Manipur	01	Guwahati	01
18.	Meghalaya	08	Guwahati	08
19.	Nagaland	04	Guwahati	04
20.	N.C.T. Delhi	174	Delhi	174
21.	Orissa	78	Bhubaneshwar	78
22.	Puducherry (U.T.)	07	Chennai	07
23.	Punjab	33	Chandigarh	33
24.	Rajasthan	162	Jaipur	162
25.	Sikkim	03	Kolkatta	03
26.	Tamilnadu	413	Chennai	403
			Trissur	10
27.	Tripura	08	Guwahati	08
28.	Uttar Pradesh	742	Agra	265
			Lucknow	365
			Patna	112
29.	Uttaranchal	042	Dehradun	42
30.	West Bengal	133	Kolkatta	133
	Total	3676	Total	3676

Failure to reach target groups

3634. SHRI S. PAKKIRAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether only 60 per cent of fund in centrally sponsored schemes reached the target groups;

(b) if so, the details thereof and the reasons therefor;

(c) whether there is no proper monitoring agency

for the effective monitoring of schemes either in the Central or the State Governments; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) Centrally Sponsored Schemes (CSS) are formulated by

respective administrative Central Ministries/ Departments in consultation with the States/UTs. The Central Ministries/ Departments release the funds to the States for execution of CSS and the final responsibility of implementation at the field level lies with the States/UTs. During 2009-10, the anticipated expenditure on 138 CSS works out to be more than 96% of the total budgetary allocation for the year. The progress of CSS is constantly monitored by the respective Ministries/Departments in the Central Government. In addition, the Government has set up a Central Plan Scheme Monitoring System (CPSMS) to comprehensively manage the overall fund flow under each scheme upto the beneficiary target groups. Planning Commission conducts half yearly reviews of all the sectors and reviews the progress in general at the time of Annual Plan discussions.

Allocation of Coal Blocks

3635. SHRI KHAGEN DAS: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that many coal projects have been allocated to private companies which do not have any power projects in hand;

(b) if so, the names of the companies and the coal projects allocated to them;

(c) whether the Government proposes to cancel such coal projects;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) Coal blocks are allocated to private companies for the power projects to be set up as well as for the existing power projects. The coal block so allocated is linked with the setting up of power project and the production from the coal block is synchronized with the commissioning of the power projects.

(b) to (e) Does not arise in view of reply given at (a) above.

Funds for Higher Education

3636. SHRI JOSE K. MANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the State Government of Kerala has sought additional assistance from the Union Government for professional education;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) According to the University Grants Commission (UGC), the Commission has received proposals from the State Government of Kerala for setting up of one model degree college each in the districts of Kasaragod, Palakkad Mallapuram and Wayanad. On scrutiny of the proposals, certain shortcomings were observed by UGC, which have been referred to the concerned State University.

Unapproved Courses

3637. SHRI EKNATH MAHADEO GAIKWAD:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several courses offered by popular distance education institutions like Sikkim Manipal University and Punjab Technical University are unapproved by Joint Committee of the All India Council for Technical Education (AICTE), University Grants Commission (UGC) and the Distance Education Council (DEC);

(b) if so, the details of such unapproved courses, University-wise; and

(c) the action taken by the Government against the Universities involved in such malpractice?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Canadian Investment in Education

3638. SHRI VISHWA MOHAN KUMAR:

SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several Canadian universities have shown keen interest in investing in educational Programmes in the country;

(b) if so, the details thereof, university-wise;

(c) the details of the Indian Universities which are likely to engage in joint programmes with Canadian universities; and

(d) the funds planned to be invested and the details of agreement likely to be signed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) No specific proposals have been received from Canadian Universities to invest in Educational Programmes in the Country. However, MOU has been signed between the Government of Canada and Government of Republic of India on 27th June, 2010 concerning cooperation in higher education to carry out various activities including exchanges of undergraduates, Doctoral studies at Canadian and Indian Universities, specialist training and professional/academic development activities, exchange of research materials, twinning arrangements and setting up of education and/or training programmes.

[English]

World Heritage Sites

3639. SHRI MAHENDRASINH P. CHAUHAN:

SHRI S. PAKKIRAPPA:

Will the PRIME MINISTER be pleased to state:

(a) the sites in the country that have been identified as World Heritage Sites by the UNESCO;

(b) whether some more cultural heritage sites in the country are proposed to be included in the World Heritage List; and

(c) if so, the details thereof, State-wise and location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Twenty-eight sites from India have been inscribed on the World Heritage List of UNESCO, list of which is given in the Statement.

(b) and (c) The Central government has submitted nomination dossiers of Santiniketan (West Bengal) under 'cultural sites' category and the Western Ghats under 'natural sites' category, to the World Heritage Centre for their inclusion in the World Heritage List.

Statement

World Heritage Sites in India

(Under protection of ASI)

Cultural Sites

Sl. No.	Name of site	State
1	2	3
1.	Ajanta Caves (1983)	Maharashtra
2.	Ellora Caves (1983)	Maharashtra
3.	Agra Fort (1983)	Uttar Pradesh
4.	Taj Mahal (1983)	Uttar Pradesh
5.	Sun Temple, Konarak (1984)	Orissa
6.	Group of monuments at Mahabalipuram (1984)	Tamil Nadu

1	2	3	1	2	3
7.	Churches & Convents of Goa (1986)	Goa	21.	Chhatrapati Shivaji Terminus (formerly Victoria Terminus) (2004)	Maharashtra
8.	Group of temples, Khajuraho (1986)	Madhya Pradesh	(Under protection of Bodhgaya Temple Management Committee)		
9.	Group of monuments at Hampi (1986)	Karnataka	22.	Mahabodhi Temple, Bodhgaya (2002)	Bihar
10.	Group of monuments, Fatehpur Sikri (1986)	Uttar Pradesh	(Under protection of Rajasthan State Archaeology and Museums Department)		
11.	Group of temples, Pattadakal (1987)	Karnataka	23.	Jantar Mantar, Jaipur (2010)	Rajasthan
12.	Elephanta Caves (1987)	Maharashtra	Natural Sites (Under protection of Ministry of Environment & Forest)		
13.	Great Living Chola temples at Thanjavur, Gangaikondacholapuram and Darasuram (1987 & 2004)	Tamil Nadu	1.	Kaziranga National Park (1985)	Assam
14.	Buddhist monuments at Sanchi (1989)	Madhya Pradesh	2.	Manas Wild Life Sanctuary (1985)	Assam
15.	Humayun Tomb, Delhi (1993)	Delhi	3.	Keoladeo National Park (1985)	Rajasthan
16.	Qutb Minar complex, Delhi (1993)	Delhi	4.	Sunderban National Park (1987)	West Bengal
17.	Prehistoric Rock shelters of Bhimbetka (2003)	Madhya Pradesh	5.	Nanda Devi and Valley of Flowers National Parks (1988, 2005)	Uttaranchal
18.	Champaner-Pavagarh Archaeological Park (2004)	Gujarat	<hr/> <i>[Translation]</i>		
19.	Red Fort Complex, Delhi (2007)	Delhi	Indigenous Cryogenic Engines		
(Under protection of Ministry of Railways)			3640. SHRI HANSRAJ G. AHIR: Will the PRIME MINISTER be pleased to state:		
20.	Mountain Railway of India (Darjeeling (1999), Nilgiri (2005), Kalka Shimla (2008))	West Bengal, Tamilnadu, Himanchal Pradesh	(a) whether any scheme has been proposed to start indigenous manufacturing of cryogenic engines; and		
			(b) if so, the details thereof?		
			THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF		

PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Indian Space Research Organisation (ISRO) took up the development of indigenous cryogenic engine and stage in 1994, with the participation of Indian industries. These cryogenic engines and stage have successfully undergone several rounds of ground qualification tests. On April 15, 2010 the flight testing of indigenously developed cryogenic engine and stage was attempted in the Geo-Synchronous Satellite Launch Vehicle (GSLV)-D3 flight, which was not successful.

[English]

Guidelines for Immersion of Idols

3641. SHRI S.S. RAMASUBBU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the National Pollution Control Bureau (NPCB) has issued any guidelines for immersion of idols in ponds, lakes and rivers;

(b) if so, the details thereof;

(c) whether the State Governments have taken any steps for compliance of the guidelines of Central Pollution Control Board;

(d) if so, the details thereof; and

(e) if not, the action taken by the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) In pursuance to the directions of the Hon'ble High Court of Mumbai, the Central Pollution Control Board (CPCB) has formulated guidelines for immersion of idols into the water bodies. The guidelines provide indicative specifications for preparing idols, responsibilities of the Local Bodies and the State Pollution Control Boards (SPCBs) and location specific requirements for idol immersion. The details are given in the enclosed Statement.

(c) to (e) As reported by CPCB, the State Pollution Control Boards have taken action as per the formulated guidelines and some such action taken reports have been received from the States of Andhra Pradesh, West Bengal and Karnataka.

Statement

1. General Guidelines for Idol Immersion

(i) Idols should be made from natural materials as described in the holy scriptures. Use of traditional clay for idol making rather than baked clay, plaster of Paris, etc. may be encouraged, allowed and promoted.

(ii) Painting of Idols should be discouraged. In case idols are to be painted, water-soluble and nontoxic natural dyes should be used. Use of toxic and non-biodegradable chemical dyes for painting idols should be strictly prohibited.

(iii) Worship material like flowers, vastras (clothes), decorating material (made of paper and plastic) etc. should be removed before immersion of idols. Biodegradable materials should be collected separately for recycling or composting. Non-biodegradable materials should be collected separately for disposal in sanitary landfills. Clothes may be sent to local orphan house(s).

(iv) Public should be educated on ill effects of immersion in the holy water bodies through mass awareness programme.

(v) The 'Idol Immersion Points' shall be cordoned off and barricaded. Synthetic liner may be placed in the bottom, well in advance. The said liner shall be removed on completion of immersion ceremony so that remains of idols would be brought to the bank. Bamboo and wooden logs, if any would be reused. Clay, etc may be taken to sanitary land fill for disposal.

2. General Guidelines for Local Bodies/Authorities

(i) Local bodies/District Authorities generally make efforts to identify adequate number of designated

immersion spots to avoid overcrowding and also to reduce pollution load on water bodies, such spots need to be notified and public & pooja committees be informed of such designated sites through awareness programme preferably a month before such events of idol immersion. All the stakeholders such as River Authority, Port Authority, Water Supply Board, Irrigation Department, etc. be consulted for identification of the Immersion Ghats, where flow in stream is naturally available.

- (ii) A co-ordination Committee comprising Police, Non-Government Organizations, Local Authorities, SPCBs, representatives of pooja committees and stakeholders may be set up for guiding the public in carrying out the immersion with minimal impact on water bodies.
- (iii) At the immersion sites, burning of solid wastes, so generated comprising of used flowers, clothes, decorating materials, etc. should be prohibited.
- (iv) Within 48 hours of the immersion of idols, the left over material at idol immersion points on the banks of rivers, lakes, beaches, etc. should be collected by the local bodies for disposal as per point 1 (iii) above.
- (v) In case of immersion of idols in rivers and lakes, arrangement may be made for construction of temporary confined ponds with earthen bunds for the purpose of immersion of idols. After the completion of immersion, supernatant water may be allowed to flow in river, pond and lake, as the case may be, after checking for colour and turbidity. Lime may be added in temporary confined ponds.
- (vi) The Pooja organizers be involved in a campaign on the ill effects of the toxic components of colouring materials, not only of the idols, but also other decorating materials used during the festive season. Specific leaflets and poster for mass awareness may be prepared and the Pooja committees persuaded to be display such posters and distribute leaflets among worshipers.

3. Guidelines for Idol Immersion in lakes

In case of immersion of idols in lakes or ponds, all the flowers, leaves and artificial ornaments of idols

should be removed and idols may be immersed into a corner of pond using removable synthetic liners in the bottom. Post immersion, liners may be taken out along with remains of idols and lime should be added to the pond water for settling the solids, Desludging of the pond should be undertaken afterwards.

4. Guidelines for Idol Immersion in Rivers

Temporary ponds having earthen bunds along river bank should be created as idol immersion spots. Removable synthetic liner may be placed well in advance in bottom of pond. The said liner alongwith remains of idols should be removed from the point within 48 hours of immersion of idols.

5. Guidelines for idol Immersion in Sea

In case of Idol immersion in sea, immersion may be done between low tide line and high tide line (irrespective of its depth). The low-tide line and high tide lines may be identified and marked well in advance. Motor Boats with security personnel/home guards with adequate safety equipments be deployed to supervise the immersion.

6. Role of State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs)

- (i) Concerned SPCB/PCC should conduct water quality assessment of the water body, preferably in Class-I cities (having population more than one lakh), at three stages i.e. pre-immersion, during immersion and post immersion. Considering the size of water body, appropriate number of sampling locations may be determined in order to get a fairly representative assessment of water quality. For ascertaining water quality, Physico-chemical parameters such as pH, DO, BOD, COD, Conductivity, Turbidity, TDS, Total Solids and Metals (Chromium; Lead; Zinc and Copper) may be analyzed and results posted on the SPCB's website.
- (ii) SPCB/PCC shall help to local administration in preparing material for mass awareness for the purpose.

Foreign Investment in Education Sector

3642. SHRI PRATAP SINGH BAJWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the current education infrastructure is insufficient to ensure a steady supply of high skilled talent to the knowledge driven sectors of the economy;

(b) if so, whether the Government intends to facilitate greater private and foreign investment in education to remedy the situation; and

(c) the details of the proposals which are already before the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Keeping in mind that the education system should cater to the needs of the manpower requirement for the economic development of the country, Government has accorded high importance to vocational education and training. While elaborating on the essence and role of Education, the National Policy on Education (NPE), 1986 (as modified in 1992) has recognized that Education develops manpower for different levels of the economy. The NPE also envisages the introduction of systematic, well-planned and rigorously implemented programmes of vocational education. The National Policy of Education, 1986 (as modified in 1992) lays special emphasis on the removal of disparities and to equalize educational opportunities by attending to the specific needs of those who have been denied equality so far. These elements are meant to develop a healthy attitude amongst students towards work and life, to enhance individual employability, to reduce the mis-match between the demand and supply of skilled manpower, and to provide an alternative for those intending to pursue higher education without particular interest or purpose. The policy envisages that efforts will be made to provide children at the higher secondary level with generic vocational courses which cut across several occupational fields and which are not occupation specific.

Government has already started Technical Quality Improvement Programme to improve quality education and enhance existing capability of the technical institutions to become dynamic, demand-driven, quality conscious, efficient at national and international levels. The proposed reforms include faculty development, examination reform, curriculum revision, semester system, seminar tutorials, autonomy with the accountability. Nation-wide scheme of "Sub-Mission on Polytechnics" has also been launched, wherein assistance is being given to the State Governments for starting new Polytechnics, revamping the Community Polytechnic Scheme and upgrading existing polytechnic institutes. The UGC also has a scheme of Career Orientation to Education/Career Oriented Programme/ Career Oriented Course, with an objective to ensure that graduates who pass out after completing these courses, have knowledge, skills and aptitude for gainful employment.

The Government proposes to encourage private sector participation in the field of education consistent with the policy of non-commercialization of education. The Government has already allowed FDI up to 100% through the automatic route in the Education Sector, by virtue of Press Note 2 (2000 Series) dated the 11th February 2000 of the Ministry of Commerce and Industry. A Bill to regulate the entry and operation of Foreign Educational Institutions has already been introduced in the Parliament.

Sevottam-Service Excellence Projects

3643. SHRI BAIJAYANT PANDA:

SHRI NITYANANDA PRADHAN:

Will the PRIME MINISTER be pleased to state:

(a) the details of "Sevottam" - Service Excellence Projects proposed to be implemented by the Centre to promote citizen-friendly government which leans towards service and enables enhancement;

(b) whether it is being implemented at the State level;

(c) if so, the details and the outcome thereof; State-wise;

(d) whether there is some action plan under the above project to control corruption in official dealings; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The word 'Sevottam' is a combination of two Hindi words 'Seva' (Service) and 'Uttam' (Excellent) meaning 'Uttam seva', i.e. Service Excellence'. It is a framework created by the Department of Administrative Reforms and Public Grievances, for bringing quality standards based improvements in service delivery by government organizations on a continuous basis till excellence is achieved.

Sevottam has three modules of Citizen's Charter, Grievance Redress Mechanism, and Capability for Service Delivery. The three modules have a total of 9 criteria and each of the 3 modules have 11 elements thereby resulting in a total of 33 element. Through simple questions on the 33 elements, an organization can bring about improvements in its processes and thereby enhance the quality of its service delivery. Quality is identified in the form of service standards that are included in the Citizen's Charter. If the stated service standards are not met, a citizen may use the Grievance Redress Mechanism in the framework to get the service delivery as per standards. Information on the Grievance Redress Mechanism is also included in the Citizen's Charter. As the Citizen's Charter is a public document information, on what service to expect? Where and When? From whom? And similar information is made known to the service recipient citizens. The involvement of all the employees and particularly of those responsible for service delivery is achieved through the third module of Capability for Service Delivery.

The Sevottam framework is backed by Indian Standard 15700: 2005 notified by the Bureau of Indian Standards, New Delhi in December 2005. Organizations that become Sevottam Compliant in their service delivery can be Certified by the Bureau of Indian Standards under

IS 15700:2005. The Sevottam framework for achieving excellence in service delivery is under implementation by the Department of Administrative Reforms and Public Grievances since 2006.

(b) and (c) Four States were selected to implement the pilot projects in four different sectors. In the States, the Sevottam framework based pilot project is called "Service Quality Management System in Pro-Poor Public Services at the State Level".

Four States and four sectors have been selected for implementation of the first four pilot projects details of which are given in the enclosed Statement.

(d) and (e) There is no separate action plan to control corruption in official dealings; however, ensuring better public service delivery through 'Sevottam' would significantly lower corruption.

Statement

1. The Government of Himachal Pradesh selected Municipal Corporation Shimla for the first QMS Sevottam pilot project in 2008 - 2009. The project began in April 2008 and was concluded in June 2009.
 - 1.1 Processes in issue of Electricity and Water Bills have been streamlined resulting in timely receipts and enhancement in the collection of revenue. Operations of water bills, property tax, registration of births and deaths, and other services provided are being integrated through a common digital database.
 - 1.2 The Grievance Redress Mechanism has been improved. In addition Best Practice model of 'Online Grievance Redress Tracking System' from Guntur Municipality has been selected for replication.
 - 1.3 Improvements have been made in functioning and monitoring of the Solid Waste Management Plant and financial arrangements have been made for procuring 33 new vehicles.
 - 1.4 A new Shimla Environment, Heritage, Conservation and Beautification Society (SEHB) has been

registered in February 2009 as an apex body for all the Ward Level Committees involving elected representatives, NGO and citizens. Every household in the Ward is a member of the SEHB and contributes Rs 35/- per month for sanitation related public work. New methodology for cleanliness has been introduced. The pilot has been approved for extension in all the 25 wards of MC Shimla.

- 1.5 A Citizen's Charter with standards for Water and Sanitation was ready for publication by Department of Urban Development, Himachal Pradesh.
- 1.6 A 'User Manual' for the sector has been created that will facilitate the replication of the process in other municipalities.
- 1.7 The capacity of Himachal Pradesh Institute for Public Administration (HIPA) Shimla, has been built for Sevottam training by opening of a 'Training Centre on Sevottam' in HIPA. Faculty members of HIPA have been provided with requisite training for imparting training to personnel for taking forward Sevottam in all other departments of Government of Himachal Pradesh.
2. The Government of Karnataka selected the Department of Women and Child Development with vertical chain of service delivery for the Integrated Child Development Services (ICDS) in 7 Anganwadi centres in two villages of Badanaguppe in Chamrajnagar district, and Mudlapura in Raichur district. The pilot project started in mid-December 2008 and has concluded in mid-February 2010.
 - 2.1 Capacity building for future through a Sevottam Training Cell established in State Administrative Training Institute, Mysore to train personnel for extending the service delivery framework in other organizations of Government of Karnataka.
 - 2.2 The learning from the project is documented in the 'User Manual'.
 - 2.3 The tools created for this pilot project are included in the 'User Manual' and have been adopted by the

Government of Karnataka for replication in ICDS service delivery in other districts.

- 2.4 Copies of the User Manual were sent to the Planning Commission, and to Ministry of Women and Child Development, New Delhi, for considering its adoption/dissemination in other States/Union Territories in connection with service delivery of Integrated Child Development Services, as ICDS is a Central Scheme.
- 2.5 The Planning Commission has further disseminated the information on the 'User Manual to all States/ Union Territories.
3. The Government of Madhya Pradesh selected the Public Health and Family Welfare Department with vertical service delivery chain in J.P. Hospital, Bhopal, Community Health Centre, Gandhinagar, in Phanda Block of District Bhopal, Community Health Centres in Bairsia Block, and Primary Health Centre Tehsil Bairsia and units in 5 village clusters there under. The project started in mid August 2009 and is due to conclude in December 2010.
4. The Government of Orissa selected the Food Supplies and Consumer Welfare Department and its vertical chain of service delivery in Ballapatna Block of Khurda District. The project begun in September 2009 and is due for conclusion in December 2010.

Construction near Humayun Tomb

3644. SHRI NEERAJ SHEKHAR:

SHRIMATI JAYAPRADA:

Will the PRIME MINISTER be pleased to state:

- (a) whether in violation of Ancient Monuments and Archaeological Sites and Remains Act, which does not allow any construction activity within 100 metres of a protected structure, Railways have illegally undertaken construction near Humayun Tomb;
- (b) if so, the details thereof;
- (c) whether the ASI has filed a complaint against the illegal construction by Railways;

(d) if so, the details thereof;

(e) the details of response of Railways in this regard; and

(f) the details of other measures taken by ASI to free the world heritage sites from encroachment?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (e) Yes, Madam. Soon after observing unauthorized construction activity at the site in the prohibited/regulated area of Neela Gumbad, a centrally protected monument, a show cause notice was issued to the Deputy Chief Engineer (Construction), Northern Railways, to stop the unauthorized construction. The Police authorities were also requested to get the unauthorized construction stopped. Thereafter, a request for grant of permission for construction, was made by the Railways. In the meantime, the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 was enacted and the Railways were apprised with the provisions and were asked not to undertake any construction which may amount to violation of law in force. This matter has been taken up with the highest authorities in the Railways.

(f) The Archaeological Survey of India has put in place an appropriate mechanism for strict watch to thwart any attempt of encroachment at the site, as per the available manpower resources.

Management of Projects

3645. SHRI M. SREENIVASULU REDDY: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government needs thousands of qualified and skilled project managers to ensure that projects are delivered on time and within budget;

(b) if so, the details thereof;

(c) the hindrance noticed in the implementation of Central projects in the States; and

(d) the steps taken by the Government for timely and within budget execution of projects by the implementing agencies?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) In a National Consultation on 'Certification of Project Managers,' need for large number of qualified project managers was projected by the National and International certification institutions such as Project Management Institute USA (India Chapter), Project Management Associates and International Project Management Association, Switzerland. It was also concluded that manning of projects by qualified and skilled project managers had a positive effect in completing projects within approved cost and time frame.

(c) The main hindrances noticed in implementation of Central projects in the States are; delay in award of contract, delay in supply of equipment, delay in completion of works by contractors, delay in acquisition of land, change in scope inadequate infrastructure, cost escalation, exchange rate variation, increase in cost due to delays and non-availability of qualified and skilled project managers.

(d) The steps taken by the Government for timely and within budget execution of the projects are:

(i) in-depth review of projects on monthly and quarterly basis by the Government;

(ii) follow up with the State Governments in respect of problems relating to land acquisition, rehabilitation related issues, forest clearances, infrastructure facilities ensuring law and order at project sites, etc.;

(iii) setting up of Empowered Committees in the administrative Ministries for review of departmentally executed projects;

(iv) inter-ministerial coordination for resolving unresolved problems;

- (v) setting up of Standing Committees in the Ministries/ Departments to fix responsibility for time and cost overruns;
- (vi) appointment of nodal officers for each project with continuity of tenure; and
- (vii) issue of guidelines on standard bidding documents.

China's New Jammu and Kashmir Line

3646. SHRI VILAS MUTTEMWAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news item appearing under the caption "India worried over China's new J&K line";

(b) if so, the details thereof;

(c) whether any talks have been held with the Chinese Government about the implications of its position on J&K; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (d) Government is aware of media reports to such effect. Government has taken up this matter with the Chinese side, most recently during the meeting of Prime Minister with Chinese Premier Wen Jiabao at Hanoi on 29 October 2010 and also during the bilateral meeting between External Affairs Minister with the Chinese Foreign Minister at Wuhan, China on 14 November 2010. Government has conveyed to the Chinese side its clear and consistent position that Jammu and Kashmir is an integral part of India. China regards the State of Jammu and Kashmir as a dispute that should be settled properly through dialogue between India and Pakistan.

Imposition of Taxes for Climate Fund

3647. SHRI G.S. BASAVARAJ: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the United Nations (UN) high level advisory group on climate change financing has mooted

a proposal for imposition of taxes on international flights, cruise travel and forex deals to mobilise \$100 billion in climate funding by 2020;

(b) if so, whether this issue is likely to come up for discussion at the next UN climate summit to be held in Cancun, Mexico later this year; and

(c) if so, India's considered stance thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Secretary-General of United Nations established the High Level Advisory Group on Climate Change in February 2010. The Advisory group worked around the goal of mobilising US\$100 billion a year by 2020 on Climate Change Financing and concluded that it is challenging but feasible to meet the goal. According to the group, potential sources of raising finance include inter alia auctions of emission allowances and domestic carbon taxes in developed Countries; carbon pricing international transportation; redeployment of fossil fuel subsidies in developed countries or some form of financial transaction tax; carbon market flows; leveraging multilateral development banks for green investments.

(b) The Advisory Group has submitted the report to the United Nations Secretary-General with a view of contributing to an appropriate decision of the Conference of the Parties to the United Nations Framework Convention on Climate Change (UNFCCC) at its 16th session in Cancun, Mexico.

(c) India is of the view that the measures taken or instruments devised in pursuance of the recommendations of the United Nations High Level Advisory Group on Climate Change Financing should not result in incidence of the measures following on developing countries.

Hostels for Students

3648. SHRI P.C. GADDIGODAR:

SHRI S. PAKKIRAPPA:

SHRI BHAUSAHEB RAJARAM WAKCHAURE:

SHRI S.R. JEYADURAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the steps taken by the Government to provide adequate hostel facilities to the poor students of all communities in the educational institutions;

(b) the present status of working/living condition of hostels across the country, especially in the State of Karnataka;

(c) the details of funds being allocated by the Government for running boys and girls hostels in the country, State-wise and location-wise;

(d) the criteria fixed for providing grants to such hostels;

(e) whether the Government has any plan to set up more hostels in the country;

(f) if so, the details thereof; State-wise; and

(g) the time by which these hostels are likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (c) The subject 'Education' comes under the concurrent list. The Government is implementing a number of schemes to provide adequate hostel facilities to different sections of the students in educational institutions as detailed below:

- UGC is implementing a Scheme for construction of Women's hostel. Colleges of three States have been provided with financial assistance of Rs.7429.21 lakh for the construction of Women's Hostel. Under the Scheme of Babu Jagjivan Ram Chhatrawas Yojana, Central assistance is provided to States/ UTs, Central/ State Universities, Deemed Universities, NGOs, for construction of new hostel buildings/ expansion of existing hostel facilities for Scheduled Caste boys and girl students. In addition to this, one time grant @ Rs.2500/- is also provided for making provisions of a cot, a table and a chair for each student.
- Under the Scheme of 'Sub-Mission on Polytechnics Under Coordinated Action For Skill Development',

Government is providing one time financial assistance of Rs. 1.00 crore per polytechnic to the existing 500 government/government aided polytechnics in the country for construction of Women's Hostels. Out of 500 polytechnics, 347 polytechnics have been sanctioned the financial assistance for the purpose during the year 2009-10 and 123 polytechnic have been approved during the current financial year.

- Under the Centrally sponsored scheme of Girls' Hostels, assistance is provided to the State/UT Governments to set up one girls' hostel for 100 students in each of the 3500 Economically Backward Blocks. The scheme is being implemented from 2009-10, and so far 426 hostels in 11 States have been sanctioned.

(b) No such information is maintained centrally. However, the maintenance and upkeep of hostels is the primary responsibility of the concerned educational institutions.

(d) The individual schemes have their own criteria fixed for providing grants for hostels depending upon relevant variables.

(e) to (g) The establishment of hostels in various educational institutions is demand driven and keeping in view the nature of activity, no time frame can be fixed for their establishment.

Radiation from Uranium Mines

3649. SHRI M.I. SHANAVAS:

SHRI M.B. RAJESH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government has received reports regarding radiation exposure of women, children and others residing near Banduhurang open cast uranium mines and such others mines in the country;

(b) if so, the details thereof, mine-wise; and

(c) the remedial measures taken/proposes to be taken to ensure safety of the people residing near uranium mines in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No Madam. However, there were unsubstantiated media reports.

(b) Uranium mining has not caused any health related hazards in mining areas.

(c) The operations of Uranium Corporation of India Limited (UCIL), a Public Sector Undertaking under the Department of Atomic Energy for carrying out the mining and processing of Uranium minerals, are carried out under strict surveillance of Atomic Energy Regulatory Board (AERB)/State Pollution Control Board, Director General of Mines & Safety (DGMS). UCIL has a track record of adopting absolute safe and environment friendly working practices in uranium mining and processing activities as prescribed by AERB. For systematic and effective monitoring of radiation levels in and around the mines; mill, tailing pond, a well equipped Health Physics Unit cum Environmental Survey Laboratory of Bhabha Atomic Research Centre (BARC), which are independent of UCIL, has been in operation since inception of the mines and related facilities. The reports of the survey are reviewed by AERB through its various constituents. UCIL provides comprehensive health care to all persons employed in mine and their families.

[Translation]

Hurdles in implementation of Innovative Programme

3650. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Board of Secondary Education (CBSE) has proposed to launch countrywide campaign to remove hurdles being faced in implementation of various innovative programmes for improving the quality of education, grading system and continuous comprehensive evolution system in schools; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) To ensure proper implementation of Continuous and Comprehensive Evaluation (CCE), Central Board of Secondary Education (CBSE) has been conducting monitoring and mentoring training programmes in which Principals selected as mentors are trained to use the tools developed by CBSE for ensuring proper and effective implementation of CCE. CBSE has also been organizing interaction sessions with the parents to create awareness. It has published CCE teacher's manual for classes VI-VIII and has revised the teacher's manual for classes IX and X.

CBSE has also conducted several interaction programmes with various stakeholders regarding examination reforms including grading system.

Empowerment of Women

3651. SHRI BHAUSAHEB RAJARAM WACKCHAURE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount received from the World Bank for women empowerment during the last three years and the current year;

(b) whether the Government has to pay 20% surcharge to World Bank for non-utilization of the funds; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No amount has been received from the World Bank for women empowerment during the last three years and the current year.

(b) and (c) Do not arise.

Indo-Pak Talks

3652. SHRI SAJJAN VERMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of times Indian External Affairs Minister and Pakistan's External Affairs Minister, Prime Minister and Foreign Secretary met during the last three years and the current year;

(b) the details of the issues discussed during such meetings; and

(c) the possibilities regarding settlement of mutual problems?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) High Level interactions between India and Pakistan.

2007

- (i) External Affairs Minister (EAM) visited Pakistan on January 13-14, 2007.
- (ii) Visit of Pakistan Foreign Minister Kasuri to New Delhi to attend the 5th India-Pakistan Joint Commission Meeting in February, 2007.
- (iii) The meeting of the Foreign Secretaries to start the 4th round of Composite Dialogue took place in Islamabad on March 13-14, 2007.
- (iv) Prime Minister of Pakistan Shaukat Aziz visited India for the 14th SAARC Summit on April 3-4, 2007.
- (v) Pakistan Foreign Minister Inamul Haq visited India to attend 29th Session of the SAARC Council of Ministers, New Delhi during December 7-8, 2007.

2008

- (vi) and (vii) Prime Minister met Prime Minister of Pakistan Mr. Yousuf Raza Gilani in Colombo on August 2, 2008 on the sidelines of SAARC Summit and also in Beijing on October 24, 2008 on the sidelines of the Asia-Europe Meeting (ASEM) summit.
- (viii) Prime Minister met President of Pakistan Mr. Asif Ali Zardari on the sidelines of United Nations General Assembly (UNGA) meeting in New York on September 24, 2008.

(ix) External Affairs Minister (EAM) visited Pakistan on May 20-21, 2008. Mr. Shah Mahmood Qureshi, Foreign Minister of Pakistan visited New Delhi on June 27, 2008 and again on November 26-29, 2008.

2009

- (x) PM met President Zardari on the sidelines of the Shanghai Cooperation Organization-Brazil, Russia, India, China (SCO-BRIC) summit in Yekaterinburg on June 16, 2009.
- (xi) Prime Minister met PM Gilani in Sharm-el-Sheikh on July 16, 2009 on the sidelines of Non Aligned Movement (NAM) Summit.
- (xii) EAM and Foreign Secretary (FS) met their Pakistani counterparts in the last week of September, 2009 at the margins of UNGA meeting in New York.
- (xiii) EAM met Pakistan Foreign Minister on the sidelines of G-8 Outreach meeting on June 26, 2009 in Trieste (Italy).

2010

- (xiv) Foreign Secretary level talks between India and Pakistan were held on February 25, 2010 in New Delhi.
- (xv) Prime Minister met the Prime Minister of Pakistan on the sidelines of SAARC Summit in Bhutan in April 2010.
- (xvi) Foreign Secretary held discussions with Pakistan Foreign Secretary on June 24, 2010 in Islamabad to prepare for the visit of EAM on July 15, 2010 to Islamabad.
- (xvii) EAM visited Islamabad on July 15, 2010.

(b) and (c) These meetings were aimed at reviewing India's bilateral relationship with Pakistan and to build trust and confidence between the two countries. India has advocated a step-by-step, graduated and forward looking approach to expanding dialogue to cover all issues of mutual interest and concern.

Signing of Cultural Agreement

3653. SHRI DANVE RAOSAHEB PATIL: Will the PRIME MINISTER be pleased to state:

(a) the number of countries with whom the Government has signed cultural agreements;

(b) the names of the countries out of the above with whom the Government proposes to have cultural exchange programme;

(c) the funds provided to the friendship cultural societies as grant-in-aid for organising the cultural exchange programmes each year during the last three years and the current year;

(d) whether the Government has received any proposal to organise cultural exchange programmes during the current year; and

(e) if so, the details thereof and the action taken thereupon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The list of countries with whom the Government of India has signed Cultural Agreements/MOUs is given in the enclosed Statement. In order to strengthen bilateral cultural relations and to promote Indian culture abroad, the Government of India conducts Cultural Exchange Programmes in various countries.

(c) The funds provided by the Ministry of Culture to the friendship cultural societies as grant-in-aid for organising the cultural exchange programmes during the last three years and the current year is as follows:

	(Rs. in lakh)
2007-08	43.45
2008-09	47.35
2009-10	66.50
2010-11	325.00

(d) and (e) Based on the proposals received from various partner countries, we have entered into cultural exchange programme for the current years. The countries with whom we have had CEPs for the current year are:

Norway, Poland, Slovenia, Czech Republic, Bangladesh, Malaysia, Sri-Lanka, Croatia, Mauritius, Iceland, Lao PDR, Turkmenistan, Democratic People's Republic of Korea.

Countries with whom India has Cultural Agreement (CA)/ Cultural Exchange Programme (CEP)/Memorandum of Understanding (MOU)

Afghanistan
Algeria
Angola
Anguilla
Argentina
Armenia
Australia
Bahrain
Bangladesh
Belarus
Belgium
Belize
Benin
Bolivia
Bosnia and Herzegovina
Botswana
Brazil
Bulgaria
Burkina Faso
Cambodia

Canada	Italy
Chile	Jamaica
China	Japan
Colombia	Jordan
Congo	Kazakhstan
Croatia (Hrvatska)	Kenya
Cuba	Kuwait
Cyprus	Kyrgyzstan
Czech Republic	Laos
Djibouti	Latvia
Ecuador	Lebanon
Egypt	Lesotho
Estonia	Libya
Ethiopia	Lithuania
Finland	Luxembourg
France	Madagascar
Georgia	Malaysia
Germany	Maldives
Ghana	Malta
Greece	Mauritius
Guyana	Mexico
Hungary	Moldova
Indonesia	Mongolia
Iceland	Morocco
Iran	Mozambique
Iraq	Myanmar
Ireland	Namibia
Israel	Nepal

Netherlands

Nicaragua

Nigeria

North Korea (DPRK)

Norway

Oman

Pakistan

Panama

Peru

Philippines

Poland

Portugal

Qatar

Romania

Russian Federation

Rwanda

Saudi Arabia

Senegal

Serbia & Montenegro

Seychelles

Singapore

Slovak Republic

Slovenia

Somalia

South Africa

South Korea (ROK)

Spain

Sri Lanka

Sudan

Suriname

Syria

Tajikistan

Tanzania

Thailand

Trinidad and Tobago

Tunisia

Turkey

Turkmenistan

Uganda

Ukraine

United Arab Emirates

United Kingdom

Uzbekistan

Venezuela

Vietnam

Yemen

Zaire

Zambia

Zimbabwe

[English]

**Global Centre for Nuclear
Energy Partnership**

3654. SHRI MILIND DEORA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government intends to set up a global centre for nuclear energy partnership;

(b) if so, the details thereof;

(c) the reasons behind the initiative;

(d) whether the Government has also granted in-principle approval to five energy parks at five coastal sites in India;

(e) if so, the details thereof;

(f) the time-frame for the establishment of the energy parks; and

(g) the increase in the installed nuclear power capacity as determined by the Government because of the above initiative?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) As nuclear energy expands world wide, there has to be a science Dased approach by developing nuclear systems that are intrinsically safe and secure and proliferation resistant. India is in a position to make an important contribution towards this as a country with advanced nuclear technology with comprehensive capability over all aspects of the nuclear fuel cycle and on the basis of its robust indigenous programme and by helping in fostering international cooperation to realize the above objectives. Based on this philosophy, Government of India has decided to setup a Global Centre for Nuclear Energy Partnership. It will be located at village-Kheri-Jassaur near Bahadurgarh, Haryana on nearly 200 acres area in two segments.

This is likely to facilitate national as well as international travelers being near to New Delhi airport and will work in the following four areas:

1. Advanced Nuclear Energy System Studies
2. Nuclear Security
3. Radiation Safety
4. Applications of Radioisotopes and Radiation Technology.

(d) Yes, Madam.

(e) The details are:

Sl. No.	Location & State	No. of Reactors & Capacity (MW)
1.	Kudankulam, Tamilnadu *	4X1000
2.	Jaitapur, Maharashtra	6 X 1650
3.	Kovvada, Andhra Pradesh	6 X 1000
4.	Chhaya Mithi Viridi, Gujarat	6X1000
5.	Haripur, West Bengal	6 X 1000

* KK 1 & 2 (2x1000 MW) are already at an advanced stage of construction at the site.

(f) The pre project activities at these sites are in hand. The plan is to commence work at above sites towards end of XI Five Year Plan/beginning of XII Five Year Plan in a phased manner on the basis of setting up of two reactors in each phase at a site, with a lag of about three to four years between phases.

(g) A capacity of about 32000 MW will be added on realization of the potential of these sites.

[Translation]

Launch of Satellites

3655. SHRI JAI PRAKASH AGARWAL: Will the PRIME MINISTER be pleased to state:

(a) the names of the Satellites launched by the country during the last three years and the locations from where these were launched;

(b) the number of failed launches, the reasons therefor and the cost involved;

(c) the rank/status of India in the world in Satellite launching system; and

(d) the steps taken by the Government to develop launching system?

THE MINISTER OF STATE IN THE MINISTRY OF

PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) During the last three years i.e., from January 2008 till November 2010, a total of 8 national satellites and 18 satellites for

international commercial customers were launched using India's Polar Satellite Launch Vehicle (PSLV) and Geo-synchronous Satellite Launch Vehicle (GSLV). All launches were carried out from India's spaceport, Satish Dhawan Space Centre, Sriharikota Range (SDSC-SHAR).

List of national satellites launched is as follows:

Satellite name	Date of launch	Launch vehicle	Result
CARTOSAT-2A	Apr, 2008	PSLV-C9	Success
IMS-1	Apr, 2008	PSLV-C9	Success
CHANDRA YAAN-1	Oct, 2008	PSLV-C11	Success
RISAT-2	Apr, 2009	PSLV-C12	Success
ANUSAT	Apr, 2009	PSLV-C12	Success
OCEANSAT-2	Sep, 2009	PSLV-C14	Success
GSAT-4	Apr, 2010	GSLV-D3	Failed
CARTOSAT-2B	Jul, 2010	PSLV-C15	Success

(b) During this period, the launch of GSLV-D3 carrying GSAT-4 satellite was not successful. The primary cause of GSLV-D3 failure is attributed to the anomalous stoppage of Fuel Booster Turbo Pump (FBTP) of Indigenous Cryogenic Upper Stage.

The cost of the GSLV launch vehicle is around Rs 170 crores and that of the GSAT-4 satellite Rs 150 crores.

(c) India is one among the six space faring nations in the world that have these capabilities.

(d) Indian Space Research Organization (ISRO) presently has two operational launch vehicles viz. Polar Satellite Launch Vehicle (PSLV) and Geo-synchronous Satellite Launch Vehicle (GSLV) for launching earth observation, scientific and communication satellites.

ISRO is also developing a heavy lift-launcher GSLV-MkIII for meeting the heavier satellite launch mass requirements.

Applications under RTI

3656. PROF. RAMSHANKAR: Will the PRIME MINISTER be pleased to state:

(a) the number of applications received by the Government under the Right to Information Act during the last three years and the current year and the number of applications on which information was made available, Ministry/Department-wise;

(b) the Ministry-wise number of complaints received by Central Information Commission during the last three years and the current year; and

(c) the status in regard to the implementation of Right to Information Act in various Ministries/Departments?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES

AND PENSIONS (SHRI V. NARAYANASAMY): (a) Ministries/ Departments/Public Authorities post the details of RTI applications received and number of applications rejected on the website of Central Information

Commission 'www.cic.gov.in'. As per information available on the website the number of applications received and applications rejected are as follows:

Year	No. of applications received	No. of applications rejected	No. of applications on which information was furnished
1	2	3	4 (2-3)
2009-10	626748	34057	592691
2008-09	362520	23954	338566
2007-08	287187	18966	268221

(b) As per information received from the Central Information Commission, the Commission registered a total of 36982 complaints under section 18(1) of the RTI Act, 2005 till 24.11.2010. Public authority-wise information is available on the website, 'www.persmin.nic.in'.

(c) Ministries/Departments are implementing the RTI Act as per the provisions of the Act.

[English]

Asian Strategic Dialogue

3657. SHRI ASADUDDIN OWAISI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government proposes to engage USA on China in the second Asian Strategic dialogue with USA;

(b) if so, the details thereof;

(c) whether some senior officials from Indian side visited USA recently in this regard;

(d) if so, the details of the discussions held in this regard; and

(e) the future strategy chalked out by both the Governments on strategic Asian Policies?

THE MINISTER OF STATE IN THE MINISTRY OF

EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) to (e) As part of their global strategic partnership, India and the United States hold consultations on regional and global issues of mutual interest. In this context, the two sides held a dialogue on East Asia in September 2010 in Washington DC.

During the visit of US President Obama to India from 6-9 November 2010, Prime Minister and President Obama had a shared vision for peace, stability and prosperity in Asia, the Indian Ocean region and the Pacific region and committed to work together, and with others in the region, for the evolution of an open, balanced and inclusive architecture in the region. In this context, the leaders reaffirmed their support for the East Asia Summit and committed to regular consultations in this regard. The two leaders agreed to deepen existing regular strategic consultations on developments in East Asia, and decided to expand and intensify their strategic consultations to cover regional and global issues of mutual interest, including Central and West Asia.

Time Bound Implementation of Scheme

3658. SHRI G.M. SIDDESHWARA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has launched a Special Delivery Monitoring Unit to ensure time bound implementation of Government's programmes;

(b) if so, whether this unit has received its first update on schemes and agenda identified for monitoring by September 30, 2010;

(c) if so, whether implementing Ministries have been asked to file quarterly reports;

(d) if so, the details thereof;

(e) whether this monitoring unit will keep tab on 18 key programmes across Ministries ranging from social sector and infrastructure to security; and

(f) if so, the latest position and the steps that have been taken to implement those schemes which have not so far been fully implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (f) A Delivery Monitoring Unit (DMU) has been set up in the Prime Minister's Office to review 18 selected flagship programmes/ initiatives/iconic projects, as per list given below. Ministries/ Departments concerned have been asked to place DMU reports on the homepage of their respective website as per prescribed format on a quarterly basis. The Ministries/ Departments concerned are posting DMU Reports on their respective websites regularly. The latest position on the status of implementation of the identified programmes is available with the Ministries/Departments concerned.

1. National Rural Employment Guarantee Act
2. National Rural Health Mission
3. Sarva Siksha Abhiyan
4. Bharat Nirman
5. Jawaharlal Nehru National Urban Renewal Mission
6. Rajiv Awas Yojana
7. Multi-sectoral District Plans for Minority Concentration Districts

8. National Mission on Female Literacy
9. Strengthening of Public Accountability
10. Prime Minister's Reconstruction Plan for Jammu & Kashmir
11. Infrastructure Development in the North East Region
12. Dedicated Railway Freight Corridors
13. Delhi Mumbai Industrial Corridor
14. Innovation Universities - Decade of Innovation
15. Development of Land Ports
16. Setting up National Council for Human Resources in Health
17. Setting up National Council for Higher Education
18. Assam Gas Cracker Project

**Package for Suicide
Prone Areas**

3659. SHRI SARVEY SATYANARAYANA: Will the PRIME MINISTER be pleased to state:

(a) whether the State Government of Andhra Pradesh (AP) and other States have sent any proposals for sanction and release of Rs 4135.924 crores under Prime Minister's package for the 16 suicide prone districts in AP and other States to be extended for two more years i.e. for 2009-10 and 2010-11;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b)

Yes, Madam. A proposal seeking an amount of Rs 4135.92 crore as an additional sanction for support to farmers in 16 identified farmers' suicide prone districts in Andhra Pradesh, under Prime Minister's Package, was received from the Government of Andhra Pradesh.

(c) The State Government was informed by the Ministry of Agriculture that the Government has already approved certain Mid-term Modifications of need based financial support and also granted extension of the period for implementation of non-credit components of the package by 2 years i.e. upto 30.09.2011. Accordingly, State Government was advised to consider the option of using funds available under various central/centrally sponsored schemes.

[Translation]

Free Environment Pollution

3660. SHRI BADRI RAM JAKHAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the World bank has provided financial assistance to various State Governments including Rajasthan Government for maintenance of pollution free environment in the State; and

(b) if so, the details thereof including the funds provided to the State Governments during the last three years and the current year for this purpose year-wise and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) A project titled 'Capacity Building for Industrial Pollution Management Project' was signed on 22.07.10 with World Bank for IBRD loan of US\$ 25.21 million and IDA Credit of SDR 25.7 million (equivalent to US\$ 38.94 million). The project involves states of Andhra Pradesh and West Bengal. The Objectives of the proposed project are: (i) to build tangible human and technical capacity in selected state pollution control agencies for

undertaking environmentally sound remediation of polluted sites; and (ii) to support the development of a policy, institutional and methodological framework to establish a National Program for Rehabilitation of Polluted Sites.

[English]

Increase of Royalty on Coal

3661. SHRI RAMSINH RATHWA: Will the Minister of COAL be pleased to state:

(a) whether some coal producing States have been demanding increase in the rate of royalty on coal for the last few years;

(b) if so, the name of the States demanding increase in the rates of royalty alongwith the existing royalty-rates of the coal; and

(c) the rate and amount of royalty being extended every year to the coal producing States?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes, Madam. Some of the coal producing States such as Jharkhand, Orissa, Madhya Pradesh and West Bengal have been demanding increase in the rates of royalty on coal. The existing royalty rates of coal as notified and applicable with effect from 01.08.2007 are given in the enclosed Statement.

(c) (1) The group-wise rate of royalty per tonne coal are as follows:

Coal Group - I	:	Rs.346.88
Coal Group - II	:	Rs.204.89
Coal Group - III	:	Rs. 146.03
Coal Group - IV	:	Rs.111.49
Coal Group - V	:	Rs.81.25.

(2) The State-wise royalty paid during the last 5 years is as below:

(Rs. in Crores)

States	2005-06	2006-07	2007-08	2008-09	2009-10
Jharkhand	781.32	766.45	886.36	1062.44	1152.41
Orissa	503.86	511.45	624.51	762.14	881.08
Maharashtra	307.42	310.52	410.25	503.06	512.71
Madhya Pradesh	564.21	604.21	808.45	961.31	1022.77
Chhattisgarh	555.36	597.91	747.92	887.50	939.56
Uttar Pradesh	173.83	110.90	111.80	93.40	149.09
Assam	14.87	19.54	22.60	21.59	30.86
West Bengal	10.68	10.42	9.56	9.53	9.2
Andhra Pradesh	324.00	313.50	479.00	560.69	637.13

Statement**MINISTRY OF COAL****NOTIFICATION**

New Delhi, the 1st August, 2007

G.S.R. 522(E).—In exercise of the powers conferred by Sub-section (3) of Section 9 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following further amendment in the Second Schedule to the said Act, namely:—

2. In the said Schedule, for item 11 and the entries relating thereto, the following item and entries shall be substituted, namely:—

11. COAL:**A. Coal produced in all States and Union territories except the State of West Bengal.****(1) Royalty on Coal:**

The rates of royalty, which shall be a combination of specific and ad valorem rates of royalty which shall be as follows:

$$R \text{ (Royalty Rupees/tonnes)} = a + bP$$

Where 'P' (price) shall mean basic pithead price of ROM (run-of-mine) coal and lignite as reflected in the invoice, excluding taxes, levies and other charges and the values of 'a' (fixed component) and 'b' (variable or ad-valorem component) would be as follows:

Group	Grade of Coal	Royalty on coal in Rupees per tonne
Group-I .	Steel Gr.-I	a = Rs. 180.00
	Steel Gr. II	b = 5 per cent
	Washery-I	i.e. Rs. 180 + 5 per cent where 'P' (price) shall mean basic pithead price of ROM (run-of-mine) coal and lignite as reflected in the invoice, excluding taxes, levies and other charges.
	Direct Feed	
Group-II	Washery-II	a = Rs. 130.00
	Washery-III	b = 5 per cent
	Semi Coking Gr., I	i.e. Rs. 130 + 5 per cent where 'P' (price) shall mean basic pithead price of ROM (run-of-mine) coal and lignite as reflected in invoice, excluding taxes, levies and other charges.
	Semi Coking Gr. II	
	Grade A	
Group-III	Grade B	
	Washery-IV	a = Rs.90.00
Group-IV	Grade C	b = 5 per cent
		i.e. Rs. 90 + 5 per cent where 'P' (price) shall mean basic pithead price of ROM (run-of-mine) coal and lignite as reflected in the invoice, excluding taxes, levies and other charges.
	Grade D	a = Rs.70.00
	Grade E	b = 5 per cent
		i.e. Rs. 70 + 5 per cent where 'P' (price) shall mean basic pithead price of ROM (run-of-mine) coal and lignite as reflected in the invoice, excluding taxes, levies and other charges.
Group-V	Grade F	a = Rs.55.00
	Grade G	b = 5 per cent
		i.e. Rs. 55 + 5 per cent where 'P' (price) shall mean basic pithead price of ROM (run-of-mine) coal and lignite as reflected in the invoice, excluding taxes, levies and other charges.

(2) Royalty on Lignite:

a = Rs. 45.00

b = 2 per cent

i.e. Rs. 45 + 2 per cent of basic pithead price of ROM (run-of-mine) coal/lignite as reflected in the invoice excluding taxes, levies and other charges.

(3) Royalty on middlings:

(i) Useful Heat Value > 1300

rate applicable to corresponding grade of coal (base Useful Heat Value);

(ii) Useful Heat Value = < 1300

a = Rs. 45, b = 5 per cent of price i.e. Rs. 45 + 5 per cent of existing actual invoice price (excluding taxes and other levies)

The royalty shall not be charged on such middlings or rejects wherein royalty has been charged on raw coal prior to its washing in order to avoid double charging of royalty.

(4) Adjustment of royalty against levying of cess:

For States other than West Bengal that levy cess or other taxes specific to coal bearing lands, the royalty allowed shall be adjusted for the local cesses or such taxes so as to limit the overall revenue to the formula based yield.

B. Coal produced in the State of West Bengal:

(i) Group I of Coals:

- | | | |
|-----|-----------------|------------------------------|
| (a) | Coking coal | |
| | Steel Grade-I | Seven rupees only per tonne. |
| | Steel Grade-II | |
| | Washery Grade-I | |

(ii) Group B" of Coals:

- | | | |
|-----|-------------------------------|---|
| (a) | Coking Coal Washery Grade-II | Six rupees and fifty paise only per tonne |
| | Coking Coal Washery Grade-III | |
| (b) | Semi-Coking Coal Grade-I | |
| | Semi-Coking Coal Grade-II | |
| (c) | Non-Coking Coal Grade-A | |
| | Non-Coking Coal Grade-B | |

(iii) Group III of Coals:

- | | | |
|-----|------------------------------|---|
| (a) | Coking Coal Washery Grade-IV | Five rupees and fifty paise only per tonne. |
| (b) | Non-Coking Coal Grade-C | |

(iv) Group IV of Coals:

- | | | |
|-----|-------------------------|---|
| (a) | Non-Coking Coal Grade-D | Four rupees and thirty paise only per tonne |
| (b) | Non-Coking Coal Grade-E | |

(v) Group V of Coals:

- | | | |
|-----|-------------------------|--|
| (a) | Non-Coking Coal Grade-F | Two rupees and fifty paise only per tonne. |
| (b) | Non-Coking Coal Grade-G | |

Explanation:

1. For the purpose of grading of coal, the specification of each grade of the coal shall be as prescribed under rule 3 of the Colliery Control Rules, 2004.
2. The notification shall come into force on the date of its publication in the Official Gazette.

[No. 28019/3/2005-CA-II]
K.S. Kropcha, Jt. Secy.

Funds for Irrigation Projects

3662. SHRI NARANBHAI KACHHADIA:
SHRI MUKESH BHAIKAVDANJI GADHVI:
DR. KIRIT PREMJBHAI SOLANKI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Saurashtra-Kutch and Sabarkantha regions in Gujarat are least irrigated regions in the country;

(b) if so, the details thereof;

(c) the special schemes implemented to bring more areas under irrigation in this region; and

(d) the funds demanded and given to Gujarat during each of the last three years for implementing centrally sponsored programmes?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) The net irrigated area in the country varies considerably from one State to the other. As per the information provided by Ministry of Agriculture, the average net irrigated area in the country during 2007-08 was about 44% of the net sown area with variations from about 3% to 98% from one State to the other. Government of Gujarat has informed that the coverage of cultivable land by irrigation in Saurashtra, Kutch and Sabarkantha regions are 11.86%, 4.32% and 16.98% respectively.

(c) and (d) The schemes for irrigation development are undertaken by the respective State Governments. However Government of India provides assistance under

various programme/schemes namely "Accelerated Irrigation Benefits Programme (AIBP)", "Repair Renovation and Restoration (RRR) of Water Bodies" and "Command Area Development & Water Management (CAD&WM)" for development and improvement in irrigation. The assistance provided to the Government of Gujarat under AIBP, RRR of Water Bodies and CAD&WM during the last three years i.e. from 2007-08 to 2009-10 were about Rs. 850.41 crores, Rs. 3.40 crores and Rs. 30.58 crores respectively.

Nutritional Status of Children under MDMS

3663. SHRI SANJAY NIRUPAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of food/foodgrains, alongwith their nutrition value, made available under Mid Day Meal Scheme (MDMS);

(b) whether the Government has recently assessed the nutritional status of children covered under MDMS;

(c) if so, the outcome thereof;

(d) whether the Government regularly conducts routine health check-up of the children and also administers micro nutrient supplements; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The details of foodgrains provided under the Mid Day Meal Scheme and their nutritional value is under:

Sl.No.	Items	Primary			Upper Primary		
		Quantity (in gms)	Nutritional Value		Quantity (in gms)	Nutritional Value	
			Energy content (in calories)	Protein Content (in gms)		Energy content (in calories)	Protein Content (in gms)
1	2	3	4	5	6	7	8
1.	Foodgrains (Rice/Wheat)	100	340	8	150	510	14

1	2	3	4	5	6	7	8
2.	Pulses	20	70	5	30	105	6.6
3.	Vegetables (Leafy & Others)	50	25	-	75	37	-
4.	Oil & Fat	5	45	-	7.5	68	-
5.	Salt & Condiments	As per need	-	-	As per need	-	-
			480	13		720	20.6

(b) and (c) No, Madam.

(d) and (e) MDM Scheme addresses the micro-nutrients needs of the children under the School Health Programme (SHP) in convergence with National Rural Health Mission (NRHM) of the Ministry of Health and Family Welfare. All the States/UTs are implementing School Health Programme under the NRHM where health checkups are carried out six monthly. Iron Folic Acid, Zinc, Vitamin A, deworming medicines and other appropriate supplementation is provided as per prescribed norms. 4.79 crore students including students of secondary/senior secondary classes, in 7.12 lakh schools were covered under the School Health Programme during 2009-10.

Adopt a Monument Scheme

3664. SHRI MANOHAR TIRKEY:

SHRI PRASANTA KUMAR MAJUMDAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government has assigned certain heritage sites to Corporate Houses for renovation and maintenance under "Adopt a Monument" scheme;

(b) if so, the details thereof;

(c) the extent to which this scheme has been successful;

(d) whether the Government also proposes to hand over archaeological buildings to corporates under this scheme; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Although, the Archaeological Survey of India (ASI) does not have a scheme called "Adopt a Monument", it encourages Public Private Partnership (PPP) for conservation, restoration and environmental development of protected monuments and sites under the aegis of National Culture Fund (NCF), a Trust under the aegis of Ministry of Culture. A few Corporate Houses have come forward for the maintenance and development of monuments declared as of national importance. The details are given in Statement. Such partnership initiatives have been, broadly, able to meet the objectives.

(d) No, Madam. There is no proposal to hand over the protected monument or site to Corporates under the partnership initiatives.

(e) Does not arise.

Statement

List of Projects and MoUs signed by Archaeological Survey of India under NCF Scheme, Ministry of Culture

Sl. No.	Name of the protected Monument under ASI	Name of the Donor agency	State	Fund committed for the Project (Rs.)	Date of signing of MOU
1	2	3	4	5	6
1.	Monuments at Lodi Garden, New Delhi	Steel Authority of India Ltd.	N.CT, Delhi	1.00 Crore	2006

1	2	3	4	5	6
2.	Jantar Mantar, New Delhi	Apeejay Surendra Park Hotels Ltd.	N.CT, Delhi	10 Lakhs	2000
3.	Jaisalmer fort, Jaisalmer	ASI and World Monument Fund	Rajasthan	4 Crores by ASI And \$ 5,00,000 by WMF	2003
4.	Sun Temple, Konark		Orissa		
5.	Kanheri Caves, Mumbai		Maharashtra	25 Crores	2001
6.	Group of Temples, Khajuraho	Indian Oil Foundation	Madhya Pradesh		
7.	Archaeological remains at Vaishali and Kolhua		Bihar		
8.	Warangal Fort, Warangal		Andhra Pradesh		
9.	Taj Mahal, Agra	Indian Hotels Company Ltd. (Tata Group)	Uttar Pradesh	1.87 Crores	2001
10.	Krishna Temple Complex, Hampi,	Hampi Foundation And World Monument Fund	Karnataka	4 Crores	2008
11.	Lauriya Nandangarh, West Champaran,	Steel Authority Of India Limited (SAIL)-Bokaro Steel Plant	Bihar	50 Lakhs	,2007
12.	Wazirpur ka Gumbad, Munirka	M/s. PEC Ltd	Delhi	25 Lakhs	2008
13.	Hidimba Devi Temple, Manali	UCO Bank, Kolkata	Himanchal Pradesh	20 Lakhs	2008
14.	Gol Gumbaz, Bijapur	State Trading Corporation Ltd.	Karnataka	50 Lakhs	2008
15.	Tughlaqabad Fort, New Delhi	Gas Authority of India Limited	Delhi	30 Lakhs	2008
16.	Ibrahim Rauza and Gol Gumbaz, Bijapur	Naurus Trust	Karnataka	30 Lakhs	2009
17.	Groups of Monuments, Mandu (MP), Group of Temples, Jageshwar (Uttarakhand), Archaeological Site, Lalitgiri/ Dhauli (Orissa)	National Thermal Power Corporation	Madhya Pradesh, Uttarakhand, Orissa	5 crores	2009

1	2	3	4	5	6
18.	Ambernath Shiv Temple	Nagrik Seva Mandal	Maharashtra	22 Lakhs	2009
19.	Ahom Monuments, Sibsagar	ONGC	Assam	30 Lakhs	2010
20.	Hazarduari Palace, Murshidabad	SBI, Kolkata	W. Bengal	75 Lakhs	2010

Supply of Coal

3665. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA:
SHRI JITENDRA SINGH BUNDELA:
SHRIMATI J. SHANTHA:
SHRI HARSH VARDHAN:
SHRI JAGDISH SHARMA:
SHRI ARJUN ROY:
SHRI DINESH CHANDRA YADAV:
SHRI HARISHCHANDRA CHAVAN:
DR. MURLI MANOHAR JOSHI:

Will the Minister of COAL be pleased to state:

(a) whether the power plants in the country are facing acute shortage of coal;

(b) if so, the current demand and supply of coal in respect of each State/UT during the last six months;

(c) whether despite appointment of Third Umpire and slew of other measures, the power utilities continue to receive sub-standard/compromised quality of coal;

(d) if so, whether some of the States have complained to the Union Government regarding supply of inferior/low quality coal to them;

(e) if so, the details thereof, State/UT-wise; and

(f) the steps taken/proposed to be taken to supply adequate quantity of quality coal to the States?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The coal stocks with power stations had increased from the level of 9.289 million tonnes as on 31st October, 2009 to 12.046 million tonnes as on 31st October, 2010.

During the process of formulation of the Annual Plan, Ministry of Coal/Planning Commission assess the overall coal demand of the country, sector-wise and the company-wise coal supply plan is formulated by the Ministry of Coal for various sectors including Power Utilities. The coal supply plan is not made State-wise. Therefore, state-wise demand is not available. During April-September, 2010, the Government coal companies namely Coal India Limited and Singareni Collieries Company Limited supplied 156.85 million tonnes as against the target of 166.96 million tonnes, achieving about 94% of the target.

(c) to (e) Coal is supplied to the consumers, including power utilities, by coal companies as per the terms of the Fuel Supply Agreement. Those consumers who are having annual requirement of 4 lakh tonnes per annum and above are extended the facility of joint sampling at the loading point and payment is as per analysed grade. As per joint sampling results, 93% of supplies from Coal India Limited sources conformed to the declared grade. Complaints are received time to time through Central Electricity Authority and also from the power utilities located in various states informing the details of oversized coal, lumpy coal, presence of stones, lumpy coal with large stones etc.

(f) Indian coal, by virtue of its drift origin, has high "ash content". Improvement of quality of coal is a continuous process. The following steps have been taken by coal companies to improve the quality of coal being supplied to consumers including the power utilities:

- (i) selective mining of bands of > 1 meter thickness
- (ii) appropriate positioning of Over Burden (OB) and coal benches to avoid contamination
- (iii) Installation of metal detectors/magnetic separators over running conveyors before coal loading

- (iv) scrapping/cleaning of coal benches before blasting
- (v) establishment of well equipped laboratories at all the projects for regular quality assessment
- (vi) arrangement for joint sampling with consumers wherein consumers are provided with the facility of adjustment of payment against coal value
- (vii) shale picking, if any, at mine face, stocks, sidings and from the wagons
- (viii) beneficiation of non-coking coal in washeries have been planned for improving the quality.
- (ix) arranging awareness programme/imparting training to the personnel involved in production of coal

Environmental Stability

3666. SHRI DHARMENDRA YADAV:

SHRI DUSHYANT SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether rehabilitation of degraded forests, increase in the productivity and enhancing the contribution of forests towards poverty alleviation of people living in and around forests, are some of the key areas, haunting the country;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government to provide environmental stability and ecological balance for the sustenance of all forms - human, animal and plants?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) Yes, Madam. Various steps taken by the Central and State Governments under plan and Hon plan schemes to initiate actions, leading to ecological security and provide environmental stability as well as ecological balance for sustenance of all life forms - human, animal and plants, are as under:

- (i) Creation of Protected Area Network, Biosphere Reserves, Conservation Reserves.
- (ii) Involvement of local communities through JFMCs/EDCs for protection and regeneration of forests.
- (iii) National Green India Mission has been formulated as one of the eight National Missions under National Action Plan on Climate Change. The main objective of the mission is to regenerate degraded forests through community participation and also to increase the forest cover of the country.
- (iv) Legal measures to protect the forest and environment i.e. forest and environmental laws.
- (v) Financial measures such as providing assistance to states and UTs under Centrally Sponsored Schemes and Externally Aided Projects. Major afforestation activities are taken up under the Centrally Sponsored Scheme-National Afforestation Programme (NAP).
- (vi) The 13th Finance Commission has recommended an amount of Rs. 5,000 crore as Forest Grant to be given to states as an incentive for maintaining Forest Cover.

[Translation]

Irregularities in Entrance Exams

3667. SHRIMATI RAMA DEVI:

SHRI YASHBANT LAGURI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some irregularities in the entrance exams for engineering colleges in the country have come to the notice of the Government during the last two years;

(b) if so, the details thereof, State-wise;

(c) the action taken/proposed to be taken by the Government against the erring persons/colleges; and

(d) the measures taken or being taken by the Government to curb such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) to (d) Do not arise.

Mid Day Meal Scheme

3668. SHRI RAMASHANKAR RAJBHAR:

SHRI K.P. DHANAPALAN:

DR. ANUP KUMAR SAHA:

SHRI UDAY SINGH:

SHRIMATI MEENA SINGH:

SHRI MOHAN JENA:

SHRI ASADUDDIN OWAISI:

SHRI AJRUN RAM MEGHWAL:

SHRI S.R. JEYADURAI:

SHRIMATI PRIYA DUTT:

SHRI K.J.S.P. REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has recently reviewed the working of Mid Day Meal Scheme in the country;

(b) if so, the outcome thereof;

(c) the achievements made by each State/UT during each of the last three years under the programme;

(d) whether the increase in the prices of essential commodities has put additional strain on the finances of the States/UT Governments;

(e) if so, the remedial measures taken by the Union Government in this regard; and

(f) the steps taken/proposed to be taken by the Government to provide balanced healthy cooked food under this programme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Madam. The implementation of Mid Day Meal (MDM) Scheme was reviewed with State/UT Secretaries on 16th September, 2010. In addition during 2010-11, the Review Mission on Mid Day Meal Scheme reviewed the Scheme in two States viz. Andhra Pradesh and Gujarat and 15 States were reviewed by selected Institutions of Social Science Research.

(b) The States/UTs were requested to cover all children as per approved number of working days, to speed up the construction of kitchen sheds which are a vital component of the programme for safe and hygienic cooking, to cover all National Child Labour Project Schools, to ensure effective monitoring mechanisms at State, District, Block & village levels and hold regular stakeholders meetings to review the MDM work and take corrective action wherever required.

(c) The Mid Day Meal Scheme at present (2010-11) is implemented in 12,63,256 institutions and covers 11,36,05,412 children. The State-wise details of schools/institutions, children covered during the last three years, 2007-10, are given in the enclosed Statement.

(d) and (e) As the entire cost of the foodgrains is borne by the Central Government, there is no burden on States/UTs. The cooking cost of Mid Day Meal (which includes cost of pulses, vegetables, oils, condiments and fuel) was enhanced from Rs.2.50 per child per day to Rs.2.69 at primary stage and from Rs. 3.75 to Rs. 4.03 at upper primary stage with effect from 1.4.2010, to counter inflation.

(f) The Government has issued detailed guidelines for effective implementation, supervision and monitoring of the Scheme at all levels to ensure that children at primary stage get an energy content of 450 calories and protein content of 12 grams and students at upper primary stage get an energy content of 700 calories and protein content of 20 grams.

Statement*Number of institutions and Children covered under Mid-Day Meal Scheme during 2007-08 to 2009-10*

Sl. No.	State/UT	2007-08		2008-09		2009-10	
		Institutions covered	Number of Children benefited	Institutions covered	Number of Children benefited	Institutions covered	Number of Children benefited
1	2	3	4	5	6	7	8
1	Andhra Pradesh	82224	6881175	78021	6342088	78716	6107962
2	Arunachal Pradesh	4264	254724	5026	181349	4431	174379
3	Assam	61109	4132148	48251	2764934	54175	4132618
4	Bihar	60536	10577894	78485	11059009	92209	11241336
5	Chhattisgarh	46908	3545416	47175	3388316	47349	3027221
6	Goa	1540	74566	1117	73691	1545	163208
7	Gujarat	61922	3581178	60194	3935214	57784	3820600
8	Haryana	17790	1632693	17353	1873000	14703	1993615
9	Himachal Pradesh	15282	569245	15176	810234	13459	741014
10	Jammu & Kashmir	24876	1241155	25355	1169082	21504	1056126
11	Jharkhand	49640	4469509	50497	3880569	52138	4031582
12	Karnataka	69547	4830621	55328	5683056	55104	5502935
13	Kerala	17387	1914662	17387	3087558	17387	2902204
14	Madhya Pradesh	108310	9229375	109980	8869953	112439	9003584
15	Maharashtra	128119	8592257	125511	10933868	122018	12187761
16	Manipur	3661	273746	3408	227691	3042	225718
17	Meghalaya	9899	675512	10074	399975	10074	471738
18	Mizoram	2420	94579	2312	152969	2412	150569
19	Nagaland	2316	175837	2188	214893	2223	221368
20	Orissa	85160	5528435	85323	6150492	78925	5525792
21	Punjab	21390	1516812	21516	1923323	22648	1855841

1	2	3	4	5	6	7	8
22	Rajasthan	103560	8601300	101732	8071477	80670	5982376
23	Sikkim	934	91714	1243	102237	873	89432
24	Tamil Nadu	45590	3773794	47122	5022030	42632	5026843
25	Tripura	6024	452784	5006	401954	5629	468621
26	Uttarakhand	18422	821255	17484	975111	152501	12713580
27	Uttar Pradesh	145054	18936538	145082	13442006	17816	850551
28	West Bengal	81208	9947472	76959	9262285	79579	9216678
29	Andaman and Nicobar Islands	475	30417	478	47207	343	36900
30	Chandigarh	378	55547	400	74898	311	61311
31	Dadra and Nagar Haveli	388	44092	359	30853	360	35261
32	Daman and Diu	109	14085	136	15308	127	15227
33	Delhi	2338	1095013	3546	1187021	3005	1318353
34	Lakshadweep	27	7244	53	10798	54	10192
35	Puducherry	456	52043	461	93650	383	91298
Total		1279263	113714837	1259738	111858099	1248568	110453794

[English]

Allocations for Water Resources

3669. SHRI D.B. CHANDRE GOWDA:

SHRI S.R. JEYADURAI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of allocations made for water resources during the Tenth and Eleventh Five Year Plan and proposed allocations during the Twelfth Five Year Plan;

(b) whether the allocations made for water resources are highly inadequate and have affected the implementation of several projects;

(c) if so, the details thereof;

(d) whether the Government proposes to review and re-allocate more amount to water resources giving priority to inter linking of rivers;

(e) if so, the details thereof, and

(f) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) The total allocations for X Five Year Plan and XI Five Year Plan for Major and Medium Irrigation, Minor Irrigation, Command Area Development and Flood Control were about Rs. 95743 crores and Rs. 232311 crores respectively. The details of actual expenditure/outlays for different sectors are given in the enclosed Statement. The allocations for XII Five Year Plan are yet to be finalized. The Five

Year Plan allocations for the Water Resources sector are indicative. It is operationalised through various annual plans. The Planning Commission provides block grants and loans not tied to any schemes/programmes. The Annual Plan sectoral outlays which are considered as adequate by the States are proposed by them to the

Planning Commission and are approved by the Planning Commission.

(c) to (f) The Planning Commission has constituted Steering Committee and Working Groups XII Five Year Plan to examine all related issues and suggest strategies, priorities and allocations etc.

Statement

Sector-wise Details of Actual Expenditure/Outlays for Water Resources during X Plan and XI Plan.

(Rs. in Crores)

Plan	Sector				
	Major and Medium Irrigation	Minor Irrigation	Command Area Development	Flood Control	Total
X Plan					
Actual Expenditure	83647.03	13924.29	2534.64	4344.18	104450.14
XI Plan					
2007-08 (Actual Expenditure)	29390.64	4449.89	1096.13	1624.98	36561.64
2008-09 (Actual Expenditure)	32341.80	5770.82	572.37	2345.26	41030.25
2009-10 (Revised Outlay)	34882.26	7911.69	740.20	2469.58	46003.73
2010-11 (Outlay)*	32927.14	7757.52	845.85	2954.72	44485.23

* Outlay for two States namely, Arunachal Pradesh and Maharashtra not finalized.

[Translation]

Review of the Functioning of SSA

3670. RAJKUMARI RATNA SINGH:
DR. SANJAY SINGH:
SHRI ASHOK ARGAL:
SHRI D.B. CHANDRE GOWDA:
SHRI G.M. SIDDESHWARA:
SHRI AMBICA BANERJEE:
DR. KIRIT PREMJBHAI SOLANKI:
SHRIMATI JYOTI DHURVE:
SHRI SOMEN MITRA:

SHRI P.C. GADDIGOUDAR:
SHRI DEORAJ SINGH PATEL:
SHRIMATI JAYSHREEBEN PATEL:
SHRI HARIBHAU JAWALE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to conduct a fresh review of the functioning of Sarva Shiksha Abhiyan (SSA) in the country;

(b) if so, the details thereof;

(c) whether several irregularities were observed during the earlier review and the Comptroller and Auditor General (CAG) has also made adverse observations regarding the programme;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken to remove the deficiencies and revamp the programme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) There is a regular and ongoing review and monitoring system for Sarva Shiksha Abhiyan (SSA), which includes (i) independent bi-annual review missions on programme progress, (ii) field level monitoring through reputed institutes of social sciences and university departments of education, (iii) submission of periodic progress reports by States, (iv) periodic review meetings with States, (v) statutory annual financial audit, and (vi) concurrent financial reviews by a professional body of auditors.

(c) and (d) The Performance Audit Report on SSA for the period 2001-2002 to 2004-05, submitted by the

Comptroller and Auditor General of India in August, 2006, indicates that an amount of Rs. 53 crores can be classified as expenditure, not covered under the SSA guidelines.

(e) Government of India has directed the States/UTs to recoup the inadmissible expenditure to the State SSA programmes. The States/UTs have also been strictly instructed to avoid recurrence of such instances in future.

Central Assistance to States

3671. SHRI BALKRISHNA KHANDERAO SHUKLA: Will the PRIME MINISTER be pleased to state the details of central assistance provided for development of the States during the last three years and the current year, State/UT-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): The Statement containing the State/UT-wise & year-wise central assistance for State and UT Plans allocated to the States/UTs during the last three years and the current year is enclosed.

Statement

Allocation of Central Assistance -Grants (As Per Approved Scheme of Financing) for State/UT Plans

Sl. No.	States/UTs	(Rs. crores)			
		2007-08	2008-09	2009-10	2010-11
1	2	3	4	5	6
States					
1.	Andhra Pradesh	3321.65	5058.20	5433.55	5851.36
2.	Arunachal Pradesh	1033.31	1698.65	2168.96	2255.60
3.	Assam	3528.36	3684.05	4445.37	4726.72
4.	Bihar	3451.70	3954.48	4951.96	6012.98
5.	Chhatisgarh	1076.53	1463.52	1878.94	2302.30
6.	Goa	96.82	202.78	149.94	441.06

1	2	3	4	5	6
7.	Gujarat	1792.43	3011.00	2907.14	2985.64
8.	Haryana	384.11	421.69	839.03	913.12
9.	Himachal Pradesh	1403.50	1739.25	2021.21	2588.35
10.	Jammu & Kashmir	3670.24	4403.27	7595.65	7680.92
11.	Jharkhand	1079.16	1379.80	1641.43	1775.63
12.	Karnataka	1945.04	2353.39	2867.36	2798.70
13.	Kerala	1007.48	1488.11	1590.93	1284.71
14.	Madhya Pradesh	2380.00	3284.11	4244.84	5219.38
15.	Maharashtra	3530.32	6557.04	6528.66	7392.46
16.	Manipur	1236.21	1488.52	1899.12	1991.07
17.	Meghalaya	773.62	1014.71	1540.14	1475.80
18.	Mizoram	769.63	950.52	1376.45	1391.60
19.	Nagaland	809.78	991.08	1330.94	1849.15
20.	Orissa	1824.41	2810.05	3295.41	3643.32
21.	Punjab	962.08	893.04	967.94	1534.58
22.	Rajasthan	1550.59	1827.92	2448.66	2984.12
23.	Sikkim	473.49	497.16	1109.96	953.07
24.	Tamilnadu	1665.47	2205.62	2814.03	2742.87
25.	Tripura	1080.49	1272.89	1431.18	1876.01
26.	Uttar Pradesh	3595.43	4529.07	5892.11	6874.20
27.	Uttarakhand	2238.33	2811.30	3417.74	3388.30
28.	West Bengal	2712.02	2641.47	3634.36	4070.47
	Total (States)	49392.19	64632.70	80423.01	89003.49
Union Territories					
1.	Andaman and Nicobar Islands	604.83	672.62	833.18	858.06

1	2	3	4	5	6
2.	Chandigarh	267.63	304.65	319.22	450.91
3.	Dadra and Nagar Haveli	78.88	150.00	155.71	195.82
4.	Daman and Diu	71.67	150.00	154.34	169.23
5.	Delhi	1035.78	1288.47	2498.18	1283.70
6.	Lakshadweep	222.11	263.68	296.86	322.22
7.	Puducherry	284.37	148.21	273.59	230.89
	Total (UTs)	2565.27	2977.63	4531.08	3510.83
	Total (States and UTs)	51957.46	67610.33	84954.09	92514.32

Space War

3672. YOGI ADITYA NATH: Will the PRIME MINISTER be pleased to state:

(a) whether the competition in the space sector is likely to lead to a space war;

(b) if so, the details thereof; and

(c) the steps taken by the Government to deal with the potential threats in the space sector?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) The increased activities by Space-faring nations in exploiting the potentials of Space in the areas of remote sensing, communication, navigation, planetary exploration, etc., including strategic applications; and enhanced space transportation capabilities; are creating a competitive environment in the Space sector, globally. There are also reports on the demonstration of capabilities to militarize the outer space.

Being aware of the catastrophic effects that any possible space war could cause, there are efforts at global level to use the Space for peaceful purposes, and

continuously evolve necessary guidelines. India is a key subscriber to such efforts.

[English]

Clearance to Polavaram Project

3673. SHRI TATHAGATA SATPATHY:

DR. KRUPARANI KILLI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government has issued notice to the Government of Andhra Pradesh for halting the Polavaram project;

(b) if so, the reasons therefor;

(c) the response of the Government of Andhra Pradesh thereto;

(d) whether the Government has also asked the Government of Andhra Pradesh to explain the reasons for not holding public hearings in Orissa and Chhattisgarh;

(e) if so, whether the Government is aware that those States are separate States and Andhra Pradesh cannot hold such hearings beyond its boundaries and only those States can hold the hearings in the respective States; and

(f) if so, the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No, Madam.

(b) and (c) Do not arise, in view of the reply to part (a) above.

(d) Yes, Madam.

(e) As per the Environment Impact Assessment Notification, 2006 the project proponent has to get the public hearing conducted in consultation with the concerned State Pollution Control Boards.

(f) Being an interstate matter and while the matter is before Hon'ble Supreme Court of India, the State Governments could mutually settle it through negotiations.

Non-Utilisation of Rain Water

3674. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government is aware that billions cusecs of rain water goes waste due to non-utilization every year;

(b) if so, the estimated annual loss of water; and

(c) the details of projects the Government has launched so far in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) As per the information available from India Meteorological Department, the normal annual rainfall in the country is about 1196 millimeters (mm). The total of average annual rainfall, snowfall and glacier melt in volumetric term works out to about 4000 billion cubic meters (BCM). However, after accounting for the evaporation and evapo-transpiration, the water availability has been assessed as 1869 BCM. Even this available water cannot be fully utilized due to topographical constraints and hydrological features and utilizable water has been estimated to be about 1123 BCM comprising 690 BCM of surface water and 433 BCM of replenishable ground water. Rest of the water could be considered to be

flowing down to sea.

(c) A number of water resources projects for conservation of water and its diversion for various uses are undertaken by respective State Governments.

Government of India provides technical and financial assistance to State Governments with a view to encourage conservation, sustainable development and efficient management of water resources through various scheme and programme. Central assistance is provided to States under various schemes/programmes of Ministry of Water Resources namely "Accelerated Irrigation Benefits Programme (AIBP)", "Command Area Development and water Management Programme (CAD &WM)", and "Repair, Renovation and Restoration (RRR) of Water Bodies'. Ministry of Water Resources also encourage measures for sustainability of water resources particularly ground water resources. Demonstrative schemes for rainwater harvesting and artificial recharge to ground water have been taken up by Central Ground Water Board. The scheme for "Artificial Recharge of Ground Water through Dugwells" was also under implementation in seven States namely Andhra Pradesh, Gujarat, Maharashtra, Madhya Pradesh, Karnataka, Rajasthan and Tamil Nadu.

Vented Dams in Karnataka

3675. SHRI D.V. SADANANDA GOWDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has received a proposal from the State Government of Karnataka for construction of vented dams across west flowing rivers and streams in Uttara Kannada, Dakshina Kannada and Udapi Districts in Karnataka;

(b) if so, the details thereof; and

(c) the final decision taken by the Union Government on the approval of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) No, Madam. No proposal for construction of vented dams across west flowing rivers and streams in Uttara Kannada,

Dakshina Kannada and Udapi Districts in Karnataka has been received by the Union Government from Government of Karnataka.

(b) and (c) Does not arise.

Nuclear Energy Programme

3676. SHRI HARISHCHANDRA CHAVAN:

SHRI RAMSINH RATHWA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government has formulated a three stage nuclear energy programme on the basis of indigenous nuclear fuel sources to provide long-term energy security to the country;

(b) if so, the details thereof; and

(c) the present status thereof; and

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) The three-stage nuclear power programme is aimed at optimum utilization of the indigenous nuclear resource profile of limited uranium and abundant thorium. It comprises Pressurised Heavy Water Reactors (PHWRs) based on natural uranium with a potential of about 10,000 MW in the first stage, Fast Breeder Reactors (FBRs) utilising plutonium-uranium fuel cycle in the second stage with a power potential of around 5,00,000 MW and Reactors for utilization of thorium in the third stage with immense potential to sustain the country's energy needs for several hundred years. The three stages have fuel cycle linkages and have to be gone through sequentially.

(c) The first stage has reached a state of commercial maturity with seventeen PHWRs (4240 MW) in operation and one PHWR (Kaiga Unit -4 of 220 MW) in the process of first start this month. Construction of two PHWRs each of 700 MW has started at Kakrapar in Gujarat. In addition, two 700 MW PHWRs have been launched at

Rawatbhata in Rajasthan. The second stage has been launched and a 500 MW Prototype Fast Breeder Reactor (PFBR) is under advanced stage of construction at Kalpakkam, Tamilnadu. The technologies for the third stage are in the process of development.

[Translation]

Grant of Affiliation

3677. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criteria followed for granting affiliation to various engineering colleges/educational institutions to a particular university;

(b) whether the Government proposes to review this criteria; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Engineering Colleges/Educational Institutions are granted affiliation by the concerned universities in accordance with their respective Act, Statutes and Ordinances. However, to improve the standards of colleges, the University Grant Commission (UGC) has formulated and notified UGC (Affiliation of Colleges by Universities) Regulations, 2009 which is available on the website of UGC (<http://www.ugc.ac.in>).

[English]

Irrigation Projects under RRR Scheme

3678. SHRI HARIBHAU JAWALE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has received the proposals from various States including Maharashtra under the Repair, Renovation and Restoration (RRR) scheme;

(b) if so, the details thereof, project-wise;

(c) whether the Government has sent an expert

team at State level for evaluation of funds released under AIBP scheme for respective utilization against the incomplete irrigation projects;

(d) if so, the details thereof State-wise; and

(e) the action taken or proposed to be taken by the Government in this regard for diversion of funds by the States including Maharashtra State?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) Details of proposals received from various states under the Repair, Renovation and Restoration (RRR) scheme are given in the enclosed Statement.

(c) to (e) The Comptroller and Auditor General (C&AG) has submitted a Report to Parliament on Performance Audit of Accelerated Irrigation Benefits Programme (AIBP), Union Government (Civil) No.4 of 2010-11 which inter-alia indicates diversion of funds amounting to Rs. 280 crore by 15 States in which name of Maharashtra does not figure. The report is under examination by the Public Accounts Committee.

Statement

State-wise details of proposal for RRR of Water Bodies with domestic support

Sl. No.	Name of State	No. of proposals received	No of water bodies covered within the proposal received
1	2	3	4
1	Maharashtra	1	778
2	Gujarat	1	319
3	Meghalaya	1	1
4	Chhattisgarh	1	177
5	Haryana	1	3
6	Bundelkhand (U.P.)	1	37

1	2	3	4
7	Bundelkhand (M.P.)	1	78
8	Andhra Pradesh	3	8574
9	Karnataka	3	3434
10	Orissa	2	1761
11	Bihar	1	15
12	Rajasthan	1	13
Total		17	15190

Resources of Andaman and Nicobar Islands

3679. SHRI C. RAJENDRAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the coast of Andaman & Nicobar Island are having abundant sea cucumbers, corals, etc.;

(b) if so, the details thereof;

(c) whether the northern Andaman Seas are being used as a good hunting ground by poachers;

(d) if so, the details thereof, and

(e) the steps taken/proposed to be taken by the Government to prevent poaching of those valuable items from our seas?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Yes, Madam. There are about 430 species of corals and about 110 species of Sea cucumber so far identified from the Andaman seas as per the report of the Zoological Survey of India.

(c) and (d) The Indian Coast Guards, Police and Navy have nabbed poachers, who are mainly foreign poachers, from Myanmar in northern Andaman sea from time to time in the recent past. Details of poaching during 2009 and 2010 (upto 24.11.2010) are as under:

Year	No. of cases	No. of Poachers apprehended	Item & Quantity seized
2009	11	Myanmarese -83	Sea Shell - 20 kg Sea cucumber - 100 kg Trochus - 50 kg
2010	35	Myanmarese-149 Srilankan -6 Thai -4	Trochus - 25 kg Sea cucumber - 2626 kg and 1500 pieces

(e) Important steps taken by the Government to prevent poaching of those valuable items from the sea:

- i. Threatened species of wildlife are placed in various Schedules of the Wild Life (Protection) Act, 1972, thereby according these species adequate protection.
- ii. The Wild Life (Protection) Act, 1972 has been amended from time to time and made more stringent against wildlife related offences.
- iii. A network of Protected Areas has been established to protect and conserve wildlife including rare animals and their habitats.
- iv. Wildlife Crime Control Bureau has been set up to check illegal trade in wildlife and its products.
- v. The State/Union Territory Governments have been requested to strengthen the field formations and intensify patrolling in and around forests and Protected Areas.
- vi. Patrolling in territorial waters has been intensified by the Coast Guard unit of Andaman and Nicobar Islands. Joint patrolling by Police and Forest Officers are also carried out in the Union Territory coastal areas.
- vii. India is signatory to the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) that regulates international trade in wildlife and its derivatives.

New School Hostels

3680. SHRI BISHNU PADA RAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any school hostels at Mayabunder, Rangat and Kishorinagar in North and Middle Andman district of Andaman and Nicobar Islands including boys hostel at Port Blair in South Andaman district have been identified as unfit for occupation by Andaman Public Works Department (APWD);

(b) if so, the details thereof alongwith the year of construction of these buildings;

(c) the number of students staying in each hostel;

(d) whether the Government has any proposal for construction of new school hostels in these districts;

(e) if so, the details thereof;

(f) whether the funds have been earmarked for such construction work; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Union Territory Administration of Andaman & Nicobar Islands has informed that Andaman Public Works Department (APWD) has not identified any school hostel at Port Blair, Rangat and Mayabunder unfit for occupation. There is no hostel at Kishorinagar. The years of construction of these hostels and the number of students staying in these are as under:

Sl. No.	Name of hostel	Year of construction	No. of students staying in the hostel
1	Boys' Hostel at Port Blair	1967	71
2	Boys' Hostel at Rangat	1960	13
3	Girls' Hostel at Rangat	1973	18
4	Boys' Hostel at Mayabunder	1977	31
5	Girls' Hostel at Mayabunder	1985	36

(d) to (g) The UT Administration has proposal for construction of new hostels at Port Blair, Rangat and Kishorinagar and has made a token provision of Rs. 5 lakh in the Annual Plan 2010-11.

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 hours.

11.04 hrs.

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(MADAM SPEAKER *in the Chair*)

REFERENCE BY THE SPEAKER

World AIDS Day

[English]

MADAM SPEAKER: Hon. Members, 1st December every year is observed as World AIDS Day. AIDS, the dreaded pandemic of our times, is spreading across the globe, taking within its deathly grip more and more people with each passing year.

While the medical science is making significant strides towards finding a treatment for AIDS, the most challenging task for mankind is to check its spread resulting in its eventual eradication.

Let us, on this occasion, reaffirm our resolve to step up efforts for containing this dreaded disease by generating awareness among public and more importantly by lending a helping hand to the unsuspecting innocent victims of AIDS.

12.01 hrs.

ANNOUNCEMENT BY THE SPEAKER

Group Photograph of Members

[English]

MADAM SPEAKER: Hon. Members, I have to inform you that the Group Photograph of Members of the 15th Lok Sabha will be taken on Thursday, 2nd December, 2010 at 09.30 a.m. between Gate No. 1 and Central Hall, Parliament House, New Delhi.

Hon. Ministers and Members are, therefore, requested kindly to make it convenient to join for the Group Photograph and reach the venue on Thursday, 2nd December, 2010 by 09.15 a.m.

A chart showing the seating arrangements for the Group Photograph has been displayed on the Notice Boards in Parliamentary Notice Office and the Outer Lobby for the information of the Members.

...(Interruptions)

At this stage, Shri Ganesh Singh, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

...(Interruptions)

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: Now, we shall take up Papers to be Laid.

Shri Pawan Kumar Bansal.

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND
MINISTER OF WATER RESOURCES (SHRI PAWAN
KUMAR BANSAL): Madam, on behalf of Shri Kapil Sibal,
I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2009-2010.

[Placed in Library, See No. L.T. 3456/15/10]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2009-2010, alongwith Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2009-2010.

[Placed in Library, See No. L.T. 3457/15/10]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2009-2010, alongwith Audited Accounts,

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2009-2010.

[Placed in Library, See No. L.T. 3458/15/10]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2009-2010, alongwith Audited Accounts,

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2009-2010.

[Placed in Library, See No. L.T. 3459/15/10]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2009-2010.

[Placed in Library, See No. L.T. 3460/15/10]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. L.T. 3461/15/10]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010.

[Placed in Library, See No. L.T. 3462/15/10]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2009-2010.

[Placed in Library, See No. L.T. 3463/15/10]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2009-2010.

[Placed in Library, See No. L.T. 3464/15/10]

- (11) A copy each of the following papers (Hindi and

English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2009-2010.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3464-A/15/10]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2009-2010.
- (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3465/15/10]

- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report (Volume I & II) of the

Coal India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3466/15/10]

- (c) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 2009-2010.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3467/15/10]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): I beg to lay on the Table:—

- (1) A copy of the Notification No. S.O. 2409(E) (Hindi and English versions) published in Gazette of India dated 4th October, 2010, making certain amendments in the Notification No. S.O. 1621(E) dated 27th September, 2006, issued under Sections 3 and 5 of the Water (Prevention and Control of Pollution) Act, 1974.

[Placed in Library, See No. L.T. 3468/15/10]

- (2) A copy of the Notification No. S.O. 2569(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, appointing the 18th day of October, 2010, as the date on which all the provisions of the National Green Tribunal Act, 2010, shall come into force issued under sub-section (2) of Section 1 of the said Act.

[Placed in Library, See No. L.T. 3469/15/10]

- (3) A copy of the Notification No. S.O. 2570(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, establishing "the National Green Tribunal" to exercise the jurisdiction, powers and authority conferred on it by or under the National Green Tribunal Act, 2010, shall come into force issued under Section 3 of the said Act.

[Placed in Library, See No. L.T. 3470/15/10]

- (4) A copy of the Notification No. S.O. 2571(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, appointing Shri Justice L.S. Panta, Former Judge of the Supreme Court as the Chairperson of the National Green Tribunal with effect from the date of publication of this notification in the Official Gazette for a period of five years or till he attains the age of seventy years, whichever is earlier, issued under Sections 6 & 7 of the National Green Tribunal Act, 2010.

[Placed in Library, See No. L.T. 3471/15/10]

- (5) A copy of the Notification No. S.O. 2390(E) (Hindi and English versions) published in Gazette of India dated 30th September, 2010, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007, issued under Sections 12 and 13 of the Environment (Protection) Act, 1986.

[Placed in Library, See No. L.T. 3472/15/10]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, on behalf of Shri V. Narayanasamy, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2009-2010.

[Placed in Library, See No. L.T. 3473/15/10]

- (2) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2009-2010, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

[Placed in Library, See No. L.T. 3474/15/10]

- (3) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:—

- (i) The 60th Annual Report of the Union Public Service Commission, New Delhi, for the year 2009-2010.
- (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.

[Placed in Library, See No. L.T. 3475/15/10]

- (4) A copy of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985:—

- (i) The Kerala Administrative Tribunal (Procedure) Rules, 2010 published in Notification No. G.S.R. 758(E) in Gazette of India dated the 14th September, 2010.
- (ii) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 832(E) in Gazette of India dated 12th October, 2010.

[Placed in Library, See No. L.T. 3476/15/10]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2009-2010, alongwith Audited Accounts,

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2009-2010.

[Placed in Library, See No. L.T. 3477/15/10]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2009-2010.

[Placed in Library, See No. L.T. 3478/15/10]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2009-2010.

[Placed in Library, See No. L.T. 3479/15/10]

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2009-2010.

- (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2009-2010, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3480/15/10]

(b) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2009-2010.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3481/15/10]

(c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2009-2010.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3482/15/10]

(d) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, for the year 2009-2010.

(ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3483/15/10]

(e) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2009-2010.

(ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 3484/15/10]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2009-2010.

[Placed in Library, See No. L.T. 3485/15/10]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2009-2010.

[Placed in Library, See No. L.T. 3486/15/10]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2009-2010.

[Placed in Library, See No. L.T. 3487/15/10]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2009-2010.

[Placed in Library, See No. L.T. 3488/15/10]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2009-2010.

[Placed in Library, See No. L.T. 3489/15/10]

- (14) A copy of the Notification No. G.S.R. 705(E) (Hindi and English versions) published in Gazette of India dated the 25th August, 2010, establishing the Kerala Administrative Tribunal with effect from the 26th day of August, 2010, issued under sub-section (2) of Section 4 of the Administrative Tribunals Act, 1985.

[Placed in Library, See No. L.T. 3489-A/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Madam, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2007-2008, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2007-2008.

[Placed in Library, See No. L.T. 3490/15/10]

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyan Mission Karnataka, Bangalore, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyan Mission Karnataka, Bangalore, for the year 2008-2009.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. L.T. 3491/15/10]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2008-2009.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. L.T. 3492/15/10]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2009-2010.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2009-2010.

[Placed in Library, See No. L.T. 3493/15/10]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2008-2009.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2008-2009.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. L.T. 3494/15/10]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010.

[Placed in Library, See No. L.T. 3495/15/10]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2009-2010.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2009-2010.

[Placed in Library, See No. L.T. 3496/15/10]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2008-2009.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library, See No. L.T. 3497/15/10]

...(Interruptions)

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): Madam, on behalf of Shrimati Preneet Kaur, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 3498/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 3499/15/10]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2009-2010.

[Placed in Library, See No. L.T. 3500/15/10]

...(Interruptions)

12.03½ hrs.

COMMITTEE ON PETITIONS

3th Report

[English]

SHRI ANANT GANGARAM GEETE (Raigad): Madam, I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Petitions regarding employment to the Project Affected Persons of Rashtriya Chemicals and Fertilizers Limited.

...(Interruptions)

12.04 hrs.

STATEMENTS BY MINISTER

- (i) (a) **Status of implementation of the recommendations contained in the 1st, 14th, 19th, 31st and 38th Reports of Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants, pertaining to the Ministry of Personnel, Public Grievances and Pensions***

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, on behalf of Shri V.

*Laid on the Table of the House.

Narayanasamy, I am laying the Statement regarding the status of implementation of the recommendations contained in 1st, 14th, 19th, 31st and 38th Reports of Standing Committee on Personnel, Public Grievances, Law and Justice.

Madam, The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made 25 recommendations in its First Report on the Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has already been informed on 06.05.2010 that out of the above 25 recommendations, 23 recommendations had already been implemented or no further action remains to be taken on them. In regard to the remaining 2 recommendations, Sir, with your permission, I lay one Statement on the Table of the House which indicates the status as on 31.08.2010 on these recommendations. Statement No. I indicates the position regarding these two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

[Placed in Library, See No. L.T. 3501/15/10]

Madam, with your kind permission I further state that the Committee had made 48 recommendations in its 14th Report on the Demands for Grants (2006-07) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has been informed on 06.05.2010 that out of these, 44 recommendations had already been implemented or no further action remained to be taken on them. As regards the remaining 4 recommendations, Sir, with your permission I lay two Statements on the Table of the House which indicate their status as on 31.08.2010. Statement No. II indicates the position regarding 2 recommendations which have since been implemented. Statement No. III indicates the status of remaining two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

[Placed in Library, See No. L.T. 3502/15/10]

Madam, with your kind permission, I further state that the Committee had made 74 recommendations in its 19th Report on the Demands for Grants (2007-08) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has been informed on 06.05.2010 that out of these, 63 recommendations had already been implemented or no further action remained to be taken on them. As regards the remaining 11 recommendations, Sir, with your permission I lay two Statements on the Table of the House which indicate the status as on 31.08.2010. Statement No. IV indicates the position regarding 3 of these 11 recommendations which have since been implemented. Statement No. V lists the status of remaining 8 recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by the Ministry of Personnel, Public Grievances & Pensions.

[Placed in Library, See No. L.T. 3503/15/10]

Madam, with your kind permission I further state that the Committee had made 48 recommendations in its 31st Report in Chapters III, IV & V on the Action Taken Replies of the Government on the recommendations contained in the 25th Report on Demands for Grants (2008-09) of the Ministry of Personnel, Public Grievances and Pensions.

Chapter-III of the 31st Report contains 11 recommendations. This hon. House has already been informed on 06.05.2010 that out of these above 11 recommendations, 10 recommendations had already been implemented and no further action remains to be taken on them. As regards the remaining one recommendation, Sir, with your permission I lay one Statement on the Table of the House which indicates its status as on 31.08.2010. Sir, Statement No. VI indicates that this one recommendation is at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

The Chapter-IV of the 31st Report contains 36 recommendations. This hon. House has already been informed on 06.05.2010 that out of 36 recommendations, 31 recommendations had already been implemented and no further action remains to be taken on them. As regards the remaining 5 recommendations, Sir, with your

permission, I lay two Statements on the Table of the House, i.e. Statement No.II and Statement No.VII.-I which indicate their status as on 31.08.2010. Statement No. VII indicates the status of two recommendations which have been implemented and no further action is envisaged on the same.

Statement No. VIII lists the status of the remaining three recommendations which are being implemented. No action is pending against the one recommendation contained in the Chapter-V of the 31st Report.

[Placed in Library, See No. L.T. 3504/15/10]

Madam, with your kind permission I further state that the Committee had made 74 recommendations in its 38th Report on the Demands for Grants (2010-11) of the Ministry of Personnel, Public Grievances and Pensions. Out of these 74 recommendations, 60 recommendations have already been implemented and no further action remains to be taken on them as indicated in Statement-IX. Statement -X indicates the status of the remaining 14 recommendations which are still at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry

[Placed in Library, See No. L.T. 3505/15/10]

...(Interruptions)

12.04¼ hrs.

- (i) (b) **Status of implementation of the recommendations contained in the 206th Report of Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the Department of Space, Ministry of Science and Technology***

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS

* Laid on the Table and also placed in Library. See No. L.T. 3506/15/10]

AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, on behalf of Shri V. Narayanasamy, I am laying this statement on the status of implementation of recommendations contained in the 206th Report of the Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants 2010-2011 of Department of Space, in pursuance of direction 73A of Hon'ble Speaker, Lok Sabha, issued under the provisions of Rule 389 of Rules of Procedure and Conduct of Business in the Lok Sabha vide Lok Sabha Bulletin Part II (No.456) dated September 1, 2004.

The Parliamentary Standing Committee took evidence of the representatives of the Department of Space on 23rd March 2010, while considering Demands for Grants for the year 2010-2011. The Committee recommended the Demands for Grants of the Department of Space in its 206th Report presented to the Rajya Sabha on 22nd April 2010 and laid on the table of the Lok Sabha on 22nd April 2010.

The Standing Committee, in its report, made ten (10) recommendations. The 'Action Taken Report' on the actions suggested in the recommendations has been furnished by Department of Space in September 2010, which is under the consideration of the Standing Committee. A Statement showing the recommendations of the Parliamentary Standing Committee and the Action Taken Report on the same is annexed.

...(Interruptions)

12.04½ hrs.

JUDICIAL STANDARDS AND
ACCOUNTABILITY ACT, 2010*

...(Interruptions)

[English]

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Madam, I beg to move for leave to introduce a Bill to lay down judicial standards and provide

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 01.12.2010

for accountability of Judges, and establish credible and expedient mechanism for investigating into individual complaints for misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and to regulate the procedure for such investigation; and for the presentation of an address by Parliament to the President in relation to proceedings for removal of a Judge and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to lay down judicial standards and provide for accountability of Judges, and establish credible and expedient mechanism for investigating into individual complaints for misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and to regulate the procedure for such investigation; and for the presentation of an address by Parliament to the President in relation to proceedings for removal of a Judge and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI M. VEERAPPA MOILY: Madam, I introduce ** the Bill.

...(Interruptions)

*Demands for Supplementary Grants-Second Batch (General) for 2010-11
submitted to Vote of Lok Sabha*

1	2	Amount of Demand for Grant submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
1	Department of Agriculture and Cooperation	3,00,000	1,00,000
3	Department of Animal Husbandry, Dairying and Fisheries	1,00,000	-
4	Atomic Energy	2,00,000	2,00,000

** Introduced with the Recommendation of the President

12.05 hrs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (GENERAL) - 2010-2011

[English]

MADAM SPEAKER: The House will now take up Item No. 15.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, with your permission I beg to lay the Table of the House the reasons explaining why these Supplementary Demands for Grants (General) for 2010-11 and Demands for Excess Grants (General) for 2008-09, are to be regularized.

...(Interruptions)

MADAM SPEAKER: I shall now put the Supplementary Demands for Grants (General) for 2010-2011 to vote.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2011, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 3 to 7, 13,14,16, 17,19, 20, 28, 30, 31, 33, 35, 46 to 59, 62, 65, 67, 71 to 74, 76, 77, 80, 81, 83, 84, 88, 90, 92, 95, 96, 100, 101, 103 and 104."

1	2	3	4
5	Nuclear Power Schemes	1,00,000	-
6	Department of Chemicals and Petrochemicals	10,00,000	-
7	Department of Fertilisers	5000,00,00,000	-
13	Department of Posts	10,00,000	-
14	Department of Telecommunications	1200,00,00,000	-
16	Department of Consumer Affairs	150,01,00,000	-
17	Department of Food and Public Distribution	5184,27,00,000	5000,01,00,000
19	Ministry of Culture	1,00,000	-
20	Ministry of Defence	1,00,000	-
28	Ministry of Development of North Eastern Region	1,00,000	-
30	Ministry of Environment and Forests	33,91,00,000	47,00,000
31	Ministry of External Affairs	488,72,00,000	-
33	Department of Financial Services	300,00,00,000	-
35	Transfers to State and Union territory Governments	1,00,000	-
46	Department of Health and Family Welfare	27,06,00,000	2,00,000
47	Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	3,00,000	-
48	Department of Health Research	30,00,00,000	-
49	Department of Heavy Industry	-	127,48,00,000
50	Department of Public Enterprises	2,16,00,000	-
51	Ministry of Home Affairs	2,00,000	-
52	Cabinet	1,50,00,000	-
53	Police	2066,00,00,000	1,00,000
54	Other Expenditure of the Ministry of Home Affairs	1,00,000	-
55	Transfers to Union territory Governments	5,00,00,000	-
56	Ministry of Housing and Urban Poverty Alleviation	3,00,000	-

1	2	3	4
57	Department of School Education and Literacy	2,00,000	-
58	Department of Higher Education	2,00,000	-
59	Ministry of Information and Broadcasting	-	2,18,00,000
62	Law and Justice	1,00,000	-
65	Ministry of Mines	43,75,00,000	40,00,00,000
67	Ministry of New and Renewable Energy	1,00,000	-
71	Ministry of Personnel, Public Grievances and Pensions	35,01,00,000	-
72	Ministry of Petroleum and Natural Gas	278,00,00,000	-
73	Ministry of Planning	1,00,000	-
74	Ministry of Power	42,00,000	-
76	Lok Sabha	34,00,00,000	-
77	Rajya Sabha	23,00,00,000	-
80	Ministry of Road Transport and Highways	1700,00,00,000	-
81	Department of Rural Development	3000,00,00,000	-
83	Department of Drinking Water and Sanitation (Previsously Department of Drinking Water Supply)	1,00,000	-
84	Department of Science and Technology	1,00,000	-
88	Ministry of Social Justice and Empowerment	1,00,000	-
90	Ministry of Statistics and Programme Implementation	149,13,00,000	-
92	Ministry of Textiles	6797,70,00,000	-
95	Andaman and Nicobar Islands	1,00,000	-
96	Chandigarh	80,00,00,000	-
100	Department of Urban Development	2,00,000	-
101	Public Works	-	33,18,00,000
103	Ministry of Water Resources	1,00,000	-
104	Ministry of Women and child Development	2,00,000	-
Total		26630,11,00,000	5203,38,00,000

The Motion was adopted.

...(Interruptions)

12.07 hrs.

DEMANDS FOR EXCESS GRANTS
(GENERAL), 2008-2009

[English]

MADAM SPEAKER: I shall now put the Demands for Excess Grants (General) for 2008-09 to vote.

The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2009, in respect of the heads of Demands entered in the second column thereof against Demand Nos.19, 20, 23, 24, 39 and 54."

No.	Name of Demand	Amount of Demand for Grant submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
19	Ministry of Defence	27,49,86,122	-
20	Defence Pensions	13,32,985	-
23	Defence Services-Air Force	610,36,59,389	-
24	Defence Ordnance Factories	132,24,87,268	-
39	Pensions	163,18,09,424	-
54	Other Expenditure of the	79,39,22,929	-
	Total	1012,81,98,117	-

The Motion was adopted.

12.08 hrs.

APPROPRIATION (NO. 5) BILL, 2010*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums

from and out of the Consolidated Fund of India for the services of the financial year 2010-11."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce** the Bill.

...(Interruptions)

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI PRANAB MUKHERJEE: I beg to move**:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 01.12.2010

** Introduced and moved with the Recommendation of the President

Consolidated Fund of India for the services of the financial year 2010-11, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11, be taken into consideration."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.10 hrs.

APPROPRIATION (NO. 6) BILL, 2010*

[English]

MADAM SPEAKER: Now, the House shall take up Item No. 19.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dtd 01.12.2010

...(Interruptions)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year.

...(Interruptions)

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce** the Bill.

...(Interruptions)

MADAM SPEAKER: Now, the House shall take up Item No.20.

...(Interruptions)

SHRI PRANAB MUKHERJEE: Madam, I beg to move**:

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year, be taken into consideration."

...(Interruptions)

MADAM SPEAKER: The question is:

** Introduced and moved with the Recommendation of the President

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

...(Interruptions)

12.13 hrs.

MATTERS UNDER RULE 377*

[English]

MADAM SPEAKER: The matters under rule 377 shall be treated as laid on the Table of the House. Hon. Members may send slips immediately to the Table of the House as per practice.

*Treated as laid on the Table.

...(Interruptions)

(i) Need to set up an Indian Institute of Management at Sambalpur, Orissa

SHRI AMARNATH PRADHAN (Sambalpur): Sambalpur, my Parliamentary Constituency, is the centre of educational, cultural, commercial and industrial hub of the entire western Orissa region. It is well connected by rail, road and air-link with the state capital as well as with other neighbouring states. So, I request the Government to set up an Indian Institute of Management (IIM) at Sambalpur during the current financial year.

(ii) Need to check the steep hike in air fares by various Airlines in the country

[Translation]

SHRI DATTA MEGHE (Wardha): I want to draw the attention of the Government towards hike in air fare upto 300 percent for Delhi to Mumbai and Mumbai to Delhi effected by various airlines. The fare of economy class has been increased from Rs. 16000 to Rs 20,000 and business class from Rs. 20,000/- upto Rs. 35,000. The airlines have not given any reason for this hike. When the expenses of airlines have not increased on what basis the fares have been increased, it should be clarified.

The way the fares have been increased by the airlines, people who travel by air are facing difficulties and people who use air services daily are also facing difficulties.

In such a situation it is my request that an enquiry be conducted into this excessive hike in airfare and efforts should be made to ensure that such hikes do not take place in future.

(iii) Need to expedite the completion of various pending railway projects in Andhra Pradesh

[English]

SHRI RAYAPATI SAMBASIVA RAO (Guntur): I would like to draw the kind attention of the august House regarding the number of railway projects in Andhra Pradesh which are pending for a long time, particularly in South Central Railway.

I would like to quote a few examples viz., doubling and electrification between Guntur-Tenali-Repalle which have been pending in spite of the fact that the Andhra Pradesh Government had agreed to spend 50% of the cost of the project. In the previous Railway Budget, the hon'ble Minister had stated that the project of doubling and electrification between Pagidipalli (Bibinagar)-Nalgonda-Nallapadu have been sent to the Planning Commission for approval and that resurvey is taking place. But no improvement has taken place in spite of the fact that the Railway authority of South Central Railway has accepted the fact that utilization of this line is more than 120% in 2007 itself. We are in 2010 and yet nothing has happened on this front. Likewise, electrification of Guntur-Guntakal line, which is considered to be the oldest in lines connecting Bay of Bengal at Machilipatnam to Arabian Sea (Goa), is also pending. These all important lines have been converted to broad gauge and it connects many industrial and tourist spots of Andhra Pradesh, Karnataka and Goa.

I, therefore, request the Hon'ble Minister for Railways, through the Chair, to seriously consider the above three projects and order for implementation immediately in the current XI Plan itself as they not only directly helping the people of Andhra Pradesh but also generating the revenue for Railways.

(iv) Need to merge Waltair Railway Division of the East Coast Railways with South Central Railways

DR. KRUPARANI KILLI (Srikakulam): The Waltair Railways Division of the East Coast Railways has the jurisdiction of North Coastal Districts of Andhra Pradesh namely Visakhapatnam, Vizianagaram, Srikakulam Districts and parts of East Godavari District. Most of the offices are mainly concentrated around Visakhapatnam Port and Visakhapatnam Steel Plant. The people of this area, Chamber of Commerce, trade and industry are finding it difficult to go to Bhubaneswar. The Corporate Offices of most of the industries and the business Houses are located in Hyderabad. About 95% of the staff of the division are from Andhra Pradesh. There has been a long pending demand for the merger of Waltair Railway Division with

South Central Railway and the Government of Andhra Pradesh has also written to the Minister of Railways in this regard. I, therefore, request the Minister of Railways, through you Madam, to take immediate necessary steps to merge Waltair Railway Division with South Central Railways.

(v) Need to take effective measures for clearing of the river Yamuna

[Translation]

SHRI JAI PRAKASH AGARWAL (North East Delhi): The mission to clean Yamuna is going on for the last several years. An amount of Rs. 1356.05 crore has been spent from the years 1985 till date on the cleaning of Yamuna. Despite this the level of pollution (bio chemical oxygen demand - BOD) has increased by two and half times. Now again the target to clean river Yamuna by year 2012 has been fixed and for this a scheme to spend billions of rupees by preparing a project report, is being formulated. But despite spending billions of rupees, there is no guarantee that Yamuna river will be cleaned. Effluents should be treated properly and only then released in Yamuna or into any drain because about 70 percent effluents flow into Yamuna river through drains.

I request the Government to prepare a scheme under which it is ensured that effluents are allowed to flow into Yamuna river only after proper treatment and the Government should also enquire why Yamuna has not been cleaned till date despite spending such huge amount and why the level of pollution is increasing instead of decreasing.

(vi) Need to conduct a special drive to distribute the unused land with proper approach road to landless people belonging to Scheduled Castes category in the country particularly in Ganganagar Parliamentary Constituency, Rajasthan.

[Translation]

SHRI BHARAT RAM MEGHWAL (Sriganganagar): Drawing the attention of this House towards a very important subject, I would like to remind the Central

Government that surplus land was allotted to the landless people belonging to the Scheduled Castes in all the states across the country when Late Indira Gandhi was the Prime Minister.

Taking that allotment process as a precedent, I request that a special land allocation drive should be started once again for the landless people belonging to the Scheduled Caste community across the country so that the surplus land lying idle in the country may be utilized and the number of landless people may be brought down. While adopting the allotment process of surplus land it should be specially kept in mind that the allottees should have easy access to the land allotted to them. Each allottee should be provided approach road right up to the land.

In this House I represent Sriganaganagar Parliamentary Constituency. Apart from my Parliamentary Constituency, people, belonging to Scheduled Caste community, from other districts of Rajasthan often complain that there is no arrangement for approach roads to reach the piece of land allotted to them. A number of cases of dispute arising from a person reaching his land through other's lands, are pending in courts. At present economically weaker persons belonging to Scheduled Caste are unable to bear the huge court expenses and they finally come to the conclusion that it is in their interests to abandon the said piece of land.

A nation wide survey should be conducted to bring out the facts and an approach road should be provided to all the allottees to have access to their land. In this regard, my suggestion is that District Magistrates across the country should be empowered to solve this problem and they should be instructed to complete this work in a time bound manner.

(vii) Need to monitor the progress of various welfare schemes meant for Scheduled Tribes and Adivasis being implemented in Bharuch Parliamentary Constituency, Gujarat and other parts of the country with a view to bring them in the national mainstream.

SHRI MANSUKHBHAI D. VASAVA (Bharuch): Many

schemes are being implemented for the development of Scheduled Tribes in the country and crores of rupees is being spent on these schemes. But the amount being allocated and spent on these schemes are not reaching the scheduled tribes. Local Members of Parliament are not aware of the amount released and spent on the development of Scheduled Tribes in their Constituency because Central Government has not given any role to the Local Members of Parliament in the monitoring system. A large number of people belonging to the scheduled tribe live in Bharuch and Narmada districts under my Parliamentary Constituency but this scheme is not functioning properly there. The Central Government has formulated several laws to award title deeds of forest land to the Scheduled Tribes, but scheduled tribes are not getting the benefit of these laws.

I, through this House, request that a review should be conducted with regard to the welfare and development schemes being implemented for Scheduled Tribes and shortcomings detected in the schemes should be rectified. The Adivasis living in forests should be brought in to the mainstream.

(viii) Need to undertake repair and renovation of roads constructed under Pradhan Mantri Gram Sadak Yojana in Sheohar Parliamentary Constituency, Bihar

SHRIMATI RAMA DEVI (Sheohar): The roads constructed under the Pradhan Mantri Gram Sadak Yojana in my constituency have become damaged at many places and the farmers find it difficult to ply their small vehicles over these roads. A number of accidents are also caused at night on these roads. Fatehpur-Kaudia-Lalgarh, Kahtarva-Kishunpur etc. are some of the roads in a dilapidated condition. These roads have been constructed by NHPC under the Sheohar, Dumri, Katsari and Tariyani divisions. It seems that the company used substandard material in the construction of these roads. The roads in other areas are in a good condition but the roads constructed in the said blocks by NHPC have become damaged. It should be examined whether these roads have been constructed as per guidelines or not. It seems

that no testing has been done. I mean to say that the construction of roads in my parliamentary constituency is not being done as per the guidelines.

I would like to request the government, through the House, to review the construction work of these roads and direct the agency concerned to carry out repairs and reconstruction of these roads on an immediate basis.

(ix) Need to reopen the closed railway crossing at point 178/5 K.M. between Hosa Daroji and Torangal in Bellary, Karnataka

SHRIMATI J. SHANTHA (Bellary): I would like to draw the attention of the government towards the need for construction of a railway level crossing at 178/5 k.m. point between Daroji and Torangal in Bellary in Karnataka. Ever since the railway station has been shifted to Hosa (New) Daroji the above level crossing has been closed. This level crossing was very useful for the people of Hosa Daroji for going to Tarangal which is a major commercial centre in Bellary district. Thousands of people from Hosa Daroji and neighbouring areas commute to Tarangal daily to earn their livelihood. However, a barricade has been erected on both sides of the level crossing after its closure which is causing great inconvenience to the people. Now they have to traverse a distance of 16 k.m. to reach their place of work. Earlier, the way from Hosa to Torangal via the level crossing was merely 6 k.m. People climb over the barricades at the old level crossing in order to shorten their journey and put their lives in danger. Hence the old level crossing at 178/5 k.m. point needs to be made operational again. This would facilitate the travellers who put their lives at risk and climb over the barricades and also provide a permanent facility for them. Hence, the Railway Minister is requested to get this work done at the earliest.

(x) Need to include Gandhinagar and Karamsad cities of Gujarat under Jawahar Lai Nehru National Urban Renewal Mission Scheme

SHRIMATI JAYSHREEBEN PATEL (Mahesana): The Gujarat government has written to the Union Government demanding coverage of Gandhinagar and Karamsad under JNNURM Scheme.

As per the guidelines of the scheme Gandhinagar which has been accorded the status of Mahanagar Palika and Karamsad (Anand) the birth place of Sardar Vallabhbhai Patel fall under the UIG category or C category.

Hence, I would like to request the government to include the capital of Gujarat, Gandhinagar and Karamsad under the Jawahar Lai Nehru National Urban Renewal Mission and provide adequate financial assistance to the said cities.

(xi) Need to include Chandauli and Mirzapur districts of Uttar Pradesh in Integrated Action plan for Naxal-hit districts in the country

SHRI RAMKISHUN (Chandauli): The Government of India has made a provision of 13399 crore rupees under an important scheme of naxal integration for development of basic facilities for effectively reining-in the naxal activities in various states including the Poorvanchal districts in Uttar Pradesh (Chandauli, Mirzapur, Sonebhadra) and overall development of naxal affected districts. Sonebhadra district of Uttar Pradesh has been included thereunder but Chandauli and Mirzapur districts have not been included. Thirty five districts across the country have been covered under this important scheme. Chandauli and Mirzapur districts are eligible to be included in the category of naxal affected special districts as per the norms laid down by the Union Home Ministry for the said purpose. A number of naxal attacks and incidents have taken place in Chandauli district in Uttar Pradesh. More than two dozen police and PAC personnel have been martyred and scores of common people have been killed. A large number of detonators and explosives have been sieged and naxalites caught. Chandauli and Mirzapur districts in Uttar Pradesh are still facing shortage of basic facilities on a large scale. There is shortage of roads, electricity, irrigation, education, hospitals, employment, industrial development, drinking water, health care facilities and schools and colleges. The districts in Uttar Pradesh including Chandauli and Mirzapur districts are facing the problems of poverty, illiteracy, malnutrition, serious diseases etc. More than ten years have passed since Chandauli district was formed but district headquarters building and other government buildings are yet to be constructed and officials appointed. A major

quantity of work is still carried out by the officials of the previous Varanasi district. This district is adjacent to Bihar border and is surrounded by Chhattisgarh and the naxal affected Sonbhadra and Mirzapur districts. Uttar Pradesh government has also sent the proposal for inclusion of two or three districts including Chandauli and Mirzapur districts in the said scheme to the Union Government.

I would like to request the Government to include Chandauli and Mirzapur districts in the Naxal Integrated Action Plan and start development works for construction of basic facilities.

(xii) Need to open all the closed Fertilizer units in the country

SHRI GORAKH PRASAD JAISWAL (Deoria): Farmers try to increase the fertility of their land through the use of fertilizers on which the productivity of foodgrain is dependent. Farmers face problems in procuring fertilizers in adequate quantity every year. The government has to import fertilizers to meet the shortfall. A number of fertilizer factories are lying closed down in the country. Opening of these factories would give employment to the labourers, provide fertilizers to farmers, increase the production of foodgrain and reduce the dependence on imports.

I would like to request the government through the House to open all the fertilizer factories in the country so that adequate quantity of fertilizers can be made available to the farmers in the country.

(xiii) Need to obtain revised estimates for road projects under Pradhan Mantri Gram Sadak Yojana to attract bidders for road projects in Khagaria and Saharsa districts, Bihar

SHRI DINESH CHANDRA YADAV (Khagaria): Construction work under the Pradhan Mantri Gramin Sadak Yojana in Khagaria and Saharsa districts in Bihar is carried out by NBCCm a central government company. The D.P.R. for the said districts under this scheme for construction of road/bridge was prepared two or three years earlier but the construction companies do not want to start work on old rates due to which construction of roads/bridges in the said districts is getting hindered.

Hence, in public interest, the rates in the old DPR should be revised to enable the companies to construct the roads/bridges.

(xiv) Need to amend the MCI regulation in order to lower the eligibility criteria for ST students for admission to medical courses in Kerala

[English]

SHRI M.B. RAJESH (Palakkad): I would like to draw the attention of this august House to an important issue concerning the tribal students in Kerala. ST students in Kerala are being denied their constitutional quota of medical seats due to the eligibility criteria in the MCI Regulation. Medical Council of India's eligibility criteria stipulates 40% in the Combined Entrance Examination which is extremely difficult for the students from unprivileged sections like STs. Due to this, in the present academic year only five ST students could get admission even though there is quota of 24 seats. Also, no students from these communities got admission to BDS course. During 2007-2009 due to some special efforts like Special Entrance Examination taken by Government of Kerala, all seats reserved for STs were filled. However, this year Hon'ble High Court has stayed Special Entrance terming it as against MCI's Regulations. Hon'ble Supreme Court though ratified the earlier Special Entrance Examinations, has made it clear that this cannot be taken as a precedent. Hence, in these circumstances Government of India's effective intervention is inevitable to protect the interests of ST students either by legalizing the Special Entrance Examinations or by amending the regulations of MCI stipulating 40% minimum marks in Combined Entrance Examination for tribal students.

(xv) Need to relax the protected area norms around Thatte Nahar, a centrally protected monument in Shambhajinagar, Maharashtra for the convenience of the local residents living in the vicinity of the monument

SHRI CHANDRAKANT KHAIRE (Aurangabad): Thatte Nahar of Shambhajinagar (Aurangabad - Maharashtra) is a unique monument of its own kind in the country and testimony to medieval water supply.

An ancient water channel Thatte Nahar has been made a centrally protected monument. However, the clause '100 metre protected area' surrounding the Thatte Nahar area is practically very difficult to follow. When the area started developing, the citizens made apartments, shops, complex and new houses which are basic necessities of the common people. Now, after declaring the monument as centrally protected one and with imposition of clause '100 metre protected area' it has become very difficult for the residents as they cannot leave their places of residence or business/office.

I, therefore, urge upon the Government to exempt this area from the '100 metre protected area' as has been done earlier in the case of SANIWARWADA and AAGAKHAN PALACE, PUNE, so that poor and genuine citizens may live peacefully.

(xvi) Need to set up a single window monitoring mechanism for the effective implementation of the welfare schemes meant for Minorities

SHRI MOHAMMED E.T. BASHEER (Ponnani): I wish to draw the kind attention of this august House on the necessity of a single window system for monitoring the minority welfare programme in our country. There are different Ministries/Councils and corporations constituted for this purpose. Ministry of Minority Affairs, Maulana Azad Education Foundation, Central Wakf Council, National Minorities Development and Financial Corporation, Ministry of Human Resource Development, U.G.C., National Council for Promotion for Urdu Language, Ministry of Culture etc. are various bodies entrusted with various scheme. In addition to this Prime Minister's 15 point program is also there. The programme is implemented through various departments dealing with the different developmental activities. There is no apex body for monitoring these schemes. I wish to point out that several schemes intended for the upliftment for the minorities are not attaining its goal due to the lack of evaluation and monitoring. I, therefore, urge upon the Central Government to take urgent action in the matter and form a single window monitoring mechanism for the effective implementation of the Minority Welfare Schemes.

(xvii) Need to set up a Committee to look into the grievances of Nursing Staff in Private hospitals

SHRI JOSE K. MANI (Kottayam): At a time when the Government has committed to provide world-class health and medicare, both in public and private sector hospitals functioning in the National Capital Region (NCR), the poor working conditions of the nursing staff in these hospitals is nothing short of shocking. While the government-run hospitals offer reasonably good remuneration packages and facilities to their nursing staff, private hospitals enjoying subsidies such as land, water, electricity, etc are not treating fairly the paramedical staff, especially nursing staff, providing them low wages and miserable working conditions including extended duty hours without overtime wages. The nursing staffs are working with service contract bonds extending from two to five years.

The nursing staff of many private hospitals in the NCR are agitated and demanding a good monetary package and healthy working conditions at par with those of their counterparts in government hospitals. All private hospitals charge fees for treatment and hospitalization. It is, therefore, natural that they should compensate their work force, especially nursing staff, in like manner. Furthermore, the practice of employment on contract bond with all documents being held by the employer should be stopped forthwith.

I urge the Centre to set up a committee to look into the genuine grievances of the nursing staff in private hospitals and to evolve statutory guidelines in terms of better remuneration packages and dignified working conditions befitting the nobility of the profession.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 2nd December 2010 at 11 a.m.

12.13 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 2, 2010/Agrahayana 11, 1932 (Saka).

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